LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, January 31, 2025/Magha 11, 1946 (Saka)

No. 43

12.49 P.M.

1. National Anthem

The National Anthem was played.

12.51 P.M.

2. President's Address – Laid on the Table

Secretary General laid on the Table a copy of the President's Address (Hindi and English versions) to both the Houses of Parliament assembled together on 31st January, 2025.

12.52 P.M.

3. Obituary References*

The Speaker made reference to the passing away of Dr. Manmohan Singh, former Prime Minister of India. Thereupon, a Resolution moved by the Speaker, was unanimously adopted.

He also made references to the passing away of Shri Kunar Hembram, Member of the Seventeenth Lok Sabha; Shri Hassan Khan, Member of the Thirteenth and Fifteenth Lok Sabhas; Dr. Manda Jagannath, Member of the Eleventh, Thirteenth, Fourteenth and Fifteenth Lok Sabhas; and Shri P.R. Sundaram, Member of the Sixteenth Lok Sabha.

*Original in Hindi. For details, please see the debate of the day.

The Speaker also made reference to the passing away of Mr. James Earl Carter Jr., former President of United States of America.

He further made reference to the loss of lives of 30 devotees and injuries caused to 60 devotees in a tragic incident that occurred during Mahakumbh in Prayagraj on 29.01.2025.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed souls.

1.01 P.M.

4. *Announcement by the Speaker

The Speaker made an announcement regarding digital circulation of Economic Survey 2024-25 through Member's Portal.

1.02 P.M.

5. Papers laid on the Table

The Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Economic Survey 2024-25.
- (2) Economic Survey 2024-25 Statistical Appendix.

1.03 P.M.

(Lok Sabha adjourned till 11.00 A.M., Saturday, the 1st February, 2025.)

UTPAL KUMAR SINGH Secretary General

*Original in Hindi. For details, please see the debate of the day.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Saturday, February 1, 2025/Magha 12, 1946 (Saka)

No. 44

11.00 A.M.

1. The Union Budget – 2025-2026

Smt. Nirmala Sitharaman presented a statement of the estimated receipts and expenditure of the Government of India for the year 2025-26.

12.16 P.M.

2. Statements laid on the Table under the Fiscal Responsibility and Budget Management (FRBM) Act, 2003

The Minister of Finance and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table the following Statements under section 3(1) of the Fiscal Responsibility and Budget Management (FRBM) Act, 2003:-

- (1) Medium-term Fiscal Policy cum Fiscal Policy Strategy Statement; and
- (2) Macro-economic Framework Statement.

3. Government Bill-Introduced

The Finance Bill, 2025

12.17 P.M.

(Lok Sabha adjourned till 11.00 A.M., Monday, the 3rd February, 2025)

UTPAL KUMAR SINGH Secretary General

LOK SABHA BULLETIN – PART I

(Brief Record of Proceedings)

Monday, February 3, 2025/Magha 14, 1946 (Saka)

No. 45

11.00 A.M.

1. Starred Questions

Starred Question Nos.1-18 were orally answered. Replies to Starred Question Nos. 19-20 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1 - 230 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The Minister of Railways; Minister of Information and Broadcasting; and Minister of Electronics and Information Technology (Shri Ashwini Vaishnaw) laid on the Table a copy of the Detailed Demand for Grants (Hindi and English versions) of the Ministry of Railways for the year 2025-2026.

The Minister of Culture; and Minister of Tourism (Shri Gajendra Singh Shekhawat) laid on the Table:-

 (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Kolkata, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Buddhist Cultural Studies, Tawang, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Buddhist Cultural Studies, Tawang, for the year 2023-2024.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2023-2024.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2023-2024.
- (6) A copy each of the following Notifications (Hindi and English versions) under subsection (6) of the Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958:-

- (i) The National Monuments Authority Heritage Bye-laws for "Buddhist Remains (Ramabhar Stupa, Nirvana Temple and Matha-Kuar-Ka-Kot) at Kasia, District Kushinagar, Uttar Pradesh.
- (ii) The National Monuments Authority Heritage Bye-laws for Chor Minar No.289, Vol.III, Hauz Khas, New Delhi.
- (iii) The National Monuments Authority Heritage Bye-laws for Kotwali Chabutra, Champawat, District-Almora, Dehradun.
- (iv) The National Monuments Authority Heritage Bye-laws for Idgah of Kharehra, No. 287, Vol.III, Hauz Khas, Delhi.

The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the STARS, Kerala, for the year 2021-2022, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the STARS, Kerala, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2023-2024, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 2023-2024.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Instructional Media Institute, Chennai, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Instructional Media Institute, Chennai, for the year 2023-2024.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of New and Renewable Energy for the year 2025-2026.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- A copy each of the following Notifications (Hindi and English versions) under Section 30 of the Regional Rural Banks Act, 1976:-
 - (i) The Chaitanya Godavari Grameena Bank (Employees') Pension (Amendment) Regulations, 2024 published in Notification No. 099/3/S/4240 in Gazette of India dated 6th November, 2024.
 - (ii) The Odisha Gramya Bank (Employees') Pension (Amendment) Regulations,
 2024 published in Notification No. CH/HRD/830/2024-25 in Gazette of
 India dated 21st November, 2024.
 - (iii) The Puduvai Bharathiar Grama Bank (Employees') Pension (Amendment) Regulations, 2024 published in Notification No. PBGB/HRM/PR/05/2024 in Gazette of India dated 6th November, 2024.
 - (iv) The Aryavart Bank (Officers & Employees) Service (Amendment) Regulations, 2024 published in Notification No. AB/Service(Amendment)/2024 in Gazette of India dated 13th August, 2024.
 - The Baroda Rajasthan Kshetriya Gramin Bank (Officers & Employees)
 Service (Amendment) Regulations, 2024 published in Notification No.
 HRM/HO/2024-25/251 in Gazette of India dated 10th October, 2024.
 - (vi) The Chaitanya Godavari Grameena Bank (Officers & Employees) Service (Amendment) Regulations, 2024 published in Notification No. 099/3/S/4199 in Gazette of India dated 6th November, 2024.

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- (vii) The Ellaquai Dehati Bank (Officers & Employees) Service (Amendment) Regulations, 2024 published in Notification No. EDB/HO/HRD/984/2024-25 in Gazette of India dated 9th January, 2025.
- (viii) The Nagaland Rural Bank (Officers & Employees) Service (Amendment) Regulations, 2024 published in Notification No. NRB/Service (Amendment)/Regulations 2024 in Gazette of India dated 4th November, 2024.
- (ix) The Puduvai Bharathiar Grama Bank ((Officers & Employees) Service (Amendment) Regulations, 2024 published in Notification No.
 PBGB/HRM/SR/04/2024 in Gazette of India dated 28th August, 2024.
- (2) A copy of the Notification No. DOR.FIN.34/03.10.136/2024-25 (Hindi and English versions) published in Gazette of India dated 31st December, 2024 notifying maintenance of a minimum percentage of liquid assets', under Section 35B of the National Housing Bank Act, 1987.
- (3) A copy of Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2023-2024 together with Audit Report thereon.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) laid on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Environment, Forests and Climate Change for the year 2025-2026.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) laid on the Table:-

 (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Ahmedabad, for the year 2023-2024, alongwith Audited Accounts.

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- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology and Applied Nutrition, Ahmedabad, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Chennai, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology and Applied Nutrition, Chennai, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Bangalore, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Bangalore, for the year 2023-2024.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Bhubaneswar, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology and Applied Nutrition, Bhubaneswar, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Ambedkar Institute of Hotel Management Catering and Nutrition, Chandigarh, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Ambedkar Institute of Hotel Management Catering and Nutrition, Chandigarh, for the year 2023-2024.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering & Nutrition, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering & Nutrition, New Delhi, for the year 2023-2024.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Lucknow, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Lucknow, for the year 2023-2024.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Nutrition (Society), Gurdaspur, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Nutrition (Society), Gurdaspur, for the year 2023-2024.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai, for the year 2023-2024.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar, for the year 2023-2024.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management & Catering Technology, Thiruvananthapuram, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management & Catering Technology, Thiruvananthapuram, for the year 2023-2024.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering & Nutrition, Kufri, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering & Nutrition, Kufri, for the year 2023-2024.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Hajipur, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Hajipur, for the year 2023-2024.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of Institute of Hotel Management, Catering Technology and Applied Nutrition, Kolkata, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Kolkata, for the year 2023-2024.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Vidyanagar, Hyderabad, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Vidyanagar, Hyderabad, for the year 2023-2024.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Culinary Institute, Tirupati & Noida, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Culinary Institute, Tirupati & Noida, for the year 2023-2024.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Govindpuri, Gwalior, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Govindpuri, Gwalior, for the year 2023-2024.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management & Catering Technology, Noida, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Hotel Management & Catering Technology, Noida, for the year 2023-2024.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Shillong, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology and Applied Nutrition, Shillong, for the year 2023-2024.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Alto-Porvorim, Goa, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology and Applied Nutrition, Alto-Porvorim, Goa, for the year 2023-2024.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Guwahati for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology and Applied Nutrition, Guwahati, for the year 2023-2024.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Maharajpura, Gwalior for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology and Applied Nutrition, Maharajpura, Gwalior, for the year 2023-2024.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Bhopal, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology and Applied Nutrition, Bhopal, for the year 2023-2024.

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Jaipur, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology and Applied Nutrition, Jaipur, for the year 2023-2024.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research Bhopal, Bhopal, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research Bhopal, Bhopal, for the year 2023-2024, together with audit report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research Bhopal, Bhopal, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Surat, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Surat, for the year 2023-2024, together with audit report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Surat, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the IIIT Sri City Chittoor, Tirupati, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the IIIT Sri City Chittoor, Tirupati, for the year 2023-2024.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Ghani Khan Choudhury Institute of Engineering & Technology, Malda, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ghani Khan Choudhury Institute of Engineering & Technology, Malda, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Training and Research, Chennai, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Training and Research, Chennai, for the year 2023-2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2023-2024.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Ropar, Ropar, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Ropar, Ropar, for the year 2023-2024, together with Audited Accounts.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Ropar, Ropar, for the year 2023-2024.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Vadodara, Gandhinagar, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Vadodara, Gandhinagar, for the year 2023-2024.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2023-2024, together with Audited Accounts.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2023-2024.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2023-2024, together with audit report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2023-2024.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Andhra Pradesh, Tadepalligudem, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Andhra Pradesh, Tadepalligudem, for the year 2023-2024.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2023-2024.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Puducherry, Puducherry, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Puducherry, Puducherry, for the year 2023-2024.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2023-2024.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Dr BR Amdebkar, National Institute of Technology Jalandhar, Jalandhar, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr BR Amdebkar, National Institute of Technology Jalandhar, Jalandhar, for the year 2023-2024.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Indore, Indore, for the year 2023-2024.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Indore, Indore, for the year 2023-2024, together with audit report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Indore, Indore, for the year 2023-2024.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Jammu, Jammu, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Jammu, Jammu, for the year 2023-2024, together with audit report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Jammu, Jammu, for the year 2023-2024.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Goa, Ponda, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Goa, Ponda, for the year 2023-2024, alongwith Audited Accounts.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Goa, Ponda, for the year 2023-2024.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Tirupati, Tirupati, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Tirupati, Tirupati, for the year 2023-2024, together with audit report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Tirupati, Tirupati, for the year 2023-2024.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2023-2024, together with audit report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Roorkee, Roorkee for the year 2023-2024.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bhilai, Durg, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bhilai, Durg, for the year 2023-2024, together with Audit report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bhilai, Durg, for the year 2023-2024.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology Jaipur, Jaipur, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya National Institute of Technology Jaipur, Jaipur, for the year 2023-2024.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research Tirupati, for the year 2023-2024.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research Tirupati, for the year 2023-2024, together with Audit report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research Tirupati, for the year 2023-2024.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Tiruchirappalli, Tiruchirappalli, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Tiruchirappalli, Tiruchirappalli, for the year 2023-2024.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Kalyani, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Kalyani, for the year 2023-2024.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the the Indian Institute of Science Education and Research, Kolkata, for the year 2023-2024, together with Audit report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Kolkata, for the year 2023-2024.

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2023-2024.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Karnataka, Surathkal, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Karnataka, Surathkal, for the year 2023-2024.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Kolkata, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Board of Practical Training (Eastern Region), Kolkata, for the year 2023-2024.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the years 2022-2023.
 - (ii) A copy of the Annual Account (Hindi and English versions) of the Assam University, Silchar, for the years 2022-2023 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of Assam University, Silchar, for the years 2022-2023.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 2023-2024 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of Assam University, Silchar, for the year 2023-2024.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2022-2023, together with Audit report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of Assam University, Silchar, for the year 2022-2023.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2022-2023, together with Audit report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of English and Foreign Languages University, Hyderabad, for the year 2022-2023.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kashmir, Ganderbal, for the year 2023-2024.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kashmir, Ganderbal, for the year 2023-2024, alongwith Audited Accounts.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of Central University of Kashmir, Ganderbal, for the year 2023-2024.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2022-2023.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
 - A copy of the Annual Report (Part I & II) (Hindi and English versions) of the University of Delhi, New Delhi, for the year 2023-2024.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, New Delhi, for the year 2023-2024.
- (40) A copy of the Indira Gandhi National Tribal University, Amarkantak (henceforth IGNTU, Amarkantak, the University) (Minimum Standard & Procedure for Award of Ph.D Degree) Regulations, 2022 (Hindi and English versions) published in Notification No. IGNTU/RO/2024/88 in Gazette of India dated 29th January, 2024 under the sub-section (2) of Section 49 of the IGNTU Act, 2007.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.

(42) A copy of the Indian Institute of Management, Mumbai Regulations, 2024 (Hindi and English versions) published in Notification No. F.No. IIM/Mumbai/BS/2024/01 in Gazette of India dated 29th November, 2024 under the Section 37 of the Indian Institute of Management Act, 2017.

4. Assent to Bills

- (i) Secretary General laid on the Table a copy of the Appropriation (No.3) Bill, 2024 passed by the Houses of Parliament during the Third Session of Eighteenth Lok Sabha and assented to by the President since a report was last made to the House on the 27th November, 2024.
- (ii) Secretary General also laid on the Table a copy of the Bharatiya Vayuyan Vidheyak, 2024 passed by the Houses of Parliament and assented to by the President, duly authenticated by the Secretary-General, Rajya Sabha.

5. Report of Committee on External Affairs

Shri Ravi Shankar Prasad presented the Fourth Report (Hindi and English versions) of the Committee on External Affairs (Eighteenth Lok Sabha) on 'Demands for Grants of the Ministry of External Affairs for the year 2024-25'.

6. Reports of Standing Committee on Transport, Tourism and Culture

Shri Vishweshwar Hegde Kageri laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

(1) Three Hundred Seventieth Report on the Action Taken by Government on the recommendations/ observations of the Committee contained in its Three Hundred Fifty-first Report on the subject 'Functioning of National Akademis and other Cultural Institutions'.

- (2) Three Hundred Seventy-first Report on the Action Taken by the Government on the recommendations/ observations of the Committee contained in its Three Hundred Fifty-fourth Report on 'Construction Of Road-Over Bridges (ROBs), Road-Under Bridges (RUBs), Service Roads And Review Of Road Survey Guidelines, etc.'
- (3) Three Hundred Seventy-second Report on the Action Taken by the Government on the recommendations/ observations of the Committee contained in its Three Hundred Fifty-seventh Report on 'Development of Niche Tourism (including Spiritual Tourism), Theme-based Tourist Circuits and Potential Tourist Spots'.
- (4) Three Hundred Seventy-third Report on the Action Taken by the Government on the recommendations/ observations of the Committee contained in its Three Hundred-fifty Eighth Report on 'Development and Expansion of Existing and National Inland Waterways'.
- (5) Three Hundred Seventy-fourth Report on the Action Taken by the Government on the recommendations/ observations of the Committee contained in its Three Hundred Sixty Eighth Report on 'Status of Ship Building, Ship Repair and Ship Breaking Industries in the Country'.

12.06 P.M.

7. Statement by Minister

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) made a statement regarding the present status of PM Suryaghar: Muft Bijli Yojana under the Awareness and Outreach Program Component (Contingency Fund of India).

12.08 P.M.

8. Motions for Election to Committees

- (i) Dr. Sanjay Jaiswal moved the following motion:-
 - "That the members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from amongst themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 2025 and ending on the 30th April, 2026."

The motion was put to vote and adopted.

- (ii) Shri K. C. Venugopal moved the following motion:-
 - "That the members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 2025 and ending on the 30th April, 2026."

The motion was put to vote and adopted.

- (iii) Shri K. C. Venugopal moved the following motion:-
 - "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha for being associated with the Committee on Public Accounts of the House for the term beginning on the 1st May, 2025 and ending on the 30th April, 2026 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was put to vote and adopted.

- (iv) Shri Chandra Prakash Joshi moved the following motion:-
 - "That the members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 2025 and ending on the 30th April, 2026."

The motion was put to vote and adopted.

- (v) Shri Chandra Prakash Joshi moved the following motion:-
 - "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha for being associated with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 2025 and ending on the 30th April, 2026 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was put to vote and adopted.

- (vi) Dr. Faggan Singh Kulaste moved the following motion:-
 - "That the members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from amongst themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 2025 and ending on the 30th April, 2026."

The motion was put to vote and adopted.

- (vii) Dr. Faggan Singh Kulaste moved the following motion:-
 - "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha for being associated with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 2025 and ending on the 30th April, 2026 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was put to vote and adopted.

12.11 P.M.

9. *Announcement by the Speaker

The Speaker made an announcement regarding welcoming H.E Mr.Vyacheslav Volodin, Chairman of the State Duma of the Federal Assembly of the Russian Federation and Members of Parliamentary Delegation who are on a visit to India as honoured guests and conveyed the greetings of the House to them.

10. Government Bill – Introduced

The "Tribhuvan Sahkari University Bill, 2025

12.16 P.M.

11. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Shri Bidyut Baran Mahato regarding need to formulate a comprehensive policy for rehabilitation of people whose land was acquired for industrial purposes in Jharkhand.

^{*} Original in Hindi. For details, please see the debates of the day.

- 2) Shri Dilip Saikia regarding need to increase the distance between two Toll Plazas on National Highways to 100 kilometers.
- 3) Smt. Kamlesh Jangde regarding need to restore the stoppage of trains at various railway stations in Janjgir-Champa Parliamentary Constituency, Chhattisgarh.
- 4) Smt. Malvika Devi regarding need to introduce train services from Kesinga to Bhubaneswar in Odisha.
- 5) Dr. Rajesh Mishra regarding proper rehabilitation of people displaced due to Sanjay Dubri Tiger Reserve in Sidhi Parliamentary Constituency, Madhya Pradesh.
- 6) Shri Parshottambhai Rupala regarding need to bring a comprehensive policy for proper distribution of human organs obtained through donations.
- 7) Shri Rodmal Nagar regarding Jhalawar-Ujjain railway line.
- 8) Dr. Nishikant Dubey regarding need to recognize the aborigines of Santhal Parganas as Scheduled Tribes.
- 9) Dr. K Sudhakar regarding need to establish Regulatory Authority for private Coaching Institutes.
- 10) Shri P P Chaudhary regarding need for comprehensive measures to curb Cyber Crime in the country.
- 11) Dr. Hemant Vishnu Savara regarding need to extend pension benefits under CCS (Pension) Rules, 1972 to teaching and non-teaching employees of Jawahar Navodaya Vidyalayas.
- 12) Smt. Manju Sharma regarding need for underground power cables at Parkota, a heritage wall in Jaipur.
- 13) Shri Sukanta Kumar Panigrahi regarding need for establishment of Ayurvedic Medical College in Kandhamal district of Odisha.
- 14) Shri Kodikunnil Suresh regarding need for upgradation and modernization of Changanassery Market in Kerala.

- 15) Smt. Geniben Nagaji Thakor regarding construction of roads under Pradhan Mantri Gram Sadak Yojna in Banaskantha Parliamentary Constituency, Gujarat.
- 16) Shri Satpal Brahamchari regarding need to restore the services of Delhi-Panipat Express (Train No. 04909).
- 17) Shri Amrinder Singh Raja Warring regarding need to address the plight of farmers in the country.
- 18) Shri Anto Antony regarding need to bring legislation for protection of humans from wild animal menace in the country.
- 19) Ms Iqra Choudhary regarding various railway related issues of Kairana Parliamentary Constituency, Uttar Pradesh.
- 20) Shri Chhotelal regarding alleged violation of land rights of SC/ST Community in Robertsganj Parliamentary Constituency, Uttar Pradesh.
- 21) Smt. June Maliah regarding need to expedite introduction and passage of Draft Prevention of Cruelty to Animals (Amendment) Bill, 2022.
- 22) Shri Azad Kirti Jha regarding need to ensure timely settlement of claims by Insurance Companies.
- 23) Shri Kesineni Sivanath regarding need to include Anganwadi centres under PM Surya Ghar Muft Bijli Scheme.
- 24) Dr. Alok Kumar Suman regarding development of Sabeya Airport, Gopalganj, Bihar.
- 25) Shri Omprakash Bhupalsinh *alias* Pavan Rajenimbalkar regarding need to fix the Minimum price of Soybean at Rs.6000 per quintal.
- 26) Shri Balya Mama Suresh Gopinath Mhatre regarding need to expedite the construction of Kalyan-Murbad railway line project in Maharashtra.
- 27) Dr. D Ravi Kumar regarding need for a comprehensive policy to address the problems being faced by working women experiencing menopause.
- 28) Shri Navaskani K. regarding need for desiltation of water bodies in Ramanathpuram Parliamentary Constituency through MGNREGA.

29) Shri Hanuman Beniwal regarding probe into alleged shoddy construction of roads and ROBs in Nagaur, Rajasthan.

12.17 P.M

12. Motion of Thanks on the President's Address

Time Recommended by BAC: 12 Hrs. Time Taken: 10 Hrs. 46 Mts. Balance: 1 Hrs. 14 Mts.

Shri Ramvir Singh Bidhuri moved the following motion:-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on January 31, 2025'."

Shri Ravi Shankar Prasad seconded the motion and spoke.

2.16 P.M.

The Speaker made the following announcement[#]:-

"Hon'ble Members whose amendments to the Motion of Thanks have been circulated, may, if they desire to move their amendments, send slips at the Table within 15 minutes indicating the serial numbers of the amendments they would like to move. Only those amendments, slips in respect of which are received at the Table within the stipulated time, will be treated as moved.

[#] Original in Hindi. For details, please see the debate of the day.

A list showing the serial numbers of amendments treated as moved will be put up on the Notice Board shortly thereafter. In case Members find any discrepancy in the list, they may kindly bring it to the notice of the Officers at the Table immediately."

Sixty Seven (1-38, 53, 87-94, 124-133 and 152-161) Amendments were moved.

The following members took part in the debate:-

- 1. Shri Rahul Gandhi
- 2. Shri Naresh Chandra Uttam Patel
- 3. Dr. Kakoli Ghosh Dastidar
- 4. Smt. Kanimozhi Karunanidhi
- 5. Shri Sribharat Mathukumilli
- 6. Shri Dileshwar Kamait
- 7. Shri Arvind Ganpat Sawant
- 8. Dr. Amol Ramsing Kolhe
- 9. Shri Shrirang Appa Chandu Barne
- 10. Dr. Faggan Singh Kulaste
- 11. Shri Rajesh Verma
- 12. Shri Ujjwal Raman Singh
- 13. Shri Tatkare Sunil Dattatrey
- 14. Shri Virendra Singh
- 15. Shri E T Mohammed Basheer
- 16. Dr. Angomcha Bimol Akoijam
- 17. Shri Balashowry Vallabhaneni
- 18. Smt. Malvika Devi
- 19. Dr. Kalanidhi Veeraswamy
- 20. Dr. Rajkumar Sangwan

- 21. Shri Aga Syed Ruhullah Mehdi
- 22. Dr. Alok Kumar Suman
- 23. Shri S Venkatesan
- 24. Shri Varun Chaudhry
- 25. Shri Saumitra Khan
- 26. Shri Raja Ram Singh
- 27. Dr. Raj Kumar Chabbewal
- 28. Adv. Chandra Shekhar
- 29. Shri Ganesh Singh
- 30. Smt. Dhanorkar Pratibha Suresh
- 31. Shri Balya Mama Suresh Gopinath Mhatre
- 32. Shri Pushpendra Saroj
- 33. Shri Abhay Kumar Sinha
- 34. Shri Indra Hang Subba
- 35. Shri Sanjay Uttamrao Deshmukh
- 36. Dr. Thirumaavalavan Thol
- 37. Shri Rajkumar Roat
- 38. Shri Asaduddin Owaisi
- 39. Shri Nishikant Dubey
- 40. Shri Kiren Rijiju[#] (intervened)
- 41. Shri Sasikanth Senthil
- 42. Shri Ramprit Mandal
- 43. Shri Vishaldada Prakashbapu Patil
- 44. Shri Pratap Chandra Sarangi
- 45. Shri Murari Lal Meena

[#] Minister of Parliamentary Affairs; and Minister of Minority Affairs

46. Shri Nilesh Dnyandev Lanke

47. Shri Rodmal Nagar

The discussion was not concluded.

11.03 P.M.

(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 4th February, 2025)

UTPAL KUMAR SINGH Secretary General

LOK SABHA BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, February 4, 2025/Magha 15, 1946 (Saka)

No. 46

11.00 A.M.

1. Starred Questions

Starred Question Nos. 21-25 were orally answered. Replies to Starred Question Nos. 26-40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 231 – 460 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) to laid on the Table:-

(1) A copy of the Aadhaar (Authentication and Offline Verification) Second Amendment Regulations, 2024 (Hindi and English versions) published in Notification No. F.No.HQ-13079/10/2024-AUTH-H(E) in Gazette of India dated 4th December, 2024, under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies Benefits and Services) Act, 2016.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 2023-2024.
- (4) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Digital India Corporation, New Delhi, for the year 2023-2024.
 - (ii) Annual Report of the Digital India Corporation, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Cooperation; and Minister of State in the Ministry of Civil Aviation (Shri Murlidhar Mohol) laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2023-2024.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2023-2024, together with Audit report thereon.
- (3) A copy of the Review (Hindi and English versions) by the Government of the

working of the National Council for Cooperative Training, New Delhi, for the year 2023-2024.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Bhagirath Choudhary) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Ram Nath Thakur) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2023-2024.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2023-2024, together with audit report thereon.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 2023-2024.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- A copy each of the following Notifications (Hindi and English versions) under Section 132 of the Lakshadweep Panchayat Regulation, 2022:-
 - (i) The Lakshadweep District/Gram Panchayat Solid Waste (Handling and Management) Bye-Laws, 2024 published in Notification No. F.No. 2/12/2023-DOP in Lakshadweep Gazette dated 15th October, 2024.
 - (ii) The Lakshadweep Panchayats (Application of Funds and Maintenance of Accounts) Rules, 2024 published in Notification No. F.No. 2/6/2023-DOP in Lakshadweep Gazette dated 16th October, 2024.
 - (iii) The Lakshadweep District Panchayat Committee Rules, 2024 published in Notification No. F.No. 2/2/2024-DOP in Lakshadweep Gazette dated 16th October, 2024.
 - (iv) The Lakshadweep (Daily Allowance and Travel Allowance to President, Vice-President, Sarpanch, Upa-Sarpanch and Elected

members of Panchayats) Rules, 2024 published in Notification No. F.No. 2/1/2024-DOP in Lakshadweep Gazette dated 17th October, 2024.

- (v) The Lakshadweep District Panchayat (Procedure for consultation with the President and Vice-President) Rules, 2023 published in Notification No. F.No. 2/9/2023-DOP in Lakshadweep Gazette dated 23rd August, 2023.
- (vi) The Lakshadweep Panchayats Election of Upa-Sarpanch of a Gram Panchayat and President and Vice-President of District Panchayat Rules, 2022 published in Notification No. F.No. 3/10/2022-DOP(PE) in Lakshadweep Gazette dated 23rd August, 2023.
- (vii) The Lakshadweep Panchayats (Election Procedure) Rules, 2022 published in Notification No. F.No. 2/6/2022-DOP(PE) in Lakshadweep Gazette dated 23rd August, 2023.
- (viii) The Lakshadweep Panchayats (Service) Rules, 2023 published in Notification No. F.No. 2/5/2023-DOP in Lakshadweep Gazette dated 20th October, 2023.
- (ix) The Lakshadweep Panchayats (Grant-in-aid) Rules, 2023 published in Notification No. F.No. 2/7/2023-DOP in Lakshadweep Gazette dated 20th October, 2023.
- (x) The Lakshadweep Panchayats (Taxation and Appeal) Rules, 2023 published in Notification No. F.No. 2/3/2023-DOP in Lakshadweep Gazette dated 27th September, 2023.
- (xi) The Lakshadweep Panchayats Business Rules, 2023 published in Notification No. F.No. 2/4/2023-DOP in Lakshadweep Gazette dated 27th September, 2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying

the papers mentioned at item No (iv to xi) of (1) above.

- (3) A copy of the Andaman and Nicobar Islands Private Security Agencies Rules, 2022 (Hindi and English versions) published in Notification No. 104/2022/F.No.45-230/2021-Home in Andaman and Nicobar Gazette dated 21st September, 2022, under sub-section (4) of Section 25 of the Private Security Agencies (Regulation) Act, 2005.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, India, for the year 2023-2024, together with Audit Report thereon.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the National Human Rights Commission, India, for the year 2023-2024.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Heavy Industries; and Minister of State in the Ministry of Steel (Shri Bhupathi Raju Srinivasa Varma) laid on the Table:-

- (1) (i) A copy each of the Annual Report (Hindi and English versions) of the National Automotive Board, New Delhi, for the years 2016-2017, 2017-2018 and 2018-2019, alongwith audited accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the National Automotive Board, New Delhi, for the years 2016-2017, 2017-2018 and 2018-2019.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

4. Reports of the Standing Committee on Education, Women, Children, Youth and Sports

Dr. T Sumathy Alias Thamizhachi Thangapandian laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports :-

- (1) 360th Report on Action Taken by the Government on the Recommendations/ Observations contained in the 354th report on 'Review of Rashtriya Yuva Sashaktikaran Karyakram (RYSK)' pertaining to the Department of Youth Affairs, Ministry of Youth Affairs and Sports.
- (2) 361st Report on Action Taken by the Government on the Recommendations contained in the 341st report on 'Review of Education Standards, Accreditation Process, Research, Examination Reforms and Academic Environment in Deemed/ Private Universities/other Higher Education Institutions' pertaining to the Department of Higher Education, Ministry of Education.

5. Reports of Standing Committee on Health and Family Welfare

Dr. Mahesh Sharma laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare: -

(1) 158th Report on Action Taken by Government on the Recommendations/Observations contained in the 148th Report on Mental Health Care and its management in contemporary times pertaining to Ministry of Health and Family Welfare.

- (2) 159th Report on Action Taken by Government on the Recommendations/Observations contained in the 151st Report on Implementation of Ayushman Bharat pertaining to Ministry of Health and Family Welfare.
- (3) 160th Report on Action Taken by Government on the Recommendations/Observations contained in the 155th Report on Functioning of Central Government Health Scheme (CGHS) pertaining to Ministry of Health and Family Welfare.
- (4) 161st Report on Action Taken by Government on the Recommendations/ Observations contained in the 149th Report on Implementation of Pradhan Mantri TB Mukt Bharat Abhiyan pertaining to Ministry of Health and Family Welfare.
- (5) 162nd Report on Action Taken by Government on the Recommendations/Observations contained in the 156th Report on Review of National Ayush Mission pertaining to Ministry of Ayush.

12.03 P.M.

6. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1. Shri Manish Jaiswal regarding need to provide adequate compensation and employment to persons displaced due to acquisition of their land for coal mining in Jharkhand.
- 2. Shri Jagdambika Pal regarding need for geo-tagging of trees in Uttar-

Pradesh.

- 3. Shri Pradeep Purohit regarding need to declare Gandhamardan Hills in Odisha as national wealth.
- 4. Shri Mansukhbhai Dhanjibhai Vasava regarding need for exemption of Toll Tax on National Highways for Olympic medal winners, Arjun awardees and Dronacharya Awardees.
- 5. Shri Vishnu Dayal Ram regarding need to expand Chiyanki Airport in Jharkhand and start operation of flights.
- 6. Shri Rajiv Pratap Rudy regarding need to ensure timely completion of the Chhapra-Hajipur National Highway Project in Bihar.
- 7. Shri Radheshyam Rathiya regarding need to expedite construction of airport in Raigarh Parliamentary Constituency, Chhattisgarh.
- 8. Dr. Manna Lal Rawat regarding need to provide special financial assistance for improving public transport system in Rajasthan.
- 9. Smt. Smita Uday Wagh regarding need to set up a Textile Park in Jalgaon Parliamentary Constituency, Maharashtra.
- 10. Shri Janardan Singh Sigriwal regarding need to provide mobile veterinary clinics in Maharajganj Parliamentary Constituency, Bihar.
- 11. Smt. D.K. Aruna regarding need to expedite various developmental works of Alampur Jogulamba temple in Mahbubnagar Parliamentary Constituency, Telangana under PRASHAD scheme.
- 12. Shri Muhammed Hamdullah Sayeed regarding need to expedite repairing and maintenance work of passenger ships used for transportation in Lakshadweep.
- 13. Shri Varun Chaudhry regarding need to revive HMT unit in Pinjore, Haryana.
- 14. Shri Manish Tewari regarding need to revise cost norms for supplementary nutrition in the interest of children and women.

- 15. Shri Jai Prakash regarding need to start flight services from Hisar Airport, Haryana.
- 16. Shri Robert Bruce C regarding need to grant permission and expedite completion of railway bridge at Pavoorchatram in Tamil Nadu.
- 17. Shri Hibi Eden regarding need to ensure sustainable management of marine resources and protection of interests of coastal fisherfolk in the country.
- 18. Shri Sanatan Pandey regarding need to curb obscenity in films, internet and social media platforms.
- 19. Shri Dharmendra Yadav regarding determination of creamy layer in respect of class III and IV employees under OBC category.
- 20. Prof. Sougata Ray regarding need to address the grievances of farmers in the country.
- 21. Dr. T Sumathy alias Thamizhachi Thangapandian regarding need to make Integrated Vaccine Complex (IVC) in Chengalpattu, Tamil Nadu operational.
- 22. Shri Krishna Prasad Tenneti regarding need to allocate adequate funds under Samagra Shiksha Abhiyan to reintegrate child labour.
- 23. Shri Ravindra Dattaram Waikar regarding need for a Special Infrastructure Package for Mumbai.
- 24. Shri Rajesh Verma regarding need to curb drug menace in Bihar.
- 25. Shri K Radhakrishnan regarding need to enhance Central assistance for Pradhan Mantri Awas Yojana in Kerala.
- 26. Shri Vishaldada Prakashbapu Patil regarding fixed timeline for clearing subsidies and other formalities under PM Awas Yojana-Urban.
- 27. Shri Umeshbhai Babubhai Patel regarding dismissal of services of teachers in Daman and Diu Parliamentary Constituency.

12.04 P.M.

7. Motion of Thanks on the President's Address

Time Recommended by BAC: 12 hrs. Time Taken: 17 Hrs. 23 Mts.

Further discussion on the following motion moved by Shri Ramvir Singh Bidhuri and seconded by Shri Ravi Shankar Prasad on 3rd February, 2025 continued:-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on January 31, 2025'."

The following members took part in the debate:-

- 1. Shri Akhilesh Yadav
- 2. Prof. Sougata Ray
- 3. Shri P V Midhun Reddy
- 4. Dr. Sanjay Jaiswal
- 5. ^{*} Smt. Manju Sharma
- 6. ^{*} Smt. Supriya Sule
- 7. * Dr. T Sumathy Alias Thamizhachi Thangapandian
- 8. * Shri Putta Mahesh Kumar
- 9. ^{*} Shri Kota Srinivasa Poojary
- 10. * Shri Appalanaidu Kalisetti
- 11. * Shri C N Annadurai

^{*} Written Speeches were laid on the Table.

- 12. * Shri Daggumalla Prasada Rao
- 13. ^{*} Adv Gowaal Kagada Padavi
- 14. * Captain Brijesh Chowta
- 15. ^{*} Smt. Smita Uday Wagh
- 16. ^{*} Dr. Manna Lal Rawat
- 17. * Smt. Bharti Pardhi
- 18. * Smt. Sangeeta Kumari Singh Deo
- 19. ^{*} Dr. Bachhav Shobha Dinesh
- 20. * Shri Ramashankar Rajbhar
- 21. * Shri V K Sreekandan
- 22. * Dr. Hemant Vishnu Savara
- 23. * Shri Anup Sanjay Dhotre
- 24. ^{*} Smt. Roopkumari Choudhary
- 25. * Smt. Shambhavi
- 26. ^{*} Shri G Kumar Naik
- 27. * Dr. D Ravi Kumar
- 28. ^{*} Thiru D M Kathir Anand
- 29. * Shri Ram Prasad Chaudhary
- 30. Shri Charanjit Singh Channi
- 31. Shri Rajesh Ranjan
- 32. * Dr. Shiv Pal Singh Patel
- 33. * Shri K Navaskani
- 34. Shri Subbarayan K
- 35. Dr. Byreddy Shabari
- 36. * Shri Mahesh Kashyap
- 37. Shri N K Premachandran

^{*} Written Speeches were laid on the Table.

- 38. ^{*} Shri Jaswantsinh Sumanbhai Bhabhor
- 39. ^{*} Shri Rao Rajendra Singh
- 40. * Adv Dean Kuriakose
- 41. * Captain Viriato Fernandes
- 42. * Adv. Adoor Prakash
- 43. ^{*} Thiru Arun Nehru
- 44. Shri Vijay Kumar Hansdak
- 45. * Shri B Y Raghavendra
- 46. * Smt. Joba Majhi
- 47. * Shri Mitesh Patel Bakabhai
- 48. * Shri Hasmukhbhai Somabhai Patel
- 49. Shri Hanuman Beniwal
- 50. * Smt. Pratima Mondal
- 51. Smt. Anupriya Patel^{\$}
- 52. Shri Kishori Lal
- 53. Shri Mohmad Haneefa
- 54. * Shri Raju Bista
- 55. Shri Patel Umeshbhai Babubhai
- 56. * Ms Iqra Choudhary
- 57. Smt. Lovely Anand
- 58. * Shri Jugal Kishore
- 59. ^{*} Dr. Rani Srikumar
- 60. * Shri Ashish Dubey
- 61. Shri Rajkumar Chahar
- 62. Shri Matheswaran V S

^{*} Written Speeches were laid on the Table.

⁵ Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers.

- 63. * Smt. Anita Nagarsingh Chouhan
- 64. Shri Dhairyasheel Sambhajirao Mane
- 65. ^{*} Dr. K Sudhakar
- 66. Shri Joyanta Basumatary
- 67. Shri S Supongmeren Jamir
- 68. Dr. Sambit Patra
- 69. ^{*} Shri Arun Kumar Sagar
- 70. * Shri Selvam G
- 71. Shri Ummeda Ram Beniwal
- 72. * Shri Hibi Eden
- 73. Shri Hemang Joshi
- 74. * Shri Naresh Ganpat Mhaske
- 75. * Shri Saptagiri Sankar Ulaka
- 76. Dr. Prashant Yadaorao Padole
- 77. * Shri Chamala Kiran Kumar Reddy
- 78. * Shri Vishnu Dayal Ram
- 79. * Shri Manoj Tiwari
- 80. ^{*} Shri Ravindra Dattaram Waikar
- 81. Shri Madhavaneni Raghunandan Rao
- 82. ^{*} Shri Bidyut Baran Mahato
- 83. ^{*} Shri Ravindra Shukla Alias Ravi Kishan
- 84. * Dr. Shrikant Eknath Shinde
- 85. * Shri Janardan Singh Sigriwal
- 86. * Shri Sunil Kumar
- 87. ^{*} Shri Bhartruhari Mahtab
- 88. Dr. Kirsan Namdeo

^{*} Written Speeches were laid on the Table.

- 89. * Shri Shankar Lalwani
- 90. * Shri Rajpalsinh Mahendrasinh Jadav
- 91. Dr. Vinod Kumar Bind
- 92. * Shri Lavu Sri Krishna Devarayalu
- 93. ^{*} Shri G M Harish Balayogi
- 94. ^{*} Dr. D. Purandeswari
- 95. * Thiru Thanga Tamilselvan
- 96. * Shri Chavda Vinod Lakhamshi
- 97. * Shri Vijayakumar Alias Vijay Vasanth
- 98. Smt. Geniben Nagaji Thakor
- 99. * Shri B K Parthasarathi
- 100. * Shri Lumba Ram
- 101.^{*} Dr. Mallu Ravi
- 102. * Shri Yaduveer Wadiyar
- 103. * Smt. Delkar Kalaben Mohanbhai
- 104. * Shri Dilip Saikia
- 105. * Shri Vishweshwar Hegde Kageri
- 106. Shri Damodar Agrawal
- 107. * Shri Rahul Kaswan
- 108.^{*} Shri Bastipati Nagaraju
- 109. * Dr. Mohammad Jawed
- 110. Shri Amarsing Tisso
- 111. * Shri Balabhadra Majhi
- 112. * Shri Harendra Singh Malik
- 113. * Shri Chandra Prakash Joshi
- 114. * Shri Sudhakar Singh

^{*} Written Speeches were laid on the Table.

- 115. * Shri S Jagathratchakan
- 116.^{*} Dr. Prabha Mallikarjun
- 117. * Shri Khagen Murmu
- 118. * Shri Jagdambika Pal
- 119. * Shri Dineshbhai Makwana
- 120. * Shri Ashok Kumar Rawat
- 121.^{*} Mrs Ruchi Vira
- 122. * Smt. Poonamben Hematbhai Maadam
- 123.^{*} Dr. Lata Wankhede

Shri Narendra Modi replied to the debate.

All the amendments which were moved were put to vote and negatived.

The motion was adopted.

6.41 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 6th February, 2025)

UTPAL KUMAR SINGH Secretary General

^{*} Written Speeches were laid on the Table.

LOK SABHA BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, February 6, 2025/Magha 17, 1946 (Saka)

No. 47

11.00 A.M.

1. Starred Questions

Starred Question No. 41 - 42 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.10 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 43-60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 461 – 690 were laid on the Table.

3.[®] Observation by the Speaker

The Speaker appealed to the members to allow smooth functioning of the proceedings.

12.00 Noon.

4. Papers laid on the Table

The Minister of Housing and Urban Affairs; and Minister of Power (Shri Manohar Lal) laid on the Table a copy each of the following papers (Hindi and English versions):-

[@] Made at 11.09 A.M. Original in Hindi. For details, please see the debates of the day.

- (1) Detailed Demand for Grants of the Ministry of Housing and Urban Affairs for the year 2025-2026.
- (2) Output Outcome Monitoring Framework of the Ministry of Housing and Urban Affairs for the year 2025-2026.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table:-

- A copy each of the following Notifications (Hindi and English versions) under Section 182 of the Electricity Act, 2003:-
 - The Joint Electricity Regulatory Commission for the State of Goa & Union Territories (Generation, Transmission and Distribution Multi Year Tariff) Regulations, 2024 published in Notification No. JERC-32/2024 in Gazette of India dated 20th November, 2024.
 - The Joint Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2024, published in Notification No. JERC-33/2024 in Gazette of India dated 20th November, 2024.
- (2) A copy of the Notification No. S.O.5337(E) (Hindi and English version) published in Gazette of India dated 10th December, 2024, making certain amendments in the Notification No. S.O. 185(E) dated 12th January, 2009 issued under section 14 of the Energy Conservation Act, 2001.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table:-

 (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Centre Durg, Chhattisgarh, for the year 2023-2024, alongwith Audited Accounts.

- Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre Durg, Chhattisgarh, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatama Gandhi Institute of Rural Industrialization, Wardha, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahatama Gandhi Institute of Rural Industrialization, Wardha, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Centre, Imphal, for the year 2023-2024, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre, Imphal, for the year 2023-2024.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Centre, Baddi, Solan, for the year 2023-2024, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre, Baddi, Solan, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Centre, Bengaluru, for the year 2023-2024, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre, Bengaluru, for the year 2023-2024.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room and Training Centre), Bhubaneswar, for the year 2023-2024, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room and Training Centre), Bhubaneswar, for the year 2023-2024.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo Danish Tool Room), Jamshedpur, for the year 2023-2024, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo Danish Tool Room), Jamshedpur, for the year 2023-2024.
- (i) A copy of the Annual Report (Hindi and English versions) of the MSME- Tool Room, (Central Tool Room & Training Centre), Kolkata, for the year 2023-2024, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME- Tool Room, (Central Tool Room & Training Centre), Kolkata, for the year 2023-2024.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the MSME - Tool Room (Tool Room and Training Centre), Guwahati, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME - Tool Room (Tool Room and Training Centre), Guwahati, for the year 2023-2024.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the MSME - Tool Room (Indo German Tool Room), Aurangabad, for the year 2023-2024, alongwith Audited Accounts.

- Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME - Tool Room (Indo German Tool Room), Aurangabad, for the year 2023-2024.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the MSME - Tool Room (Indo German Tool Room), Indore, for the year 2023-2024, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME - Tool Room (Indo German Tool Room), Indore, for the year 2023-2024.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Tool Room (Indo German Tool Room), Ahmedabad, for the year 2023-2024, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Tool Room (Indo German Tool Room), Ahmedabad, for the year 2023-2024.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Institute of Hand Tools), Jalandhar, for the year 2023-2024, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Institute of Hand Tools), Jalandhar, for the year 2023-2024.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2023-2024, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2023-2024.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 2023-2024.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Service & Training Centre, Ramnagar, for the year 2023-2024, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Electronics Service & Training Centre, Ramnagar, for the year 2023-2024.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2023-2024.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2023-2024, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2023-2024.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2023-2024.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Fragrance & Flavour Development Centre), Kannauj, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Fragrance & Flavour Development Centre), Kannauj, for the year 2023-2024.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2023-2024.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2023-2024.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2023-2024.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of MSME-Tool Room, (Central Tool Room), Ludhiana, for the year 2023-2024, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME- Tool Room, (Central Tool Room), Ludhiana, for the year 2023-2024.

The Minister of State in the Ministry of Road Transport and Highways (Shri Ajay Tamta) laid on the Table:-

- A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
 - S.O.4959(E) published in Gazette of India dated 19th November, 2024, regarding User Fee Notification for the project of 2/4 lane of Rampur-Kathgodam Section of NH-87 (New NH-9, 109) from Km. 42.791 (Design Chainage 43.446) to Km. 88.000 (Design Chainage 93.226) in the State of Uttarakhand.
 - (ii) S.O.4960(E) published in Gazette of India dated 19th November, 2024, regarding User Fee Notification for the project of four lane of Punjab/Himachal Border to Sihuni from Km. 11.000 to Km. 51.000 (Design Length 37.03 Km.) of NH-20 (New NH-154) of Pathankot-Mandi Section in the State of Himachal Pradesh.
 - (iii) S.O.4961(E) published in Gazette of India dated 19th November, 2024, regarding User Fee Notification for the project of four lane Stretch taking off from Km. 29.151 of NH-45 (New NH-32) and joining at Km. 13.800 of NH-4 (new NH-48) (Chennai Bypass Phase-I) and taking off from Km. 13.800 of NH-4 (new NH-48) and joining at Km. 12.600 of NH-5 (new NH-16) (Chennai Bypass Phase-II) in the State of Tamil Nadu.
 - S.O.4962(E) published in Gazette of India dated 19th November,
 2024, regarding User Fee Notification for the project of six lane of
 Gurgaon-Kotputli-Jaipur Section from Km. 42.700 to Km. 237.000 of
 NH-48 in the State of Haryana and Rajasthan.

- S.O.4963(E) published in Gazette of India dated 19th November, 2024, regarding User Fee Notification for the project of four or more lane of Poondiyankuppam to Sattanathapuram Section from design Km. 67.000 to Km. 123.800 of NH-45A (New NH-32) in the State of Tamil Nadu.
- (vi) S.O.5065(E) published in Gazette of India dated 26th November, 2024, regarding User Fee Notification for the project of four or more lane Section from design Ch. 31.972 to design ch.168.073 of NH-752D (old design chainages of Ujjain-Garoth section NH-148NG Ch. (-)0.750 to Ch. 0.000 & Ch. 0.000 to Ch. 135.351) in the State of Madhya Pradesh.
- (vii) S.O.5070(E) published in Gazette of India dated 26th November, 2024, regarding User Fee Notification for the project of four lane of National Highway (Outer Ring Road) Nagpur City (Pkg-1) from Km. 0.500 to Km. 22.225 (Total length 21.757 Km.) Section of NH-353 I and from Km. 22.225 to Km. 34.000 (Total length 11.743) section of NH-53 in the State of Maharashtra.
- (viii) S.O.5071(E) published in Gazette of India dated 26th November, 2024, regarding User Fee Notification for the project of four or more lane Section of Baramati-Indapur Section from Design Chainage Km. 41.369 to Km. 83.500 of NH-965G in the State of Maharashtra.
- (ix) S.O.5072(E) published in Gazette of India dated 26th November, 2024, regarding User Fee Notification for the project of four or more lane of Obedullaganj to Itarsi Section including Ratapani Section from design Km. 0.000 to Km. 61.500 of NH-69 (New NH-46) in the State of Madhya Pradesh.

- (x) S.O.5073(E) published in Gazette of India dated 26th November, 2024, regarding User Fee Notification for the project of four laning of Sethiyathope Cholpauram section from design Km. 65.960 to Km. 116.440 (existing km. 60.250 to Km. 111.000) of NH-45C (New NH-36) in the State of Tamil Nadu.
- (xi) S.O.5164(E) published in Gazette of India dated 29th November, 2024, regarding User Fee Notification for the project of four or more lane of Indapur-Tondale section from Design Chainage Km. 83.500 to Km. 130.202 of NH-965G in the State of Maharashtra.
- (xii) S.O.5165(E) published in Gazette of India dated 29th November, 2024, regarding User Fee Notification for the project of four or more lane section of Maroog-Banihal-Quazigund section from design Km. 154.210 to Km. 205.618 of NH-1A (New NH-44) in the State of Jammu & Kashmir.
- (xiii) S.O.5166(E) published in Gazette of India dated 29th November, 2024, regarding User Fee Notification for the project of four or more lane of Vadipatti to Thamaraipatti Section from design Km. 0.000 to Km. 29.960 of NH-744A (existing km. 410.200 of NH-44 to Km. 115.800 of NH-38) in the State of Tamil Nadu.
- (xiv) S.O.5246(E) published in Gazette of India dated 5th December, 2024, regarding User Fee Notification for the project of two lane with paved shoulder of Mhaswad-Piliv-Pandharpur Section from design Km. 0.00 to Km. 53.08 (existing Km. 88.200 to Km. 234.600) of NH-548E in the State of Maharashtra.

- (xv) S.O.5247(E) published in Gazette of India dated 5th December, 2024, regarding User Fee Notification for the project of 2/4 lane section for BRT Tiger Reserve Boundary to Bangalore Section of NH-209 from Design chainage Km. 287.500 to Km. 458.420 (Existing Chainage from Km. 287.520 to 461.550) in the State of Karnataka.
- (xvi) S.O.5295(E) published in Gazette of India dated 9th December, 2024, regarding User Fee Notification for the project of two lane with paved shoulders of Makhu-Arifke, Section of NH-703A from design km 0.000 to km 24.600 in the State of Punjab.
- (xvii) S.O.3250(E) published in Gazette of India dated 12th August, 2024, regarding declaration of NH-248S in the State of Maharashtra.
- (xviii) S.O.3908(E) published in Gazette of India dated 12th August, 2024, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (xix) S.O.3911(E) published in Gazette of India dated 12th September,
 2024, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (xx) S.O.3912(E) published in Gazette of India dated 12th September,
 2024, declaring New National Highway No. NE-8 in the State of Gujarat.
- (xxi) S.O.4082(E) published in Gazette of India dated 20th September,
 2024, making certain amendments in the Notification No. S.O.
 1096(E) dated 4th August, 2005.
- (xxii) S.O.4083(E) published in Gazette of India dated 20th September,
 2024, making certain amendments in the Notification No. S.O.
 1096(E) dated 4th August, 2005.

- (xxiii) S.O.4084(E) published in Gazette of India dated 20th September,
 2024, making certain amendments in the Notification No. S.O.
 1096(E) dated 4th August, 2005.
- (xxiv) S.O.4085(E) published in Gazette of India dated 20th September,
 2024, making certain amendments in the Notification No. S.O.
 1096(E) dated 4th August, 2005.
- (xxv) S.O.4352(E) published in Gazette of India dated 8th October, 2024, declaring of new National Highway 719D in the State of Madhya Pradesh.
- (xxvi) S.O.4562(E) published in Gazette of India dated 17th October, 2024, rescinding the Notification No. S.O. 694(E) dated 10th March, 2015.
- (xxvii) S.O.4563(E) published in Gazette of India dated 17th October, 2024, declaring of new National Highway NH-52 in the Arunachal Pradesh.
- (xxviii) S.O.4564(E) published in Gazette of India dated 17th October, 2024, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxix) S.O.4721(E) published in Gazette of India dated 29th October, 2024, directing that the National Highways and Infrastructure Development Corporation shall exercise the functions relating to the development and maintenance of NH-10 stretches, mentioned therein, in the State of West Bengal.
- (xxx) S.O.4722(E) published in Gazette of India dated 29th October, 2024, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxxi) S.O.3910(E) published in Gazette of India dated 12th September,
 2024, making certain amendments in the Notification No. S.O.
 1096(E) dated 4th August, 2005.

- (2) A copy each of the following Notifications (Hindi and English versions) issued under Section 11 of the National Highways Authority of India Act, 1988:-
 - S.O.3255(E) published in Gazette of India dated 12th August, 2024, rescinding two Notifications, mentioned therein.
 - S.O.3256(E) published in Gazette of India dated 12th August, 2024, making certain amendments in the Notification No. S.O. 1667(E) dated 26th May, 2020.
 - S.O.3257(E) published in Gazette of India dated 12th August, 2024, making certain amendments in the Notification No. S.O. 1667(E) dated 26th May, 2020.
 - S.O.3258(E) published in Gazette of India dated 12th August, 2024, entrusting the stretches of NH-7, mentioned therein, to the National Highways Authority of India in the State of Punjab.
 - S.O.3259(E) published in Gazette of India dated 12th August, 2024, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
 - (vi) S.O.3260(E) published in Gazette of India dated 12th August, 2024, entrusting the stretch of NH-56, mentioned therein, to the National Highways Authority of India in the State of Gujarat.
 - (vii) S.O.3261(E) published in Gazette of India dated 12th August, 2024, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
 - (viii) S.O.3462(E) published in Gazette of India dated 14th August, 2024, making certain amendments in the Notification No. S.O. 452(E) dated 16th March, 2012.

- S.O.3463(E) published in Gazette of India dated 14th August, 2024, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (x) S.O.3909(E) published in Gazette of India dated 12th September,
 2024, entrusting the stretches of NH-146B, mentioned therein, to the
 National Highways Authority of India in the State of Madhya Pradesh.
- (xi) S.O.4086(E) published in Gazette of India dated 20th September, 2024, entrusting the stretches, mentioned therein, of New NH-53 New NH-353I and New NH-61, to the National Highways Authority of India in the State of Maharashtra.
- (xii) S.O.4087(E) published in Gazette of India dated 20th September,
 2024, making certain amendments in the Notification No. S.O.
 1055(E) dated 12th March, 2020.
- (xiii) S.O.4088(E) published in Gazette of India dated 20th September, 2024, making certain amendments in the Notification No. S.O. 6016(E) dated 22nd December, 2022.
- (xiv) S.O.4089(E) published in Gazette of India dated 20th September,
 2024, making certain amendments in the Notification No. S.O.
 2265(E) dated 12th June, 2024.
- (xv) S.O.4090(E) published in Gazette of India dated 20th September,
 2024, making certain amendments in the Notification No. S.O.
 3096(E) dated 22nd September, 2017.
- (xvi) S.O.4091(E) published in Gazette of India dated 20th September,
 2024, making certain amendments in the Notification No. S.O.
 1055(E) dated 12th March, 2020.

- (xvii) S.O.4092(E) published in Gazette of India dated 20th September,
 2024, making certain amendments in the Notification No. S.O.
 4145(E) dated 18th November, 2020.
- (xviii) S.O.4093(E) published in Gazette of India dated 20th September,
 2024, making certain amendments in the Notification No. S.O.
 1585(E) dated 10th November, 2005.
- (xix) S.O.4094(E) published in Gazette of India dated 20th September,
 2024, making certain amendments in the Notification No. S.O. 724(E) dated 8th May, 2007.
- (xx) S.O.4095(E) published in Gazette of India dated 20th September,
 2024, making certain amendments in the Notification No. S.O.
 2727(E) dated 22nd September, 2009.
- (xxi) S.O.4096(E) published in Gazette of India dated 20th September,
 2024, making certain amendments in the Notification No. S.O. 994(E) dated 4th May, 2011.
- (xxii) S.O.4097(E) published in Gazette of India dated 20th September,
 2024, making certain amendments in the Notification No. S.O. 863(E) dated 1st April, 2007.
- (xxiii) S.O.5010(E) published in Gazette of India dated 20th September,
 2024, entrusting the stretches, mentioned therein, of NH-719D to the
 National Highways Authority of India in the State of Madhya Pradesh.

The Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) laid on the Table:-

 (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Meat and Poultry Processing Board, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Meat and Poultry Processing Board, New Delhi, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Satish Chandra Dubey) on behalf of the Minister of State in the Ministry of Housing and Urban Affairs (Shri Tokhan Sahu) laid on the Table:-

- (1) A copy of the Delhi Development Authority, Multi-Tasking Staff (Group 'C' Post) Recruitment Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R. 738(E) in Gazette of India dated 29th November, 2024 under Section 58 of the Delhi Development Act, 1957.
- (2) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials & Technology Promotion Council, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials & Technology Promotion Council, New Delhi, for the year 2023-2024.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 2023-2024, together with audit report thereon.

- (5) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
 - Review (Hindi and English versions) by the Government of the working of the Kochi Metro Rail Limited, Ernakulam, for the year 2023-2024.
 - (ii) Annual Report of the Kochi Metro Rail Limited, Ernakulam, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Cooperation; and Minister of State in the Ministry of Civil Aviation (Shri Murlidhar Mohol) laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2023-2024.

(Due to interruptions, Lok Sabha adjourned at 12.03 P.M. and re-assembled at 02.01 P.M.)

2.01 P.M.

5. Report of Business Advisory Committee

Dr. Nishikant Dubey on behalf of Shri Kiren Rijiju presented the Fifth Report of the Business Advisory Committee.

6. Statements of Committee on Estimates^{*}

Dr. Rajkumar Sangwan laid on the Table the following Statements (Hindi and English versions) of the Committee on Estimates (2024-25):-

- (1) Statement showing Final Action Taken by the Government in respect of Observations/Recommendations contained In Chapter-I of the Twentieth Report (17th Lok Sabha) of the Committee on Estimates (2022-23) on the Action Taken by the Government on the Observations/Recommendations contained in the Eighth Report (17th Lok Sabha) of the Committee on Estimates (2020-21) on the Subject 'Review of Performance of the Scheme Khelo India' pertaining to Ministry of Youth Affairs and Sports.
- (2) Statement showing Final Action Taken by the Government in respect of Observations/Recommendations contained in Chapters – I and V of the Twenty-seventh Report (17th Lok Sabha) of the Committee on Estimates (2023-24) on the Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-first Report (17th Lok Sabha) of the Committee on Estimates (2022-23) on the subject 'Assessment of various initiatives under CGHS' pertaining to Ministry of Health and Family Welfare.
- (3) Statement Showing Final Action Taken by the Government in respect of Observations/Recommendations contained in

At 3.30 P.M.

Chapter-I of the Thirtieth Report (17th Lok Sabha) of the Committee on Estimates (2023-24) on the Action Taken by the Government on the Observations/Recommendations contained in the Nineteenth Report (17th Lok Sabha) of the Committee on Estimates (2022-23) on the Subject 'Review of Role and Performance of DISHA Committee in various Schemes' pertaining to Ministry of Rural Development.

7. Statements by Ministers

- (i)[#] The Minister of External Affairs (Dr. Subrahmanyam Jaishankar) made a statement regarding the deportation of Indian citizens from the USA.
- (ii) The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) made a statement regarding the status of implementation of the recommendations contained in the 19th Report of the Standing Committee on Energy on 'Delay in Execution/Completion of Power Projects by Power Sector Companies' pertaining to the Ministry of Power.

2.02 P.M.

[#] Made at 03.31 P.M.

8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1. Dr. C. M. Ramesh regarding need to undertake special drive to remove black spots on National Highways passing through Anakapalli district, Andhra Pradesh.
- 2. Shri Damodar Agrawal regarding need to set up a Textile Park in Bhilwara, Rajasthan under PM MITRA Scheme.
- 3. Shri Ganesh Singh regarding need to fill up the abandoned limestone mines in Satna Parliamentary Constituency, Madhya Pradesh.
- 4. Shri P. C. Mohan regarding need to grant additional e-buses to Bengaluru under PM e-Bus Sewa Scheme.
- 5. Shri Eatala Rajender regarding closure of Indian Drugs and Pharmaceuticals Limited (IDPL) in Hyderabad.
- 6. Smt. Bharti Pardhi regarding need to establish Agriculture University in Seoni, Madhya Pradesh.
- 7. Shri Dushyant Singh regarding need to streamline the process of concessional loans for installation of Solar Panel by rural beneficiaries under PM Surya Ghar Yojana.
- 8. Shri Ananta Nayak regarding need for approval of proposed railway line project from Harichandanpur to Dhamra via Anandpur in Odisha.
- 9. Shri Ashok Kumar Rawat regarding need to include 'Hatya Haran' a religious place in Misrikh Parliamentary Constituency, Uttar Pradesh in Ramayan circuit.
- 10. Shri Raju Bista regarding need to investigate into alleged irregularities in implementation of Har Ghar Jal Projects in Darjeeling and Kalimpong

districts in West Bengal.

- 11. Shri Arun Kumar Sagar regarding need to establish Agriculture University in Shahjahanpur district, Uttar Pradesh.
- 12. Shri Bhartruhari Mahtab regarding need for adequate funds for beautification and maintenance of Barabati fort of Cuttack in Odisha.
- 13. Smt. Sangeeta Kumari Singh Deo regarding need to formulate policies for sustainable repurposing of opencast mine voids with fly ash.
- 14. Shri Ramasahayam Raghuram Reddy regarding need to make a comprehensive policy to address death and injuries caused due to snakebite.
- 15. Shri Brijendra Singh Ola regarding need to release funds for construction of ROB at Level Crossing No. 265 in Jhunjhunu city, Rajasthan.
- 16. Shri Harish Chandra Meena regarding need to address the problems faced by labourers under Mahatma Gandhi National Rural Employment Guarantee Scheme.
- 17. Shri Benny Behanan regarding need to increase allocation under MPLAD Scheme.
- 18. Shri B. Manickam Tagore regarding wild boars menace in various districts of Tamil Nadu.
- 19. Shri Rajeev Rai regarding need to expedite recruitment process for appointment to the posts of Draughtsman and Barrack Store Supervisor in Military Engineering Services.
- 20. Shri C. N. Annadurai regarding damage to coconut plants due to attack of Black headed caterpillars in Tirupattur and Tiruvannamalai districts in Tamil Nadu.
- 21. Shri Malaiyarasan D. regarding need to open a Kendriya Vidyalaya in

Kallakurichi Parliamentary Constituency, Tamil Nadu.

- 22. Shri Dileshwar Kamait regarding need to restore the original course of rivers Jeeta Dhar and Khando flowing in Bihar.
- 23. Shri Balashowry Vallabhaneni regarding need to expedite construction of ROBs/RUBs in Machilipatnam and Vijaywada Divisions of South Central Railway in Andhra Pradesh.
- 24. Shri N. K. Premachandran regarding need to provide compensation for land acquired for Green Field Highway along NH 744 in Kollam Parliamentary Constituency, Kerala.

(Due to interruptions, Lok Sabha adjourned at 02.03 P.M. and re-assembled at 03.30 P.M.)

3.37 P.M.

(Due to continued interruptions, Lok Sabha adjourned till 11.00 A.M., Friday, the 7th February, 2025)

> UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, February 7, 2025/Magha 18, 1946 (Saka)

No. 48

11.00 A.M.

1. Starred Questions

Starred Question No. 61 - 66 were orally answered. Replies to Starred Question Nos. 67-80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 691 – 920 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The Minister of Health and Family Welfare; and Minister of Chemicals and Fertilizers (Shri Jagat Praksah Nadda) laid on the Table a copy each of the following papers (Hindi and English versions):-

- Detailed Demands for Grants of the Ministry of Health and Family Welfare for the year 2025-2026.
- (2) Output Outcome Monitoring Framework of the Ministry of Health and Family Welfare for the year 2025-2026.

The Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare (Shri Jadhav Parataprao Ganpatrao) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of AYUSH for the year 2025-2026.
 - (ii) Output Outcome Monitoring Framework of the Ministry of AYUSH for the year 2025-2026.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Surrogacy (Regulation) Act, 2021 and Section 44 of the Assisted Reproductive Technology (Regulation) Act, 2021 :-
 - (i) S.O.4875 published in Gazette of India dated 11th November, 2024, notifying the revised composition of National Assisted Reproductive Technology and Surrogacy Board for the purposes of the Assisted Reproductive Technology and Surrogacy Board for the purposes of the Assisted Reproductive Technology (Regulation) Act, 2021 and the Surrogacy (Regulation) Act, 2021, by replacing para (f) of the notification of even No. dated 4th May, 2022, mentioned therein.
 - S.O.4878 published in Gazette of India dated 12th November, 2024, notifying the inclusion of Dr. Vanita Jain, HOD Obs & Gynae, PGIMER, Chandigarh, as Member in the category of eminent registered medical practitioner in the Union Territory of Chandigarh.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homeopathy, Kolkata, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homeopathy, Kolkata, for the year 2023-2024.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Ayurveda, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Ayurveda, New Delhi, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2023-2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga & Naturopathy, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga & Naturopathy, New Delhi, for the year 2023-2024.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Indian System of Medicine, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Indian System of Medicine, New Delhi, for the year 2023-2024.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Homoeopathy, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Homoeopathy, New Delhi, for the year 2023-2024.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2023-2024, together with audit report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Health Systems Resource Centre, New Delhi, for the year 2023-2024.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2023-2024.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Rishikesh, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Rishikesh, for the year 2023-2024.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raipur, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raipur, for the year 2023-2024.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bathinda, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bathinda, for the year 2023-2024.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Guwahati, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Guwahati, for the year 2023-2024.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bengaluru, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bengaluru, for the year 2023-2024.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy each of the Annual Report (Hindi and English versions) of the AIIMS, Awantipora, Kashmir, for the years 2020-2021, 2021-2022 and 2022-2023 alongwith Audited Accounts.
 - (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the AIIMS, Awantipora, Kashmir, for the years 2020-2021, 2021-2022 and 2022-2023.
- (24) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Teaching and Research in Ayurveda, Jamnagar, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Institute of Teaching and Research in Ayurveda, Jamnagar, for the year 2023-2024.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy each of the following papers (Hindi and English versions) under

sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, New Delhi, for the year 2023-2024.
- (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table a copy each of the following papers (Hindi and English versions):-

- Detailed Demands for Grants of the Ministry of Power for the year 2025-2026.
- (2) Output Outcome Monitoring Framework of the Ministry of Power for the year 2025-2026.

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers (Smt. Anupriya Singh Patel) on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education & Research, Ahmedabad, for the year 2023-2024, alongwith Audited

Accounts.

- (ii) Statement of Review (Hindi and English versions) by the Government of the working of the National Institute of Pharmaceutical Education & Research, Ahmedabad, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Kolkata, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Pharmaceutical Education and Research, Kolkata, for the year 2023-2024.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2023-2024.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2023-2024.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurugram, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurugram, for the year 2022-2023.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurugram, for the year 2023-2024, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurugram, for the year 2023-2024.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Petrochemicals Engineering & Technology, Chennai, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Petrochemicals Engineering & Technology, Chennai, for the year 2022-2023.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Petrochemicals Engineering & Technology,

Chennai, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Petrochemicals Engineering & Technology, Chennai, for the year 2023-2024.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Deonar, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Deonar, Mumbai, for the year 2023-2024.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the HIL (India) Limited, New Delhi, for the year 2023-2024.
 - (ii) Annual Report of the HIL (India) Limited, New Delhi, for the year
 2023-2024, alongwith Audited Accounts and comments of the
 Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Bengal Chemicals & Pharmaceuticals Limited, Kolkata, for the year 2022-2023.
 - (ii) Annual Report of the Bengal Chemicals & Pharmaceuticals Limited, Kolkata, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Statement regarding Review by the Government of the working of Hindustan Organic Chemicals Limited, Ernakulam, for the year 2023-2024.
 - (ii) Annual Report of the Hindustan Organic Chemicals Limited, Ernakulam, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of Projects & Development India Limited, Noida, for the year 2023-2024.
 - (ii) Annual Report of the Projects & Development India Limited, Noida, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2023-2024.
 - (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 2023-2024.
 - (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Statement regarding Review by the Government of the working of Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2023-2024.

- (ii) Annual Report of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the RajasthanDrugs & Pharmaceuticals Limited, Jaipur, for the year 2022-2023.
 - (ii) Annual Report of the Rajasthan Drugs & Pharmaceuticals Limited, Jaipur, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (d to h) of (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2023-2024.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2023-2024.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

- (22) A copy of the following Notifications (Hindi and English versions) under sub-section (3) of Section 16 of the Indian Nursing Council Act, 1947:-
 - The Indian Nursing Council (Post Basic Diploma in Cardiothoracic Specialty Nursing – Residency Program) Regulations, 2023 published in Notification No. F.No. 11-1/2024-INC (I) in Gazette of India dated 21st October, 2024.
 - (ii) The Indian Nursing Council (Post Basic Diploma in Emergency and Disaster Speciality Nursing – Residency Program) Regulations, 2023 published in Notification No. F.No. 11-1/2024-INC (II) in Gazette of India dated 21st October, 2024.
 - (iii) The Indian Nursing Council (Post Basic Diploma in Palliative Care Specialty Nursing-Residency Program) Regulations, 2023, published in Notification No. F.No. 11-1/2024-INC (III) in Gazette of India dated 21st October, 2024.
 - (iv) The Indian Nursing Council {Nurse Practitioner in Geriatric Nursing (NPGN) – Postgraduate Residency Program} Regulations, 2023, published in Notification No. F.No. 11-1/2024-INC (IV) in Gazette of India dated 21st October, 2024.
 - (v) The Indian Nursing Council {Nurse Practitioner in Transplant Nursing (NPTN) – Postgraduate Residency Program} Regulations, 2023 published in Notification No. F.No. 11-1/2024-INC (V) in Gazette of India dated 21st October, 2024.
 - (vi) The Indian Nursing Council (M.Sc. in Forensic Nursing Program) Regulations, 2023 published in Notification No. F.No. 11-1/2024-INC (VII) in Gazette of India dated 21st October, 2024.
- (23) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

- (24) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers, for the year 2025-2026.
 - Output Outcome Monitoring Framework of the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers, for the year 2025-2026.
 - (iii) Detailed Demands for Grants of the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2025-2026.

The Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 2025-2026.

The Minister of State in the Ministry of Ports, Shipping and Waterways (Shri Shantanu Thakur) laid on the Table:-

- (1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Authority, Paradip Port, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Authority, Paradip Port, for the year 2023-2024, together with audit report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Authority, Paradip Port, for the year 2023-2024.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the audited accounts of the Paradip Port

Authority, Paradip Port, for the year 2023-2024.

- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Calcutta Dock Labour Board, Kolkata, for the year 2023-2024.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Authority, Mumbai, for the year 2023-2024, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mumbai Port Authority, Mumbai, for the year 2023-2024.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Defence (Shri Sanjay Seth) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Defence for the year 2025-2026.
 - (ii) Defence Services Estimates for the year 2025-2026.
- (2) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the BEML Limited and the Department of Defence Production, Ministry of Defence, for the year 2024-2025.

- Memorandum of Understanding between the Hindustan
 Aeronautics Limited and the Department of Defence
 Production, Ministry of Defence, for the year 2024-2025.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 350 of the Cantonments Act, 2006:-
 - The Babina Cantonment Board Solid Waste Management Byelaws, 2024 published in Notification No. S.R.O. 182(E) in Gazette of India dated 20th November, 2024.
 - (ii) The Nainital Cantonment Board Solid Waste Management Byelaws, 2024 published in Notification No. S.R.O. 161(E) in Gazette of India dated 14th November, 2024.
 - (iii) The Barrackpore Cantonment Board Solid Waste Management Bye-laws, 2024 published in Notification No. S.R.O. 183 in Gazette of India dated 20th November, 2024.
 - (iv) The Badamibagh Cantonment Board Solid Waste Management
 Bye-laws, 2024 published in Notification No. S.R.O. 186(E) in
 Gazette of India dated 21st November, 2024.
 - The Kamptee Cantonment Board Solid Waste Management
 Bye-laws, 2024 published in Notification No. S.R.O. 166(E) in
 Gazette of India dated 18th November, 2024.
 - (vi) The Pachmarhi Cantonment Board Solid Waste Management Bye-laws, 2024 published in Notification No. S.R.O. 159(E) in Gazette of India dated 14th November, 2024.
 - (vii) The Mhow Cantonment Board Solid Waste Management Byelaws, 2024 published in Notification No. S.R.O. 165(E) in Gazette of India dated 14th November, 2024.
 - (viii) The Mathura Cantonment Board Solid Waste Management

- (ix) The Aurangabad Cantonment Board Solid Waste Management Bye-laws, 2024 published in Notification No. S.R.O. 184(E) in Gazette of India dated 20th November, 2024.
- The Bareilly Cantonment Board Solid Waste Management Byelaws, 2024 published in Notification No. S.R.O. 153(E) in Gazette of India dated 13th November, 2024.
- (xi) The Almora Cantonment Board Solid Waste Management Byelaws, 2024 published in Notification No. S.R.O. 157(E) in Gazette of India dated 14th November, 2024.
- (xii) The Ferozepur Cantonment Board Solid Waste Management Bye-laws, 2024 published in Notification No. S.R.O. 180(E) in Gazette of India dated 19th November, 2024.
- (xiii) The Jalapahar Cantonment Board Solid Waste Management Bye-laws, 2024 published in Notification No. S.R.O. 200(E) in Gazette of India dated 2nd December, 2024.
- (xiv) The Roorkee Cantonment Board Solid Waste Management Bye-laws, 2024 published in Notification No. S.R.O. 144(E) in Gazette of India dated 12th November, 2024.
- (xv) The Jalandhar Cantonment Board Solid Waste Management
 Bye-laws, 2024 published in Notification No. S.R.O. 178(E) in
 Gazette of India dated 19th November, 2024.
- (xvi) The Lansdowne Cantonment Board Solid Waste Management
 Bye-laws, 2024 published in Notification No. S.R.O. 141(E) in
 Gazette of India dated 11th November, 2024.
- (xvii) The Subathu Cantonment Board Solid Waste Management

Bye-laws, 2024 published in Notification No. S.R.O. 192(E) in Gazette of India dated 21st November, 2024.

- (xviii) The Clement Town Cantonment Board Solid Waste
 Management Bye-laws, 2024 published in Notification No.
 S.R.O. 140(E) in Gazette of India dated 11th November, 2024.
- (xix) The Ajmer Cantonment Board Solid Waste Management Byelaws, 2024 published in Notification No. S.R.O. 179(E) in Gazette of India dated 19th November, 2024.
- (xx) The Varanasi Cantonment Board Solid Waste Management
 Bye-laws, 2024 published in Notification No. S.R.O. 156(E) in
 Gazette of India dated 14th November, 2024.
- (xxi) The Wellington Cantonment Board Solid Waste Management Bye-laws, 2024 published in Notification No. S.R.O. 189(E) in Gazette of India dated 21st November, 2024.
- (xxii) The Ahmedabad Cantonment Board Solid Waste Management Bye-laws, 2024 published in Notification No. S.R.O. 172(E) in Gazette of India dated 18th November, 2024.
- (xxiii) The Lebong Cantonment Board Solid Waste Management Byelaws, 2024 published in Notification No. S.R.O. 176(E) in Gazette of India dated 18th November, 2024.
- (xxiv) The Fatehgarh Cantonment Board Solid Waste Management Bye-laws, 2024 published in Notification No. S.R.O. 146(E) in Gazette of India dated 12th November, 2024.
- (xxv) The Landour Cantonment Board Solid Waste Management Bye-laws, 2024 published in Notification No. S.R.O. 163(E) in Gazette of India dated 14th November, 2024.
- (xxvi) The Allahabad Cantonment Board Solid Waste Management

Bye-laws, 2024 published in Notification No. S.R.O. 139(E) in Gazette of India dated 11th November, 2024.

- (xxvii) The Agra Cantonment Board Solid Waste Management Byelaws, 2024 published in Notification No. S.R.O. 138(E) in Gazette of India dated 11th November, 2024.
- (xxviii) The Dehu Road Cantonment Board Solid Waste Management Bye-laws, 2024 published in Notification No. S.R.O. 201(E) in Gazette of India dated 2nd December, 2024.
- (xxix) The Dehradun Road Cantonment Board Solid Waste
 Management Bye-laws, 2024 published in Notification No.
 S.R.O. 145(E) in Gazette of India dated 12th November, 2024.
- (xxx) The Kasauli Cantonment Board Solid Waste Management Byelaws, 2024 published in Notification No. S.R.O. 170(E) in Gazette of India dated 18th November, 2024.
- (xxxi) The Clement Town Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No.
 S.R.O. 104(E) in Gazette of India dated 8th August, 2024.
- (xxxii) The Dehradun Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 105(E) in Gazette of India dated 8th August, 2024.
- (xxxiii) The Dalhousie Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 79(E) in Gazette of India dated 2nd August, 2024.
- (xxxiv) The Jammu Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O.
 89(E) in Gazette of India dated 6th August, 2024.
- (xxxv) The Jhansi Cantonment Board (Digging and Use of Bore

Wells) Regulations, 2024 published in Notification No. S.R.O. 110(E) in Gazette of India dated 9th August, 2024.

- (xxxvi) The Shahjahanpur Cantonment Board Solid Waste
 Management Bye-laws, 2024 published in Notification No.
 S.R.O. 148(E) in Gazette of India dated 13th November, 2024.
- (xxxvii) The Bakloh Cantonment Board Solid Waste Management Byelaws, 2024 published in Notification No. S.R.O. 164(E) in Gazette of India dated 14th November, 2024.
- (xxxviii) The Morar Cantonment Board Solid Waste Management Byelaws, 2024 published in Notification No. S.R.O. 167(E) in Gazette of India dated 18th November, 2024.
- (xxxix) The Pune Cantonment Board Solid Waste Management Byelaws, 2024 published in Notification No. S.R.O. 194(E) in Gazette of India dated 22nd November, 2024.
- (xl) The Ambala Cantonment Board Solid Waste Management Byelaws, 2024 published in Notification No. S.R.O. 154(E) in Gazette of India dated 13th November, 2024.
- (xli) The Chakrata Cantonment Board Solid Waste Management Bye-laws, 2024 published in Notification No. S.R.O. 147(E) in Gazette of India dated 12th November, 2024.
- (xlii) The Nasirabad Cantonment Board Solid Waste Management Bye-laws, 2024 published in Notification No. S.R.O. 158(E) in Gazette of India dated 14th November, 2024.
- (xliii) The Danapur Cantonment Board Solid Waste Management Bye-laws, 2024 published in Notification No. S.R.O. 137(E) in Gazette of India dated 8th November, 2024.
- (xliv) The Jabalpur Cantonment Board Solid Waste Management

- (xlv) The Amritsar Cantonment Board Solid Waste Management Bye-laws, 2024 published in Notification No. S.R.O. 151(E) in Gazette of India dated 13th November, 2024.
- (xlvi) The Kamptee Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 123(E) in Gazette of India dated 12th August, 2024.
- (xlvii) The Ramgarh Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 125(E) in Gazette of India dated 12th August, 2024.
- (xlviii) The Mhow Cantonment Board (Digging and Use of Bore Wells)
 Regulations, 2024 published in Notification No. S.R.O. 91(E) in
 Gazette of India dated 6th August, 2024.
- (xlix) The Ranikhet Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.O. 81(E) in Gazette of India dated 2nd August, 2024.
- (L) The Chakrata Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.O. 94(E) in Gazette of India dated 7th August, 2024.
- (Li) The Agra Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 87(E) in Gazette of India dated 6th August, 2024.
- (Lii) The Bareilly Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O.
 93(E) in Gazette of India dated 7th August, 2024.
- (Liii) The Allahabad Cantonment Board (Digging and Use of Bore

Wells) Regulations, 2024 published in Notification No. S.R.O. 101(E) in Gazette of India dated 8th August, 2024.

- (Liv) The Landour Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O.
 96(E) in Gazette of India dated 7th August, 2024.
- (Lv) The Ayodhya Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O.
 92(E) in Gazette of India dated 7th August, 2024.
- (Lvi) The Kanpur Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 111(E) in Gazette of India dated 9th August, 2024.
- (Lvii) The Lansdowne Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 100(E) in Gazette of India dated 8th August, 2024.
- (Lviii) The St. Thomas Mount cum Pallavaram Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 130(E) in Gazette of India dated 13th August, 2024.
- (Lix) The Deolali Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 107(E) in Gazette of India dated 9th August, 2024.
- (Lx) The Meerut Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O.
 86(E) in Gazette of India dated 5th August, 2024.
- (Lxi) The Bakloh Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 78(E) in Gazette of India dated 2nd August, 2024.

- (Lxii) The Cannanore Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 122(E) in Gazette of India dated 12th August, 2024.
- (Lxiii) The Dehuroad Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 106(E) in Gazette of India dated 8th August, 2024.
- (Lxiv) The Fatehgarh Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 108(E) in Gazette of India dated 9th August, 2024.
- (Lxv) The Dagshai Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O.
 83(E) in Gazette of India dated 5th August, 2024.
- (Lxvi) The Sagar Cantonment Board (Digging and Use of Bore Wells)
 Regulations, 2024 published in Notification No. S.R.O. 115(E)
 in Gazette of India dated 9th August, 2024.
- (Lxvii) The Aurangabad Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 120(E) in Gazette of India dated 12th August, 2024.
- (Lxviii) The Secunderabad Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 126(E) in Gazette of India dated 12th August, 2024.
- (Lxix) The Badamibagh Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O.
 82(E) in Gazette of India dated 2nd August, 2024.
- (Lxx) The Shillong Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 116(E) in Gazette of India dated 9th August, 2024.

- (Lxxi) The Ahmednagar Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 118(E) in Gazette of India dated 12th August, 2024.
- (Lxxii) The Barrackpore Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 121(E) in Gazette of India dated 12th August, 2024.
- (Lxxiii) The Babina Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O.
 127(E) in Gazette of India dated 13th August, 2024.
- (Lxxiv) The Danapur Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O.
 88(E) in Gazette of India dated 6th August, 2024.
- (Lxxv) The Ajmer Cantonment Board (Digging and Use of Bore Wells)
 Regulations, 2024 published in Notification No. S.R.O. 119(E)
 in Gazette of India dated 12th August, 2024.
- (Lxxvi) The Ranikhet Cantonment Board Solid Waste Management Bye-laws, 2024 published in Notification No. S.R.O. 142(E) in Gazette of India dated 11th November, 2024.
- (Lxxvii) The Ramgarh Cantonment Board Solid Waste Management Bye-laws, 2024 published in Notification No. S.R.O. 171(E) in Gazette of India dated 18th November, 2024.
- (Lxxviii) The Shillong Cantonment Board Solid Waste Management Bye-laws, 2024 published in Notification No. S.R.O. 187(E) in Gazette of India dated 21st November, 2024.
- (Lxxix) The St. Thomas Mount Cum Pallavaram Cantonment Board Solid Waste Management Bye-laws, 2024 published in Notification No. S.R.O. 181(E) in Gazette of India dated 19th

November, 2024.

- (Lxxx) The Belgaum Cantonment Board Solid Waste Management Bye-laws, 2024 published in Notification No. S.R.O. 185(E) in Gazette of India dated 20th November, 2024.
- (Lxxxi) The Secunderabad Cantonment Board Solid Waste Management Bye-laws, 2024 published in Notification No. S.R.O. 198(E) in Gazette of India dated 2nd December, 2024.
- (Lxxxii) The Kasauli Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O.
 84(E) in Gazette of India dated 5th August, 2024.
- (Lxxxiii) The Ranikhet Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 80(E) in Gazette of India dated 2nd August, 2024.
- (Lxxxiv) The Ambala Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 77(E) in Gazette of India dated 2nd August, 2024.
- (Lxxxv) The Pune Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 114(E) in Gazette of India dated 9th August, 2024.
- (Lxxxvi) The Amritsar Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 102(E) in Gazette of India dated 8th August, 2024.
- (Lxxxvii) The Jutogh Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O.
 90(E) in Gazette of India dated 6th August, 2024.
- (Lxxxviii) The Mathura Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O.

112(E) in Gazette of India dated 9th August, 2024.

- (Lxxxix) The Ferozpur Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O.
 95(E) in Gazette of India dated 7th August, 2024.
- (xc) The Subathu Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 131(E) in Gazette of India dated 13th August, 2024.
- (xci) The Kirkee Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 128(E) in Gazette of India dated 13th August, 2024.
- (xcii) The Cannanore Cantonment Board Solid Waste Management
 Bye-laws, 2024 published in Notification No. S.R.O. 199(E) in
 Gazette of India dated 2nd December, 2024.
- (xciii) The Sagar Cantonment Board Solid Waste Management Byelaws, 2024 published in Notification No. S.R.O. 193(E) in Gazette of India dated 21st November, 2024.
- (xciv) The Dagshai Cantonment Board Solid Waste Management Bye-laws, 2024 published in Notification No. S.R.O. 162(E) in Gazette of India dated 14th November, 2024.
- (xcv) The Merrut Cantonment Board Solid Waste Management Byelaws, 2024 published in Notification No. S.R.O. 143(E) in Gazette of India dated 12th November, 2024.
- (xcvi) The Jammu Cantonment Board Solid Waste Management Byelaws, 2024 published in Notification No. S.R.O. 168(E) in Gazette of India dated 18th November, 2024.
- (xcvii) The Ayodhya Cantonment Board Solid Waste Management Bye-laws, 2024 published in Notification No. S.R.O. 152(E) in

Gazette of India dated 13th November, 2024.

- (xcviii) The Delhi Cantonment Board Solid Waste Management Byelaws, 2023 published in Notification No. S.R.O. 23(E) in Gazette of India dated 22nd September, 2023.
- (xcix) The Ahmednagar Cantonment Board Solid Waste Management
 Bye-laws, 2024 published in Notification No. S.R.O. 177(E) in
 Gazette of India dated 19th November, 2024.
- (xc) The Lucknow Cantonment Board Solid Waste Management
 Bye-laws, 2024 published in Notification No. S.R.O. 160(E) in
 Gazette of India dated 14th November, 2024.
- (xci) The Jutogh Cantonment Board Solid Waste Management Byelaws, 2024 published in Notification No. S.R.O. 173(E) in Gazette of India dated 18th November, 2024.
- (xcii) The Dalhousie Cantonment Board Solid Waste Management Bye-laws, 2024 published in Notification No. S.R.O. 169(E) in Gazette of India dated 18th November, 2024.
- (xciii) The Kirkee Cantonment Board Solid Waste Management Byelaws, 2023 published in Notification No. S.R.O. 174(E) in Gazette of India dated 18th November, 2024.
- (xciv) The Ahmedabad Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 117(E) in Gazette of India dated 12th August, 2024.
- (cv) The Lucknow Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O.
 85(E) in Gazette of India dated 5th August, 2024.
- (cvi) The Jhansi Cantonment Board Solid Waste Management Byelaws, 2024 published in Notification No. S.R.O. 190(E) in

Gazette of India dated 21st November, 2024.

- (cvii) The Deolali Cantonment Board Solid Waste Management Byelaws, 2024 published in Notification No. S.R.O. 188(E) in Gazette of India dated 21st November, 2024.
- (cviii) The Kanpur Cantonment Board Solid Waste Management Byelaws, 2024 published in Notification No. S.R.O. 150(E) in Gazette of India dated 13th November, 2024.
- (cvix) The Varanasi Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O.
 97(E) in Gazette of India dated 8th August, 2024.
- (cx) The Morar Cantonment Board (Digging and Use of Bore Wells)
 Regulations, 2024 published in Notification No. S.R.O. 129(E)
 in Gazette of India dated 13th August, 2024.
- (cxi) The Shahjahanpur Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No.
 S.R.O. 98(E) in Gazette of India dated 8th August, 2024.
- (cxii) The Pachmarhi Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 113(E) in Gazette of India dated 9th August, 2024.
- (cxiii) The Nasirabad Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 124(E) in Gazette of India dated 12th August, 2024.
- (cxiv) The Belgaum Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O. 103(E) in Gazette of India dated 8th August, 2024.
- (cxv) The Jabalpur Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O.

109(E) in Gazette of India dated 9th August, 2024.

- (cxvi) The Roorkee Cantonment Board (Digging and Use of Bore Wells) Regulations, 2024 published in Notification No. S.R.O.
 99(E) in Gazette of India dated 8th August, 2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - Review by the Government of the working of the Advanced Weapons and Equipment India Limited, Kanpur, for the year 2023-2024.
 - (ii) Annual Report of the Advanced Weapons and Equipment India Limited, Kanpur, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Railways (Shri V. Somanna) on behalf of the Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) laid on the Table:-

- (1) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ending 31st March, 2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy each of the following Notifications (Hindi and English versions) under of Section 199 of the Railway Act, 1989:-
 - (i) The Indian Railways (Open Lines) General (Second Amendment) Rules, 2024 published in Notification No. G.S.R. 778(E) in Gazette of India dated 23rd December, 2024 together with a corrigendum thereto published in Notification No. G.S.R.21(E) (in Hindi version only) dated 7th January, 2025
 - (ii) The Indian Railways (Open Lines) General (Third Amendment) Rules, 2024 published in Notification No. G.S.R.
 01(E) in Gazette of India dated 1st January, 2025.
 - (iii) The Kolkata Metro Railway General (First Amendment) Rules,
 2025 published in Notification No. G.S.R. 80(E) in Gazette of India dated 28th January, 2025.
- (4) A copy of the Railway Claims Tribunal (Procedure) Amendment Rules,
 2024 (Hindi and English versions) published in Notification No. G.S.R.
 725(E) in Gazette of India dated 19th December, 2024 under sub-section
 (3) of Section 30 of the Railways Claims Tribunal Act, 1987.

The Minister of State in the Ministry of Women and Child Development (Smt. Savitri Thakur) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2023-2024, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Protection of Child Rights, New Delhi, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the

Childline India Foundation, Mumbai, for the year 2021-2022, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Childline India Foundation, Mumbai, for the year 2021-2022.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Women, New Delhi, for the year 2023-2024, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2023-2024.

The Minister of State in the Ministry of External Affairs; Minister of State in the Ministry of Textiles (Shri Pabitra Margherita) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2023-2024, together with Audit report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council for Cultural Relations, New Delhi, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Nalanda University, Nalanda, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of

the Nalanda University, Nalanda, for the year 2023-2024, together with Audit report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nalanda University, Nalanda, for the year 2023-2024.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

4. Motion for Election of two Members to the Governing Council of Indian Council of Medical Research

Shri Jagat Prakash Nadda moved the following motion :-

"That in pursuance of rules 1 (xxiv) and 15(ii) of the Rules and Regulations of Indian Council of Medical Research (ICMR), the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves, to serve as members of the Governing Council of Indian Council of Medical Research, subject to the other provisions of the said Rules and Regulations."

The motion was put to vote and adopted.

5. Motion for Election of two Members to the All India Institute of Medical Sciences (AIIMS), Gorakhpur

Shri Jagat Prakash Nadda moved the following motion :-

"That in pursuance of Section 4(g) of the All India Institute of Medical Sciences (AIIMS) Act, 1956 read with Section 6 of the AIIMS (Amendment) Act, 2012, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to the All India Institute of Medical Sciences (AIIMS) at Gorakhpur subject to the other provisions of the said Act."

The motion was put to vote and adopted.

6. Motion

Shri Kiren Rijiju moved the following motion :-

"That this House do agree with the Fifth Report of the Business Advisory Committee presented to the House on 6th February, 2025." The motion was put to vote and adopted.

*12.07 P.M.

7. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Anurag Sharma regarding need to create 'Divyang Kavach', a moble application to address the challenges faced by Divyangjan in the country.
- (2) Shri Captain Brijesh Chowta regarding need to introduce a mandatory internship progamme for Nursing students to ensure quality healthcare in hospitals.
- (3) Shri Ashish Dubey regarding need to sanction funds for development of Jabalpur as a Smart city.
- (4) Smt. Shobhanaben Mahendrasinh Baraiya regarding construction of new railway lines in Gujarat.
- (5) Shri Lumba Ram regarding railway related issues of Jalore Parliamentary Constituency, Rajasthan.
- (6) Shri Jugal Kishore regarding need to resume payment of compensation to farmers whose land was acquired by Army for construction of ditches in 1971 in Reasi Assembly segment in Jammu Parliamentary Constituency.

^{*}From 12.06 P.M. to 12.07 P.M., Members raised matters of urgent public importance.

- (7) Shri Ravi Kishan regarding need to establish a Skill Development University in Gorakhpur, Uttar Pradesh.
- (8) Shri Bibhu Prasad Tarai regarding need to establish airport in Paradip in Jagatsinghpur Parliamentary Constituency, Odisha.
- (9) Shri Rudra Narayan Pany regarding need to provide adequate compensation to the families of persons who have lost their lives due to wild animal attacks.
- (10) Shri Gaurav Gogoi regarding need to set up a Special Investigation Team to investigate into illegal mining operations in Assam.
- (11) Adv. Dean Kuriakose regarding need to increase salaries for doctors and allied staff of AYUSH.
- (12) Shri Pradyut Bordoloi regarding need to universalize the HPV Vaccine to fight cervical cancer effectively in the country.
- (13) Shri Rahul Kaswan regarding need to expedite disposal of insurance claims pertaining to Kharif Season 2023.
- (14) Shri Rajmohan Unnithan regarding decline in Hajj Pilgrims choosing Khozhikode embarkation point amid soaring costs.
- (15) Ms. S. Jothimani regarding need to enhance budgetary allocation under MGNREGS and ensure its effective implementation.
- (16) Shri Devesh Sakya regarding implementation of Pradhan Mantri Vishwakarma Yojana in Uttar-Pradesh.
- (17) Shri Selvaganapathi T.M. regarding construction of rail over bridge at Vembadithalam railway station in Tamil Nadu.
- (18) Shri Dinesh Chandra Yadav regarding desiltation of Kosi River bed.
- (19) Shri Bhausaheb Rajaram Wakchaure regarding need to include places in Ramayan circuit associated with Bhagwan Shri Ram in Maharashtra.

- (20) Shri Shrirang Appa Chandu Barne regarding terms and conditions of Optional Travel Insurance for E-Ticket passengers of IRCTC.
- (21) Shri Chandan Chauhan regarding need to restore train services stopped during Covid period in Bijnore Parliamentary Constituency, Uttar Pradesh.
- (22) Shri Rajesh Ranjan regarding need to run Amrit Bharat Express trains from Sealdah to Saharsa and from Punia Junction to New Delhi.

12.08 P.M.

8. The Union Budget – 2025-2026

Time Allotted: 12 Hrs. Time Taken: 5 Hrs. 52 Mts. Balance: 6 Hrs. 08 Mts.

General Discussion on the Union Budget for 2025-2026 commenced.

The following members took part in the debate:-

- 1. Dr. Dharamvira Gandhi
- 2. Shri Rao Rajendra Singh
- 3. Dr. Shiv Pal Singh Patel
- 4. Shri Abhishek Banerjee
- 5. Shri Daggumalla Prasada Rao
- 6. Shri Dinesh Chandra Yadav
- 7. Shri Tariq Anwar
- 8. Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar
- 9. Shri Sudheer Gupta
- 10. Shri Naresh Ganpat Mhaske
- 11. Shri Arun Govil
- 12. Shri Benny Behanan
- 13. Shri Rajeev Rai

- 14. Shri Darshan Singh Choudhary
- 15. Smt. Satabdi Roy
- 16. Shri Pradyut Bordoloi
- 17. Dr. Alok Kumar Suman
- 18. Shri Chandan Chauhan
- 19. Shri Gopal Jee Thakur
- 20. Shri Balwant Baswant Wankhade
- 21. Shri Sudama Prasad
- 22. Shri Harendra Singh Malik
- 23. Smt. Lovely Anand
- 24. Smt. Anita Nagarsingh Chouhan
- 25. Shri Brijendra Singh Ola
- 26. Shri Rajender Eatala
- 27. Adv. Chandra Shekhar

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M., Monday, the 10th February, 2025.)

UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, February 10, 2025/Magha 21, 1946 (Saka)

No. 49

11.00 A.M.

1. Starred Questions

Starred Question Nos. 81 - 86 were orally answered. Replies to Starred Question Nos. 87-100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 921 – 1150 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The Minister of State in the Ministry of Rural Development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) on behalf of the Minister of Agriculture and Farmers Welfare; and Minister of Rural Development (Shri Shivraj Singh Chouhan) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development for the year 2025-2026. The Minister of Education (Shri Dharmendra Pradhan) laid on the Table a copy each of the following papers (Hindi and English versions):-

- Detailed Demands for Grants of the Ministry of Education for the year 2025-2026.
- (2) Output Outcome Monitoring Framework of the Ministry of Education for the year 2025-2026.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) on behalf of the Minister of Labour and Employment; and Minister of Youth Affairs and Sports (Dr. Mansukh Mandaviya) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour and Employment for the year 2025-2026.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Culture (Shri Rao Inderjit Singh) laid on the Table:-

- (1) A copy of the Collection of Statistics Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.761(E) in Gazette of India dated 11th December, 2024 under sub-section (3) of Section 33 of the Collection of Statistics Act, 2008.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Planning for the year 2025-2026.

- (ii) Output Outcome Monitoring Framework of the Ministry of Planning for the year 2025-2026.
- (iii) Detailed Demands for Grants of the Ministry of Statistics and Programme Implementation for the year 2025-2026.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2023-2024, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2023-2024.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table a copy of each of the following papers (Hindi and English versions):-

- Detailed Demands for Grants of the Ministry of Science and Technology for the year 2025-2026.
- (2) Output Outcome Monitoring Framework of the Ministry of Science and Technology for the year 2025-2026.
- (3) Detailed Demands for Grants of the Ministry of Earth Sciences for the year 2025-2026.

- (4) Detailed Demands for Grants of the Department of Space for the year 2025-2026.
- (5) Detailed Demands for Grants of the Department of Atomic Energy for the year 2025-2026.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 2025-2026.

The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Skill Development and Entrepreneurship for the year 2025-2026.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- A copy each of the following Notifications (Hindi and English versions) under Section 29 of the International Financial Services Centres Authority Act, 2019:-
 - The International Financial Services Centres Authority (Registration of Factors and Registration of Assignment of Receivables) Regulations, 2024 published in Notification No. IFSCA/GN/2024/012 in Gazette of India dated 19th November, 2024.
 - (ii) Notification No. IFSCA-PMTS/9/2023-Precious Metals published in Gazette of India dated 9th December, 2024, regarding renewal of Bullion Exchange and Bullion Corporation.

- (iii) Notification No. IFSCA/India ICC/Renewal/2024-25 published in Gazette of India dated 9th January, 2025, regarding renewal of India ICC.
- (iv) Notification No. IFSCA/India INX/Renewal/2024-25 published in Gazette of India dated 9th January, 2025, regarding renewal of India INX.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
 - (i) S.O.5167(E) published in Gazette of India dated 29th November, 2024, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Gold, Silver, Brass-scrap and Areca Nuts based on international prices.
 - (ii) S.O.294(E) published in Gazette of India dated 15th January, 2025, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Gold, Silver, Brass-scrap and Areca Nuts based on international prices.
 - (iii) F. No. 461/07/2023-Cus.V (Ad-hoc Exemption Order No. 07 of 2024) dated 27th November, 2024, regarding Ad-hoc exemption from payment of Customs Duty on import of instruments for implementation of pilot project on Glacial Lake Outburst Flood (GLOF) risk in Sikkim.
 - (iv) S.O.5657(E) published in Gazette of India dated 31st December, 2024, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Gold, Silver, Brass-scrap and Areca Nuts based on international prices.

- (v) S.O.5399(E) published in Gazette of India dated 13th December, 2024, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Gold, Silver, Brass-scrap and Areca Nuts based on international prices.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
 - (i) G.S.R.760(E) published in Gazette of India dated 10th December, 2024, together with an explanatory memorandum seeking to extend the due date for furnishing FROM GSTR-3B for the month of October, 2024 for registered persons whose principal place of business is in the district of Murshidabad in the State of West Bengal.
 - S.O.5392(E) published in Gazette of India dated 13th December, 2024, together with an explanatory memorandum seeking to appoint common adjudicating authority for Show cause notices issued by officers of DGGI.
 - (iii) G.S.R.22(E) published in Gazette of India dated 10th January, 2025, together with an explanatory memorandum seeking to extend the due date for furnishing FORM GSTR-1 for the month of December, 2024 and the quarter of October to December, 2024, as the case may be.
 - (iv) G.S.R.23(E) published in Gazette of India dated 10th January, 2025, together with an explanatory memorandum seeking to extend the due date for furnishing FORM GSTR-3B for the month of December, 2024 and the quarter of October to December, 2024, as the case

may be.

- (v) G.S.R.24(E) published in Gazette of India dated 10th January, 2025, together with an explanatory memorandum seeking to extend the due date for furnishing FORM GSTR-5 for the month of December, 2024.
- (vi) G.S.R.25(E) published in Gazette of India dated 10th January, 2025, together with an explanatory memorandum seeking to extend the due date for furnishing FORM GSTR-6 for the month of December, 2024.
- (vii) G.S.R.26(E) published in Gazette of India dated 10th January, 2025, together with an explanatory memorandum seeking to extend the due date for furnishing FORM GSTR-7 for the month of December, 2024.
- (viii) G.S.R.27(E) published in Gazette of India dated 10th January, 2025, together with an explanatory memorandum seeking to extend the due date for furnishing FORM GSTR-8 for the month of December, 2024.
- (ix) The Central Goods and Services Tax (Amendment) Rules, 2025
 G.S.R.72(E) published in Gazette of India dated 23rd January, 2025, together with an explanatory memorandum.
- S.O.419(E) published in Gazette of India dated 23rd January, 2025, together with an explanatory memorandum, Central Tax Notification for waiver of the late fee.
- (xi) G.S.R.50(E) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum making certain amendments GSR 673(E) at 28th June, 2017.

 (xii) G.S.R.53(E) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum seeking to amend notification

No. 2/2017 –Central Tax (Rate) dated 28.06.2017 in respect of supply of goods as recommended by the GST Council in its 55th meeting held on 21.12.2024.

(xiii) G.S.R.56(E) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum seeking to amend notification

No. 39/2017 –Central Tax (Rate) dated 18.10.2017 in respect of supply of services as recommended by the GST Council in its 55th meeting held on 21.12.2024.

(xiv) G.S.R.59(E) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum seeking to amend notification
 No. 9/2018 Control Tax (Pate) dated 25.01.2018 in recordst of

No. 8/2018 –Central Tax (Rate) dated 25.01.2018 in respect of supply of services as recommended by the GST Council in its 55th meeting held on 21.12.2024.

(xv) G.S.R.38(E) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum seeking to amend Notification

No. 11/2017 –Central Tax (Rate) dated 28.06.2017 in respect of GST rate on supply of services as recommended by the GST Council in its 55th meeting held on 21.12.2024.

(xvii) G.S.R.41(E) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum seeking to amend Notification

No. 12/2017 –Central Tax (Rate) dated 28.06.2017 in respect of exemption from GST on supply of services as recommended by the GST Council in its 55th meeting held on 21.12.2024.

(xviii) G.S.R.44(E) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum seeking to amend Notification
 No. 13/2017–Central Tax (Rate) dated 28.06.2017 in respect of supply of services on which GST shall be paid on reverse charge

basis, as recommended by the GST Council in its 55th meeting held on 21.12.2024.

(xix) G.S.R.47(E) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum seeking to amend Notification

No. 17/2017–Central Tax (Rate) dated 28.06.2017 in respect of supply of services made through electronic commerce operators, as recommended by the GST Council in its 55th meeting held on 21.12.2024.

- (xx) G.S.R.63(E) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum seeking to provide exemption from Basic Customs Duty and IGST on import of equipment and consumable samples by the inspection team of IAEA.
- (xxi) G.S.R.64(E) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum seeking to provide exemption to systems, sub-systems, equipment, parts, sub-parts, tools, test equipment, software meant for Long Range Surface to Air Missile System (LRSAM).

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-
 - (i) G.S.R.774(E) published in Gazette of India dated 18rd December, 2024, together with an explanatory memorandum seeking to impose anti-dumping duty on 'Telescopic Channel Drawer Slider' originating in or exported from China PR, for a period of 5 years, in pursuance of final findings issued by DGTR.
 - (ii) G.S.R.784(E) published in Gazette of India dated 26th December, 2024, together with an explanatory memorandum seeking to impose anti-Dumping duty on "Digital Offset Printing Plates" originating in, or exported from China PR, Japan, Korea RP, Vietnam, and Taiwan, for a period of 5 years, in pursuance of final findings issued by DGTR.
 - (iii) G.S.R.782(E) published in Gazette of India dated 26th December, 2024, together with an explanatory memorandum seeking to amend Notification No. 64/2023-customs in order to extend the specified condition of exemption to imports of Yellow Peas (HS 0713 10 10) to bill of lading issued on or before 28.02.2025.
 - (iv) G.S.R.788(E) published in Gazette of India dated 30th December, 2024, together with an explanatory memorandum seeking to give effect to 4th Tranche of Tariff Concessions under India Australia ECTA.
- (6) A copy of the Notification No. G.S.R.62(E) (Hindi and English versions) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum seeking to prescribe Compensation Cess rate of 0.1% on supply of taxable goods by a registered supplier to a registered recipient for export subject to specified conditions, mentioned therein under

Section 13 of the Goods and Service Tax (Compensation to States) Act, 2017.

- (7) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Tax Act, 2017:-
 - (i) G.S.R.51(E) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum seeking to amend notification No. 1/2017 – Union Territory Tax (Rate), dated 28.06.2017 in respect of supply of services as recommended by the GST council in its 55th meeting held on 21.12.2024.
 - G.S.R.54(E) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum seeking to amend notification No. 2/2017– Union Territory Tax (Rate), dated 28.06.2017 in respect of supply of goods as recommended by the GST Council in its 55th meeting held on 21.12.2024.
 - (iii) G.S.R.57(E) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum seeking to amend notification No. 39/2017– Union Territory Tax (Rate), dated 18.10.2017 in respect of supply of services as recommended by the GST Council in its 55th meeting held on 21.12.2024.
 - (iv) G.S.R.60(E) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum seeking to amend notification No. 8/2018– Union Territory Tax (Rate), dated 25.01.2018 in respect of supply of services as recommended by the GST Council in its 55th meeting held on 21.12.2024.
 - (v) G.S.R.40(E) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum seeking to amend

notification No. 11/2017 – Union Territory Tax (Rate), dated 28.06.2017 in respect of GST rate on supply of services as recommended by the GST council in its 55th meeting held on 21.12.2024.

- (vi) G.S.R.43(E) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum seeking to amend notification No. 12/2017 – Union Territory Tax (Rate), dated 28.06.2017 in respect of exemption from GST on supply of services as recommended by the GST council in its 55th meeting held on 21.12.2024.
- (vii) G.S.R.46(E) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum seeking to amend notification No. 13/2017 Union Territory Tax (Rate), dated 28.06.2017 in respect of supply of services on which GST shall be paid on reverse charge basis as recommended by the GST council in its 55th meeting held on 21.12.2024.
- (viii) G.S.R.49(E) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum seeking to amend notification No. 17/2017 – Union Territory Tax (Rate), dated 28.06.2017 in respect of supply of services as recommended by the GST council in its 55th meeting held on 21.12.2024.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-
 - (i) G.S.R.39(E) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum seeking to amend

notification No. 08/2017 –Integrated Tax (Rate) dated 28.06.2017 in respect of GST rate on supply of services as recommended by the GST Council in its 55th meeting held on 21.12.2024.

- (ii) G.S.R.52(E) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum seeking to amend notification No. 1/2017–Integrated Tax (Rate), dated 28.06.2017 in respect of goods as recommended by the GST council in its 55th meeting held on 21.12.2024.
- (iii) G.S.R.55(E) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum seeking to amend notification No. 2/2017–Integrated Tax (Rate), dated 28.06.2017 in respect of goods as recommended by the GST council in its 55th meeting held on 21.12.2024.
- (iv) G.S.R.58(E) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum seeking to amend notification No. 40/2017 – Integrated Tax (Rate), dated 18.10.2017 in respect of supply of services as recommended by the GST council in its 55th meeting held on 21.12.2024.
- (v) G.S.R.61(E) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum seeking to amend notification No. 9/2018 Integrated Tax (Rate), dated 25.01.2018 in respect of supply of services as recommended by the GST council in its 55th meeting held on 21.12.2024.
- (vi) G.S.R.42(E) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum seeking to amend notification No. 9/2017 Integrated Tax (Rate), dated 28.06.2017 in respect of exemption from GST rate on supply of services as

recommended by the GST council in its 55th meeting held on 21.12.2024.

- (vii) G.S.R.45(E) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum seeking to amend notification No. 10/2017 – Integrated Tax (Rate), dated 28.06.2017 in respect of supply of services on which GST shall be paid on reverse charge basis as recommended by the GST council in its 55th meeting held on 21.12.2024.
- (viii) G.S.R.48(E) published in Gazette of India dated 16th January, 2025, together with an explanatory memorandum seeking to amend notification No. 14/2017 – Integrated Tax (Rate), dated 28.06.2017 in respect of supply of services made through electronic commerce operators as recommended by the GST council in its 55th meeting held on 21.12.2024.
- (9) (i) A copy of the Annual Report (Part I & II)(Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Lucknow, for the year 2023-2024.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the International Financial Services Centres Authority, Gujarat, Gandhi Nagar, for the year 2023-2024, together with Audit report thereon.
- (11) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Finance for the year
 2025-2026.

- (ii) Output Outcome Monitoring Framework of the Ministry of Finance for the year 2025-2026.
- (iii) A copy of Detailed Demands for Grants of the Parliament, Secretariats of the President and Vice-President for the year 2025-2026.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table:-

- (1) (i) A copy of the Annual Report of the Employees' State Insurance Corporation, New Delhi, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts of the Employees' State Insurance Corporation, New Delhi, for the year 2023-2024, together with Audit Report thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Ports, Shipping and Waterways (Shri Shantanu Thakur) laid on the Table a copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Ports, Shipping and Waterways for the year 2025-2026.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) laid on the Table a copy each of the following papers (Hindi and English versions):-

- Detailed Demands for Grants of the Ministry of Tourism for the year 2025-2026.
- (2) Output Outcome Monitoring Framework of the Ministry of Tourism for the year 2025-2026.

The Minister of State in the Ministry of Youth Affairs and Sports (Shrimati Raksha Nikhil Khadse) laid on the Table a copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2025-2026.

The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid on the Table:-

- A copy of the Companies (Accounts) Second Amendment Rules, 2024 (Hindi and English version) published in Notification No. G.S.R.794(E) in Gazette of India dated 31st December, 2024 under section 469 of the Companies Act, 2013.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Financial Reporting Authority, New Delhi, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Financial Reporting Authority, New Delhi, for the year 2023-2024, together with audit report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Financial Reporting Authority, New Delhi, for the year 2023-2024.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Textiles (Shri Pabitra Margherita) laid on the Table a copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for the year 2025-2026.

4. Statements of Standing Committee on External Affairs

Dr. Shashi Tharoor laid on the Table the following statements (Hindi and English versions) of the Standing Committee on External Affairs:-

- (1) The Statement showing Action Taken by the Government on the Observations/Recommendations contained in the Twenty-ninth Report of the Standing Committee on External Affairs (Seventeenth Lok Sabha) on action taken by the Government on the Observations/Recommendations in the Twenty-fourth Report (Seventeenth Lok Sabha) on the subject "India's Policy Planning and Role of Think Tanks with Special Reference to ICWA and RIS".
- (2) The Statement showing Action Taken by the Government on the Observations/Recommendations contained in the Thirtieth Report of the Standing Committee on External Affairs (Seventeenth Lok Sabha) on action taken by the Government on the Observations/Recommendations in the Twenty-second Report (Seventeenth Lok Sabha) on the subject "India's Neighbourhood First Policy".

5. Reports of Standing Committee on Water Resources

Shri Rajiv Pratap Rudy presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources:-

- First Report on 'Demands for Grants' (2024-25) of the Ministry of Jal Shakti - Department of Drinking Water and Sanitation.
- (2) Second Report on 'Demands for Grants' (2024-25) of the Ministry of Jal Shakti - Department of Water Resources, River Development & Ganga Rejuvenation.

*12.06 P.M.

6. Motion

Shri Kiren Rijiju moved the following motion:

"That this House do agree with the Sixth Report of the Business Advisory Committee presented to the House on 7th February, 2025."

The motion was put to vote and adopted.

(Due to interruptions, Lok Sabha adjourned at 12.55 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

7. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1. Shri Shashank Mani regarding need to establish universities and technological colleges in Deoria Parliamentary Constituency, Uttar Pradesh.
- 2. Shri P P Chaudhary regarding need to take comprehensive measures to achieve a Tuberculosis free India by 2025.
- 3. Shri Mukeshkumar Chandrakaant Dalal regarding need to increase the assistance amount under National Social Assistance Programme Scheme.
- 4. Shri Janardhan Mishra regarding need to establish a Navodaya Vidyalaya or PM Shri School in Mauganj district, Madhya Pradesh.

^{*} From 12.07 P.M. to 12.55 P.M., Members raised matters of urgent public importance.

- 5. Shri Ashok Kumar Rawat regarding need to provide PNG Facility in Misrikh Parliamentary Constituency, Uttar Pradesh.
- 6. Shri Gopal Jee Thakur regarding need to establish National Institute of Food Technology, Entrepreneurship and Management (NIFTEM) in Darbhanga, Bihar.
- 7. Shri Arun Kumar Sagar regarding need to ensure supply of electricity from Rosa Power Plant to rural areas in Shahjahanpur Parliamentary Constituency, Uttar Pradesh.
- 8. Shri Raju Bista regarding need to take comprehensive measures to ensure resolving the issues with regard to Darjeeling Hills, Terai and Dooars regions in West Bengal.
- 9. Shri Damodar Agrawal regarding construction of a Rail Overbridge in Bhilwara city in Rajasthan.
- 10. Smt. Manju Sharma regarding need to frame a uniform policy for coaching centres with a view to ensure safety of students.
- 11. Shri Bhartruhari Mahtab regarding need to take steps to appoint Chairman Of Mahanadi Water Dispute Tribunal (MWDT) at the earliest.
- 12. Shri V K Sreekandan regarding need to impress upon the Govt. of Kerala to review the decision to set up Brewery Project at Elappally in Palakkad, Kerala.
- 13. Dr. Bachhav Shobha Dinesh regarding irregularities in National Board of Examination in Medical Services.
- 14. Shri Rahul Kaswan regarding alleged increase in incidents of antisocial activities in Rajasthan.
- 15. Shri Kodikunnil Suresh regarding need to establish PM Vishwkarma Skill Centre in Mannar, Kerala to revive the traditional brass industry of the region.

- 16. Dr. Shivaji Bandappa Kalge regarding construction of railway line from Latur to Bodhan and Nanded in Maharashtra.
- 17. Shri Utkarsh Verma Madhur regarding need to extend Sitapur-Mumbai train upto Mailani Junction in Kheri Parliamentary Constituency, Uttar Pradesh.
- 18. Shri Narayandas Ahirwar regarding need to enhance honorarium of Anganwadi workers and improve facilities in Anganwadi Kendras in Uttar Pradesh.
- 19. Shri Kalipada Saren Kherwal regarding need to recognize 'Saridharam' and 'Sarna Dharam' as separate religions followed by Santhals and other Tribes.
- 20. Shri C N Annadurai regarding need for doubling of railway line between Villupuram and Katpadi Junction in Tamil Nadu.
- 21. Dr. Shabari Byreddy regarding need to establish an Ayurvedic institute under National AYUSH Mission in Nandyal, Andhra Pradesh.
- 22. Shri Sunil Kumar regarding need to restart operation of train Nos. 03219/03220.
- 23. Shri Bajrang Manohar Sonawane regarding problems faced by labourers of Beed Parliamentary Constituency migrating to other places in search of employment.
- 24. Shri Raja Ram Singh regarding need to constitute an independent judicial Commission to investigate into irregularities linked to the National Assessment and Accreditation Council (NAAC).
- 25. Shri E. T. Mohammed Basheer regarding alleged adverse impact of new education policy.
- 26. Shri Umeshbhai Babubhai Patel regarding need to confer Bharat Ratna on Shaheed Bhagat Singh.

2.01 P.M.

8. The Union Budget – 2025-2026

Time Allotted: 12 Hrs. Time Taken: 11 Hrs. 52 Mts. Balance: 08 Mts.

Further General Discussion on the Union Budget for 2025-2026 continued.

The following members took part in the debate:-

- 1. Thiru Dayanidhi Maran
- 2. Shri Manish Tewari
- 3. Shri Anurag Singh Thakur
- 4. Shri Lavu Sri Krishna Devarayalu
- 5. Smt. Supriya Sule
- 6. Shri Gurmeet Singh Meet Hayer
- 7. Shri P V Midhun Reddy
- 8. Smt. Shambhavi
- 9. Shri Kalyan Banerjee
- 10. Ms. Iqra Choudhary
- 11. Shri Subbarayan K
- 12. Shri Navaskani K
- 13. Shri Amrinder Singh Raja Warring
- 14. Smt. Aparajita Sarangi
- 15. Shri Amra Ram
- 16. Shri Durai Vaiko
- 17. Dr. T. Sumathy Alias Thamizhachi Thangapandian
- 18. Shri Tangella Uday Srinivas
- 19. Shri Mian Altaf Ahmad

- 20. Shri G. Kumar Naik
- 21. Shri Jugal Kishore
- 22. Shri Rajabhau Parag Prakash Waje
- 23. Shri Kaushalendra Kumar
- 24. Shri Asaduddin Owaisi
- 25. Shri N. K. Premachandran
- 26. Shri Pradan Baruah
- 27. Shri Ramasahayam Raghuram Reddy
- 28. Smt. Joba Majhi
- 29. Dr. D Ravi Kumar
- 30. Shri Abhay Kumar Sinha
- 31. Shri Gajendra Singh Patel
- 32. Km. Sudha R
- 33. Shri Rajkumar Roat

The discussion was not concluded.

8.01 P.M.

(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 11th February, 2025.)

UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, February 11, 2025/Magha 22, 1946 (Saka)

No. 50

11.00 A.M.

1. * Announcement by the Speaker

The Speaker made an announcement regarding welcoming H.E. Mr. Abdul Raheem Abdulla, Speaker of the People's Majlis of the Republic of Maldives and Members of the Parliamentary Delegation who were on a visit to India as honoured guests and conveyed the greetings of the House to them.

11.02 A.M.

2. Starred Questions

Starred Question Nos. 101 - 106 were orally answered. Replies to Starred Question Nos. 107-120 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1151 – 1380 were laid on the Table.

^{*} Original in Hindi. For details, please see the debates of the day.

11.59 A.M.

4. [#]Announcement by the Speaker

The Speaker made an announcement regarding simultaneous interpretation of the proceedings in six more official languages in the House.

12.06 P.M.

5. Papers laid on the Table

The Minister of Social Justice and Empowerment (Dr. Virendra Kumar) laid on the Table a copy of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Social Justice and Empowerment for the year 2025-2026.
- (2) Output Outcome Monitoring Framework of the Department of Empowerment of Persons with Disabilities, Ministry of Social Justice and Empowerment, for the year 2025-2026.

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table a copy of the following papers (Hindi and English versions):-

 Detailed Demands for Grants of the Ministry of Personnel, Public Grievances & Pensions, Central Vigilance Commission and Union Public Service Commission for the year 2025-2026.

^{*} Original in Hindi. For details, please see the debates of the day.

(2) Output Outcome Monitoring Framework of the Department of Personnel and Training, Ministry of Personnel, Public Grievances & Pensions, for the year 2025-2026.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following Statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Sixteenth, Seventeenth and Eighteenth Lok Sabhas:-

SIXTEENTH LOK SABHA

Tenth Session, 2016
Eleventh Session, 2017
Twelfth Session, 2017
Sixteenth Session, 2018

SEVENTEENTH LOK SABHA

5. Statement No. 25 6. Statement No. 19 7. Statement No. 20 8. Statement No. 18 9. Statement No. 12 10. Statement No. 13 11. Statement No. 10 12. Statement No. 8 13. Statement No. 5 14. Statement No. 5 First Session, 2019 Third Session, 2020 Fifth Session, 2021 Sixth Session, 2021 Seventh Session, 2021 Eighth Session, 2022 Ninth Session, 2022 Eleventh Session, 2023 Twelfth Session, 2023 Fourteenth Session, 2023 Fifteenth Session, 2024

EIGHTEENTH LOK SABHA

16.Statement No. 2 17.Statement No. 1 Second Session, 2024 Third Session, 2024

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

- (1) A copy of the Industries (Development and Regulation) Manner of Holding Inquiry and Appeal Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.764(E) in Gazette of India dated 13th December, 2024 under sub-section (4) of Section 30 of the Industries (Development and Regulation) Act, 1951.
- (2) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Electronics and Information Technology for the year 2025-2026.
 - (ii) Output Outcome Monitoring Framework of the Ministry of Electronics and Information Technology for the year 2025-2026.
- (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Cooperation (Shri Krishan Pal) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Cooperation for the year 2025-2026.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri Ramdas Athawale) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Safai

Karamcharis Finance & Development Corporation, New Delhi, for the year 2020-2021.

- (ii) Annual Report of the National Safai Karamcharis Finance & Development Corporation, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Bhagirath Choudhary) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Ram Nath Thakur) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under subsection (2) of Section 394 of the Companies Act, 2013:-
 - Review by the Government of the working of the Kerala Agro Industries Corporation Limited, Thiruvanathapuram, for the year 2020-2021.
 - (ii) Annual Report of the Kerala Agro Industries Corporation Limited, Thiruvanathapuram, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agribusiness Consortium, New Delhi, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Small Farmers' Agribusiness Consortium, New Delhi, for the year

2023-2024, together with audit report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agribusiness Consortium, New Delhi, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2023-2024, together with audit report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Health Management, Hyderabad, for the year 2023-2024.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2023-2024, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2023-2024.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 4(d) of the Destructive Insects & Pests Act, 1914:-
 - (i) The Plant Quarantine (Regulation of Import into India) (Fifteenth Amendment) Order, 2024 published in Notification No.
 S.O.4916(E) in Gazette of India dated 13th November, 2024.
 - (ii) The Plant Quarantine (Regulation of Import into India) (Sixteenth Amendment) Order, 2024 published in Notification No.
 S.O.4995(E) in Gazette of India dated 20th November, 2024.
- A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture and Farmers Welfare for the year 2025-2026.
 The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid

on the Table:-

- (1) A copy of the Ministry of Home Affairs, Border Security Force, (Combatised Stenographers Cadre), Group 'A' and Group 'B' Posts, Recruitment (Amendment) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.12(E) in Gazette of India dated 6th January, 2025 under sub-section (3) of Section 141 of the Border Security Force Act, 1968.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Land Ports Authority of India, New Delhi, for the year 2023-2024.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Land Ports Authority of India, New Delhi, for the year 2023-2024.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers (Shrimati Anupriya Patel) laid on the Table to lay on the Table a copy each of the following papers (Hindi and English versions):-

- Detailed Demands for Grants of the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2025-2026.
- (2) Output Outcome Monitoring Framework of the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2025-2026.

The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Railways (Shri V. Somanna) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Drinking Water and Sanitation, Ministry of Jal Shakti, for the year 2025-2026.

The Minister of State in the Ministry of Rural Development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) laid on the Table a copy each of the following papers (Hindi and English versions):-

- Detailed Demands for Grants of the Department of Telecommunications, Ministry of Communications, for the year 2025-2026.
- (2) Output Outcome Monitoring Framework of the Department of Telecommunications, Ministry of Communications, for the year 2025-2026.
- (3) Detailed Demands for Grants of the Department of Posts, Ministry of Communications, for the year 2025-2026.
- (4) Output Outcome Monitoring Framework of the Department of Posts, Ministry of Communications, for the year 2025-2026.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Panchayati Raj (Prof. S. P. Singh Baghel) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Panchayati Raj for the year 2025-2026.

- (ii) Output Outcome Monitoring Framework of the Ministry of Panchayati Raj for the year 2025-2026.
- (iii) Output Outcome Monitoring Framework of the Department of Animal Husbandry and Dairying, Ministry of Fisheries, Animal Husbandry and Dairying, for the year 2025-2026.
- (iv) Detailed Demands for Grants of the Ministry of Fisheries, Animal Husbandry and Dairying for the year 2025-2026.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 2023-2024.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs (Dr. L. Murugan) laid on the Table to lay on the Table a copy each of the following papers (Hindi and English versions):-

- Output Outcome Monitoring Framework of the Ministry of Information and Broadcasting for the year 2025-2026.
- (2) Detailed Demands for Grants of the Ministry of Information and Broadcasting for the year 2025-2026.

The Minister of State in the Ministry of Home Affairs (Shri Bandi Sanjay Kumar) laid on the Table:-

A copy of the Foreign Contribution (Regulation) Amendment Rules, 2024
 (Hindi and English versions) published in Notification No. G.S.R.790(E) in

Gazette of India dated 31st December, 2024 under Section 49 of the Foreign Contribution (Regulation) Act, 2010.

- (2) Detailed Demands for Grants (Vol.I) of the Ministry of Home Affairs for the year 2025-2026.
- (3) Detailed Demands for Grants [Vol.II(A)] of the Ministry of Home Affairs (Union Territories) for the year 2025-2026.
- (4) Detailed Demands for Grants [Vol.II(B)] of the Ministry of Home Affairs (Union Territories) for the year 2025-2026.
- (5) Output Outcome Monitoring Framework of the Ministry of Home Affairs, for the year 2025-2026.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Bhagirath Choudhary) laid on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Rajendra Prasad Central Agricultural University, Samastipur, for the year 2022-2023, together with Audit report thereon.
 - Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Dr. Rajendra Prasad Central Agricultural University, Samstipur, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Agriculture and Farmers Welfare for the year 2025-2026.

The Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Satish Chandra Dubey) laid on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Coal for the year 2025-2026.

- (2) Output Outcome Monitoring Framework of the Ministry of Coal for the year 2025-2026.
- (3) Detailed Demands for Grants of the Ministry of Mines for the year 2025-2026.

The Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 2025-2026.

The Minister of Women and Child Development (Smt. Annpurna Devi) on behalf of the Minister of State in the Ministry of Women and Child Development (Shrimati Savitri Thakur) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Women and Child Development for the year 2025-2026.

The Minister of State in the Ministry of Jal Shakti (Shri Raj Bhushan Choudhary) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narmada Control Authority, Indore, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Polavaram Project Authority, Hyderabad, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Polavaram Project Authority, Hyderabad, for the year 2023-2024.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2023-2024.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, for the year 2025-2026.
 - Output Outcome Monitoring Framework Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, for the year 2025-2026.

The Minister of State in the Ministry of Heavy Industries; and Minister of State in the Ministry of Steel (Shri Bhupathi Raju Srinivasa Varma) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Bisra Stone Lime Company Limited, Bhubaneswar, for the year 2023-2024.
 - (ii) Annual Report of the Bisra Stone Lime Company Limited, Bhubaneswar, for the year 2023-2024, alongwith Audited Accounts

and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Eastern Investments Limited, Bhubaneswar, for the year 2023-2024.
 - Annual Report of the Eastern Investments Limited, Bhubaneswar, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2023-2024.
 - (ii) Annual Report of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Steel for the year 2025-2026.
 - Output Outcome Monitoring Framework of the Ministry of Steel for the year 2025-2026.
 - (iii) Detailed Demands for Grants of the Ministry of Heavy industries for the year 2025-2026.
 - (iv) Output Outcome Monitoring Framework of the Ministry of Heavy industries for the year 2025-2026.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shrimati Nimuben Jayantibhai Bambhaniya) laid on the Table:-

(1) A copy of the Notification No. S.O. 5506(E) (Hindi and English versions) published in Gazette of India dated 19th December, 2024, making certain

amendments in the Notification No. S.O. 371(E) dated 8th February, 2017, issued under Section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

(2) A copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2025-2026.

The Minister of State in the Ministry of Cooperation; and Minister of State in the Ministry of Civil Aviation (Shri Murlidhar Mohol) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for the year 2025-2026.

[@]2.09 P.M.

6. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1. Shri Vishnu Dayal Ram regarding construction of RUB/LHS at various unmanned railway crossings in Palamu Parliamentary Constituency.
- 2. Dr. Vinod Kumar Bind regarding establishment of University in Bhadohi Parliamentary Constituency, Uttar Pradesh.
- 3. Shri Ajay Bhatt regarding need to provide funds for construction of ropeway and tunnels in hill districts of Uttarakhand.
- 4. Shri Ananta Nayak regarding need to upgrade and modernize the ESI hospital at Joda in Keonjhar, Odisha.
- 5. Shri Parimal Suklabaidya regarding need to introduce Superfast train service between Silchar and New Delhi.

[@] From 12.13 P.M. to 2.09 P.M., Members raised matters of urgent public importance.

- 6. Shri Rodmal Nagar regarding need to establish a Logistics Park in Rajgarh Parliamentary Constituency, Madhya Pradesh.
- 7. Smt. Bijuli Kalita Medhi regarding need to take comprehensive measures to address the problems likely to occur due to proposed construction of dam over river Tsangpo by China.
- 8. Dr. Manna Lal Rawat regarding alleged infiltration of Rohingyas in the country.
- 9. Shri Manish Jaiswal regarding increasing incidents of coal-theft in Jharkhand.
- 10. Shri Praveen Patel regarding need to establish SAI centre and SAI educational institute in Phulpur Parliamentary Constituency, Uttar Pradesh.
- 11. Dr. Hemant Vishnu Savara regarding need to establish an AYUSH Centre in Palghar district, Maharashtra.
- 12. Dr. C. M. Ramesh regarding need to set up a unit for Burns in ESI hospital at Anakapalli, Andhra Pradesh.
- 13. Shri Khagen Murmu regarding establishment of Navodaya Vidyalaya and Kendriya Vidyalaya in Malda district, West Bengal.
- 14. Shri Varun Chaudhry regarding problems of LIC agents due to regulatory changes.
- 15. Shri M. K. Raghavan regarding need to expedite the process of setting up of AIIMS at Kozhikode, Kerala.
- 16. Shri Murari Lal Meena regarding need to provide pensions and take other welfare measures for parents having only daughters as children.
- 17. Dr. Mohammad Jawed regarding need to release funds allocated to Aligarh Muslim University (AMU) Centre in Kishanganj, Bihar.
- 18. Shri Aditya Yadav regarding alleged irregularities in Lodna area, Jairampur Colliery under BCCL in Dhanbad, Jharkhand.
- 19. Shri Laxmikant Pappu Nishad regarding need to establish a medicl college

in Sant Kabir Nagar Parliamentary Constituency, Uttar Pradesh.

- 20. Prof. Sougata Ray regarding releasing pending dues under MGNREGS To West Bengal.
- 21. Shri Prabhakar Reddy Vemireddy regarding need to expedite completion of construction work on various bypass roads in Nellore Parliamentary Constituency, Andhra Pradesh.
- 22. Shri Shrikant Eknath Shinde regarding need to restart parcel service at Kalyan Junction Parcel office, Mumbai.
- 23. Shri Arun Bharti regarding allocation of funds for new railway line projects in Jamui Parliamentary Constituency, Bihar.
- 24. Shri Maddila Gurumoorthy regarding attack on elected representatives in Tirupati, Andhra Pradesh.
- 25. Shri N. K. Premachandran regarding need to review the proposal of offshore sand mining along the Kerala Coast.
- 26. Adv. Chandra Shekhar regarding need to accord Central University status to Jamia Hamdard and release necessary funds to the University.

2.10 P.M.

7. The Union Budget – 2025-2026

Time Allotted: 12 Hrs. Time Taken: 16 Hrs. 13 Mts.

Further General Discussion on the Union Budget for 2025-2026 continued.

The following members took part in the debate:-

- 1. Shri Akhilesh Yadav
- 2. Smt. Hema Malini
- 3. Dr. Shrikant Eknath Shinde
- 4. Shri Saleng A Sangma
- 5. Shri Rajesh Ranjan

- 6. Adv K. Francis George
- 7. Shri Yaduveer Wadiyar
- 8. Dr. Prabha Mallikarjun
- 9. Shri Vishaldada Prakashbapu Patil
- 10. * Shri Lumba Ram
- 11. * Shri Kota Srinivasa Poojary
- 12. * Dr. K Sudhakar
- 13. * Shri Eswarasamy K
- 14. * Smt. Bharti Pardhi
- 15. * Shri Chavda Vinod Lakhamshi
- 16. * Dr. C N Manjunath
- 17. * Dr. Amol Ramsing Kolhe
- 18. * Shri C N Annadurai
- 19. * Shri Captain Brijesh Chowta
- 20. * Dr. Thirumaavalavan Tholkappiyan
- 21. * Shri Sunil Kumar
- 22. * Shri Vishnu Dayal Ram
- 23. * Shri Aga Syed Ruhullah Mehdi
- 24. * Shri Chhotelal
- 25. * Shri Anto Antony
- 26. * Shri Raju Bista
- 27. * Shri Ramashankar Rajbhar
- 28. * Shri Jaswantsinh Sumanbhai Bhabhor
- 29. * Shri V K Sreekandan
- 30. * Dr. Lata Wankhede
- 31. * Dr. Mallu Ravi

^{*} Written Speeches were laid on the Table.

- 32. * Shri Shrirang Appa Chandu Barne
- 33. * Shri Mukeshkumar Chandrakaant Dalal
- 34. * Shri Dilip Saikia
- 35. * Shri Suresh Kumar Kashyap
- 36. * Shri Anup Sanjay Dhotre
- 37. * Smt. Smita Uday Wagh
- 38. * Dr. Hemant Vishnu Savara
- 39. * Shri Chhatrapal Singh Gangwar
- 40. * Shri Sukanta Kumar Panigrahi
- 41. * Shri Mitesh Patel Bakabhai
- 42. * Shri Hasmukhbhai Somabhai Patel
- 43. * Shri Ravindra Dattaram Waikar
- 44. * Shri Ashish Dubey
- 45. * Shri Shankar Lalwani
- 46. * Shri Arun Bharti
- 47. * Shri Janardan Mishra
- 48. * Smt. Malvika Devi
- 49. * Dr. Rajesh Mishra
- 50. * Smt. Sangeeta Kumari Singh Deo
- 51. * Smt. Delkar Kalaben Mohanbhai
- 52. * Shri Ashok Kumar Rawat
- 53. * Shri Arun Kumar Sagar
- 54. * Dr. Bachhav Shobha Dinesh
- 55. * Dr. Prashant Yadaorao Padole,
- 56. * Shri Bidyut Baran Mahato
- 57. * Shri Ananta Nayak

^{*} Written Speeches were laid on the Table.

- 58. * Shri Ramesh Awasthi
- 59. * Shri Pushpendra Saroj
- 60. * Shri Vishweshwar Hegde Kageri
- 61. * Adv. Adoor Prakash
- 62. * Shri Saptagiri Sankar Ulaka
- 63. * Shri Naveen Jindal
- 64. * Dr. D. Purandeswari
- 65. * Shri Suresh Kumar Shetkar
- 66. * Shri Ganesh Singh
- 67. * Dr. Mohammad Jawed
- 68. * Shri Hibi Eden
- 69. * Thiru Thanga Tamilselvan
- 70. * Shri Selvam G
- 71. * Dr. Manna Lal Rawat
- 72. * Dr. Rajkumar Sangwan
- 73. * Shri Zia Ur Rehman
- 74. * Shri Vijayakumar Alias Vijay Vasanth
- 75. * Shri Captain Viriato Fernandes
- 76. * Shri Chamala Kiran Kumar Reddy
- 77. * Shri Awadhesh Prasad
- 78. * Mrs Ruchi Vira
- 79. * Shri Vijay Kumar Dubey
- 80. * Adv Priya Saroj
- 81. * Smt. Krishna Devi Shivshankar Patel
- 82. * Shri Gyaneshwar Patil
- 83. * Shri Utkarsh Verma Madhur

^{*} Written Speeches were laid on the Table.

- 84. * Shri Ram Shiromani Verma
- 85. Shri Joyanta Basumatary
- 86. Shri Khagen Murmu
- 87. Shri Patel Umeshbhai Babubhai
- 88. Shri Hanuman Beniwal
- 89. Shri Phani Bhusan Choudhury
- 90. Shri Shreyas M Patel
- 91. Shri Amar Sharadrao Kale
- 92. Shri Jagdambika Pal
- 93. * Shri Sudhakar Singh
- 94. * Shri Ravindra Shukla Alias Ravi Kishan
- 95. * Shri Dileshwar Kamait
- 96. * Smt. Pratima Mondal
- 97. * Shri Bhajan Lal Jatav
- 98. * Shri Bhausaheb Rajaram Wakchaure
- 99. * Shri Chandra Prakash Joshi
- 100. * Shri Vamsi Krishna Gaddam
- 101. * Shri Rahul Kaswan
- 102. * Smt. Poonamben Hematbhai Maadam
- 103. * Shri Laxmikant Pappu Nishad
- 104. * Dr. Kirsan Namdeo
- 105. * Shri Janardan Singh Sigriwal
- 106. * Shri Neeraj Maurya
- 107. * Smt. Manju Sharma
- 108. * Shri Haribhai Patel
- 109. * Smt. Mahima Kumari Mewar

^{*} Written Speeches were laid on the Table.

Smt. Nirmala Sitharam replied to the debate.

The discussion was concluded.

6.31 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 13th February, 2025.)

UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, February 13, 2025/Magha 24, 1946 (Saka)

No. 51

11.00 A.M.

1. Starred Questions

Starred Question Nos. 121 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 2.00 P.M.)

Replies to Starred Question Nos. 122-140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1381 – 1610 were laid on the Table.

3. *Observation by the Speaker

The Speaker appealed to the members to allow smooth functioning of the Question Hour.

⁶ Made at 11.03 A.M. Original in Hindi. For details, please see the debates of the day.

2.00 P.M.

4. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of Tribal Affairs (Shri Jual Oram) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tribal Affairs for the year 2025-2026.

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Culture (Shri Rao Inderjit Singh) on behalf of the Minister of Culture; and Minister of Tourism (Shri Gajendra Singh Shekhawat) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources

and Training, New Delhi, for the year 2023-2024.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 2023-2024.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Vrindavan Research Institute, Vrindavan, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vrindavan Research Institute, Vrindavan, for the year 2023-2024.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Library of Tibetan Works and Archives, Dharamsala, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Library of Tibetan Works and Archives, Dharamsala, for the year 2023-2024.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Gaden Rabgyeling Monastic School, Bomdila, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gaden Rabgyeling Monastic School, Bomdila, for the year 2023-2024.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2023-2024.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Culture for the year 2025-2026.
 - (ii) Output Outcome Monitoring Framework of the Ministry of Culture for the year 2025-2026.

The Minister of Labour and Employment; and Minister of Youth Affairs and Sports (Dr. Mansukh Mandaviya) laid on the Table a copy of Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Labour and Employment for the year 2025-2026.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2023-2024.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid on the Table:-

- A copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Law and Justice for the year 2025-2026.
- (2) A copy of the Conduct of Elections (Second Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. S.O. 5517(E) in Gazette of India dated 20th December, 2024 under sub-section (3) of section 169 of the

Representation of the People Act, 1951.

The Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare (Shri Prataprao Jadhav) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Gorakhpur, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Gorakhpur, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Awantipora, Jammu and Kashmir, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Awantipora, Jammu and Kashmir, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhopal, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhopal, for the year 2023-2024.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Rajkot, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Rajkot, for the year 2023-2024.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Jodhpur, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Jodhpur, for the year 2023-2024.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Kalyani, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Kalyani, for the year 2023-2024.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raebareli, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raebareli, for the year 2023-2024.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bengaluru, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bengaluru, for the year 2023-2024.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Vijaypur, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Vijaypur, for the year 2023-2024.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the AIIMS, Bilaspur, for the year 2023-2024, alongwith Audited

Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the AIIMS, Bilaspur, for the year 2023-2024.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2023-2024.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Deoghar, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Deoghar, for the year 2023-2024.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Patna, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical

Sciences, Patna, for the year 2023-2024.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology (C-MET), Pune, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Electronics Technology (C-MET), Pune, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Commerce and Industry for the year 2025-2026.
 - Output Outcome Monitoring Framework of the Department of Commerce, Ministry of Commerce and Industry, for the year 2025-2026.
 - (iii) Output Outcome Monitoring Framework of the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry, for the year 2025-2026.

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The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table:-

- A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Solar Energy Corporation of India, New Delhi, for the year 2023-2024.
 - (ii) Annual Report of the Solar Energy Corporation of India, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of New and Renewable Energy for the year 2025-2026.

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers (Shrimati Anupriya Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year 2023-2024, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year 2023-2024.

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- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts^{*} of the National Academy of Medical Sciences, New Delhi, for the year 2023-2024.

The Minister of State in the Ministry of Jal Shakti (Shri Raj Bhushan Choudhary) on behalf of the Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Railways (Shri V. Somanna) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Syama Prasad Mookerjee National Institute of Water and Sanitation, Kolkata, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Syama Prasad Mookerjee National Institute of Water and Sanitation, Kolkata, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Rural Development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) laid on the Table:-

- A copy each of the following Notifications (Hindi and English versions) under Section 14 of the Post Office Act, 2023:-
 - (i) The Post Office Rules, 2024 published in Notification No. G.S.R.
 767(E) in Gazette of India dated 16th December, 2024.

Annual Report and Audited Accounts for the year 2023-24 were laid on 07.02.2025

- (ii) The Post Office Regulations, 2024 published in Notification No.
 S.O. 5440(E) in Gazette of India dated 16th December, 2024.
- (2) A copy of the Telecom Consumers Protection (Twelfth Amendment) Regulations, 2024 (Hindi and English version) published in Notification No. RG-13/1/(1)/2023-ADV_FEA-I in Gazette of India dated 24th December, 2024 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Micro, Small and Medium Enterprises for the year 2025-2026.
- (2) Output Outcome Monitoring Framework of the Ministry of Micro, Small and Medium Enterprises for the year 2025-2026.

The Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) laid on the Table:-

(1) A copy of the Notification No. S.O. 441(E) (Hindi and English versions) published in Gazette of India dated 24th January, 2025 regarding constitution of the Taj Trapezium Zone Pollution (Prevention and Control) Authority issued under Sections 6 and 25 of the Environment (Protection) Act, 1986.

- (2) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-
 - The Environment (Protection) Third Amendment Rules, 2024 published in Notification No. G.S.R.787(E) in Gazette of India dated 30th December, 2024.
 - (ii) The Environment (Protection) Amendment Rules, 2025 published in Notification No. G.S.R.70(E) in Gazette of India dated 22nd January, 2025.
 - (iii) The E-Waste (Management) Second Amendment Rules, 2024 published in Notification No. G.S.R.699(E) in Gazette of India dated 12th November, 2024.
- (3) A copy of the Public Liability Insurance (Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R. 772(E) in Gazette of India dated 17th December, 2024 under sub-section (3) of Section 23 of the Public Liability Insurance Act, 1991.
- (4) A copy of the Environment Relief Fund (Amendment) Scheme, 2024 (Hindi and English version) published in Notification No. S.O.5453(E) in Gazette of India dated 17th December, 2024 issued under Section 7(A) of the Public Liability Insurance Act, 1991.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment, Forest and Climate Change for the year 2025-2026.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B. L. Verma) laid on the Table:-

- (1) A copy of the National Consumer Disputes Redressal Commission (Group 'A' posts) Recruitment (Second Amendment) Rules, 2024 (Hindi and English version) published in Notification No. G.S.R.746(E) in Gazette of India dated 3rd December, 2024, under sub-section (1) of Section 105 of the Consumer Protection Act, 2019.
- (2) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Consumer Affairs,Food and Public Distribution for the year 2025-2026.
 - Output Outcome Monitoring Framework of the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2025-2026.

The Minister of State in the Ministry of Ports, Shipping and Waterways (Shri Shantanu Thakur) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
 - Review by the Government of the working of the Sagarmala Development Company Limited, New Delhi, for the year 2023-2024.
 - (ii) Annual Report of the Sagarmala Development Company Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) laid on the Table a copy of each of the following papers (Hindi and English versions):-

- Detailed Demands for Grants of the Ministry of Petroleum and Natural Gas for the year 2025-2026.
- (2) Output Outcome Monitoring Framework of the Ministry of Petroleum and Natural Gas for the year 2025-2026.

The Minister of State in the Ministry of Road Transport and Highways (Shri Ajay Tamta) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Road Transport and Highways for the year 2025-2026.

The Minister of State in the Ministry of Tribal Affairs (Shri Durgadas Uikey) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Education Society for Tribal Students, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Education Society for Tribal Students, New Delhi, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Srinagar, Hazratbal, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Srinagar, Hazratbal, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Tiruchirappalli, Tiruchirappalli, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Tiruchirappalli, Tiruchirappalli, for the year 2023-2024.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Engineering Science and Technology, Shibpur, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Engineering Science and Technology, Shibpur, for the year 2023-2024.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the EdCIL (India) Limited, Noida, for the year 2023-2024.
 - (ii) Annual Report of the EdCIL (India) Limited, Noida, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) Detailed Demands for Grants of the Ministry of Development of North Eastern Region for the year 2025-2026.
- (12) Output Outcome Monitoring Framework of the Ministry of Development of North Eastern Region, for the year 2025-2026.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Tokhan Sahu) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Development Authority, New Delhi, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid on the Table a copy each of the following papers (Hindi and English versions):-

- Detailed Demands for Grants of the Ministry of Corporate Affairs for the year 2025-2026.
- (2) Output Outcome Monitoring Framework of the Ministry of Corporate Affairs for the year 2025-2026.

The Minister of State in the Ministry of Minority Affairs; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri George Kurian) laid on the Table a copy each of the following papers (Hindi and English versions):-

- Detailed Demands for Grants of the Ministry of Minority Affairs for the year 2025-2026.
- (2) Output Outcome Monitoring Framework of the Ministry of Minority Affairs for the year 2025-2026.

2.06 P.M.

5. Report of the Joint Committee on the Waqf (Amendment) Bill, 2024

Shri Jagdambika Pal presented the Report (Hindi and English versions) of the Joint Committee on the Waqf (Amendment) Bill, 2024.

6. [#]Record of Evidence of the Joint Committee on the Waqf (Amendment) Bill, 2024

Shri Jagdambika Pal laid on the Table the record of evidence given before the Joint Committee on the Waqf (Amendment) Bill, 2024.

7. [@]Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare (Shri Prataprao Jadhav) made a statement regarding the status of implementation of the recommendations contained in the 123rd and 130th reports of the Standing Committee on Health and Family Welfare on the Outbreak of Pandemic Covid-19 and its Management pertaining to the Ministry of Health and Family Welfare and Ministry of AYUSH.

2.09 P.M.

8. Government Bill – Introduced

The Income – Tax Bill, 2025.

Prof. Sougata Ray opposed the introduction of the Bill and sought clarifications from the Minister.

[#] At 2.16 P.M.

[@] At 2.16 P.M.

The Minister of Finance and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) replied to the clarifications sought by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

2.16 P.M.

9. Motion

Smt. Nirmala Sitharaman moved the following motion:-

"That the Income – Tax Bill, 2025 be referred to a Select Committee of the House.

The names of the members of the Committee will be decided by Speaker.

The terms & conditions regarding the Committee will be decided by Hon'ble Speaker.

The Committee shall make a report by the first day of the next session."

The motion was put to vote and adopted.

2.17 P.M.

10. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Shri Suresh Kumar Kashyap regarding need to expedite construction of Pinjore-Baddi-Nalagarh National Highway into four lane highway.

- 2. Shri Darshan Singh Choudhary regarding welfare measures for farmers undertaking organic farming.
- 3. Shri Mukesh Rajput regarding need to establish an ESIC hospital in Farrukhabad Parliamentary Constituency, Uttar Pradesh.
- 4. Shri Dilip Saikia regarding need to implement Peace Accords with insurgent groups of North East in a time bound manner.
- 5. Smt. Mahima Kumari Mewar regarding need to establish a Navodaya Vidyalaya in Beawar district, Rajasthan.
- 6. Shri Manoj Tiwari regarding need to establish Sports Stadium in North East Delhi Parliamentary Constituency.
- Smt D. K. Aruna regarding need for official recognition for celebration of Sant Shri Sevalal Maharaj Jayanthi on 15th February.
- 8. Shri Bidyut Baran Mahato regarding need to increase the number of beds in ESIC Hospital, Adityapur and establish an ESIC hospital in Moubhandar, Ghatshila in Jharkhand.
- 9. Shri Muhammed Hamdullah Sayeed regarding need for urgent repairing and maintenance of breakwater at Androth Island in Lakshadweep.
- 10. Shri Benny Behanan regarding need to expedite implementation of Jal Jeevan Mission in Kerala.
- 11. Shri B. Manickam Tagore regarding need to fill up the vacancies in National Commission for Backward Classes (NCBC) and ensure its effective functionality.
- 12. Dr. Amar Singh regarding adverse impact on steel industries due to rise in prices of PNG in Mandi Gobindgarh, Punjab.
- 13. Dr. Shashi Tharoor regarding need to restore allocation of funds under various scholarship schemes meant for students belonging to marginalized communities.
- 14. Smt. Krishna Devi Shivshankar Patel regarding need to waive the loan

of rice cultivators in Banda Parliamentary Constituency, Uttar Pradesh.

- 15. Shri Harendra Singh Malik regarding need to exclude Muzaffarnagar and Shamli from NCR.
- 16. Smt. June Maliah regarding need to recognize Gangasagar Mela observed in Sagar Island, West Bengal as a National Mela.
- 17. Dr. T Sumathy alias Thamizhachi Thangapandian regarding need to take comprehensive measures to address the losses on account of transmission and distribution of electricity in the country.
- 18. Dr. Kalanidhi Veeraswamy regarding need to set up a Post Office Passport Seva Kendra in Periyar Nagar areas of North Chennai Parliamentary Constituency, Tamil Nadu.
- 19. Shri Appalanaidu Kalisetti regarding need to relocate the Jonnada toll gate at the bypass road near Modavalasa Chelluru in Andhra Pradesh.
- 20. Shri Dinesh Chandra Yadav regarding expansion of Saharsa Airport, Bihar.
- 21. Shri Sudhakar Singh regarding need to include Buxar under Religious Tourism Circuit.
- 22. Shri Chandan Chauhan regarding need to declare Hastinapur in Uttar Pradesh as a Pilgrim Centre and Cultural heritage site.
- 23. Shri Hanuman Beniwal regarding need to provide Rajasthan its share of water from Ravi and Beas Rivers.

2.17 P.M.

11. ^{\$}Observation by the Speaker

The Speaker made an observation on the conclusion of the First Part of the current session.

2.19 P.M.

(Lok Sabha adjourned till 11.00 A.M., Monday, the 10th March, 2025.)

UTPAL KUMAR SINGH Secretary General

^{\$} Original in Hindi. For details, please see the debates of the day.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, March 10, 2025/Phalguna 19, 1946 (Saka)

No. 52

11.00 A.M.

1. Starred Questions

Starred Question Nos. 141, 142 and 143 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.28 A.M. and re-assembled at 12.00 Noon.)

Replies to Starred Question Nos. 144-160 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1611 – 1840 were laid on the Table.

12.01 P.M.

3. Announcement by the Chair[#]

The Chair made the following announcement:-

"I have to inform the House that I have received the following message from the Hon'ble President:-

[#] Original in Hindi. For details, please see the debates of the day.

'I have received the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of the Parliament assembled together on 31 January, 2025.' "

4. Felicitations by the Speaker

The Speaker, on behalf of the House, congratulated the Indian Cricket Team for winning the ICC Champions Trophy in Dubai on 9th March, 2025.

12.03 P.M.

5. Submission by Member

Smt. Kanimozhi Karunanidhi raised the issue regarding three language formula in New Education Policy.

Shri Dharmendra Pradhan^{*} responded.

12.07 P.M.

6. Papers laid on the Table

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) on behalf of the Minister of Home Affairs; and Minister of Cooperation (Shri Amit Shah) laid On The Table:-

- (1) A copy of the Proclamation (Hindi and English versions) dated 13th February, 2025 issued by the President under article 356 of the Constitution in relation to the State of Manipur published in Notification No. G.S.R.134(E) in Gazette of India dated the 13th February, 2025 under article 356(3) of the Constitution of India.
- (2) A copy of the Order (Hindi and English versions) dated 13th February, 2025 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 135(E) in Gazette of India dated 13th February, 2025.

^{*} Minister of Education

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid on the Table a copy of the Detailed Demand for Grants (Hindi and English versions) of the Ministry of Law and Justice for the year 2025-2026.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- A copy each of the following Notifications (Hindi and English versions) under Section 25 of the Coinage Act, 2011:-
 - The Coinage (Issue of Commemorative Coin on the occasion of Shri Atal Bihari Vajpayee Birth Centenary) Rules, 2024 published in Notification No. G.S.R.779(E) in Gazette of India dated 23rd December, 2024.
 - (ii) The Coinage (Issue of Commemorative Coin on the occasion of 150 Years of India Meteorological Department) Rules, 2024 published in Notification No. G.S.R.792(E) in Gazette of India dated 31st December, 2024.
 - (iii) The Coinage (Issue of Commemorative Coin on the occasion of 25th Commemoration of Shri Harakhchand Nahata) Rules, 2024 published in Notification No. G.S.R.793(E) in Gazette of India dated 31st December, 2024.
 - (iv) The Coinage (Issue of Commemorative Coin on the occasion of 75 Years of The Bharat Scouts and Guides) Rules, 2024 published in Notification No. G.S.R.20(E) in Gazette of India dated 6th January, 2025.
 - (v) The Coinage (Issue of Commemorative Coin on first Samadhi Divas of Sant Shiromani Digambar Jainacharya Vidyasagar Mahamuniraj) Rules, 2025 published in Notification No. G.S.R.95(E) in Gazette of India dated 31st January, 2025.

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- (vi) The Coinage (Issue of Commemorative Coin to commemorate the occasion of commissioning of JAMMU-SRINAGAR RAILWAY LINE)
 Rules, 2025 published in Notification No. G.S.R.119(E) in Gazette of India dated 6th February, 2025.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
 - G.S.R.96(E) published in Gazette of India dated 1st February, 2025, together with an explanatory memorandum making certain amendments in the Notification No. 27/2011 – Customs dated 1st March, 2011.
 - (ii) G.S.R.97(E) published in Gazette of India dated 1st February, 2025, together with an explanatory memorandum seeking to exempt the import duty on goods which are being rationalized in the tariff.
 - (iii) G.S.R.98(E) published in Gazette of India dated 1st February, 2025, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Customs dated 30th June, 2017 so as to notify BCD related changes.
 - (iv) G.S.R.99(E) published in Gazette of India dated 1st February, 2025, together with an explanatory memorandum making certain amendments in the Notification No. 11/2021-Customs dated the 1st February, 2021 to prescribe effective rates of AIDC to certain goods.
 - (v) G.S.R.100(E) published in Gazette of India dated 1st February, 2025, together with an explanatory memorandum making certain amendments in the Notification No. 11/2018-Customs dated 2nd February, 2018 so as to exempt specified goods from the whole of levy of Social Welfare Surcharge.
 - (vi) G.S.R.101(E) published in Gazette of India dated 1st February, 2025, together with an explanatory memorandum making certain

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amendments in the Notification No. 22/2022-Customs dated the 30th April, 2022.

- (vii) G.S.R.102(E) published in Gazette of India dated 1st February, 2025, together with an explanatory memorandum making certain amendments in the Notification No. 16/2017-Customs dated 20th April, 2017 so to exempt certain drugs for supply under Patient Assistance Programme run by specified pharmaceutical companies.
- (viii) G.S.R.103(E) published in Gazette of India dated 1st February, 2025, together with an explanatory memorandum making certain amendments in the Notification No. 57/2017 dated 30th June, 2017 so as to change BCD rates on inputs/parts used for manufacture of parts of cellular mobile phones along with other high technology telecom equipments.
- (ix) G.S.R.104(E) published in Gazette of India dated 1st February, 2025, together with an explanatory memorandum making certain amendments in the Notification No. 25/2002-Customs dated 1st March, 2002 so as to add capital goods to the already existing list of capital goods exempted from basic customs duty for manufacture of lithium-ion battery of mobile phones and electricity operated vehicles.
- (x) G.S.R.105(E) published in Gazette of India dated 1st February, 2025, together with an explanatory memorandum making certain amendments in the Notification No. 19/2019 dated 6th July, 2019.
- (xi) G.S.R.106(E) published in Gazette of India dated 1st February, 2025, together with an explanatory memorandum making certain amendments in the Notification No. 153/94-Customs dated 13th July, 1994.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-

- (i) G.S.R.107(E) published in Gazette of India dated 1st February, 2025, together with an explanatory memorandum making certain amendments in the Notification No. 11/2017-Central Excise dated 30th June, 2017 so as to extend the date of implementation of additional duty of excise on unblended diesel.
- (ii) The Customs (Import of Goods at Concessional Rate of Duty or for Specified End Use) Amendment Rules, 2025, published in Notification No. G.S.R.108(E) in Gazette of India dated 1st February, 2025, together with an explanatory memorandum.
- (4) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders of IIBI), Kolkata, for the Quarter ended 31.12.2024.
 - (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders of IIBI), Kolkata, for the Quarter ended 31.12.2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table a copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2025-2026.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Environment,

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Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirti Vardhan Singh) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the Commission for Air Quality Management in National Capital Region and Adjoining Areas, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Control of Water Pollution (Grant, Refusal or Cancellation of Consent) Guidelines, 2025 (Hindi and English versions) published in Notification No. G.S.R. 85(E) in Gazette of India dated 30th January, 2025 under sub-section (3) of Section 63 of the Water (Prevention and Control of Pollution) Act, 1974.
- (6) A copy of the Control of Air Pollution (Grant, Refusal or Cancellation of Consent) Guidelines, 2025 (Hindi and English versions) published in Notification No. G.S.R. 84(E) in Gazette of India dated 29th January, 2025 under sub-section (2) of Section 53 of the Air (Prevention and Control of Pollution) Act, 1981.
- A copy of the Ecomark Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R. 596(E) in Gazette of India dated 26th September, 2024 under Section 26 of the Environment (Protection) Act, 1986.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Environment (Protection) Act, 1986:-
 - S.O.3379(E) published in Gazette of India dated 27th July, 2023
 making certain amendments in the Notification No. S.O.555(E)
 dated 17th February, 2015, mentioned therein.
 - S.O.3385(E) published in Gazette of India dated 28th July, 2023
 making certain amendments in the Notification No. S.O.615(E)
 dated 25th February, 2015, mentioned therein.
 - S.O.3384(E) published in Gazette of India dated 28th July, 2023
 making certain amendments in the Notification No. S.O.616(E)
 dated 25th February, 2015, mentioned therein.
 - S.O.2651(E) published in Gazette of India dated 8th July, 2024
 making certain amendments in the Notification No. S.O.555(E)
 dated 17th February, 2015, mentioned therein.
 - S.O.2782(E) published in Gazette of India dated 16th July, 2024 making certain amendments in the Notification No. S.O.608(E) dated 24th February, 2015, mentioned therein.
 - S.O.3026(E) published in Gazette of India dated 29th July, 2024 making certain amendments in the Notification No. S.O.615(E) dated 25th February, 2015, mentioned therein.
 - (vii) S.O.3548(E) published in Gazette of India dated 21st August, 2024 making certain amendments in the Notification No. S.O.221(E) dated 23rd January, 2015, mentioned therein.
 - (viii) S.O.3740(E) published in Gazette of India dated 2nd September,
 2024 making certain amendments in the Notification No.
 S.O.607(E) dated 24th February, 2015, mentioned therein.

- S.O.3754(E) published in Gazette of India dated 3rd September,
 2024 making certain amendments in the Notification No.
 S.O.616(E) dated 25th February, 2015, mentioned therein.
- (x) S.O.1812(E) published in Gazette of India dated 7th June, 2017 notifying an area to an extent varying up to 13 Kilometers from the boundary of the Nalsarovar Bird Sanctuary in the State of Gujarat, as Nalsarovar Bird Eco-Sensitive Zone.
- (xi) S.O.1865(E) published in Gazette of India dated 9th June, 2017 notifying an area to an extent of 1.0 Kilometer around the boundary of Gaga Sanctuary in the State of Gujarat, as the Gaga Sanctuary Eco-sensitive Zone.
- (xii) S.O.1942(E) published in Gazette of India dated 20th June, 2017 notifying an area to an extent varying from 1.0 Kilometers to 4.1 Kilometers from the boundary of Hingolgadh Wildlife Sanctuary in the State of Gujarat, as Hingolgadh Wildlife Sanctuary Eco-Sensitive Zone.
- (xiii) S.O.2149(E) published in Gazette of India dated 6th July, 2017 notifying an area to an extent varying from 1.0 Kilometers to 3.70 Kilometers around the boundary of Velavadhar Black Buck National Park in the State of Gujarat, as the Velavadhar Black Buck National Park Eco-Sensitive Zone.
- (xiv) S.O.3342(E) published in Gazette of India dated 16th October, 2017 notifying an area with an extent ranging from 0 Kilometer to 3.2 Kilometers from the boundary of the protected area of the Jessore Wildlife Sanctuary in Amirgadh and Dantivada Talukas in the State of Gujarat, as the Jessore Wildlife Sanctuary Eco-Sensitive Zone.

- (xv) S.O.4108(E) published in Gazette of India dated 29th December,
 2017 notifying an area to an extent varying from 0.17 Kilometer to
 4.25 Kilometers around the boundary of Rampara Wildlife
 Sanctuary in the State of Gujarat, as the Rampara Wildlife
 Sanctuary Eco-Sensitive Zone.
- (xvi) S.O.2950(E) published in Gazette of India dated 19th June, 2018 notifying an area to an extent upto one Kilometer from the boundary of the Khijadiya Bird Sanctuary in the State of Gujarat, as the Khijadiya Bird Sanctuary Eco-Sensitive Zone.
- (xvii) S.O.5138(E) published in Gazette of India dated 4th October, 2018 notifying an area to an extent from zero to 1.2 Kilometers around the boundary of the Wild Ass Sanctuary in the State of Gujarat, as the Wild Ass Sanctuary Eco-Sensitive Zone.
- (xviii) S.O.549(E) published in Gazette of India dated 30th January, 2019 notifying an area to an extent of 0(zero) to 19.67 Kilometers around the boundary of the Ratanmahal Wildlife Sanctuary in the State of Gujarat, as Ratanmahal Wildlife Sanctuary Eco-Sensitive Zone.
- (xix) S.O.1316(E) published in Gazette of India dated 11th March, 2019 notifying an area to an extent of 1.10 Kilometers to 4.98 Kilometer around the boundary of Jambugodha Wildlife Sanctuary in Panchmahal and Chhotaudepur Districts in the State of Gujarat, as Eco-Sensitive Zone.
- (xx) S.O.3150(E) published in Gazette of India dated 30th August, 2019 notifying an area to an extent varying from 0 (zero) to 1 Kilometer around the boundary of Kutch Desert Wildlife Sanctuary, in Kachchh District in the State of Gujarat, as Eco-Sensitive Zone.

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- (xxi) S.O.4618(E) published in Gazette of India dated 9th November, 2021 notifying an area of 282.18 square kilometers to an extent varying from zero (0) to 3.519 Kilometers around the boundary Balaram Ambaji Wildlife Sanctuary in the State of Gujarat, as the Balaram Ambaji Wildlife Eco-Sensitive Zone.
- (xxii) S.O.4572(E) published in Gazette of India dated 18th October,
 2024 making certain amendments in the Notification No.
 S.O.1812(E) dated 7th June, 2017, mentioned therein.
- (xxiii) S.O.740(E) published in Gazette of India dated 17th February, 2021 making certain amendments in the Notification No. S.O.191(E) dated 27th January, 2010, mentioned therein.
- (xxiv) S.O.3371(E) published in Gazette of India dated 18th August, 2021 notifying an area to an extent of 100 metres uniform around the boundary of Nahar Wildlife Sanctuary, in Rewari District in the State of Haryana, as Eco-Sensitive Zone.
- (xxv) S.O.4704(E) published in Gazette of India dated 28th October,
 2024 making certain amendments in the Notification No. S.O.68(E) dated 10th January, 2017, mentioned therein.
- (xxvi) S.O.4874(E) published in Gazette of India dated 11th November,
 2024 notifying an area to an extent varying from 1.0 Km to 2.035
 Km from the boundary of the Sukhna Wildlife Sanctuary in the
 State of Haryana, as Sukhana Wildlife Eco-Sensitive Zone.
- (xxvii) S.O.3682(E) published in Gazette of India dated 13th September, 2021 notifying an area to an extent varying from 0.38 kilometer to 2.042 kilometers around the boundary of the Sri Renuka ji Wildlife Sanctuary, in Sirmaur District in the State of Himachal Pradesh, as the Sri Renuka ji Wildlife Sanctuary Eco-sensitive Zone.

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- (xxviii) S.O.4615(E) published in Gazette of India dated 9th November, 2021 notifying an area to an extent varying from 0 (zero) to 2.7 Kilometers around the boundary of Kanawar Wildlife Sanctuary, in the Kullu District, in the State of Himachal Pradesh, as the Kanawar Wildlife Sanctuary Eco-Sensitive Zone.
- (xxix) S.O.4793(E) published in Gazette of India dated 22nd November, 2021 notifying an area to an extent varying from 50 meters to 2.21 kilometers around the boundary of the Kais Wildlife Sanctuary, in the Kullu District in the State of Himachal Pradesh, as the Kais Wildlife Sanctuary Eco-Sensitive Zone.
- (xxx) S.O.41(E) published in Gazette of India dated 5th January, 2022 notifying an area to an extent varying from 50 meters to 2 kilometers around the boundary of the Shikari Devi Wildlife Sanctuary, in Mandi District in the State of Himachal Pradesh, as the Shikari Devi Sanctuary Eco-Sensitive Zone.
- (xxxi) S.O.39(E) published in Gazette of India dated 5th January, 2022 notifying an area to an extent varying from 0.5 kilometers to 3.26 kilometers around the boundary of Chail Wildlife Sanctuary, in Solan and Shimla Districts in the State of Himachal Pradesh, as the Chail Wildlife Sanctuary Eco-sensitive Zone.
- (xxxii) S.O.65(E) published in Gazette of India dated 5th January, 2022 notifying an area to an extent varying from 0 (zero) to 1 kilometers around the boundary of Dhauladhar Wildlife Sanctuary, in Kangra District in the State of Himachal Pradesh, as the Dhauladhar Wildlife Sanctuary Eco-sensitive Zone.
- (xxxiii) S.O.152(E) published in Gazette of India dated 12th January, 2022 notifying an area to an extent varying from zero to 1.75 kilometers around the boundary of Khokhan Wildlife Sanctuary in Kullu

District in the State of Himachal Pradesh, as the Khokhan Wildlife Sanctuary Eco-sensitive Zone.

- (xxxiv) S.O.172(E) published in Gazette of India dated 13th January, 2022 notifying an area to an extent varying from zero to 8.064 kilometers around the boundary of Col. Sher Jung National Park, in Sirmaur District in the State of Himachal Pradesh, as the Col. Sher Jung National Park Eco-sensitive Zone.
- (xxxv) S.O.415(E) published in Gazette of India dated 1st February, 2022 notifying an area to an extent varying from zero to 3.3 kilometers around the boundary of Gamgul-Siyabehi Wildlife Sanctuary, in Chamba District in the State of Himachal Pradesh, as the Eco-Sensitive Zone.
- (xxxvi) S.O.409(E) published in Gazette of India dated 1st February, 2022 notifying an area to an extent varying from zero to 1 kilometers around the boundary of Tundah Wildlife Sanctuary, in Chamba District in the State of Himachal Pradesh, as the Tundah Wildlife Sanctuary Eco-sensitive Zone.
- (xxxvii) S.O.1331(E) published in Gazette of India dated 25th March, 2022 notifying an area to an extent varying from 0 (zero) to 1.00 kilometers around the boundary of Nargu Wildlife Sanctuary, in Mandi and Kullu District in the State of Himachal Pradesh, as the Eco-sensitive Zone.
- (xxxviii) S.O.2135(E) published in Gazette of India dated 6th May, 2022 notifying an area to an extent varying from 1.5 Kilometer to 11 kilometer around the boundary of Kibber Wildlife Sanctuary, in Lahaul and Spiti Districts in the State of Himachal Pradesh, as the Eco-sensitive Zone.
- (xxxix) S.O.2629(E) published in Gazette of India dated 5th July, 2024

making certain amendments in the Notification No. S.O. 1858(E) dated 8th June, 2017, mentioned therein.

- (xl) S.O.3249(E) published in Gazette of India dated 12th August, 2024 making certain amendments in the Notification No. S.O. 838(E) dated 16th March, 2017, mentioned therein.
- (xli) S.O.2680(E) published in Gazette of India dated 10th July, 2024 making certain amendments in the Notification No. S.O. 1813(E) dated 7th June, 2017, mentioned therein.
- (xlii) S.O.2775(E) published in Gazette of India dated 12th July, 2021 notifying an area to an extent varying from zero to 1.0 kilometer around the boundary of Kugti Wildlife Sanctuary, in Chamba District in the State of Himachal Pradesh, as the Eco-sensitive Zone.
- (xliii) S.O.2128(E) published in Gazette of India dated 1st June, 2021 notifying an area to an extent varying from 0 (zero) to 1.850 kilometers around the boundary of Ramnagar Wildlife Sanctuary, in Jammu District in the Union Territory of Jammu and Kashmir, as the Eco-sensitive Zone.
- (xliv) S.O.2406(E) published in Gazette of India dated 18th June, 2021 notifying an area to an extent varying from 0 (zero) to 1.0 kilometer around the boundary of Hirpora Wildlife Sanctuary, in Shopian District in Jammu and Kashmir, as the Eco-sensitive Zone.
- (xlv) S.O.4262(E) published in Gazette of India dated 14th October, 2021 notifying an area to an extent varying from 0.51 kilometers to 10.106 kilometers around the boundary of Kishtwar High Altitude National Park, in the Union territory of Jammu and Kashmir, as the Kishtwar High Altitude National Park Eco-sensitive Zone.

- (xlvi) S.O.210(E) published in Gazette of India dated 17th January, 2022 notifying an area of 72.42 square Kilometers to an extent varying from (0) Zero to 3.459 kilometers around the boundary of Surinsar-Mansar Wildlife Sanctuary, in the Union territory of Jammu and Kashmir, as the Surinsar-Mansar Wildlife Sanctuary Eco-sensitive Zone.
- (xlvii) S.O.1330(E) published in Gazette of India dated 25th March, 2022 notifying an area to an extent varying from 0 (Zero) to 5 kilometers around the boundary of Kazinag National Park, Limber Wildlife Sanctuary and Lachipora Wildlife Sanctuary, in the Union Territory of Jammu and Kashmir, as Kazinag National Park, Limber Wildlife Sanctuary and Lachipora Wildlife Sanctuary Eco-sensitive Zone.
- (xlviii) S.O.2141(E) published in Gazette of India dated 9th May, 2022 notifying an area to an extent varying from Zero (0) to 4.1 kilometers around the boundary of Gulmarg Wildlife Sanctuary, in Baramulla District in the Union Territory of Jammu and Kashmir, as the Gulmarg Wildlife Sanctuary Eco-sensitive Zone.
- (xlix) S.O.2002(E) published in Gazette of India dated 16th May, 2024 notifying an area of 200 meters to 13.15 Kilometers from the boundary of Dachigam National Park, Thajwas (Baltal) Wildlife Sanctuary and Overa-Aru Wildlife Sanctuary, in the Union Territory of Jammu and Kashmir, as 'Dachigam National Park, Thajwas (Baltal), Wildlife Sanctuary and Overa-Aru Wildlife Sanctuary Ecosensitive Zone.'
- S.O.3141(E) published in Gazette of India dated 14th July, 2023 making certain amendments in the Notification No. S.O.680(E) dated 29th March, 2012, mentioned therein.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the English and Foreign Languages University, Hyderabad, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy each of the Annual Report (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the years 2020-2021 and 2021-2022.
 - (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the English and Foreign Languages University, Hyderabad, for the years 2020-2021 and 2021-2022.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of Central University of Punjab, Bathinda, for the year 2023-2024, together with

Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Punjab, Bathinda, for the year 2023-2024.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Rajasthan, Ajmer, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of Central University of Rajasthan, Ajmer, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Rajasthan, Ajmer, for the year 2023-2024.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Andhra Pradesh, Janthaluru, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Andhra Pradesh, Janthaluru, for the year 2023-2024.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of Central University of Jharkhand, Ranchi, for the year 2023-2024, together

with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jharkhand, Ranchi, for the year 2023-2024.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Odisha, Koraput, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of Central University of Odisha, Koraput, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Odisha, Koraput, for the year 2023-2024.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of Maulana Azad National Urdu University, Hyderabad, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2023-2024.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv

Gandhi University, Arunachal Pradesh, Doimukh, for the year 2022-2023.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of Rajiv
 Gandhi University, Arunachal Pradesh, Doimukh, for the year 2022 2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi University, Arunachal Pradesh, Doimukh, for the year 2022-2023.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tamil Nadu, Thiruvarur, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tamil Nadu, Thiruvarur, for the year 2023-2024.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Karnataka, Kalaburgi, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of Central University of Karnataka, Kalaburgi, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Karnataka, Kalaburgi, for the year 2023-2024.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of Sikkim University, Gangtok, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2023-2024.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of South Bihar, Gaya, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of Central University of South Bihar, Gaya, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of South Bihar, Gaya, for the year 2022-2023.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of Central University of Gujarat, Gandhinagar, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Gujarat, Gandhinagar, for the year 2023-2024.

- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Bhopal, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Bhopal, for the year 2023-2024.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Berhampur, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Berhampur, for the year 2023-2024.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the GuruGhasidas Vishwavidyalaya, Bilaspur, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2023-2024.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Investor Education and Protection Fund Authority, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Investor Education and Protection Fund Authority, New Delhi, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code, 2016:-
 - The Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) (Amendment) Regulations, 2025 published in Notification No. IBBI/2024-25/GN/REG117 in Gazette of India dated 29th January, 2025.
 - (ii) The Insolvency and Bankruptcy Board of India (Inspection and Investigation) (Amendment) Regulations, 2025 published in Notification No. IBBI/2024-25/GN/REG118 in Gazette of India dated

29th January, 2025.

- (iii) The Insolvency and Bankruptcy Board of India (Grievance and Complaint Handling Procedure) (Amendment) Regulations, 2025 published in Notification No. IBBI/2024-25/GN/REG119 in Gazette of India dated 29th January, 2025.
- (iv) The Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) (Amendment) Regulations, 2025 published in Notification No. IBBI/2024-25/GN/REG120 in Gazette of India dated 29th January, 2025.
- (v) The Insolvency and Bankruptcy Board of India (Liquidation Process) (Amendment) Regulations, 2025 published in Notification No. IBBI/2024-25/GN/REG121 in Gazette of India dated 29th January, 2025.
- (vi) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Amendment) Regulations, 2025 published in Notification No. IBBI/2024-25/GN/REG122 in Gazette of India dated 3rd February, 2025.

7. Report of the Committee on Absence of Members from the Sittings of the House

Shri Biplab Kumar Deb presented the First Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

8. Reports of Standing Committee on Railways

Dr. C.M. Ramesh presented the following Reports (Hindi and English versions) of the Standing Committee on Railways (2024-25):-

(1) 2nd Report on Action Taken by the Government on the Observations/Recommendations contained in the 1st Report of the

Standing Committee on Railways (18th Lok Sabha) on Demands for Grants (2024-25) of the Ministry of Railways.

(2) 3rd Report on 'Demands for Grants (2025-26) of the Ministry of Railways'.

9. Reports of Standing Committee on Home Affairs

Shrimati Priyanka Gandhi Vadra laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- 251st Report on Action Taken by Government on the Recommendations/ Observations contained in the Two Hundred Forty-fifth Report of the Committee on 'Prison – Conditions, Infrastructure and Reforms'.
- (2) 252nd Report on `Demands for Grants (2025-26) of the Ministry of Home Affairs'.
- (3) 253rd Report on 'Demands for Grants (2025-26) of the Ministry of Development of North Eastern Region (DoNER)'.

10. [@]Report of Business Advisory Committee

Shri Kiren Rijiju presented the Seventh Report of the Business Advisory Committee.

11. Supplementary Demands for Grants

Shrimati Nirmala Sitharaman presented a statement (Hindi and English versions) showing Supplementary Demands for Grants - Second Batch for 2024-25.

[@] At 4.58 P.M.

12. Demands for Excess Grants

Shrimati Nirmala Sitharaman presented a statement (Hindi and English versions) showing Demands for Excess Grants for 2021-2022.

13. The Manipur Budget

Shrimati Nirmala Sitharaman presented a statement (Hindi and English versions) of estimated receipts and expenditure of the State of Manipur for the year 2025-26.

14. Supplementary Demands for Grants (Manipur)

Shrimati Nirmala Sitharaman presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Manipur for the year 2024-25.

(Lok Sabha adjourned at 1.12 P.M. and re-assembled at 2.00 P.M.)

^{\$}2.01 P.M.

15. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1. Shri Bhartruhari Mahtab regarding Polavaram Multi-purpose Project.
- 2. Dr. Rajesh Mishra regarding payment of compensation and proper rehabilitation of persons displaced from Sanjay Dubri Tiger Reserve in Sidhi Parliamentary Constituency, Madhya Pradesh.
- 3. Smt. Kalaben Mohanbhai Delkar regarding need to include Adivasi Community and Tribal areas of Dadra and Nagar Haveli in the V and VI Schedule to the Constitution.

^{\$} From 12.15 P.M. to 1.12 P.M., Members raised matters of urgent public importance.

- 4. Dr. K. Sudhakar regarding need to extend Namma Metro (Bengaluru Metro) to Chikkaballapur.
- 5. Dr. Nishikant Dubey regarding interlinking of Ganga River with Darwa River.
- 6. Shri Praveen Patel regarding need to establish an AIIMS or a Hospital for treatment of Cancer patients in Phulpur Parliamentary Constituency, Uttar Pradesh.
- 7. Shri Dineshbhai Makwana regarding need to introduce a Superfast train between Ahmedabad and Karaikal (Puducherry).
- 8. Shri Raju Bista regarding alleged diversion of tea garden and for nontea purposes in West Bengal.
- 9. Shri Kota Srinivasa Poojary regarding need to include Tulu language in the Eighth Schedule to the Constitution.
- 10. Shri Dulu Mahato regarding need to upgrade and modernize Dhanbad Radio Station, Jharkhand.
- 11. Smt. Roopkumari Choudhary regarding alleged irregularities in implementation of Jal Jeevan Mission in Chhattisgarh.
- 12. Dr. Hemant Vishnu Savara regarding need to set up coaching centres for NEET and JEE in Eklavya Model Residential Schools and Tribal Schools in the country.
- 13. Dr. C M Ramesh regarding setting up silkworm rearing units in Anakapalli district, Andhra Pradesh.
- 14. Shri Ramasahayam Raghuram Reddy regarding need to establish a Regional Centre for Oil Palm Research in Telangana.
- 15. Ms. Praniti Sushilkumar Shinde need to promote awareness about genuine Solapur Chaddars and take action against trade of fake Solapur Chaddars.
- 16. Shri M. K. Raghavan need to address the grievances of ASHA workers of Kerala.

- 17. Shri Rajmohan Unnithan regarding need to accord approval to various development projects pertaining to development of fishing harbours along coastal belt in Kasargod Parliamentary Constituency.
- 18. Shri Benny Behanan regarding need to establish an ESI hospital in Perumbavoor in Chalakudy Parliamentary Constituency, Kerala.
- 19. Shri Rajeev Rai regarding need to enhance the pension of EPF pensioners and provide other social security benefits.
- 20. Prof. Sougata Ray regarding need to take immediate steps to correct the voters list for fair and transparent election process.
- 21. Shri Azad Kirti Jha regarding release of pending funds under various Centrally Sponsored Development Schemes in West Bengal.
- 22. Shri Eswarasamy K. regarding need to set up a World Class Training Centre and Research facility at Thippampatti, in Pollachi, Tamil Nadu.
- 23. Shri Putta Mahesh Kumar regarding need to take necessary steps to prevent displacement from villages surrounding Kolleru Lake.
- 24. Shri Arvind Ganpat Sawant regarding need to restart production in textiles Mills under National Textiles Corporation closed during Covid period.
- 25. Shri Balya Mama Suresh Gopinath Mhatre regarding need to include Bhiwandi in Smart city Project.
- 26. Shri Balashowry Vallabhaneni regarding need to increase production and export of Shrimps.
- 27. Shri Raja Ram Singh regarding recent statements by industry leaders on the need to increase working hours.
- 28. Shri Hanuman Beniwal regarding need to stop discharge of industrial effluents and sewage water in Bandi, Jojari and Luni rivers in Rajasthan.

2.02 P.M.

16. Government Bill – Passed

The Bills of Lading Bill, 2024

Time Allocated: 2 Hrs. Time Taken: 3 Hrs. 58 Mts.

The motion for consideration of the Bill was moved by Shri Sarbananda Sonowal.

The following members took part in the debate:-

- 1. Shri Muhammed Hamdullah Sayeed
- 2. Shri Bibhu Prasad Tarai
- 3. Smt. Pratima Mondal
- 4. Dr. Kalanidhi Veeraswamy
- 5. Dr. Alok Kumar Suman
- 6. Shri Sribharat Mathukumilli
- 7. Shri Virendra Singh
- 8. Shri Arvind Ganpat Sawant
- 9. Shri Ravindra Dattaram Waikar
- 10. Shri Bhaskar Murlidhar Bhagare
- 11. Captain Viriato Fernandes
- 12. Shri Abhijit Gangopadhyay
- 13. Shri Maddila Gurumoorthy
- 14. Adv. Chandra Shekhar
- 15. Dr. Pradeep Kumar Panigrahy
- 16. Shri Sachithanantham R.
- 17. Shri Raja Ram Singh
- 18. Shri N K Premachandran
- 19. Dr. Nishikant Dubey

- 20. Smt. Supriya Sule
- 21. Shri Anil Yeshwant Desai
- 22. Shri Darshan Singh Choudhary
- 23. Prof. Sougata Ray
- 24. Shri Hanuman Beniwal
- 25. Shri Vishaldada Prakashbapu Patil
- 26. Dr. Hemant Vishnu Savara
- 27. Com. Selvaraj V.
- 28. Shri Anand Bhadauria

Shri Sarbananda Sonowal replied to the debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 to 6 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended

The Preamble was adopted.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Sarbananda Sonowal.

The motion was adopted and the Bill, as amended, was passed.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 11th March, 2025.)

UTPAL KUMAR SINGH Secretary General



BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, March 11, 2025/Phalguna 20, 1946 (Saka)

No. 53

11.00 A.M.

1. Starred Questions

Starred Question Nos. 161 - 166 were orally answered. Replies to Starred Question Nos. 167-180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1841 – 2070 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Madhya Pradesh, Bhopal, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Madhya Pradesh, Bhopal, for the year 2023-2024.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Assam, Jorhat, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Assam, Jorhat, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2023-2024.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Ram Nath Thakur) laid on the Table a copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Essential Commodities Act, 1955:-

(1) The Fertiliser (Inorganic, Organic or Mixed) (Control) (Fifth) Amendment Order, 2024, published in Notification No. S.O.5384(E) in Gazette of India dated 13th December, 2024. (2) The Fertiliser (Inorganic, Organic or Mixed) (Control) (Sixth) Amendment Order, 2024, published in Notification No. S.O.5492(E) in Gazette of India dated 19th December, 2024.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table a copy of the Ministry of Home Affairs, Assam Rifles Subedar (Hindi Translator) Group 'B' (Combatised) Post Recruitment Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.173 in Weekly Gazette of India dated 30th November, 2024 under Section 167 of the Assam Rifles Act, 2006.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Bhagirath Choudhary) laid on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2021-2022, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Central Agricultural University, Imphal, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on 10th March, 2025, Rajya Sabha passed the Railways (Amendment) Bill, 2024, as passed by Lok Sabha, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

5. Leave of Absence of Members from the sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:-

1.	Shri Abdul Rashid Sheikh	22.07.2024 to 09.08.2024
2.	Late Shri SK Nurul Islam	22.07.2024 to 09.08.2024
3.	Smt. Mala Roy	22.07.2024 to 09.08.2024
4.	Shri Amritpal Singh	24.06.2024 to 02.07.2024 & 22.07.2024 to 09.08.2024 & 25.11.2024 to 20.12.2024
5.	Shri Deepak (Dev) Adhikari	25.11.2024 to 20.12.2024 & 31.01.2025 to 13.02.2025

6. Reports of Standing Committee on Communications and Information Technology

Dr. Nishikant Dubey presented the following Reports (Hindi and English versions) of the Standing Committee on Communications and Information Technology (2024-25):-

- (1) Sixth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-sixth Report (Seventeenth Lok Sabha) on 'Regulation of Cable Television in India' relating to the Ministry of Information and Broadcasting.
- (2) Seventh Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-fourth Report (Seventeenth Lok Sabha) on 'Digital Payment and Online Security Measures for data Protection' relating to the Ministry of Electronics and Information Technology.

7. Statements of Standing Committee on Communications and Information Technology

Dr. Nishikant Dubey laid the Statements (Hindi and English versions) showing further Action Taken by the Government on the following Reports of the Standing Committee on Communications and Information Technology (2024-25):-

(1) Fifty-third Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-seventh Report (Seventeenth Lok Sabha) on 'Review of functioning of Central Board of Film Certification (CBFC)' relating to the Ministry of Information and Broadcasting. (2) Fifty-fifth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-eighth Report (Seventeenth Lok Sabha) on 'Citizens Data Security and Privacy' of the Ministry of Electronics and Information Technology.

8. Reports of Standing Committee on Water Resources

Md. Rakibul Hussain presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources:-

- Third Report on 'Demands for Grants' (2025-26) of the Ministry of Jal Shakti - Department of Drinking Water and Sanitation.
- (2) Fourth Report on 'Demands for Grants' (2025-26) of the Ministry of Jal Shakti - Department of Water Resources, River Development & Ganga Rejuvenation.
- (3) Fifth Report on Action Taken by the Government on the Observations/Recommendations contained in the Twenty- seventh Report on 'Review of Upper Yamuna River Cleaning Projects Upto Delhi And River Bed Management In Delhi'.

9. Statement by Minister

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) made a statement regarding the status of implementation of the recommendations contained in the 187th Report of the Standing Committee on Commerce on 'Comprehensive Strategy to Map Major Products and Countries to Maximize Exports and Minimise Imports' pertaining to the Ministry of Commerce and Industry.

10. Motion

Shri Kiren Rijiju moved the following:-

"That this House do agree with the Seventh Report of the Business Advisory Committee presented to the House on 10^{th} March, 2025."

The motion was put to vote and adopted.

12.06 P.M.

11. Government Bill – Introduced

The Immigration and Foreigners Bill, 2025

Shri Manish Tewari and Prof. Sougata Ray opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) on behalf of the Minister of Home Affairs; and Minister of Cooperation (Shri Amit Shah) replied to the clarifications sought by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

^{*}1.03 P.M.

12. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Shri Captain Brijesh Chowta regarding need for a long term plan for conservation of Olive Ridley Turtles along the coast of Karnataka.

^{*} From 12.23 P.M. to 1.03 P.M., Members raised matters of urgent public importance.

- 2. Shri Gopal Jee Thakur regarding non-availability of NCERT Text books in Darbhanga district, Bihar.
- 3. Shri Dushyant Singh regarding need for railway connectivity between Sheopur and Kota via Baran, Rajasthan.
- 4. Smt. Manju Sharma regarding need to undertake beautification of the Dravyavati River passing through the Jaipur city in Rajasthan under Amrut Yojana and also declare the river area as Tourist site.
- 5. Shri Arun Govil regarding need to establish a National Museum in Hastinapur, Uttar Pradesh and include Hastinapur in the Krishna Circuit.
- 6. Shri Gyaneshwar Patil regarding need to establish a Sports Academy in Khandwa Parliamentary Constituency, Madhya Pradesh.
- 7. Shri Lumba Ram regarding need to expedite construction of Salgaon Dam Project.
- 8. Smt. D Purandeswari regarding need to establish a Regional office of Coconut Development Board in East Godavari, Andhra Pradesh.
- 9. Shri Bidyut Baran Mahato regarding need to run New Delhi -Bhubaneswar Rajdhani Express (train no. 22824) on every Friday and Bhubaneswar - New Delhi Rajdhani Express on every Sunday.
- 10. Shri Sukanta Kumar Panigrahi regarding need for all weather road connectivity in rural areas of Kandhamal district, Odisha.
- 11. Shri Janardan Singh Sigriwal regarding need to start pisciculture and aquaculture in chauras (wetlands) in Maharajganj Parliamentary Constituency.
- 12. Shri Jagdambika Pal regarding need to establish Kapilvastu Corridor.
- 13. Shri Naveen Jindal regarding need for a comprehensive strategy to combat Obesity and Diabetes.
- 14. Shri Vijayakumar alias Vijay Vasanth regarding need for allocation of funds for overall development of Kanyakumari district, Tamil Nadu.
- 15. Shri Gaurav Gogoi regarding delay in passage of the Constitution (125th Amendment) Bill, 2019.

- 16. Prof. Varsha Eknath Gaikwad regarding need to issue NOC from Ministry of Defence to facilitate redevelopment works in Vandre East-Assembly segment in Maharashtra.
- 17. Shri B. Manickam Tagore regarding need for construction of Road Over Bridge at Level crossing No. 367 and other railway infrastructure in Virudhunagar Parliamentary Constituency, Tamil Nadu.
- 18. Shri Mohibbullah regarding need to establish All India Judicial Services on the lines of other All India Services.
- 19. Shri Sanatan Pandey regarding need to confer Bharat Ratna upon Shaheed Mangal Pandey and take other measures in honour of the great revolutionary.
- 20. Smt. Pratima Mondal regarding need for financial assistance for construction and maintenance of embankments along Sundarban delta in West Bengal.
- 21. Thiru D M Kathir Anand regarding need to provide stoppage of important trains at Gudiyattam Town Railway Station in Vellore Parliamentary Constituency, Tamil Nadu.
- 22. Shri Lavu Sri Krishna Devarayalu regarding need to take comprehensive measures to address issues concerning Human Trafficking in Andhra Pradesh and other parts of country.
- 23. Shri Sandipanrao Asaram Bhumare regarding need for doubling and electrification of railway lines in Shambhajinagar Parliamentary Constituency, Maharashtra.
- 24. Shri Rajesh Verma regarding need to ensure easy availability of medicines for treatment of Duchenne Muscular Dystrophy at affordable prices in the country.
- 25. Shri P. V. Midhun Reddy regarding need to reinstate English medium education system and CBSE curriculum in Andhra Pradesh Government Schools.
- 26. Shri E. T. Mohammed Basheer regarding need to ensure Nehru Yuva Kendra as a platform for youth empowerment and social harmony.

27. Shri N. K. Premachandran regarding need to develop the portion of NH-183 from Kollam High School Junction to Kodavoor and extension of NH-183A from Bharanikavu Titanium Junction on NH-66 in Kerala.

1.05 P.M.

- 13. (i) Supplementary Demands for Grants Second Batch for 2024-25;
 - (ii) Demands for Excess Grants for 2021-22;
 - (iii) General discussion on the Budget for the State of Manipur for 2025-26; and
 - (iv) Demands for Grants on Account for the State of Manipur for 2025-26.
 - (v) Supplementary Demands for Grants for the State of Manipur for 2024-25

Time Allocated: 6 Hrs. Time Taken: 7 Hrs. 53 Mts.

Combined discussion on the following items for business was taken up together:-

- (I) Supplementary Demands for Grants Nos. 1 to 6, 8, 10, 11 to 13, 15, 17 to 22, 25, 26, 29 to 32, 35, 41, 44, 45, 51, 52, 54, 55, 58 to 60, 62, 63, 65, 66, 68, 70 to 72, 74, 76, 78, 79, 85, 86, 89, 91 and 97 in respect of Supplementary Demands for Grants Second Batch for 2024-25;
- (II) Demands for Excess Grants for Demand Nos.6 and 39 for 2021-22;
- (III) General discussion on the Budget for the State of Manipur for 2025-26;
- (IV) Demands for Grants on Account for 2025-26, in respect of Demand Nos.1 to 50, in respect of the State of Manipur for 2025-26; and
- (V) Supplementary Demands for Grants Nos. 1, 3, 5 to 7, 14, 20, 23 to 25, 29, 30, 33, 34, 38, 42, 46, 48 and 49 in respect of the State of Manipur for 2024-25.

The following members took part in the combined debate:-

- 1. Shri Gaurav Gogoi
- 2. Shri Biplab Kumar Deb
- 3. Shri Neeraj Maurya
- 4. Shri Azad Kirti Jha
- 5. Thiru Arun Nehru
- 6. Shri Dhairyasheel Sambhajirao Mane
- 7. Shri Alfred Kanngam S Arthur
- 8. Shri Shashank Mani
- 9. Shri Ramprit Mandal
- 10. Shri Krishna Prasad Tenneti
- 11. Shri Subbarayan K.
- 12. Dr. Amar Singh
- 13. Ms Sayani Ghosh
- 14. Shri Raju Bista
- 15. Dr. M P Abdussamad Samadani
- 16. Shri S Venkatesan
- 17. Dr. Rani Srikumar
- 18. Dr. Angomcha Bimol Akoijam
- 19. Dr. Bhola Singh
- 20. Shri Abhay Kumar Sinha
- 21. Shri Maddila Gurumoorthy
- 22. Shri Raja Ram Singh
- 23. Shri Rajesh Ranjan
- 24. Shri Rahul Singh Lodhi
- 25. Dr. Thirumaavalavan Tholkappiyan
- 26. Shri Asaduddin Owaisi
- 27. Shri Arvind Ganpat Sawant

- 28. Shri Appalanaidu Kalisetti
- 29. Shri N.K Premachandran
- 30. Dr. Sambit Patra
- 31. Shri Amar Sharadrao Kale
- 32. Shri Anand Bhadauria
- 33. Shri Hanuman Beniwal
- 34. Adv K. Francis George
- 35. Adv. Chandra Shekhar
- 36. Shri Anup Sanjay Dhotre
- 37. Shri Kalyan Banerjee
- 38. Shri Vishaldada Prakashbapu Patil
- 39. Shri Tapir Gao

(Due to interruptions, Lok Sabha adjourned at 7.18 P.M. and re-assembled at 7.28 P.M.)

Smt. Nirmala Sitharaman replied to the combined debate.

All Supplementary Demands for Grants Nos. 1 to 6, 8, 10, 11 to 13, 15, 17 to 22, 25, 26, 29 to 32, 35, 41, 44, 45, 51, 52, 54, 55, 58 to 60, 62, 63, 65, 66, 68, 70 to 72, 74, 76, 78, 79, 85, 86, 89, 91 and 97 (both Revenue Account and Capital Account) in respect of the Supplementary Demands for Grants – Second batch for 2024-25 were voted in full.

All the Demands for Excess Grants Nos. 6 and 39 for the amounts shown under column 3 of the printed list of Demands for Excess Grants – 2021-2022, were voted in full.

General discussion on the Budget for the State of Manipur for 2025-26 was concluded.

All the Demands for Grants on Account Nos.1 to 50 (both Revenue Account and Capital Account) for amounts shown under column 3 of the printed List of Demands for Grants (State of Manipur) for 2025-26 were voted in full.

All the Supplementary Demands for Grants Nos. 1, 3, 5 to 7, 14, 20, 23 to 25, 29, 30, 33, 34, 38, 42, 46, 48 and 49 (both Revenue Account and Capital Account) for amounts shown under column 3 of the printed List of Supplementary Demands for Grants (State of Manipur) for 2024-25 were voted in full.

14. Government Bill – Introduced

The Appropriation Bill (No.2), 2025

15. Government Bill – Passed

The Appropriation Bill (No.2), 2025

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

16. Government Bill – Introduced

The Appropriation Bill, 2025

17. Government Bill – Passed

The Appropriation Bill, 2025

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

18. Government Bill – Introduced

Manipur Appropriation (Vote on Account) Bill, 2025

19. Government Bill – Passed

Manipur Appropriation (Vote on Account) Bill, 2025

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

20. Government Bill – Introduced

Manipur Appropriation Bill, 2025

21. Government Bill – Passed

Manipur Appropriation Bill, 2025

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

9.08 P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 12th March, 2025.)

UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, March 12, 2025/Phalguna 21, 1946 (Saka)

No. 54

11.00 A.M.

1. *Announcement by the Speaker

The Speaker made an announcement regarding welcoming H.E Mr. Justin Tokely, President of the National Assembly of the Republic of Madagascar and Members of the Parliamentary Delegation who were on a visit to India as honoured guests and conveyed the greetings of the House to them.

11.01 A.M.

2. Starred Questions

Starred Question Nos. 181 - 185 were orally answered. Replies to Starred Question Nos. 186-200 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2071 – 2300 were laid on the Table.

^{*} Original in Hindi. For details, please see the debates of the day.

12.04 P.M.

4. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Statement regarding Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurugram, for the year 2023-2024.
 - (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurugram, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2023-2024.

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016:-
 - The Aadhaar Authentication for Good Governance (Social Welfare, Innovation, Knowledge) Amendment Rules, 2025 published in Notification No. G.S.R.88(E) in Gazette of India dated 31st January, 2025.
 - (ii) The Unique Identification Authority of India (Appointment of Officers and Employees) Amendment Regulations, 2025 published in Notification F.No. F.No. A-12013/13/RR/2016-UIDAI (E). in Gazette of India dated 29th January, 2025.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing, Pune, for the year 2023-2024.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Unique Identification Authority of India, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Unique Identification Authority of India, New Delhi, for the year 2023-2024.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Education and Research Network of India (ERNET India), Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Education and Research Network of India (ERNET India), Delhi, for the year 2023-2024.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Informatics Centre Services Incorporated, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Informatics Centre Services Incorporated, New Delhi, for the year 2023-2024.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research (SAMEER), Mumbai, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research (SAMEER), Mumbai, for the year 2023-2024.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

The Minister of State in the Ministry of Rural Development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) laid on the Table:-

- (1) A copy of the Telecommunications (Procedures and Safeguards for Lawful Interception of Messages) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.754(E) in Gazette of India dated 6th December, 2024 under sub-section (3) of Section 56 of the Telecommunications Act, 2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Telecom Regulatory Authority of India, New Delhi, for the year 2023-2024.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

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The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B.L.Verma) laid on the Table a copy of the Legal Metrology (General) Amendment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.34(E) in Gazette of India dated 14st January, 2025 under sub-section (4) of Section 52 of the Legal Metrology Act, 2009.

The Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Satish Chandra Dubey) laid on the Table:-

- A copy of the Offshore Areas Mineral Conservation and Development Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.791(E) in Gazette of India dated 31st December, 2024 under subsection (3) of Section 35 of the Offshore Areas Mineral (Development and Regulation) Act, 2002.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-
 - S.O.924(E) published in Gazette of India dated 20th February, 2025, making certain amendments in the Notification No. S.O. 423(E) dated 10th February, 2015.
 - S.O.967(E) published in Gazette of India dated 24th February,
 2025, notifying three accredited private Exploration Agencies,
 mentioned therein as Category 'A' exploration agency.

The Minister of State in the Ministry of Minority Affairs; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri George Kurian) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

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- (1) Review by the Government of the working of the National Minorities Development and Finance Corporation, Delhi, for the year 2023-2024.
- (2) Annual Report of the National Minorities Development and Finance Corporation, Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

5. Minutes of Committee on Absence of Members from the Sittings of the House

Shri Biplab Kumar Deb laid on the Table the minutes (Hindi and English versions) of the First sitting of the Committee on Absence of Members from the sittings of the House held on 03.03.2025.

6. Reports of Standing Committee on Agriculture, Animal Husbandry and Food Processing

Shri Charanjit Singh Channi presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2024-25):-

- Seventh Report on Demands for Grants (2025-26) pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).
- (2) Eighth Report on Demands for Grants (2025-26) pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
- (3) Ninth Report on Demands for Grants (2025-26) pertaining to the Ministry of Cooperation.

7. Reports of Standing Committee on Energy

Shri Shrirang Appa Barne presented the following Reports (Hindi and English versions) of the Standing Committee on Energy:-

- (1) Third Report on Action-taken by the Government on Observations/ Recommendations contained in the Forty-first Report (Seventeenth Lok Sabha) on the subject 'Bio-Energy and Waste to Energy-Recovery of Energy from Urban, Industrial and Agricultural Wastes/Residues and Role of Urban Local Bodies in Energy Management'.
- (2) Fourth Report on 'Demands for Grants (2025-26)' of the Ministry of Power.
- (3) Fifth Report on 'Demands for Grants (2025-26)' of the Ministry of New and Renewable Energy.

8. Reports of Standing Committee on Consumer Affairs, Food and Public Distribution

Smt. Kanimozhi Karunanidhi presented the following Reports (Hindi and English versions) of the Standing Committee on Consumer Affairs, Food and Public Distribution:-

- Seventh Report on Demands for Grants (2025-26) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (2) Eighth Report on Demands for Grants (2025-26) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

9. Reports of Standing Committee on Housing and Urban Affairs

Shri Magunta Sreenivasulu Reddy presented the Third Report (Hindi and English versions) of the Standing Committee on Housing and Urban Affairs (2024-25) on Demands for Grants (2025-26) of the Ministry of Housing and Urban Affairs.

10. Reports of Standing Committee on Rural Development and Panchayati Raj

Shri Saptagiri Sankar Ulaka presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development and Panchayati Raj:-

- Fifth Report on Demands for Grants (2025-26) pertaining to Department of Rural Development (Ministry of Rural Development).
- (2) Sixth Report on Demands for Grants (2025-26) pertaining to Department of Land Resources (Ministry of Rural Development).
- (3) Seventh Report on Demands for Grants (2025-26) pertaining to Ministry of Panchayati Raj.

11. Report of Standing Committee on Coal, Mines and Steel

Shri Anurag Singh Thakur presented the Fourth Report (Hindi and English versions) on Demands for Grants (2025-26) of the Standing Committee on Coal, Mines and Steel relating to the Ministry of Coal.

12. Reports of Standing Committee on Health and Family Welfare

Dr. Rajesh Mishra laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare: -

- (1) 163rd Report on Demands for Grants 2025-26 (Demand No
 46) of Department of Health and Family Welfare.
- (2) 164th Report on Demands for Grants 2025-26 (Demand No
 47) of Department of Health Research.
- (3) 165th Report on Demands for Grants 2025-26 (Demand No 4) of Ministry of Ayush.

13. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business for the week commencing the 17th March, 2025.

14. Motion regarding Joint Committee

Shri P. P. Chaudhary moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint one Member of Rajya Sabha to the Joint Committee on the Constitution (One Hundred and Twenty–ninth Amendment) Bill, 2024 and the Union Territories Laws (Amendment) Bill, 2024 in the vacancy caused by the resignation of Shri V. Vijayasai Reddy from Rajya Sabha and communicate to this House the name of the Member so appointed by Rajya Sabha to the Joint Committee."

The motion was put to vote and adopted.

(Lok Sabha adjourned at [#] 1.06 P.M. and re-assembled at 2.12 P.M.)

2.12 P.M.

15. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1. Shri Bharatsinhji Shankarji Dabhi regarding construction of allweather road in Patan Parliamentary Constituency.
- 2. Shri Arun Kumar Sagar regarding pollution caused by power plant, fertilizer and sugar factories in Shahjahanpur Parliamentary Constituency, Uttar Pradesh.
- 3. Shri P. P. Chaudhary regarding need for establishment of Sustainable Aviation Fuel (SAF) development hubs in the country.
- 4. Smt. Smita Uday Wagh regarding need to establish a Navodaya Vidyalaya in Jalgaon Parliamentary Constituency, Maharashtra.
- 5. Shri Gajendra Singh Patel regarding inclusion of eligible farmers in PM-Kisan Samman Nidhi.
- 6. Shri Anurag Sharma regarding need for comprehensive measures to preserve the existence of river Pahuj flowing through Uttar Pradesh and Madhya Pradesh.
- 7. Shri Vishweshwar Hegde Kageri regarding need to upgrade the State Highway No. 69 from Kumta to Tadas in Karnataka to the National Highway.
- 8. Shri Vijay Kumar Dubey regarding flight services from Kushinagar Airport, Uttar Pradesh.

[#] From 12.13 P.M. to 1.06 P.M., Members raised matters of urgent public importance.

- 9. Smt. Mahima Kumari Mewar regarding need to ensure protection of environment affected due to indiscriminate construction in Rajsamand Parliamentary Constituency, Rajasthan.
- 10. Dr. Manna Lal Rawat regarding need to establish a Central Tribal University in Southern Rajasthan.
- 11. Shri Mukeshkumar Chandrakaant Dalal regarding increase in import of Syabean oil from Nepal.
- 12. Shri Pradeep Purohit regarding need to grant the status of Scheduled Tribe to the Kalanga Community of Odisha.
- 13. Shri Ashok Kumar Rawat regarding need to establish Mega food Park and Integrated Cold Chain alongwith Value Addition Infrastructure in Misrikh Parliamentary Constituency, Uttar Pradesh.
- 14. Shri Chamala Kiran Kumar Reddy regarding need to provide stoppage to various trains at Ramannapet Railway Station in Telangana.
- 15. Shri Kodikunnil Suresh regarding need for construction of permanent buildings for functioning of dispensaries in Mavelikkara Parliamentary Constituency, Kerala.
- 16. Shri Vamsi Krishna Gaddam regarding need to develop an Airport at Basanth Nagar in Peddapalli, Telangana under UDAN Scheme.
- 17. Shri Robert Bruce C. regarding need to construct a dam on river Koraiyar to address the water scarcity in Tirunelveli Parliamentary Constituency, Tamil Nadu.
- 18. Dr. Shashi Tharoor regarding need to address the problems being faced by ASHA Workers in Kerala and other parts of the country.

- 19. Shri Devesh Shakya regarding need to include Etah as a tourist destination in the list of 50 tourist destinations to be developed through 'challenge mode'.
- 20. Shri Lalji Verma regarding four-laning of Tanda-Banda National Highway.
- 21. Smt. Kanimozhi Karunanidhi regarding need to increase the family income ceiling to Rs. 8 lakh for Pre-Matric and Post-Matric scholarships of SC, ST and OBC Students.
- 22. Shri Arun Nehru regarding need to withdraw levying of Parking entry and exit fees on vehicles for dropping and picking up passengers in Airports.
- 23. Shri G. Lakshminarayana regarding need to establish Vishram Kendras (Resting Centres) near the Government hospitals for benefit of patients and their attendants.
- 24. Shri Amra Ram regarding scarcity of drinking water in Sikar Parliamentary Constituency, Rajasthan.
- 25. Dr. D. Ravi Kumar regarding need to bring legislation to ensure a person belonging to SC/ST Category in one state is recognized as SC/ST across the states in the country.
- 26. Shri Umeshbhai Babubhai Patel regarding need to revise the salary of employees of Government Polytechnic Institute, Daman as per the recommendations of 7th Pay Commission.

2.12 P.M.

16. Government Bill – Passed

The Oilfields (Regulation and Development) Amendment Bill, 2024.

Time Allotted: 2 Hrs. Time Taken: 2 Hrs.

The motion for consideration of the Bill was moved by Shri Hardeep Singh Puri.

The following members took part in the debate:-

- 1. Shri Manish Tewari
- 2. Shri Dilip Saikia
- 3. Shri Ramashankar Rajbhar
- 4. Smt. Pratima Mondal
- 5. Thiru D M Kathir Anand
- 6. Shri Krishna Prasad Tenneti
- 7. Shri Kaushalendra Kumar
- 8. Shri Ravindra Dattaram Waikar
- 9. Dr. Gumma Thanuja Rani
- 10. Shri E T Mohammed Basheer
- 11. Adv Gowaal Kagada Padavi
- 12. Shri Jagdambika Pal

Shri Hardeep Singh Puri replied to the debate.

The motion for consideration was adopted and clause-by clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 4 was adopted, as amended.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, March 17, 2025/Phalguna 26, 1946 (Saka)

No. 55

11.00 A.M.

1. Questions

- (i) Starred Question Nos. 221 226 were orally answered. Replies to Starred Question Nos. 227-240 were laid on the Table. Replies to Unstarred Question Nos. 2531 – 2760 were laid on the Table.
- (ii) As the sitting of Lok Sabha fixed for Thursday, the 13th March, 2025 was cancelled, the replies to Starred Question Nos.201 220 listed for that day were treated as Unstarred and their answers together with the answers to Unstarred Question Nos.2301 2530 would also be printed in the official report for the day.

12.01 P.M.

2. Papers laid on the Table

The Minister of Culture; and Minister of Tourism (Shri Gajendra Singh Shekhawat) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the

Salar Jung Museum, Hyderabad, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (i) A copy of the Annual Report (Hindi and English versions) of The Asiatic Society Kolkata, Kolkata, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of The Asiatic Society Kolkata, Kolkata, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of The Asiatic Society of Mumbai and The Library of the Asiatic Society of Mumbai, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of The Asiatic Society of Mumbai and The Library of the Asiatic Society of Mumbai, Mumbai, for the year 2023-2024.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following Statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various Sessions of Sixteenth, Seventeenth and Eighteenth Lok Sabhas:-

SIXTEENTH LOK SABHA Ninth Session, 2016 1. Statement No. 28 2. Statement No. 25 Tenth Session, 2016 3. Statement No. 27 Twelfth Session, 2017 4. Statement No. 20 Fourteenth Session, 2018 SEVENTEENTH LOK SABHA 5. Statement No. 19 Sixth Session, 2021 6. Statement No. 13 Seventh Session, 2021 7. Ninth Session, 2022 Statement No. 11 8. Statement No. 8 Tenth Session, 2022 9. Statement No. 9 Eleventh Session, 2023 Twelfth Session, 2023 10. Statement No. 6 11. Statement No. 6 Fourteenth Session, 2023 12. Statement No. 5 Fifteenth Session, 2024 EIGHTEENTH LOK SABHA 13. Statement No. 3 Second Session, 2024 14. Statement No. 2 Third Session, 2024

The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid on the Table a copy of the Right of Children to Free and Compulsory Education (Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R. 777(E) in Gazette of India dated 21st December, 2024 under sub-section (3) of Section 38 of the Right of Children to Free and Compulsory Education Act, 2009.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
 - (i) The Foreign Exchange Management (Deposit) (Fifth Amendment)

Regulations, 2025 published in Notification No. FEMA 5(R)(5)/2025-RB in Gazette of India dated 15th January, 2025.

- (ii) The Foreign Exchange Management (Foreign Currency Accounts by a person resident in India) (Fifth Amendment) Regulations, 2025 published in Notification No. FEMA 10(R)(5)/2025-RB in Gazette of India dated 15th January, 2025.
- (iii) The Foreign Exchange Management (Mode of Payment and Reporting of Non-Debt Instruments) (Third Amendment) Regulations, 2025 published in Notification No. FEMA 395(3)/2025-RB in Gazette of India dated 15th January, 2025.
- (iv) The Foreign Exchange Management (Manner of Receipt and Payment) (Amendment) Regulations, 2025 published in Notification No. FEMA 14(R)(1)/2025-RB in Gazette of India dated 10th February, 2025.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
 - (i) The Securities and Exchange Board of India (Prohibition of Insider Trading) (Third Amendment) Regulations, 2024 published in Notification No. SEBI/LAD-NRO/GN/2024/215 in Gazette of India dated 5th December, 2024.
 - (ii) The Securities and Exchange Board of India (Investment Advisors) (Second Amendment) Regulations, 2024 published in Notification No. SEBI/LAD-NRO/GN/2024/219 in Gazette of India dated 16th December, 2024.
 - (iii) The Securities and Exchange Board of India (Research Analysts)(Third Amendment) Regulations, 2024 published in Notification

No. SEBI/LAD-NRO/GN/2024/220 in Gazette of India dated 16th December, 2024.

- (iv) Notification No. SEBI/LAD-NRO/GN/2025/223 published in Gazette of India dated 3rd January, 2025 notifying requirement of certification, mentioned therein, for any category of associated persons as defined in the Securities and Exchange Board of India (Certification of Associated Persons in the Securities Markets) Regulations, 2007.
- (v) The Securities and Exchange Board of India (Depositories and Participants) (Amendment) Regulations, 2025 published in Notification No. SEBI/LAD-NRO/GN/2025/225 in Gazette of India dated 10th February, 2025.
- (vi) The Securities and Exchange Board of India (Intermediaries) (Amendment) Regulations, 2025 published in Notification No. SEBI/LAD-NRO/GN/2025/226 in Gazette of India dated 10th February, 2025.
- (3) A copy of the Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporation) (Amendment) Regulations, 2025 (Hindi and English versions) published in Notification No. F.No. SEBI/LAD-NRO/GN/2025/227 in Gazette of India dated 10th February, 2025 under Section 31 of the Securities and Exchange Board of India Act, 1992 and under sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956.
- (4) A copy of the Securities and Exchange Board of India (Investor Charter) (Amendment) Regulations, 2025 (Hindi and English versions) published in Notification No. F. No. SEBI/LAD-NRO/GN/2025/228 in Gazette of India dated 10th February, 2025 under Section 31 of the Securities and Exchange Board of India Act, 1992; under Section 27 of the Depository

Act, 1996 and under sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956.

- (5) A copy of the Deposit Insurance and Credit Guarantee Corporation General (Amendment) Regulations, 2024 (Hindi and English versions) published in Notification No. F. No. S2275/01.01.013/2024-25 in Gazette of India dated 3rd February, 2025 under sub-section (4) of Section 50 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
 - G.S.R.136(E) published in Gazette of India dated 13th February, 2025, together with an explanatory memorandum making certain amendments in the Notification No. 11/2021-Customs, dated 01th February, 2021.
 - G.S.R.141(E) published in Gazette of India dated 20th February, 2025, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Customs, dated 30th June, 2017.
 - S.O.590(E) published in Gazette of India dated 31st January,
 2025, together with an explanatory memorandum regarding revision of Tariff Value on edible oils, Gold, Silver, Brassscrap and Areca Nuts based on international prices.
 - S.O.817(E) published in Gazette of India dated 14th
 February, 2025, together with an explanatory memorandum regarding revision of Tariff Value on edible oils, Gold, Silver,
 Brass-scrap and Areca Nuts based on international prices.
 - (v) S.O.1065(E) published in Gazette of India dated 28th

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February, 2025, together with an explanatory memorandum regarding revision of Tariff Value on edible oils, Gold, Silver, Brass-scrap and Areca Nuts based on international prices.

- (vi) The Sea Cargo Manifest and Transshipment (First Amendment) Regulations, 2025 published in Notification No.
 G.S.R. No. 35(E) in Gazette of India dated 15th January, 2025, together with an explanatory memorandum.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (iii, iv & v) of (6) above.
- (8) A copy of the Notification No. G.S.R.146(E) (Hindi and English versions) published in Gazette of India dated 25th February, 2025, together with an explanatory memorandum seeking to continue levy of countervailing duty on imports of 'Saccharin in all its forms' originating in or exported from China PR, for 5 years pursuant to Sunset Review Final Findings issued by DGTR under sub-section (7) of Section 9A of the Customs Tariff Act, 1975.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income Tax Act, 1961:-
 - The Income-tax (First Amendment) Rules, 2025 published in Notification No. G.S.R.67(E) in Gazette of India dated 21st January, 2025.
 - (ii) The Income-tax (Second Amendment) Rules, 2025 published in Notification No. G.S.R.76(E) in Gazette of India dated 27th January, 2025.
 - (iii) The Income-tax (Third Amendment) Rules, 2025 published in Notification No. G.S.R.121(E) in Gazette of India dated 7th February, 2025.

- (iv) The Income-tax (Fourth Amendment) Rules, 2025 published in Notification No. G.S.R.125(E) in Gazette of India dated 9th February, 2025.
- (v) The Income-tax (Fifth Amendment) Rules, 2025 published in Notification No. G.S.R.145(E) in Gazette of India dated 24th February, 2025.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table:-

- (1) A copy of the Consolidated Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the years 2021-2022 and 2022-2023, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Sanskrit University, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Central Sanskrit University, New Delhi, for the year 2023-2024.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Sanskrit University, Tirupati, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Sanskrit University, Tirupati, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Sanskrit University, Tirupati, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedavidya Pratishthan, Ujjain, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedavidya Pratishthan, Ujjain, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharshi Sandipani Rashtriya Vedavidya Pratishthan, Ujjain, for the year 2023-2024.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Una, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Una, for the year 2023-2024.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2023-2024.
 - A copy of the Annual Accounts (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2023-2024, together with Audit Report thereon.
 - (iii) Memorandum of Action Taken (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Minority Educational Institutions, New Delhi, for the year 2023-24.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bhunaneswar, Khordha, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bhunaneswar, Khordha, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of

Technology Bhunaneswar, Khordha, for the year 2023-2024.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2023-2024.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kanpur, Kanpur, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Kanpur, Kanpur, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kanpur, Kanpur, for the year 2023-2024.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the

year 2023-2024.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2023-2024, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2023-2024.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Guwahati, Guwahati, for the year 2023-2024.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Mandi, Kamand, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Mandi, Kamand, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Technology Mandi, Kamand, for the year 2023-2024.

- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Tiruchirappalli, Tiruchirappalli, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Tiruchirappalli, Tiruchirappalli, for the year 2023-2024.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Rourkela, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Rourkela, for the year 2023-2024.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Goa, Goa, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of

Technology Goa, Goa, for the year 2023-2024.

- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Raipur, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Raipur, for the year 2023-2024.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Arunachal Pradesh, Jote, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Arunachal Pradesh, Jote, for the year 2023-2024.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid on the Table a copy of the Companies (Prospectus and Allotment of Securities) Amendment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.131(E) in Gazette of India dated 12th February, 2025 under Section 469 of the Companies Act, 2013.

3. Reports of Standing Committee on Defence

Shri Radha Mohan Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Defence:-

- (1) Seventh Report (18th Lok Sabha) of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence for the year 2025-26 on 'General Defence Budget, Border Roads Organisation, Indian Coast Guard, Defence Estates Organisation, Welfare of Ex-Servicemen and Defence Research and Development Organisation (Demand Nos. 19, 20 and 21)'.
- (2) Eighth Report (18th Lok Sabha) of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence for the year 2025-26 on 'Army, Air Force, Navy, Joint Staff, Ex-Servicemen Contributory Health Scheme and Directorate General of Armed Forces Medical Services (Demand Nos. 20 and 21)'.
- (3) Ninth Report (18th Lok Sabha) of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence for the year 2025-26 on 'Capital Outlay on Defence Services, Defence Planning, Procurement Policy and Defence Pensions (Demand Nos. 21 and 22)'.
- (4) Tenth Report (18th Lok Sabha) of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence for the year 2025-26 on 'Defence Public Sector Undertakings, Directorate of Ordnance (Coordination and Services–New

DPSUs), Directorate General of Quality Assurance, Directorate General of Aeronautical Quality Assurance and National Cadet Corps (Demand Nos. 20 and 21)'.

4. Report of Standing Committee on External Affairs

Shri Arun Govil presented the Fifth Report (Hindi and English versions) of the Standing Committee on External Affairs (Eighteenth Lok Sabha) on 'Demands for Grants of the Ministry of External Affairs for the year 2025-26'.

5. Reports of Standing Committee on Social Justice and Empowerment

Shri P.C. Mohan presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2024-25):-

- (1) Fifth Report of the Standing Committee on Social Justice and Empowerment (2024-25) on 'Demands for Grants (2025-26)' of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- (2) Sixth Report of the Standing Committee on Social Justice and Empowerment (2024-25) on 'Demands for Grants (2025-26)' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).

6. Motion for election of two Members to the Court of University of Delhi

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) on behalf of the Minister of Education (Shri Dharmendra Pradhan) moved the following:-

> "That in pursuance of Statute 2(1)(xix) and (3) of Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Court of University of Delhi subject to the other provisions of the Statutes ."

The motion was put to vote and adopted.

7. [@]Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1. Smt. Manju Sharma regarding need to set up Integrated Textile Park in Jaipur, Rajasthan.
- 2. Smt. Anita Subhadarshini regarding revival of Ginning Mill in Aska, Odisha.
- 3. Shri Naveen Jindal regarding need to extend Regional Rapid Transit System (RRTS) upto Kurukshetra.
- 4. Dr. Manna Lal Rawat regarding need to declare Mangarh Dham as National Memorial.
- 5. Shri Vijay Baghel regarding participation of Members of Parliament

[@] At 12.51 P.M.

in Boards of various Institutions of Higher Education.

- 6. Shri Lumba Ram regarding railway related issues of Jalore Parliamentary Constituency, Rajasthan.
- 7. Shri Raju Bista regarding need to include Rajbanshi language in 8th Schedule to the Constitution.
- 8. Shri Ashok Kumar Rawat regarding need to declare Bilgram -Mallawan State Highway as National Highway.
- 9. Shri Bunty Vivek Sahu regarding establishment of Multi-Product Special Economic Zone in Chhindwara Parliamentary Constituency, Madhya Pradesh.
- 10. Dr. Daggubati Purandeswari regarding need for restoration and holistic development of Kuchipudi village, the birthplace of Kuchipudi dance, in Andhra Pradesh.
- 11. Prof. Varsha Eknath Gaikwad regarding need to demolish dilapidated building of Railway department in Sabale Nagar, Kurla East, Mumbai.
- 12. Shri S. Supongmeren Jamir regarding need to set up a separate High Court for Nagaland.
- 13. Shri Ummeda Ram Beniwal regarding need to take strict action against production and smuggling of drugs in Barmer Parliamentary Constituency, Rajasthan.
- 14. Dr. Namdeo Kirsan regarding need to expedite completion of restoration work of Shri Markandeshwar Devsthan in Chamorshi Tehsil, Gadchiroli district, Maharashtra.
- 15. Shri Kodikunnil Suresh regarding need to establish ECHS polyclinics and CSD Canteens in Mavelikkara Parliamentary Constituency, Kerala.
- 16. Shri Dharmendra Yadav regarding information related to number of employees under SC/ST/OBC categories working in PSUs,

Educational Institutions and Research Centres.

- 17. Shri Devesh Shakya regarding environmental pollution in Etah Parliamentary Constituency.
- 18. Shri Kalipada Saren Kherwal regarding need to print the question paper of NET and UPSC Examinations for 'Santhali' language in OI Chiki Script.
- 19. Prof. Sougata Ray regarding need to release pending funds for West Bengal under various welfare and development schemes.
- 20. Shri C.N. Annadurai regarding need to set up an Airport at Melchengam near Tiruvannamalai in Tamil Nadu under UDAN-RCS Scheme.
- 21. Shri Sivanath Kesineni regarding need to explore comprehensive credit assessment mechanisms to accurately reflect the financial health of MSMEs in order to address the problems faced by the sector.
- 22. Shri Kaushalendra Kumar regarding exemption of toll tax for persons residing near Toll Plaza on National Highway in Bhagan Bigha in Nalanda district, Bihar.
- 23. Shri Sanjay Uttamrao Deshmukh regarding wild animal menace in Yavatmal and Washim districts in Maharashtra.
- 24. Shri Y.S. Avinash Reddy regarding need to expedite establishment of Integrated Steel Plant in YSR Kadapa district, Andhra Pradesh.
- 25. Shri K. Navaskani regarding need to undertake research to explore medicinal potential of the marine seagrass plant found along Rameswaram Coast, Tamil Nadu.
- 26. Shri Umeshbhai Babubhai Patel regarding need to fill-up vacant posts in various departments in UT of Dadra and Nagar Haveli and Daman and Diu.

[^]12.29 P.M.

8. The Union Budget – 2025-26 – Demands for Grants

Time Allotted: 10 Hrs. Time Taken: 10 Hrs. 32 Mts.

Discussion on the Demands for Grant No. 85 under the control of the Ministry of Railways commenced.

The Speaker made the [#]announcement relating to moving of cut motions.

Thirty Two cut motions (Nos.1 to 10, 20 to 22, 23 to 32 and 43 to 51) were moved.

The following members took part in the debate:-

- 1. Prof. Varsha Eknath Gaikwad
- 2. Smt. Satabdi Roy
- 3. Shri Janardan Singh Sigriwal
- 4. Shri Lalji Verma
- 5. Shri Tharaniventhan M S
- 6. Shri Magunta Sreenivasulu Reddy
- 7. Shri Dileshwar Kamait
- 8. Shri Bajrang Manohar Sonwane
- 9. Shri Sanjay Uttamrao Deshmukh
- 10. Shri Awadhesh Prasad
- 11. Shri Shankar Lalwani
- 12. Kumari Selja
- 13. Shri Shrirang Appa Chandu Barne
- 14. Shri Murasoli S
- 15. Shri Abhay Kumar Sinha

[^] From 12.06 P.M. to 12.29 P.M., Members raised matters of urgent public importance.

[#] Original in Hindi. For details, please see debates of the day.

- 16. Smt. Shambhavi
- 17. Shri Kalyan Banerjee
- 18. Shri Tangella Uday Srinivas
- 19. Shri Ve Vaithilingam
- 20. Dr. Rajeev Bharadwaj
- 21. Shri Sachithanantham R
- 22. Shri M Mallesh Babu
- 23. Shri Raja Ram Singh
- 24. Shri Jitendra Kumar Dohare
- 25. Shri Vijay Kumar Dubey
- 26. Adv. Adoor Prakash
- 27. Shri S Jagathratchakan
- 28. ^{*}Shri Kali Charan Singh
- 29. * Shri Mitesh Patel Bakabhai
- 30. * Shri Jagdambika Pal
- 31. * Adv Gowaal Kagada Padavi
- 32. * Smt. Geniben Nagaji Thakor
- 33. * Dr. Alok Kumar Suman
- 34. * Smt. Vijaylakshmi Devi
- 35. * Shri Sunil Kumar
- 36. * Shri Dulu Mahato
- 37. * Shri Lavu Sri Krishna Devarayalu
- 38. * Dr. Bachhav Shobha Dinesh
- 39. * Shri B Y Raghavendra
- 40. * Shri Raju Bista
- 41. * Dr. T Sumathy Alias Thamizhachi Thangapandian

^{*} Written speeches were laid on the Table.

- 42. * Dr. Prabha Mallikarjun
- 43. * Shri Dilip Saikia
- 44. * Dr. Amol Ramsing Kolhe
- 45. * Smt. Roopkumari Choudhary
- 46. ^{*} Shri Kishori Lal
- 47. * Dr. Mohammad Jawed
- 48. * Shri Ravindra Dattaram Waikar
- 49. * Ms. Praniti Sushilkumar Shinde
- 50. * Shri Jaswantsinh Sumanbhai Bhabhor
- 51. * Thiru Thanga Tamilselvan
- 52. * Shri C N Annadurai
- 53. * Shri Eswarasamy K
- 54. * Ms. S Jothimani
- 55. * Shri Rajabhau Parag Prakash Waje
- 56. * Shri Anup Sanjay Dhotre
- 57. * Dr. Hemant Vishnu Savara
- 58. * Shri Rao Rajendra Singh
- 59. * Smt. Malvika Devi
- 60. * Shri Khagen Murmu
- 61. * Shri Jugal Kishore
- 62. * Shri Manish Jaiswal
- 63. * Shri Mansukhbhai Dhanjibhai Vasava
- 64. * Shri Saptagiri Sankar Ulaka
- 65. * Thiru Arun Nehru
- 66. * Shri Kamakhya Prasad Tasa
- 67. * Shri V K Sreekandan

^{*} Written speeches were laid on the Table.

- 68. * Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar
- 69. * Shri Ramprit Mandal
- 70. * Shri Selvam G
- 71. * Smt. Poonamben Hematbhai Maadam
- 72. * Shri Lumba Ram Chaudhary
- 73. * Smt. Anita Subhadarshini
- 74. * Dr. C N Manjunath
- 75. * Shri Sanjay Haribhau Jadhav
- 76. * Adv Dean Kuriakose
- 77. * Dr. D Ravi Kumar
- 78. * Shri Bhartruhari Mahtab
- 79. * Shri G Lakshminarayana
- 80. * Dr. Kalanidhi Veeraswamy
- 81. * Shri Bhausaheb Rajaram Wakchaure
- 82. * Smt. Dhanorkar Pratibha Suresh
- 83. * Dr. Shivaji Bandappa Kalge
- 84. Shri Kaushalendra Kumar
- 85. Shri Kesineni Sivanath
- 86. Dr. Gumma Thanuja Rani
- 87. Shri Arvind Ganpat Sawant
- 88. Dr. Rajkumar Sangwan
- 89. Shri Bidyut Baran Mahato
- 90. Shri Harish Chandra Meena
- 91. Com. Selvaraj V
- 92. Shri Matheswaran V S
- 93. Shri Rajeev Rai

^{*} Written speeches were laid on the Table.

- 94. Shri Naresh Ganpat Mhaske
- 95. Shri Asaduddin Owaisi
- 96. Shri Malvinder Singh Kang
- 97. Smt. June Maliah
- 98. Shri Rajesh Ranjan
- 99. Shri N K Premachandran
- 100. Shri Karti P Chidambaram
- 101. Shri Suresh Kumar Kashyap
- 102. Shri Vijay Kumar Hansdak
- 103. Dr. Thirumaavalavan Tholkappiyan
- 104. Smt. Harsimrat Kaur Badal
- 105. Shri Hanuman Beniwal
- 106. Shri Rajmohan Unnithan
- 107. Shri Santosh Pandey
- 108. Adv K. Francis George
- 109. Shri Sukhdeo Bhagat
- 110. Shri Ananta Nayak
- 111. Shri Prasun Banerjee
- 112. Shri Ramashankar Rajbhar
- 113. Shri Devesh Chandra Thakur
- 114. * Shri Sribharat Mathukumilli
- 115. * Dr. Kirsan Namdeo
- 116. * Shri Naveen Jindal
- 117. * Dr. Bhola Singh
- 118. * Shri Chamala Kiran Kumar Reddy
- 119. * Shri Mukesh Rajput

^{*} Written speeches were laid on the Table.

- 120. * Shri P P Chaudhary
- 121. * Shri Chandra Prakash Joshi
- 122. Shri Navaskani K
- 123. Shri Aga Syed Ruhullah Mehdi
- 124. Dr. Mallu Ravi
- 125. Smt. Bharti Pardhi
- 126. Adv. Chandra Shekhar
- 127. Shri Vishaldada Prakashbapu Patil
- 128. Shri Phani Bhusan Choudhury
- 129. Shri Durai Vaiko
- 130. Shri Patel Umeshbhai Babubhai
- 131. Shri K Gopinath
- 132. Shri Pradeep Purohit
- 133. Shri G M Harish Balayogi
- 134. Shri Utkarsh Verma Madhur
- 135. Shri Arup Chakraborty
- 136. Shri Rajkumar Roat
- 137. Shri Shreyas M Patel
- 138. Shri Gyaneshwar Patil
- 139. Dr. Shiv Pal Singh Patel
- 140. Shri Dhairyasheel Sambhajirao Mane
- 141. Shri Sagar Eshwar Khandre
- 142. Dr. Vinod Kumar Bind
- 143. Shri Appalanaidu Kalisetti
- 144. Shri Chandan Chauhan
- 145. Km. Sudha R

^{*} Written speeches were laid on the Table.

- 146. Shri Ramesh Awasthi
- 147. Shri Chhotelal
- 148. Shri Imran Masood
- 149. Shri Captain Brijesh Chowta
- 150. Shri Shyamkumar Daulat Barve
- 151. Dr. Rajesh Mishra
- 152. Shri Sher Singh Ghubaya
- 153. Shri Sanatan Pandey
- 154. * Shri Putta Mahesh Kumar

The discussion was not concluded.

11.01 P.M.

(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 18th March, 2025.)

UTPAL KUMAR SINGH Secretary General

^{*} Written speeches were laid on the Table.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, March 18, 2025/Phalguna 27, 1946 (Saka)

No. 56

11.00 A.M.

1. Starred Questions

Starred Question Nos. 241 - 246 were orally answered. Replies to Starred Question Nos. 247 - 260 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2761 – 2990 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The Minister of Panchayati Raj; and Minister of Fisheries, Animal Husbandry and Dairying (Shri Rajiv Ranjan Singh *Alias* Lalan Singh) laid on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, for the year 2025-2026.

The Minister of Social Justice and Empowerment (Dr. Virendra Kumar) laid on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Department of Social Justice and Empowerment, Ministry of Social Justice and Empowerment, for the year 2025-2026.

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Noida Special Economic Zone Authority, Gautam Budh Nagar, for the year 2023-2024, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Noida Special Economic Zone Authority, Gautam Budh Nagar, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council of India, Hyderabad, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council of India, Hyderabad, for the year 2023-2024.

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- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council, New Delhi, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Inspection Council, New Delhi, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council, New Delhi, for the year 2022-2023.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indications, Mumbai, for the year 2023-2024.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indications, Mumbai, for the year 2023-2024.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2023-2024.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2023-2024.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Special Economic Zones (Fifth Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.786(E) in Gazette of India dated 26th December, 2024 under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005.
- (16) A copy of the Agricultural and Processed Food Products Export Development Authority (Recruitment) Amendment Regulations, 2025 (Hindi and English versions) published in Notification No. F.No. APEDA/PAD-2017-18-000044 in Gazette of India dated 22nd January, 2025 under Section 34 of the Agricultural and Processed Food Products Export Development Authority Act, 1985.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Ram Nath Thakur) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Chaudhary Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chaudhary Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
 - Statement regarding Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2023-2024.
 - (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2023-2024 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under subsection (2) of Section 394 of the Companies Act, 2013:-
 - Statement regarding Review by the Government of the working of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2023-2024.
 - (ii) Annual Report of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2023-2024 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Notification No. S.O.927(E) (Hindi and English versions) published in Gazette of India dated 20th February, 2025 making certain amendments in the Schedule of the Insecticides Act, 1968, mentioned therein, issued under section (3) of the said Act.
- A copy of the Fertiliser (Inorganic, Organic or Mixed) (Control) Amendment Order, 2025 (Hindi and English version) published in Notification No. S.O.897(E) in Gazette of India dated 20th February, 2025 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2022-2023.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the National Human Rights Commission, New Delhi, for the year 2022-2023.
 - (iii) Memorandum of Action Taken (Hindi and English version) on the recommendations contained in the Annual Report of the National Human Rights Commission, New Delhi, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation For Communal Harmony, New Delhi, for the year 2023-2024 alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the National Foundation For Communal Harmony, New Delhi, for the year 2023-2024.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Raksha University, Gandhinagar, for the year 2023-2024.
- (6) A copy of the Notification No. RRU/REGI/Ordinance/HR/2023/247 (Hindi and English versions) published in Gazette of India dated 10th January, 2024 relating to Appointment, Recruitment process, Service Conditions and Seniority of Service Ordnance of various posts, mentioned therein, under sub-section (2) of Section 51 of the Rashtriya Raksha University Act, 2020.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

The Minister of State in the Ministry of Rural Development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) laid on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Department of Land Resources, Ministry of Rural Development, for the year 2025-2026.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Panchayati Raj (Prof. S. P. Singh Baghel) laid on the Table:-

- A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Dairy Federation of India Limited, Anand, for the year 2023-2024, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Consumer Affairs, Food and Public

Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B. L. Verma) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Locomotor Disabilities (Divyangjan), Kolkata, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Locomotor Disabilities (Divyangjan), Kolkata, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2023-2024.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying

the papers mentioned at (5) above.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Sign Language Research and Training Centre, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Sign Language Research and Training Centre, New Delhi, for the year 2023-2024.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Empowerment of Persons with Multiple Disabilities (Divyangjan), Chennai, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Empowerment of Persons with Multiple Disabilities (Divyangjan), Chennai, for the year 2023-2024.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute of Speech and Hearing Disabilities (Divyangjan), Mumbai, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute of Speech and Hearing Disabilities (Divyangjan), Mumbai, for the year 2023-2024.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy each of the Annual Report (Hindi and English versions) of the Atal Bihari Vajpayee Training Centre for Disability Sports, Gwalior, for the years 2022-2023 and 2023-2024, alongwith Audited Accounts.
 - (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Atal Bihari Vajpayee Training Centre for Disability Sports, Gwalior, for the years 2022-2023 and 2023-2024.
- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Empowerment of Persons with Visual Disabilities (Divyangjan), Dehradun, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Empowerment of Persons with Visual Disabilities (Divyangjan), Dehradun, for the year 2023-2024.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Empowerment of Persons with Intellectual Disabilities (Divyangjan), Secunderabad, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

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Government of the working of the National Institute for the Empowerment of Persons with Intellectual Disabilities (Divyangjan), Secunderabad, for the year 2023-2024.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Pt. Deendayal Upadhyaya National Institute for Persons with Physical Disabilities (Divyangjan), New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pt. Deendayal Upadhyaya National Institute for Persons with Physical Disabilities (Divyangjan), New Delhi, for the year 2023-2024.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

The Minister of State in the Ministry of Home Affairs (Shri Bandi Sanjay Kumar) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Rehabilitation Plantation Limited, Kollam, for the year 2023-2024.
 - (ii) Annual Report of the Rehabilitation Plantation Limited, Kollam, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri

Bhagirath Choudhary) laid on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2023-2024, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Indian Council of Agricultural Research, New Delhi, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Heavy Industries; and Minister of State in the Ministry of Steel (Shri Bhupathi Raju Srinivasa Varma) laid on the Table:-

- (1) (i) A copy each of the Annual Report (Hindi and English versions) of the National Automotive Board, New Delhi, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts.
 - (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the National Automotive Board, New Delhi, for the years 2019-2020 and 2020-2021.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Minority Affairs; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri George Kurian) laid on the Table a copy of the Annual Accounts (Hindi and English versions) of the National Federation of Fishers Cooperatives Limited, New Delhi, for the year 2023-2024, together with Audit report thereon.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Textiles (Shri Pabitra Margherita) laid on the Table:-

(1) A copy of the Notification No. S.O.5325(E) (Hindi and English versions)

published in Gazette of India dated 10th December, 2024 nominating Shri Samik Bhattacharya, Member of Rajya Sabha to serve as member on the Board of National Jute Board for a period of two years from the date of this Notification issued under sub-section 4(b) of Section 3 of the National Jute Board Act, 2008.

(2) A copy of the Notification No. S.O.5653(E) (Hindi and English versions) published in Gazette of India dated 31st December, 2024 making certain amendments in Notification No. S.O.5459(E) dated 26th December, 2023, under sub-section (2) of Section 3 of the Jute Packaging Material (Compulsory use in Packing Commodities) Act, 1987.

12.05 P.M.

4. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1. Shri Praveen Patel regarding inclusion of Kumbh Mela Sites in the list of UNESCO World Heritage Sites.
- 2. Shri Ravi Kishan regarding need to establish an Indian Institute of Technology in Gorakhpur, Uttar Pradesh.
- 3. Shri Naba Charan Majhi regarding need to reconstruct the railway underpass compatible for heavy vehicles in Mayurbhanj Parliamentary Constituency, Odisha.
- 4. Shri Haribhai Patel regarding development of logistics for transportation of agriculture produce through railway containers.

- Shri Vishnu Dayal Ram regarding need to construct a bridge over Sone River between Jharkhand and Bihar under Inter-State Connectivity Scheme.
- 6. Shri Manish Jaiswal regarding development of Hazaribagh Wildlife Sanctuary, Jharkhand.
- 7. Shri Dilip Saikia regarding need to set up Regulatory Authority for online news channel portals.
- 8. Shri Anurag Sharma regarding need to ensure effective distribution and availability of water for irrigation and drinking purpose in Bundelkhand region of Uttar Pradesh.
- 9. Shri Dhaval Laxmanbhai Patel regarding increase in land rent and Assignment fee on Cooperative Societies producing Salt in Gujarat.
- 10. Ms. Kangna Ranaut regarding need to introduce new tunnel projects to ensure uninterrupted road connectivity to Aut, Pandoh and Bhuntar in Himachal Pradesh.
- 11. Shri Ramvir Singh Bidhuri regarding widening of Master Plan Road in South Delhi Parliamentary Constituency.
- 12. Shri Janardan Mishra regarding need to establish a Navodaya Vidyalaya or PM Shri School in Mauganj district, Madhya Pradesh.
- 13. Shri Ujjwal Raman Singh regarding need to take adequate safety measures for protection of black bucks in Chand Khamaria Wildlife conservation reserve in Uttar Pradesh.

- 14. Dr. Bachhav Shobha Dinesh regarding alleged harassment of minorities in Malegaon, Maharashtra.
- 15. Shri Rajmohan Unnithan regarding need for long term and comprehensive measures to address the problems being faced by people due to erosion along the coast of Kasargod, Kerala.
- Shri Vijayakumar alias Vijay Vasanth regarding need for construction of ROBs and RUBs at several locations/railway stations in Kanniyakumari Parliamentary Constituency, Tamil Nadu.
- 17. Ms. S. Jothimani regarding need to ensure implementation of equitable delimitation process in Tamil Nadu and other Southern States.
- Shri Rajeev Rai regarding need to grant Organised Group 'A' status to Railway Protection Force (RPF) officers.
- 19. Shri Sanatan Pandey regarding need to restore Old Pensions Scheme.
- 20. Dr. T Sumathy alias Thamizhachi Thangapandian regarding need to expedite redevelopment works at 15 Railway Stations in Chennai division in Tamil Nadu under Amrit Bharat Station Scheme.
- 21. Shri Magunta Sreenivasulu Reddy regarding need for establishment of an ESI hospital at Ongole in Andhra Pradesh.
- 22. Dr. Shrikant Eknath Shinde regarding need to expedite the land allocation process for undertaking railway infrastructure projects in Thane, Dombivli and Kalyan in Maharashtra.
- 23. Shri K. Subbarayan regarding need to postpone the delimitation process for a period of 30 years from 2026.

- 24. Shri Vishaldada Prakashbapu Patil regarding alleged disputes over prayer and worshipping rights between two sects of Jain Community in Antariksh Parshwanath Mandir at Shirpur, Maharashtra.
- 25. Adv. Chandra Shekhar regarding need to relax the eligibility norms of Pradhan Mantri Awas Yojana to facilitate inclusion of needy people in the scheme.

12.06 P.M.

5. Statement by Prime Minister

The Prime Minister (Shri Narendra Modi) made a Suo-moto statement on the successful conclusion of the Mahakumbh in Prayagraj, Uttar Pradesh.

12.19 P.M.

6. The Union Budget 2025-26 – Demands for Grants

Time Allotted: 10 Hrs. Time Taken: 11 Hrs. 35 Mts.

Further discussion on the Demands for Grant No. 85 under the control of the Ministry of Railways continued.

The following members took part in the debate:-

1. Shri Pratap Chandra Sarangi

(Due to interruptions, Lok Sabha adjourned at 12.29 P.M. and re-assembled at 1.00 P.M.)

- 2. ^{*}Shri Ajay Bhatt
- 3. * Shri Anoop Pradhan Valmiki

^{*} Written speeches were laid on the Table.

- 4. * Shri K E Prakash
- 5. * Shri Daggumalla Prasada Rao
- 6. * Shri Ashok Kumar Rawat
- 7. * Shri Balashowry Vallabhaneni
- 8. * Smt. Supriya Sule
- 9. * Shri Bibhu Prasad Tarai
- 10. ^{*} Shri Arun Kumar Sagar
- 11. * Shri Kota Srinivasa Poojary
- 12. * Smt. Smita Uday Wagh
- 13. * Shri Brijendra Singh Ola
- 14. * Shri Ujjwal Raman Singh
- 15. * Shri Vishnu Dayal Ram
- 16. * Shri Mahesh Kashyap
- 17. * Shri Avimanyu Sethi
- 18. * Shri Ram Shiromani Verma
- 19. * Shri Krishna Prasad Tenneti
- 20. * Shri Rahul Kaswan
- 21. * Shri Ummeda Ram Beniwal
- 22. * Shri Vishweshwar Hegde Kageri
- 23. * Dr. Shrikant Eknath Shinde
- 24. * Shri Narayandas Ahirwar
- 25. * Smt. Krishna Devi Shivshankar Patel
- 26. * Shri Mukeshkumar Chandrakaant Dalal
- 27. * Shri Vijayakumar Alias Vijay Vasanth
- 28. * Shri Eatala Rajender

Shri Ashwini Vaishnaw replied to the debate.

^{*} Written speeches were laid on the Table.

All the cut motions were put to vote and negatived.

The Demand for Grant No. 85 (both Revenue Account and Capital Account) for which the Ministry of Railways is responsible for the amounts shown under column 3 of the printed list of Demands for Grants – Union Budget for 2025 - 2026 was voted in full.

1.55 P.M.

7. The Union Budget 2025-26 – Demands for Grants

Time Allotted: 4 Hrs. Time Taken: 00 Hrs. 4 Mts.

Discussion on the Demands for Grants Nos. 62 and 63 under the control of the Ministry of Jal Shakti commenced.

The Speaker made the [#]announcement relating to moving of cut motions.

77 cut motions (Nos. 1, 3 to 28, 36 to 41, 45 to 86, 90 and 91) were moved.

Shri Jagdambika Pal took part in the debate and his speech was unfinished.

The discussion was not concluded.

1.59 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 19th March, 2025)

UTPAL KUMAR SINGH Secretary General

[#] Original in Hindi. For details, please see debates of the day.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, March 19, 2025/Phalguna 28, 1946 (Saka)

No. 57

11.00 A.M.

1. Starred Questions

Starred Question Nos. 261, 262 (279 clubbed with 262), 263 - 265 were orally answered. Replies to Starred Question Nos. 266 – 278 and 280 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2991 – 3220 were laid on the Table.

12.01 P.M.

3. *Observation by the Speaker

The Speaker made an observation regarding the importance of Adjournment Motion.

12.04 P.M.

4. Papers laid on the Table

^{*} Original in Hindi. For details, please see the debates of the day.

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Culture (Shri Rao Inderjit Singh) laid on the Table:-

- (1) (i) A copy of the Report (Hindi and English versions) of the National Statistical Commission, New Delhi, for the year 2023-2024.
 - (ii) Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report of the National Statistical Commission, New Delhi, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- A copy of the Anusandhan National Research Foundation Regulations, 2025 (Hindi and English versions) published in Notification F.No. ANRF/Z-01/REGULATIONS/2024 in Gazette of India dated 11th February, 2025 under Section 25 of the Anusandhan National Research Foundation Act, 2023.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
 - The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2025 published in Notification No. G.S.R.08(E) in Gazette of India dated 3rd January, 2025.
 - (ii) The Indian Administrative Service (Pay) Amendment Rules, 2025

published in Notification No. G.S.R.7(E) in Gazette of India dated 3rd January, 2025.

- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 2025 published in Notification No.
 G.S.R.6(E) in Gazette of India dated 3rd January, 2025.
- (iv) The Indian Police Service (Pay) Amendment Rules, 2025 published in Notification No. G.S.R.9(E) in Gazette of India dated 3rd January, 2025.
- The Indian Administrative Service (Fixation of Cadre Strength)
 Second Amendment Regulations, 2025 published in Notification No.
 G.S.R.78(E) in Gazette of India dated 27th January, 2025.
- (vi) The Indian Administrative Service (Pay) Second Amendment Rules,
 2025 published in Notification No. G.S.R.79(E) in Gazette of India dated 27th January, 2025.
- (vii) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 2025 published in Notification No.
 G.S.R.116(E) in Gazette of India dated 4th February, 2025.
- (viii) The Indian Administrative Service (Pay) Third Amendment Rules, 2025 published in Notification No. G.S.R.117(E) in Gazette of India dated 4th February, 2025.

The Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs (Dr. L. Murugan) laid on the Table:-

 (1) (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the North Eastern Handicrafts and Handloom Development Corporation Limited and the Ministry of Development of North Eastern Region for the year 2024-2025.

5. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That the Rajya Sabha had no recommendations to make to the Lok Sabha in regard to the Appropriation Bill, 2025, passed by the Lok Sabha on the 11th March, 2025.
- (ii) That the Rajya Sabha had no recommendations to make to the Lok Sabha in regard to the Appropriation (No.2) Bill, 2025, passed by the Lok Sabha on the 11th March, 2025.
- (iii) That the Rajya Sabha had no recommendations to make to the Lok Sabha in regard to the Manipur Appropriation (Vote on Account)
 Bill, 2025, passed by the Lok Sabha on the 11th March, 2025.

(iv) That the Rajya Sabha had no recommendations to make to the Lok Sabha in regard to the Manipur Appropriation Bill, 2025, passed by the Lok Sabha on the 11th March, 2025.

6. Reports of Committee on Public Accounts

Shri Jai Parkash presented the following Reports (Hindi and English versions) of the Committee on Public Accounts (2024-25):-

- (1) Tenth Report on Action Taken by the Government on the Observations/ Recommendations of the Public Accounts Committee contained in their 85th Report (Seventeenth Lok Sabha) on 'Irregular Pension Payments by Post Offices'.
- (2) Eleventh Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their 92nd Report (Seventeenth Lok Sabha) on 'Functioning of Railway Mail Service and Road Transport Network in Department of Posts'.
- (3) Twelfth Report on Action Taken by the Government on the Observations/ Recommendations of the Public Accounts Committee contained in their 106th Report (Seventeenth Lok Sabha) on 'Avoidable Payment of Compensation Charges for Low Power Factor - V.O. Chidambaranar Port Trust'.
- (4) Thirteenth Report on Action Taken by the Government on the Observations/ Recommendations of the Public Accounts Committee contained in their 115th Report (Seventeenth Lok Sabha) on 'Catering Services in Indian Railways'.
- (5) Fourteenth Report on Action Taken by the Government on the Observations/ Recommendations of the Public Accounts

Committee contained in their 118th Report (Seventeenth Lok Sabha) on 'Inordinate delay in setting up of Indian National Defence University (INDU)'.

7. Reports of Standing Committee on Agriculture, Animal Husbandry and Food Processing

Shri Charanjit Singh Channi presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2024-25):-

- Tenth Report on Demands for Grants (2025-26) pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).
- (2) Eleventh Report on Demands for Grants (2025-26) pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).
- (3) Twelfth Report on Demands for Grants (2025-26) pertaining to the Ministry of Food Processing Industries.
- (4) Thirteenth Report on Action Taken by the Government on Observations/Recommendations contained in the 70th Report (17th Lok Sabha) on the subject 'Employment Generation and Revenue Earning Potential of Fisheries Sector' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).

8. Reports of Standing Committee on Finance

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- Eighth Report on Demands for Grants (2025-26) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Public Enterprises and Investment & Public Asset Management).
- (2) Ninth Report on Demands for Grants (2025-26) of the Ministry of Finance (Department of Revenue).
- (3) Tenth Report on Demands for Grants (2025-26) of the Ministry of Corporate Affairs.
- (4) Eleventh Report on Demands for Grants (2025-26) of the Ministry of Planning.
- (5) Twelfth Report on Demands for Grants (2025-26) of the Ministry of Statistics and Programme Implementation.
- (6) Thirteenth Report on Demands for Grants (2025-26) of the Ministry of Finance (Department of Financial Services).

9. Reports of Standing Committee on Chemicals and Fertilizers

Shri Azad Kirti Jha presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers (2024-25):-

- Sixth Report on 'Demands for Grants (2025-26)' pertaining to the Department of Fertilizers.
- (2) Seventh Report on 'Demands for Grants (2025-26)' pertaining to the Department of Chemicals and Petrochemicals.
- (3) Eighth Report on 'Demands for Grants (2025-26)' pertaining to the Department of Pharmaceuticals.

10. Reports of Standing Committee on Social Justice and Empowerment

Shri Godam Nagesh presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2024-25):-

- (1) Seventh Report on 'Demands for Grants (2025-26)' of the Ministry of Tribal Affairs.
- (2) Eighth Report on 'Demands for Grants (2025-26)' of the Ministry of Minority Affairs.

11. [@]Report of Business Advisory Committee

Shri Arjun Ram Meghwal on behalf of Shri Kiren Rijiju presented the Eighth Report of the Business Advisory Committee.

(Lok Sabha adjourned at [#] 1.17 P.M. and re-assembled at 2.15 P.M.)

2.16 P.M.

12. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1. Shri Darshan Singh Choudhary regarding need for strict control over OTT platforms and social media streaming obscene contents.
- 2. Shri P. P. Chaudhary regarding need to implement periodic cancer screening programme in the country.
- 3. Smt. D.K. Aruna regarding need to include various temples and pilgrimage sites in Telangana under PRASAD Scheme.
- 4. Dr. C.M. Ramesh regarding need for widening of Thumpala-KB road in Anakapalli district of Andhra Pradesh under Central Road and Infrastructure Fund scheme.

[@] At 12.34 P.M.

[#] From 12.09 P.M. to 1.17 P.M., Members raised matters of urgent public importance.

- 5. Shri Bhartruhari Mahtab regarding need to release approved funds under Development of Wildlife Habitats Scheme to Odisha.
- 6. Smt. Shobhanaben Mahendrasinh Baraiya regarding need to expedite Himmatnagar- Mount Abu railway line project and sanction a new railway line between Khedbrahma and Hadad.
- 7. Shri Kota Srinivasa Poojary regarding need to impress upon the State Government of Karnataka to extend affordable healthcare facilities to the patients of the state through health card scheme.
- 8. Shri Rajiv Pratap Rudy regarding need to strengthen bilateral agreements to ensure protection of migrant workers abroad.
- 9. Smt. Smita Uday Wagh regarding status of various railway projects in Jalgaon Parliamentary Constituency, Maharashtra.
- 10. Shri Khagen Murmu regarding need to establish Navodaya Vidyalaya and Kendriya Vidyalaya in Malda district, West Bengal.
- 11. Shri Trivendra Singh Rawat regarding need to take measures to prevent forest fire occurring every year in Uttarakhand.
- 12. Shri Bibhu Prasad Tarai regarding need to re-open the Fishery Survey of India base office at Paradip, Odisha.
- 13. Shri Nishikant Dubey regarding need for establishment of Kendriya Vidyalaya in Jarmundi (Dumka), Deoghar and Mahagama (Godda) in Santhal Pargana region of Jharkhand.
- 14. Shri Jagdambika Pal regarding need to set up Agricultural and Processed Food Products Export Development Authority (APEDA) in Siddharthnagar, Uttar Pradesh to promote export of Kalanamak rice from the state.
- 15. Shri Brijendra Singh Ola regarding need to make village Cooperative Societies as Procurement Centres for procurement of Mustard seeds at MSP in Rajasthan particularly in Jhunjhunu Parliamentary Constituency, Rajasthan.

- 16. Shri Murari Lal Meena regarding vacancies and promotions in the grade of Assistant Commissioner in Central Board of Indirect Taxes and Customs.
- 17. Shri Gurjeet Singh Aujla regarding need to reduce GST on health insurance.
- 18. Shri Balwant Baswant Wankhade regarding pending cases of financial assistance to families of farmers who committed suicide in Maharashtra.
- 19. Adv. Adoor Prakash regarding need to expedite the completion of construction work on the stretch of National Highway No. 66 between Kazahakkoottam and Kadambattukonam in Kerala.
- 20. Shri Pushpendra Saroj regarding refund of money of investors of Sahara India Companies.
- 21. Shri Lalji Verma regarding need to construct overbridge/roundabout at intersection of Maya-Tanda road and Tanda- Bariyawan road on NH-233 in Ambedkar Nagar Parliamentary Constituency, Uttar Pradesh.
- 22. Smt. Pratima Mondal regarding need to provide free treatment to cancer patients in the country.
- 23. Thiru Thanga Tamilselvan regarding need to expedite completion of laying of new broad gauge railway line between Dindigul and Sabarimalai in Theni Parliamentary Constituency, Tamil Nadu.
- 24. Thiru Arun Nehru regarding need to increase number of Parking bays and resting rooms along National Highways for better traffic management.
- 25. Shri G M Harish Balayogi regarding need to undertake extensive awareness campaigns and training programmes to promote sustainable aquaculture in Andhra Pradesh.
- 26. Smt. Lovely Anand regarding need to establish a Sainik Schhol in Sheohar district, Bihar.

- 27. Shri Balashowry Vallabhaneni regarding need for setting up of Coconut Board in Andhra Pradesh.
- 28. Shri Chandan Chauhan regarding need to declare Hastinapur in Uttar Pradesh a Cultural Heritage and Pilgrimage Centre.
- 29. Shri Rajkumar Roat regarding need to ensure enforcement of Panchayats Extension of Scheduled Areas (PESA) Act, 1996 by State Governments.

2.17 P.M.

13. The Union Budget 2025-26 – Demands for Grants

Time Allotted: 4 Hrs. Time Taken: 6 Hrs. 44 Mts. Further discussion on the Demands for Grants Nos. 62 and 63 under the control of the Ministry of Jal Shakti continued.

The following members took part in the debate:-

- 1. Shri Jagdambika Pal (resumed his speech)
- 2. Shri T R Baalu
- 3. * Shri Hibi Eden
- 4. * Smt. Supriya Sule
- 5. * Shri C N Annadurai
- 6. * Shri Mitesh Patel Bakabhai
- 7. * Smt. Vijaylakshmi Devi
- 8. * Shri Sunil Kumar
- 9. * Shri Rao Rajendra Singh
- 10. * Smt. Roopkumari Choudhary
- 11. * Dr. Rajkumar Sangwan
- 12. Shri Rahul Kaswan

^{*} Written speeches were laid on the Table.

- 13. * Shri Laxmikant Pappu Nishad
- 14. * Dr. Alok Kumar Suman
- 15. * Shri Arun Kumar Sagar
- 16. * Dr. T Sumathy Alias Thamizhachi Thangapandian
- 17. * Shri Dilip Saikia
- 18. * Dr. Byreddy Shabari
- 19. Shri Virendra Singh
- 20. * Shri Jaswantsinh Sumanbhai Bhabhor
- 21. * Shri Chamala Kiran Kumar Reddy
- 22. * Shri G M Harish Balayogi
- 23. * Shri Dulu Mahato
- 24. * Smt. Geniben Nagaji Thakor
- 25. * Ms. Praniti Sushilkumar Shinde
- 26. * Shri Kuldeep Indora
- 27. * Shri Bhajan Lal Jatav
- 28. * Shri Anup Sanjay Dhotre
- 29. * Shri Yaduveer Wadiyar
- 30. * Thiru D M Kathir Anand
- 31. * Shri Rodmal Nagar
- 32. * Dr. Prashant Yadaorao Padole
- 33. * Prof. Varsha Eknath Gaikwad
- 34. * Smt. Anita Subhadarshini
- 35. * Smt. Malvika Devi
- 36. * Shri V K Sreekandan
- 37. * Smt. Bharti Pardhi
- 38. * Shri Saptagiri Sankar Ulaka

^{*} Written speeches were laid on the Table.

- 39. * Shri Naveen Jindal
- 40. * Shri Naresh Ganpat Mhaske
- 41. * Shri Raju Bista
- 42. * Shri Bhartruhari Mahtab
- 43. * Shri Mansukhbhai Dhanjibhai Vasava
- 44. * Shri Ramesh Awasthi
- 45. * Shri Janardan Singh Sigriwal
- 46. * Smt. Sanjna Jatav
- 47. * Shri Manish Jaiswal
- 48. * Shri Ravindra Dattaram Waikar
- 49. * Shri P P Chaudhary
- 50. * Shri Amar Sharadrao Kale
- 51. * Ms. S Jothimani
- 52. * Shri Sachithanantham R
- 53. * Smt. Delkar Kalaben Mohanbhai
- 54. * Dr. Hemant Vishnu Savara
- 55. * Shri Tangella Uday Srinivas
- 56. * Shri Prabhakar Reddy Vemireddy
- 57. * Ms. Bansuri Swaraj
- 58. * Smt. Poonamben Hematbhai Maadam
- 59. * Shri Ashok Kumar Rawat
- 60. * Shri Selvam G
- 61. * Dr. Shrikant Eknath Shinde
- 62. * Shri Bhaskar Murlidhar Bhagare
- 63. * Shri Mohite Patil Dhairyasheel Rajsinh
- 64. * Dr. Thirumaavalavan Tholkappiyan

^{*} Written speeches were laid on the Table.

- 65. * Smt. Shambhavi
- 66. * Shri Chandra Prakash Joshi
- 67. * Shri Balashowry Vallabhaneni
- 68. * Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar
- 69. * Shri Vishaldada Prakashbapu Patil
- 70. * Adv Gowaal Kagada Padavi
- 71. * Shri Bidyut Baran Mahato
- 72. * Smt. Dhanorkar Pratibha Suresh
- 73. * Shri Captain Brijesh Chowta
- 74. * Dr. Shivaji Bandappa Kalge
- 75. * Shri Lumba Ram Chaudhary
- 76. Shri Bapi Haldar
- 77. Shri Bastipati Nagaraju
- 78. Smt. Lovely Anand
- 79. Shri Rajabhau Parag Prakash Waje
- 80. Shri Nilesh Dnyandev Lanke
- 81. Shri Dhairyasheel Sambhajirao Mane
- 82. Shri Rajkumar Chahar
- 83. Dr. Mohammad Jawed
- 84. Shri Rajesh Verma
- 85. Shri Abhay Kumar Sinha
- 86. Shri E T Mohammed Basheer
- 87. Shri Amra Ram
- 88. Shri Y S Avinash Reddy
- 89. Smt. Pratima Mondal
- 90. Thiru Thanga Tamilselvan

^{*} Written speeches were laid on the Table.

- 91. Shri Pushpendra Saroj
- 92. Smt. Smita Uday Wagh
- 93. Shri Anto Antony
- 94. Shri Gurmeet Singh Meet Hayer
- 95. Shri Subbarayan K
- 96. Shri Asaduddin Owaisi
- 97. Shri Basavaraj Bommai
- 98. Shri Mohmad Haneefa
- 99. Md. Rakibul Hussain
- 100. Dr. D Ravi Kumar
- 101. Shri Anurag Sharma
- 102. Shri Sudama Prasad
- 103. Smt. Harsimrat Kaur Badal
- 104. Adv Dean Kuriakose
- 105. Shri Ram Shiromani Verma
- 106. Smt. Manju Sharma
- 107. Shri Rajesh Ranjan
- 108. Dr. Indra Hang Subba
- 109. Shri Joyanta Basumatary
- 110. Shri Phani Bhusan Choudhury
- 111. Shri Shrirang Appa Chandu Barne
- 112. Shri Bhausaheb Rajaram Wakchaure
- 113. Shri Praveen Patel
- 114. Shri Isha Khan Choudhury
- 115. Shri N K Premachandran
- 116. Adv K. Francis George
- 117. Shri Hanuman Beniwal

118. Adv. Chandra Shekhar

119. Shri Govind Makthappa Karjol

120. Dr. Bachhav Shobha Dinesh

121. Shri Chandan Chauhan

122. Shri Sanatan Pandey

123. Shri M Mallesh Babu

The discussion was not concluded.

9.01 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 20th March, 2025.)

UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, March 20, 2025/Phalguna 29, 1946 (Saka)

No. 58

11.00 A.M.

Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Questions Nos.281 – 300 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Questions Nos. 3221 – 3450 would be printed in official report for the day.

(Due to interruptions, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.00 Noon)

(Due to interruptions, Lok Sabha adjourned at 12.01 P.M. and re-assembled at 2.00 P.M.)

2.01 P.M.

(Due to continued interruptions, Lok Sabha adjourned till 11.00 A.M. on Friday, the 21st March, 2025)

> UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, March 21, 2025/Phalguna 30, 1946 (Saka)

No. 59

11.00 A.M.

1. Starred Questions

Starred Question Nos. 301 - 307 were orally answered. Replies to Starred Question Nos. 308 – 320 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3451 – 3680 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the India International Arbitration Centre, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the India International Arbitration Centre, New Delhi, for the year 2022-2023.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare (Shri Prataprao Jadhav) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonor, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonor, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the

Jawaharlal Institute of Postgraduate Medical Education & Research (JIPMER), Puducherry, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Institute of Postgraduate Medical Education & Research (JIPMER), Puducherry, for the year 2023-2024.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Sowa-Rigpa, Leh, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Sowa-Rigpa, Leh, for the year 2023-2024.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2023-2024.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the

year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2023-2024.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy each of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysuru, for the years 2022-2023 and 2023-2024, alongwith Audited Accounts.
 - (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysuru, for the years 2022-2023 and 2023-2024.
- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences & Kasturba Hospital, Wardha, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences & Kasturba Hospital, Wardha, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences & Kasturba Hospital, Wardha, for the year 2023-2024.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Ayurveda Vidyapeeth, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Ayurveda Vidyapeeth, New Delhi, for the year 2023-2024.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the HLL Infra Tech Services Limited, Thiruvanthapuram, for the year 2023-2024.
 - (ii) Annual Report of the HLL Infra Tech Services Limited, Thiruvanthapuram for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the HLL Biotech Limited, Thiruvanthapuram, for the year 2023-2024.
 - (ii) Annual Report of the HLL Biotech Limited, Thiruvanthapuram, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the HLL Medipark Limited, Chennai, for the year 2020-2021.
 - (ii) Annual Report of the HLL Medipark Limited, Chennai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) Three statements (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (19) above.

- (21) A copy each of the following Notifications (Hindi and English versions) under Section 56 of the National Commission for Indian System of Medicine Act, 2020:-
 - (i) The National Commission for Indian System of Medicine (Minimum Essential Standards, Assessment and Rating for Undergraduate Unani Colleges and Attached Teaching Hospitals) Amendment Regulations, 2024 published in Notification F.No. BUSS/MES (UNANI-UG-Regl.)/2023 in Gazette of India dated 27th August, 2024.
 - (ii) The National Commission for Indian System of Medicine (Minimum Essential Standards, Assessment and Rating for Undergraduate Ayurveda Colleges and Attached Teaching Hospitals) Amendment Regulations, 2024 published in Notification F.No. BOA/2-C/2024 in Gazette of India dated 27th August, 2024.
 - (iii) The National Commission for Indian System of Medicine (Minimum Essential Standards, Assessment and Rating for Undergraduate Siddha Colleges and Attached Teaching Hospitals) Amendment Regulations, 2024 published in Notification F.No. 18-12/2021-BUSS (SID-UG-MES) in Gazette of India dated 27th August, 2024.
- (22) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Drugs (First Amendment) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.28(E) in Gazette of India dated 13th January, 2025 under Section 38 of the Drugs and Cosmetics Act, 1940.
- (24) A copy of the Notification No. S.O.5285(E) (Hindi and English versions) published in Gazette of India dated 9th December, 2024 making certain

amendments in the First and Second Schedule, mentioned therein, of the Drugs and Cosmetics Act, 1940, issued under Section 33-O and sub-section(2) of Section 16 of the said Act.

- (25) A copy each of the following Notifications (Hindi and English versions) under Section 56 of the National Commission for Homoeopathy Act, 2020:-
 - The National Commission for Homoepathy (Homoeopathy Graduate Degree Course – Bachelor of Homoeopathic Medicine and Surgery (B.H.M.S.) Amendment Regulations, 2025 published in Notification No. F.No. 3-34/2023/NCH/HEB/C.C/Pt.I. in Gazette of India dated 6th January, 2025.
 - (ii) The National Commission for Homeopathy (Homoeopathy Post-Graduate Degree Course-Doctor of Medicine in Homoeopathy) Amendment Regulations, 2025 published in Notification F.No. 3-42/2024/NCH/HEB/PG Reg. Pt. I in Gazette of India dated 14th February, 2025.

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers (Shrimati Anupriya Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Hajipur, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Pharmaceutical Education and Research, Hajipur, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
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- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Accounts (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 2023-2024, together with Audit Report thereon.
 - Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 2023-2024.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2023-2024.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the Drugs Amendment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.127(E) in Gazette of India dated 11th February, 2025 under Section 38 of the Drugs and Cosmetics Act, 1940.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre Kanpur, Kanpur, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre Kanpur, Kanpur, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Daman, for the year 2023-2024.
 - (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Daman, for the year 2023-2024 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Andaman & Nicobar Islands Integrated Development Corporation Limited, Sri Vijaya Puram, for the year 2023-2024.
 - (ii) Annual Report of the Andaman & Nicobar Islands Integrated

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Development Corporation Limited, Sri Vijaya Puram, for the year 2023-2024 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2023-2024.
 - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2023-2024 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Ports, Shipping and Waterways (Shri Shantanu Thakur) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008:-
 - (i) Notification No. IMU/HQ/ADM/Notification/2024/02 published in Gazette of India dated 05th December, 2024, making certain amendments in the ordinances, mentioned therein, relating to the Recruitment Rules of various posts of the Indian Maritime University, Act, 2008.
 - (ii) Notification No. F.No. IMU/HQ/ADM/Notification/2024/02 published in Gazette of India dated 17th December, 2024 notifying Terms and conditions for acceptance of Endowments and Donations, mentioned therein.
- (2) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Sethusamudram

Corporation Limited, Chennai, for the year 2023-2024.

- (ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Authority, Chennai, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Authority, Chennai, for the year 2023-2024.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Petroleum and Energy, Visakhapatnam, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Petroleum and Energy, Visakhapatnam, for the year 2023-2024, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Petroleum and Energy, Visakhapatnam, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Road Transport and Highways (Shri Ajay Tamta) laid on the Table:-

- A copy each of the following papers (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
 - (i) S.O.5449(E) published in Gazette of India dated 17th December, 2024, regarding User Fee Notification for the project of 2/4 lane of Jahirabad-Latur Section from design Km. 0.00 to Km. 64.936 (existing Km. 0.000 to Km. 64.936) of NH-752K in the state of Maharashtra.
 - S.O.5450(E) published in Gazette of India dated 17th December, 2024, regarding User Fee Notification for the project of four or more lane of Pararia-Mohania Section of NH-319 from design Km. 54.530 to Km. 115.242 of NH-319 (Old NH-30) in the State of Bihar.
 - S.O.5511(E) published in Gazette of India dated 20th December, 2024, regarding User Fee Notification for the project of 2/4 lane section of Parwanoo-Solan-Kaithlighat NH Section from design Km.
 67.000 to Km. 127.640 of NH-22 (New NH-05) in the State of Himachal Pradesh.
 - (iv) S.O.5516(E) published in Gazette of India dated 20th December, 2024, regarding User Fee Notification for the project of four lane of Neralulru to Echanahalli Section of NH-844 from design Chainage Km. 0.000 to Km. 47.000 and Echanahalli to Dharmapuri Section of NH-844 from design Chainage Km. 47.000 to Km. 94.460 in the State of Tamil Nadu.
 - (v) S.O.5640(E) published in Gazette of India dated 30th December,
 2024, regarding User Fee Notification for the project of four laning
 of Cholpauram Thanjavur Section from design Km. 116.440 to

Km. 164.275 (existing Km. 111.000 to Km. 164.615) of NH-45C (New No.36) in the state of Tamil Nadu.

- (vi) S.O.5641(E) published in Gazette of India dated 30th December, 2024, regarding User Fee Notification for the project of four and more lane section of Varanasi to Gorakhpur section from design Km. 149.540 to Km. 215.160 (existing Km. 148.00 to 208.300) of NH No.29 in the state of Uttar Pradesh.
- (vii) S.O.116(E) published in Gazette of India dated 7th January, 2025, regarding User Fee Notification for the project of 2/4 lane section of Mudigere-Kadur section from Km. 24.600 to Km. 70.063 (Design Chainage) of NH-173 in the State of Karnataka.
- (viii) S.O.117(E) published in Gazette of India dated 7th January, 2025, regarding User Fee Notification for the project of four or more lane of Nanasa to Pidgaon section from design Km. 95.000 to Km. 142.445 of NH No. 47 in the State of Madhya Pradesh.
- (ix) S.O.142(E) published in Gazette of India dated 8th January, 2025, regarding User Fee Notification for temporary suspension of user fee collection from 09.01.2025 to 28.02.2025 for the stretch of Raebareilly-Allahabad section from Km. 82.700 to Km. 188.600 (Design Chainage 0.700 to Km. 106.517) on NH No. 24B in the State of Uttar Pradesh.
- S.O.152(E) published in Gazette of India dated 9th January, 2025, regarding User Fee Notification for the project of 2/4 lane of Shirod-Shahpur-Basmat Section from design Km. 48.000 to Km. 70.430 (existing Km. 95.230 to Km. 117.840) of NH No. 752 I in the State of Maharashtra.
- (xi) S.O.153(E) published in Gazette of India dated 9th January, 2025,

regarding User Fee Notification for the project of two lane with paved shoulder section of Asthamode-Tivatyal Section from design Km. 24.030 to Km. 62.000 (existing Km. 24.080 to Km. 62.200) of NH No. 63 in the State of Maharashtra.

- (xii) S.O.154(E) published in Gazette of India dated 9th January, 2025, regarding User Fee Notification for the project of four and more lane of Indore to Dewas section from design Km. 577.550 to Km. 610.000 & Km. 00.000 to Km. 12.600 of NH No. 52 (Old NH-3) in the State of Madhya Pradesh.
- (xiii) S.O.293(E) published in Gazette of India dated 15th January, 2025, regarding User Fee Notification for the project of two lane with paved shoulders of Balangir-Khurda Section from design chainage from Km. 50.000 to Km. 140.900 (Existing Km. 50.00 to Km. 140.900) on NH-224/New NH-57 in the State of Odisha.
- (xiv) S.O.447(E) published in Gazette of India dated 24th January, 2025, regarding Publication of amendment fee notification published vide S.O. 2892 (E) dated 24th June, 2022 for use of section from Km. 0.000 to Km. 227.020 (starting from 0.000 Km. at Ismailabad (Gangheri) and ending at Km. 227.020 at Narnaul bypass) (length 227.020 Km.) of NH-152D in the State of Haryana.
- (xv) S.O.448(E) published in Gazette of India dated 24th January, 2025, regarding User Fee Notification for the project of 2 lane with paved shoulder of Bewar Village to Etawah Section from design Km. 0.000 to Km. 57.346 (existing Km. 0.433 to Km. 57.588) of NH-92 (New NH-234) in the State of Uttar Pradesh.
- (xvi) S.O.493(E) published in Gazette of India dated 27th January, 2025, regarding User Fee Notification for the project of four or more lane

section of Jodhpur Romana-Mandi Dabwali Section from design Km 0.000 to Km. 27.400 of NH-54 (New) in the State of Punjab.

- (xvii) S.O.520(E) published in Gazette of India dated 29th January, 2025, regarding User Fee Notification for the project of four lane of Gorakhpur-Kasia-UP/Bihar Border Section of NH-28 from Km. 279.800 to Km. 360.915 (New CH: Km. 285.002 to 366.117) and BOT Annuity reach from Km. 251.700 to Km. 279.800 (New CH: Km. 252.860 to 285.215) of Gorakhpur Bypass of NH-28 in the State of Uttar Pradesh.
- (2) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
 - Review by the Government of the working of the National Highways and Infrastructure Development Corporation Limited, New Delhi, for the year 2023-2024.
 - (ii) Annual Report of the National Highways and Infrastructure Development Corporation Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Defence (Shri Sanjay Seth) laid on the

Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Manohar Parrikar Institute for Defence Studies and Analysis, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Manohar Parrikar Institute for

Defence Studies and Analysis, New Delhi, for the year 2023-2024.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Air Power Studies, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Air Power Studies, New Delhi, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Notification No. S.R.O.71 (Hindi and English versions) published in weekly Gazette of India dated 21st December, 2024 declaring that the Service or duty in the Union Territory of Andaman and Nicobar Islands shall be the active service within the meaning and purpose for the Navy Act 1957 for a period of 5 years, with effect from 13th day of January, 2025 issued under sub-section (1) of Section 184 of the said Act.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Tokhan Sahu) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Chennai Metro RailLimited, Chennai, for the year 2023-2024.
 - (ii) Annual Report of the Chennai Metro Rail Limited, Chennai, for the year 2023-2024 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Gujarat Metro Rail

Limited, Gandhinagar, for the year 2023-2024.

- (ii) Annual Report of the Gujarat Metro Rail Limited, Gandhinagar, for the year 2023-2024 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Cooperation; and Minister of State in the Ministry of Civil Aviation (Shri Murlidhar Mohol) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Chief Commissioner of Railway Safety, New Delhi, for the year 2023-2024.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Chief Commissioner of Railway Safety, New Delhi, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

4. Reports of Committee on Public Accounts

Shri Jagdambika Pal presented the following Reports (Hindi and English versions) of the Committee on Public Accounts (2024-25):-

- (1) Fifteenth Report on Action Taken by the Government on the Observations/ Recommendations of the Public Accounts Committee contained in their 122nd Report (Seventeenth Lok Sabha) on 'Audit of Pay and Allowances in Police Department, UT, Chandigarh'.
- (2) Sixteenth Report on Action Taken by the Government on the Observations/ Recommendations of the Public Accounts Committee contained in their 133rd Report (Seventeenth Lok Sabha) on 'Short Closure of Electrification Works due to Incomplete Pre-Requisite Works: South East Central Railway'.
- (3) Seventeenth Report on Action Taken by the Government on the Observations/ Recommendations of the Public Accounts Committee contained in their 134th Report (Seventeenth Lok Sabha) on 'Infructuous Expenditure on Creation of Mid-Life Rehabilitation Facilities at Parel Workshop: Central Railways'.
- (4) Eighteenth Report on Action Taken by the Government on the Observations/ Recommendations of the Public Accounts Committee contained in their 139th Report (Seventeenth Lok Sabha) on 'Loss of Revenue due to Running of Suvidha Express Trains: South Western Railway'.

5. Reports of Standing Committee on Communications and Information Technology

Nishikant presented the following Dr. Dubey Reports versions) of (Hindi and Enalish the Standing Committee on Communications and Information Technology (2024-25):-

- Eighth Report on 'Demands for Grants (2025-26)' relating to the Ministry of Communications (Department of Telecommunications).
- (2) Ninth Report on 'Demands for Grants (2025-26)' relating to the Ministry of Electronics and Information Technology.
- (3) Tenth Report on 'Demands for Grants (2025-26)' relating to the Ministry of Communications (Department of Posts).
- (4) Eleventh Report on 'Demands for Grants (2025-26)' relating to the Ministry of Information and Broadcasting.

6. Report of Standing Committee on Petroleum and Natural Gas

Shri Janardan Singh Sigriwal presented the Second Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2024-25) on Demands for Grants (2025-26) of the Ministry of Petroleum and Natural Gas.

7. Reports of Standing Committee on Coal, Mines and Steel

Shri Ananta Nayak presented the following Reports (Hindi and English versions) of the Standing Committee on Coal, Mines and Steel:-

(1) Fifth Report on Demands for Grants (2025-26) relating to the Ministry of Mines; and

(2) Sixth Report on Demands for Grants (2025-26) relating to the Ministry of Steel.

8. Reports of Standing Committee on Commerce

Shri Pathan Yusuf laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:

- (1) 188th Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in its One Hundred and Eighty-seventh Report on 'Comprehensive Strategy to Map Major Products and Countries to Maximise Exports and Minimise Imports'.
- (2) 189th Report on Demands for Grants (2025-26) (Demand No.10) of Department of Commerce, Ministry of Commerce and Industry.
- (3) 190th Report on Demands for Grants (2025-26) (Demand No.11) of Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

9. Statements by Ministers

- (i) The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) made a Statement regarding "correction in "Receipt Budget 2025-2026' presented along with Union Budget 2025-2026 on the 1st February, 2025".
- (ii) The Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External

Affairs (Shri Kirtivardhan Singh) made a statement regarding the status of implementation of the recommendations contained in the 24th Report of the Standing Committee on External Affairs on 'India's Policy Planning and Role of Think Tanks with Special Reference to ICWA and RIS' pertaining to the Ministry of External Affairs.

10. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business for the week commencing the 24th March, 2025.

11. Motion

Shri Kiren Rijiju moved the following motion:-

"That this House do agree with the Eighth Report of the Business Advisory Committee presented to the House on 19th March, 2025."

The motion was put to vote and adopted.

12.11 P.M

12. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Shri Chamala Kiran Kumar Reddy regarding need to sanction Hyderabad Metro Rail Phase-II Project.

- 2. Shri Robert Bruce C regarding disproportionate hike in license fee for auto rickshaws plying at Railway Stations of Southern Railway.
- 3. Shri Muhammed Hamdullah Sayeed regarding need for extension of contracts for nursing, Paramedical and other supporting staff in health institutions of Lakshadweep.
- 4. Shri Captain Viriato Fernandes regarding alleged encroachment on private land by Rail Vikash Nigam Limited in South Goa Parliamentary Constituency.
- 5. Shri Bhajan Lal Jatav regarding relief package for Karauli district in Rajasthan affected due to heavy rains and floods.
- 6. Shri K. Sudhakaran regarding need to address the problems being faced by the Pilots employed in Aviation Industry.
- 7. Ms. Iqra Choudhary regarding need to establish bank branches in rural and remote areas of the country.
- 8. Shri Neeraj Maurya regarding need to establish an AIIMS in Bareilly, Uttar Pradesh
- 9. Shri Selvaganapathi T.M regarding need to expedite setting up of Tamil Nadu Industrial Defence Corridor (TNIDC) at Salem.
- 10. Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar regarding need to sanction and construct Dharashiv-Beed-Chhatrapati Sambhajinagar railway line in Maharashtra.
- 11. Shri Bajrang Manohar Sonaware regarding need to increase the MSP for Sugar and Ethanol.
- 12. Shri N. K. Premachandran regarding need to initiate operation of cargo, passenger and cruise services from Kollam Port in Kerala.
- 13. Shri Chandra Prakash Choudhary regarding need to give land ownership right to people displaced due to Bokaro Thermal, Maithan Dam and Konar Dam Projects.

12.12 P.M.

13. The Union Budget 2025-26 – Demands for Grants

Time Allotted: 4 Hrs. Time Taken: 8 Hrs. 11 Mts.

Further discussion on the Demands for Grants Nos. 62 and 63 under the control of the Ministry of Jal Shakti continued.

The following members took part in the debate:-

- 1. Shri Robert Bruce C
- 2. * Shri Arun Bharti
- 3. * Shri Lavu Sri Krishna Devarayalu
- 4. * Dr. K Sudhakar
- 5. * Shri Pradyut Bordoloi
- 6. Shri Patel Umeshbhai Babubhai
- 7. Shri G Lakshminarayana
- 8. * Dr. Kirsan Namdeo
- 9. * Shri Narayandas Ahirwar
- 10. * Smt. Sangeeta Kumari Singh Deo
- 11. Shri Rajkumar Roat
- 12. Dr. Prabha Mallikarjun
- 13. Shri Anand Bhadauria
- 14. Shri Ujjwal Raman Singh
- 15. * Dr. Manna Lal Rawat
- 16. * Shri Sanjay Haribhau Jadhav
- 17. * Shri Khagen Murmu
- 18. * Shri Eswarasamy K
- 19. * Shri Avimanyu Sethi

^{*} Written speeches were laid on the Table.

- 20. * Shri Chhotelal
- 21. * Shri Eatala Rajender
- 22. * Shri Mukeshkumar Chandrakaant Dalal

Shri C R Patil replied to the debate.

All the cut motions were put to vote and negatived.

The Demands for Grants Nos. 62 and 63 (both Revenue Account and Capital Account) for which the Ministry of Jal Shakti is responsible for the amounts shown under column 3 of the printed list of Demands for Grants – Union Budget for 2025 - 2026 were voted in full.

1.41 P.M.

14. The Union Budget 2025-26 – Demands for Grants

Time Allotted: 4 Hrs. Time Taken: 4 Hrs. 20 Mts.

Discussion on the Demands for Grants Nos. 1 and 2 under the control of the Ministry of Agriculture and Farmers Welfare commenced.

The Speaker made the [#]announcement relating to moving of cut motions.

78 cut motions (Nos. 1 to 19, 32 to 53, 65 to 70, 75 to 92, 95 and 96, 100 to 107, 110 to 112) were moved.

The following members took part in the debate:-

- 1. Shri Dharmendra Yadav
- 2. Shri Jai Parkash
- 3. ^{*} Thiru D M Kathir Anand

[#] Original in Hindi. For details, please see debates of the day.

^{*} Written speeches were laid on the Table.

- 4. * Shri Rajabhau Parag Prakash Waje
- 5. * Prof. Varsha Eknath Gaikwad
- 6. * Shri Sachithanantham R
- 7. * Shri Jaswantsinh Sumanbhai Bhabhor
- 8. * Smt. Shambhavi
- 9. * Shri Naveen Jindal
- 10. * Shri Shrirang Appa Chandu Barne
- 11. * Shri Anup Sanjay Dhotre
- 12. * Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar
- 13. * Smt. Geniben Nagaji Thakor
- 14. * Shri Manish Jaiswal
- 15. * Shri Rao Rajendra Singh
- 16. * Shri Dharambir Singh
- 17. * Shri C N Annadurai
- 18. * Shri Patel Umeshbhai Babubhai
- 19. * Dr. Bachhav Shobha Dinesh
- 20. * Shri S Supongmeren Jamir
- 21. * Dr. Kirsan Namdeo
- 22. * Shri V K Sreekandan
- 23. * Shri Kodikunnil Suresh
- 24. * Shri Arun Kumar Sagar
- 25. * Shri Tangella Uday Srinivas
- 26. * Shri Prabhakar Reddy Vemireddy
- 27. * Shri Arun Bharti
- 28. Shri Dushyant Singh
- 29. * Dr. Mohammad Jawed

^{*} Written speeches were laid on the Table.

- 30. * Dr. Kadiyam Kavya
- 31. * Smt. Sangeeta Kumari Singh Deo
- 32. Smt. Satabdi Roy
- 33. * Adv Dean Kuriakose
- 34. * Shri Mitesh Patel Bakabhai
- 35. * Shri Hasmukhbhai Somabhai Patel
- 36. * Shri Rajesh Ranjan
- 37. Shri Selvaganapathi T.M.
- 38. * Shri Vijayakumar Alias Vijay Vasanth
- 39. * Shri Vishaldada Prakashbapu Patil
- 40. * Shri Aditya Yadav
- 41. * Smt. Vijaylakshmi Devi
- 42. * Shri Dileshwar Kamait
- 43. * Shri Kaushalendra Kumar
- 44. * Dr. Shrikant Eknath Shinde
- 45. * Dr. Shivaji Bandappa Kalge
- 46. * Dr. Alok Kumar Suman
- 47. * Shri Chavan Ravindra Vasantrao
- 48. * Dr. Prabha Mallikarjun
- 49. * Dr. Prashant Yadaorao Padole
- 50. * Shri Ravindra Dattaram Waikar
- 51. * Shri Balwant Baswant Wankhade
- 52. * Smt. Anita Subhadarshini
- 53. * Adv Priya Saroj
- 54. * Shri Bhaskar Murlidhar Bhagare
- 55. * Shri Balashowry Vallabhaneni

^{*} Written speeches were laid on the Table.

- 56. * Smt. Supriya Sule
- 57. * Smt. Dhanorkar Pratibha Suresh
- 58. * Adv Gowaal Kagada Padavi
- 59. * Mrs Ruchi Vira
- 60. * Shri Eswarasamy K
- 61. * Shri Kamakhya Prasad Tasa
- 62. * Shri Praveen Patel
- 63. * Shri Ananta Nayak
- 64. * Shri G M Harish Balayogi
- 65. * Dr. Manna Lal Rawat
- 66. * Shri Naresh Ganpat Mhaske
- 67. * Shri Ramesh Awasthi
- 68. * Shri Bhartruhari Mahtab
- 69. * Smt. Bharti Pardhi
- 70. * Shri Dulu Mahato
- 71. * Shri Jagdambika Pal
- 72. * Smt. Smita Uday Wagh
- 73. * Shri Dhairyasheel Sambhajirao Mane
- 74. * Shri Raju Bista
- 75. * Shri Kanwar Singh Tanwar
- 76. * Shri Khagen Murmu
- 77. * Shri Yaduveer Wadiyar
- 78. * Smt. Poonamben Hematbhai Maadam
- 79. * Shri Captain Brijesh Chowta
- 80. * Smt. Malvika Devi
- 81. * Ms. Bansuri Swaraj

^{*} Written speeches were laid on the Table.

- 82. * Shri Chandra Prakash Joshi
- 83. * Shri Sukanta Kumar Panigrahi
- 84. * Ms. S Jothimani
- 85. Shri Daggumalla Prasada Rao
- 86. Shri Sunil Kumar
- 87. Shri Sanjay Haribhau Jadhav
- 88. Dr. Amol Ramsing Kolhe
- 89. Shri Rajesh Verma
- 90. [@]Shri Prataprao Ganpatrao Jadhav
- 91. Shri Charanjit Singh Channi
- 92. Shri Vishnu Datt Sharma
- 93. Shri K Radhakrishnan
- 94. Shri Sudhakar Singh
- 95. Shri Chamala Kiran Kumar Reddy
- 96. Dr. D. Purandeswari
- 97. Dr. Raj Kumar Chabbewal
- 98. Shri Durai Vaiko
- 99. Shri Saptagiri Sankar Ulaka
- 100. Shri Dilip Saikia
- 101.^{*} Shri Brijmohan Agrawal
- 102. * Shri E T Mohammed Basheer
- 103. * Shri Ashish Dubey
- 104. * Dr. Rajkumar Sangwan
- 105. * Ms. Praniti Sushilkumar Shinde
- 106. * Shri Darshan Singh Choudhary

^(a) Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare

^{*} Written speeches were laid on the Table.

- 107. * Shri Sudama Prasad
- 108. * Dr. Byreddy Shabari
- 109. * Shri Lumba Ram Chaudhary
- 110. * Dr. Lata Wankhede
- 111. * Shri Lavu Sri Krishna Devarayalu
- 112. * Adv. Chandra Shekhar
- 113. * Shri Pushpendra Saroj
- 114.^{*} Shri Ashok Kumar Yadav
- 115. * Shri Hanuman Beniwal
- 116. * Shri Mukesh Rajput
- 117. * Dr. K Sudhakar
- 118. * Smt. D K Aruna
- 119. * Shri Manickam Tagore B
- 120. * Shri Neeraj Maurya
- 121. * Shri Ram Shiromani Verma
- 122. * Smt. Delkar Kalaben Mohanbhai
- 123. * Dr. C N Manjunath
- 124. * Ms Iqra Choudhary
- 125. * Dr. Hemant Vishnu Savara

Shri Shivraj Singh Chouhan replied to the debate.

All the cut motions were put to vote and negatived.

The Demands for Grants Nos. 1 and 2 (both Revenue Account and Capital Account) for which the Ministry of Agriculture and Farmers Welfare is responsible for the amounts shown under column 3 of the printed list of Demands for Grants – Union Budget for 2025 - 2026 were voted in full.

^{*} Written speeches were laid on the Table.

6.03 P.M.

15. The Union Budget –2025-2026 – Demands for Grants

The Speaker ^{\$}announced that all the cut motions on Demands for Grants for the year 2025-2026 that were circulated were being treated as moved.

All the cut motions which were treated as moved, were negatived.

The following Outstanding Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants– Union Budget for 2025-2026 were submitted to the vote of the House and voted in full:-

- (1) Demand No. 3 relating to Department of Atomic Energy;
- (2) Demand No. 4 relating to Ministry of AYUSH;
- (3) Demand Nos. 5 to 7 relating to Ministry of Chemicals and Fertilisers;
- (4) Demand No. 8 relating to Ministry of Civil Aviation;
- (5) Demand No. 9 relating to Ministry of Coal;
- (6) Demand Nos. 10 and 11 relating to Ministry of Commerce and Industry;
- (7) Demand Nos. 12 and 13 relating to Ministry of Communications;
- (8) Demand Nos. 14 and 15 relating to Ministry of Consumer Affairs, Food and Public Distribution;
- (9) Demand No. 16 relating to Ministry of Cooperation;
- (10) Demand No. 17 relating to Ministry of Corporate Affairs;
- (11) Demand No. 18 relating to Ministry of Culture;
- (12) Demand Nos. 19 to 22 relating to Ministry of Defence;
- (13) Demand No. 23 relating to Ministry of Development of North Eastern Region;

^{\$} Original in Hindi. For details, please see debates of the day.

- (14) Demand No. 24 relating to Ministry of Earth Sciences;
- (15) Demand No. 25 and 26 relating to Ministry of Education;
- (16) Demand No. 27 relating to Ministry of Electronics and Information Technology;
- (17) Demand No. 28 relating to Ministry of Environment, Forests and Climate Change;
- (18) Demand No. 29 relating to Ministry of External Affairs;
- (19) Demand Nos. 30 to 38, 41 and 42 relating to Ministry of Finance;
- (20) Demand Nos. 43 and 44 relating to Ministry of Fisheries, Animal Husbandry and Dairying;
- (21) Demand No. 45 relating to Ministry of Food Processing Industries;
- (22) Demand Nos. 46 and 47 relating to Ministry of Health and Family Welfare;
- (23) Demand No. 48 relating to Ministry of Heavy Industries;
- (24) Demand Nos. 49 to 59 relating to Ministry of Home Affairs;
- (25) Demand No. 60 relating to Ministry of Housing and Urban Affairs;
- (26) Demand No. 61 relating to Ministry of Information and Broadcasting;
- (27) Demand No. 64 relating to Ministry of Labour and Employment;
- (28) Demand Nos. 65 and 66 relating to Ministry of Law and Justice;
- (29) Demand No. 68 relating to Ministry of Micro, Small and Medium Enterprises;
- (30) Demand No. 69 relating to Ministry of Mines;
- (31) Demand No. 70 relating to Ministry of Minority Affairs;
- (32) Demand No. 71 relating to Ministry of New and Renewable Energy;
- (33) Demand No. 72 relating to Ministry of Panchayati Raj;
- (34) Demand No. 73 relating to Ministry of Parliamentary Affairs;
- (35) Demand No. 74 relating to Ministry of Personnel, Public Grievances and Pensions;

- (36) Demand No. 76 relating to Ministry of Petroleum and Natural Gas;
- (37) Demand No. 77 relating to Ministry of Planning;
- (38) Demand No. 78 relating to Ministry of Ports, Shipping and Waterways;
- (39) Demand No. 79 relating to Ministry of Power;
- (40) Demand No. 81 relating to Lok Sabha;
- (41) Demand No. 82 relating to Rajya Sabha;
- (42) Demand No. 83 relating to Secretariat of the Vice-President;
- (43) Demand No. 86 relating to Ministry of Road Transport and Highways;
- (44) Demand Nos. 87 and 88 relating to Ministry of Rural Development;
- (45) Demand Nos. 89 to 91 relating to Ministry of Science and Technology;
- (46) Demand No. 92 relating to Ministry of Skill Development and Entrepreneurship;
- (47) Demand Nos. 93 and 94 relating of Ministry of Social Justice and Empowerment;
- (48) Demand No. 95 relating to Department of Space;
- (49) Demand No. 96 relating to Ministry of Statistics and Programme Implementation;
- (50) Demand No. 97 relating to Ministry of Steel;
- (51) Demand No. 98 relating to Ministry of Textiles;
- (52) Demand No. 99 relating to Ministry of Tourism;
- (53) Demand No. 100 relating to Ministry of Tribal Affairs;
- (54) Demand No. 101 relating to Ministry of Women and Child Development; and
- (55) Demand No. 102 relating to Ministry of Youth Affairs and Sports.

6.13 P.M.

16. Government Bill – Introduced

The Appropriation (No.3) Bill, 2025

17. Government Bill – Passed

The Appropriation (No.3) Bill, 2025

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

6.16 P.M.

(Lok Sabha adjourned till 11.00 A.M., Monday, the 24th March, 2025.)

UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, March 24, 2025/Chaitra 3, 1947 (Saka)

No. 60

11.00 A.M.

1. Starred Questions

Starred Question No. 321 was taken up.

(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos.321 – 340 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.3680 - 3910 were laid on the Table.

(Due to interruptions, Lok Sabha adjourned at 12.05 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

3. Papers laid on the Table

The Minister of Culture; and Minister of Tourism (Shri Gajendra Singh Shekhawat) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum, Prayagraj, for the year 2023-2024, alongwith

Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum, Prayagraj, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Review^{*} (Hindi and English versions) by the Government of the working of the National Culture Fund, New Delhi, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Assam, Guwahati, for the year 2022-2023.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Assam, Guwahati, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of School Education (Samagra Shiksha), Jaipur, for the year 2023-2024.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of School Education (Samagra Shiksha), Jaipur, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying

^{*} Annual Report and Audited Accounts for the year 2022-2023 were laid on 16.12.2024.

the papers mentioned at (3) above.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Abhiyan, Punjab, S.A.S. Nagar, for the year 2023-2024.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Abhiyan, Punjab, S.A.S. Nagar, for the year 2023-2024.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy each of the Annual Report (Hindi and English versions) of the STARS Scheme, Himachal Pradesh, Shimla, for the years 2022-2023 and 2023-2024.
 - (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the STARS Scheme, Himachal Pradesh, Shimla, for the years 2022-2023 and 2023-2024.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha (Himachal Scheme Education Society), Shimla, for the year 2023-2024.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha (Himachal Scheme Education Society), Shimla, for the year 2023-2024.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha (Haryana School Shiksha Pariyojna Parishad),

Panchkula, for the year 2023-2024.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha (Haryana School Shiksha Pariyojna Parishad), Panchkula, for the year 2023-2024.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the STARS Scheme, Maharashtra (Maharashtra Prathmik Shikshan Sansthan), Mumbai, for the year 2022-2023.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the STARS Scheme, Maharashtra (Maharashtra Prathmik Shikshan Sansthan), Mumbai, for the year 2022-2023.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Maharashtra (Maharashtra Prathmik Shikshan Sansthan), Mumbai, for the year 2023-2024.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Maharashtra (Maharashtra Prathmik Shikshan Sansthan), Mumbai, for the year 2023-2024.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Andhra Pradesh, Vijayawada, for the year 2022-

2023.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Andhra Pradesh, Vijayawada, for the year 2022-2023.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Madras School of Economics, Chennai, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madras School of Economics, Chennai, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2023-2024.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bangalore, for the year 2023-2024.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2023-2024.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2023-2024.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics, Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics, Delhi, for the year 2023-2024.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Report (Hindi and English versions) of the Trend and Progress of Housing in India, 2024, National Housing Bank, New Delhi.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Trend and Progress of Housing in India, 2024, National Housing Bank, New Delhi.
- (14) A copy each of the following Notifications (Hindi and English versions) under Section 114 A(3) of the Insurance Act, 1938 and Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-
 - The Insurance Regulatory and Development Authority of India (Meetings) (amendment) Regulations, 2025 published in Notification No. F.No. IRDAI/Reg/1/208/2025 in Gazette of India dated 3rd January, 2025.
 - (ii) The Insurance Regulatory and Development Authority of India (Insurance Advisory Committee) (Amendment) Regulations, 2025 published in Notification No. F.No.IRDAI/Reg/2/209/2025 in Gazette of India dated 3rd January, 2025.
 - (iii) The Insurance Regulatory and Development Authority of India (Reinsurance Advisory Committee) (Amendment) Regulations, 2025 published in Notification No. F.No.IRDAI/Reg/3/210/2025 in Gazette of India dated 3rd January, 2025.
 - (iv) The Insurance Regulatory and Development Authority of India (Maintenance of Information by the Regulated Entities and Sharing of Information by the Authority) Regulations, 2025 published in Notification No. F.No.IRDAI/Reg/4/211/2025 in Gazette of India

dated 3rd January, 2025.

- (v) The Insurance Regulatory and Development Authority of India (Regulatory Sandbox) Regulations 2025 published in Notification No. F.No.IRDAI/Reg/5/212/2025 in Gazette of India dated 3rd January, 2025.
- (15) A copy of the Notification No. S.O.600(E) (Hindi and English versions) published in Gazette of India dated 4th February, 2025, regarding amalgamation of Telangana Grameena Bank and part of Andhra Pradesh Grameena Vikas Bank operating in the State of Telangana under subsection(4) of Section 23A of the Regional Rural Banks Act, 1976.
- (16) A copy of the Manipur Rural Bank (Officers & Employees) Service (Amendment) Regulations, 2024 (Hindi and English versions) published in Notification No. F.No.MRB/ESTD/1/2025 in Gazette of India dated 29th January, 2025 under sub-section (2) of Section 30 of the Regional Rural Banks Act, 1976.
- (17) A copy of the Customs (On-Arrival Movement for Storage and Clearance at Authorised Importer Premises) Regulations, 2025 (Hindi and English versions) published in Notification No. S.O. 823(E) in Gazette of India dated 17th February, 2025 issued under Section 157 read with Section 143AA of the Customs Act, 1962, together with an Explanatory Memorandum.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 40 of the Industrial Disputes Act, 1947:-

- (1) S.O.992(E) published in Gazette of India dated 27th February, 2025, declaring the services of the industry engaged in Manufacturing of Alumina and Aluminum and Mining of Bauxite to be a public utility service for the purposes of the Industrial Disputes Act, 1947 for a period of six months from the date of publication of this Notification in the Official Gazette.
- (2) S.O.5364(E) published in Gazette of India dated 11th December, 2024, declaring the services of the industry engaged in the Coal Industry to be a public utility service for the purposes of the Industrial Disputes Act, 1947 for a further period of six months with effect from the 28th December, 2024.
- (3) S.O.5513(E) published in Gazette of India dated 20th December, 2024, declaring the services engaged in the industry of Defence establishments to be a public utility service for the purposes of the Industrial Disputes Act, 1947 for a further period of six months with effect from the 24th day of December, 2024.
- (4) S.O.5362(E) published in Gazette of India dated 11th December, 2024, declaring the services engaged in the Banking industry to be a public utility service for the purposes of the Industrial Disputes Act, 1947 for a further period of six months with effect from the 15th December, 2024.
- (5) S.O.5363(E) published in Gazette of India dated 11th December, 2024, declaring the services of the industry engaged in the Industrial establishments manufacturing or producing Nuclear Fuel and components, Heavy Water and Allied Chemicals and Atomic Energy to be a public utility service for the purposes of the Industrial Disputes Act, 1947 for a further period of six months with effect from the 28th December, 2024.
- (6) S.O.5514(E) published in Gazette of India dated 20th December, 2024, declaring the services engaged in the Uranium Industry to be a public utility service for the purposes of the Industrial Disputes Act, 1947 for a period of

six months from the date of publication of this Notification in the Official Gazette.

- (7) S.O.5361(E) published in Gazette of India dated 11th December, 2024, declaring the services of the industry engaged in Food stuffs to be a public utility service for the purposes of the Industrial Disputes Act, 1947 for a period of six months from the date of publication of this Notification in the Official Gazette.
- (8) S.O.518(E) published in Gazette of India dated 29th January, 2025, notifying extension of period specified in the Notification No. S.O. 3046(E) dated the 30th July, 2024 for a further period of six months from the 30th January, 2025 during which the services engaged in the said industrial undertakings to be a public utility service for the purposes of the Industrial Disputes Act, 1947.
- (9) S.O.821(E) published in Gazette of India dated 14th February, 2025, notifying extension of period specified in the Notification No. S.O. 3494(E) dated the 16th August, 2024 for a further period of six months from the 16th February, 2025 during which the services engaged in the organization of Container Corporation of India Limited (CONCOR) to be a public utility service for the purposes of the Industrial Disputes Act, 1947.
- (10) S.O.815(E) published in Gazette of India dated 14th February, 2025, notifying extension of period specified in the Notification No. S.O. 3495(E) dated the 16th August, 2024 for a further period of six months from the 17th February, 2025 during which the services engaged in the said industries, mentioned therein, to be a public utility service for the purposes of the Industrial Disputes Act, 1947.
- (11) S.O.865(E) published in Gazette of India dated 18th February, 2025, notifying extension of period specified in the Notification No. S.O. 3493(E)

dated the 16th August, 2024 for a further period of six months from the 19th February, 2025 during which the services engaged in the said Industrial undertaking, mentioned therein, to be a public utility service for the purposes of the Industrial Disputes Act, 1947.

(12) S.O.993(E) published in Gazette of India dated 27th February, 2025, notifying extension of period specified in the Notification No. S.O. 3646(E) dated the 28th August, 2024 for a further period of six months from the 28th February, 2025 during which the services engaged in the said Industrial undertaking, mentioned therein, to be a public utility service for the purposes of the Industrial Disputes Act, 1947.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

- A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2023-2024, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Patna, Patna, for the year 2023-2024.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Shillong, Shillong, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Shillong, Shillong, for the year 2023-2024.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Calcutta, Kolkata, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Calcutta, Kolkata, for the year 2023-2024.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Lucknow, Lucknow, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Lucknow, Lucknow, for the year 2023-2024.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kashipur, Udham Singh Nagar, for

the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Kashipur, Udham Singh Nagar, for the year 2023-2024.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2023-2024, alongwith Audited Accounts.
 - A copy of Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2023-2024.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2023-2024, together with Audit Report thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Dharwad, Dharwad, for the year 2023-2024.
 - A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Dharwad, Dharwad, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Dharwad,

Karnataka, for the year 2023-2024.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizwal, for the year 2023-2024.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mizoram University, Aizwal, for the year 2023-2024.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tribal University of Andhra Pradesh, Vizianagaram, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tribal University of Andhra Pradesh, Vizianagaram, for the year 2023-2024, together with Audit Report thereon.
 - (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Central Tribal University of Andhra Pradesh, Vizianagaram, for the year 2023-2024.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Central University, East Champaran, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mahatma Gandhi Central University, East Champaran, for the year 2022-2023, together with Audit Report thereon.

- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Central University, East Champaran, for the year 2022-2023.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Central University, East Champaran, for the year 2023-2024.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Central University, East Champaran, for the year 2023-2024.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2023-2024.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2023-2024, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2023-2024.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Ranchi, Ranchi, for the year 2023-2024.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Information Technology Ranchi, Ranchi, for the year 2023-2024.

- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Bodh Gaya, Gaya, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Bodh Gaya, Gaya, for the year 2023-2024.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid on the Table a copy of the Competition Commission of India (Manner of Recovery of Monetary Penalty) Regulations, 2025 (Hindi and English versions) published in Notification No.F.No.CCI/Reg.-R.R./2024-25 in Gazette of India dated 27th February, 2025, under sub-section (3) of Section 64 of the Competition Act, 2002.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Shrimati Nirmala Sitharaman) laid on the Table a copy of Notification No. 19/2025-Customs published in Gazette of India dated 22nd March, 2025, together with an explanatory memorandum, making certain amendments in the Notification No. 27/2011-Customs dated 01st March 2011 to decrease the export duty on Onion (HS 0703 10) from 20% to nil under section 159 of the Customs Act, 1962.

4. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) Election of seven Members of Rajya Sabha to the Committee on Public Accounts; and
- (ii) Election of ten Members of Rajya Sabha to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

5. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Faggan Singh Kulaste presented the Third Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2024-2025) on Action Taken by the Government on the observations/recommendations contained in the Twenty Seventh Report (17th Lok Sabha) of the Parliamentary Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject "Implementation of - Reservation Policy in Government of NCT of Delhi including socio-economic development of Scheduled Castes/Scheduled Tribes."

6. Reports of Standing Committee on Industry

Shri Parshottambhai Rupala laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) 325th Report on Action taken by the Government on the recommendations/observations contained in the 324th Report of the Committee on 'Promotion of Electric Vehicles in the Country' pertaining to the Ministry of Heavy Industries.
- (2) 326th Report on Demands for Grants (2025-26) pertaining to the Ministry of Heavy Industries.

(3) 327th Report on Demands for Grants (2025-26) pertaining to the Ministry of Micro, Small and Medium Enterprises (MSME).

7. Statements by Ministers

- (i) The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) made a statement regarding the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Finance on Demands for Grants (2024-2025) pertaining to the Ministry of Finance.
- (ii) The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) made a statement regarding the status of implementation of the recommendations contained in the 364th Report of the Standing Committee on Transport, Tourism and Culture on action taken by the Government on the recommendations/ observations contained in the 343rd Report of the Committee on Demands for Grants (2023-2024) pertaining to the Ministry of Tourism.
- (iii) The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) made the following Statements:-
 - (1) the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Finance on Demands for Grants (2019-2020) pertaining to the Ministry of Corporate Affairs.

- (2) the status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Finance on Demands for Grants (2020-2021) pertaining to the Ministry of Corporate Affairs.
- (3) the status of implementation of the recommendations contained in the 15th Report of the Standing Committee on Finance on action taken by the Government on the recommendations contained in the 3rd Report of the Committee on Demands for Grants (2019-2020) pertaining to the Ministry of Corporate Affairs.
- (4) the status of implementation of the recommendations contained in the 20th Report of the Standing Committee on Finance on action taken by the Government on the recommendations contained in the 9th Report of the Committee on Demands for Grants (2020-2021) pertaining to the Ministry of Corporate Affairs.
- (5) the status of implementation of the recommendations contained in the 27th Report of the Standing Committee on Finance on Demands for Grants (2021-2022) pertaining to the Ministry of Corporate Affairs.
- (6) the status of implementation of the recommendations contained in the 37th Report of the Standing Committee on Finance on action taken by the Government on the recommendations contained in the 27th Report of the Committee on Demands for Grants (2021-2022) pertaining to the Ministry of Corporate Affairs.

- (7) the status of implementation of the recommendations contained in the 42nd Report of the Standing Committee on Finance on Demands for Grants (2022-2023) pertaining to the Ministry of Corporate Affairs.
- (8) the status of implementation of the recommendations contained in the 49th Report of the Standing Committee on Finance on action taken by the Government on the recommendations contained in the 42nd Report of the Committee on Demands for Grants (2022-2023) pertaining to the Ministry of Corporate Affairs.
- (9) the status of implementation of the recommendations contained in the 56th Report of the Standing Committee on Finance on Demands for Grants (2023-2024) pertaining to the Ministry of Corporate Affairs.
- (10) the status of implementation of the recommendations contained in the 63rd Report of the Standing Committee on Finance on action taken by the Government on the observations/recommendations contained in the 56th Report of the Committee on Demands for Grants (2023-2024) pertaining to the Ministry of Corporate Affairs.

2.08 P.M.

8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1. Shri Arun Govil regarding need to record and broadcast programmes from Akashvani Meerut.
- 2. Smt. Kalaben Mohanbhai Delkar regarding water and road related issues of Dadra and Nagar Haveli Parliamentary Constituency.
- 3. Shri Khagen Murmu regarding re-development of Airport in Maldaha Uttar Parliamentary Constituency, West Bengal.
- 4. Shri Arun Kumar Sagar regarding irregularities in redevelopment of Shahjahanpur railway station, Uttar Pradesh under Amrit Bharat Station scheme.
- 5. Shri Yogender Chandolia regarding need to allocate the EWS Flats in Delhi to eligible families under PMAY(U).
- 6. Dr. Sanjay Jaiswal regarding need to give priority in admission to local students in Mahatma Gandhi Central University, Motihari, Bihar.
- 7. Shri Hasmukhbhai Somabhai Patel regarding need to construct a railway foot overbridge near Ahmedabad East Parliamentary Constituency, Gujarat.
- 8. Dr K. Sudhakar regarding need to establish a Cooperative Bank in Chikkaballapur district, Karnataka.
- 9. Dr. Nishikant Dubey regarding need for a comprehensive plan for pilgrimage circuit by connecting all religious sites of the Jharkhand.
- 10. Dr. Daggubati Purandeswari regarding need to establish multitemperature air cargo facilities in all the airports of Andhra Pradesh.
- 11. Shri Haribhai Patel regarding need to establish a 'Rashtriya Arandi Board'.
- 12. Shri Dulu Mahato regarding need to close the discontinued/abandoned coal mines in appropriate manner in Dhanbad, Jharkhand.

- 13. Shri Ramvir Singh Bidhuri regarding establishment of World Class Skill University in Delhi.
- 14. Prof. Varsha Eknath Gaikwad regarding need to provide free education up to class 12th to children belonging to EWS Category.
- 15. Dr. Kirsan Namdeo regarding need for cement concrete paving of dilapidated rural roads constructed under PMGSY in Gadchiroli, Parliamentary Constituency, Maharashtra.
- 16. Shri S. Supongmeren Jamir regarding construction of Railway Station at Dimapur in Nagaland.
- 17. Smt. Sanjna Jatav regarding need for procurement of mustard seed in time-bound manner in Bharatpur Parliamentary Constituency, Rajasthan.
- 18. Shri Lalji Verma regarding continuity of service of employees appointed on contractual basis in NTPC, Tanda, Ambedkar Nagar District, Uttar Pradesh.
- 19. Shri Madhur Utkarsh Verma regarding need to restore Old Pension Scheme.
- 20. Prof. Sougata Ray regarding reopening of JESSOP and Bengal Immunity Company Limited in West Bengal.
- 21. Shri Azad Kirti Jha regarding transparent investigation into alleged duplication of Electors Photo Identity Card (EPIC) numbers.
- 22. Thiru Thanga Tamilselvan regarding need to review the decision for implementation of two-shift format for National Eligibility Cum Entrance Test for Post- Graduate (NEET-PG) Examinations.
- 23. Shri Magunta Sreenivasulu Reddy regarding need for establishment of Tertiary Cancer Care Centre in Andhra Pradesh.

- 24. Shri Giridhari Yadav regarding need to desilt the Chandan Reservoir in Banka Parliamentary Constituency, Bihar.
- 25. Shri Rajabhau Parag Prakash Waje regarding need to expedite the release of central share under various schemes meant for tribal development in Maharashtra.
- 26. Dr. D. Ravi Kumar regarding need for publication of the report on excavation undertaken at Keezhadi in Sivaganga district, Tamil Nadu.
- 27. Shri Raja Ram Singh regarding widening of NH-139 in Bihar.
- 28. Shri Umeshbhai Babubhai Patel regarding need to conduct elections of office bearers for Daman and Diu State Cooperative Bank Ltd. and Fisherman Federation in Daman and Diu.

2.09 P.M.

9. Government Bill – under consideration

The Finance Bill, 2025

Time Allocated: 8 Hrs. Time Taken: 6 Hrs. 3 Mts.

The motion for consideration of the Bill was moved by Shri Pankaj Chaudhary on behalf of Smt. Nirmala Sitharaman.

The following members took part in the debate:-

- 1. Dr. Shashi Tharoor
- 2. Dr. Nishikant Dubey
- 3. Shri Neeraj Maurya
- 4. Ms. Mahua Moitra
- 5. Dr. Kalanidhi Veeraswamy
- 6. Shri Lavu Sri Krishna Devarayalu

- 7. [@]Shri Jitan Ram Manjhi (intervened)
- 8. Shri Dileshwar Kamait
- 9. Shri Anil Yeshwant Desai
- 10. Smt. Supriya Sule
- 11. Shri Gurjeet Singh Aujla
- 12. Shri P V Midhun Reddy
- 13. Shri Anurag Singh Thakur
- 14. Shri E T Mohammed Basheer
- 15. Shri Abhay Kumar Sinha
- 16. Shri Devesh Shakya
- 17. Prof. Sougata Ray
- 18. Shri Malaiyarasan D
- 19. Shri Amra Ram
- 20. Dr. M K Vishnu Prasad
- 21. Shri Saumitra Khan
- 22. Dr. Alok Kumar Suman
- 23. Dr. Thirumaavalavan Tholkappiyan
- 24. Shri Sudama Prasad
- 25. Smt. Harsimrat Kaur Badal
- 26. Shri Hibi Eden
- 27. Dr. C N Manjunath
- 28. Shri Vishaldada Prakashbapu Patil
- 29. Adv. Chandra Shekhar
- 30. Shri N K Premachandran
- 31. Shri Hanuman Beniwal
- 32. Shri Rajesh Ranjan

[@] Minister of Micro, Small and Medium Enterprises

- 33. Shri Vamsi Krishna Gaddam
- 34. Smt. Pratima Mondal
- 35. Shri Rajkumar Roat
- 36. Shri Patel Umeshbhai Babubhai
- 37. Shri Aga Syed Ruhullah Mehdi
- 38. Adv Gowaal Kagada Padavi

The discussion was not concluded.

8.12 P.M.

(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 25th March, 2025)

UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, March 25, 2025/Chaitra 4, 1947 (Saka)

No. 61

11.00 A.M.

1. Starred Questions

Starred Question Nos. 341 - 344 were orally answered. Replies to Starred Question Nos. 345 – 360 were laid on the Table.

(Due to interruptions, Lok Sabha adjourned at 11.44 A.M. and re-assembled at 12.00 Noon)

2. Unstarred Questions

Replies to Unstarred Question Nos. 3911 – 4140 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

 A copy each of the following Notifications (Hindi and English versions) under Section 16 of the Bureau of Indian Standards Act, 2016:-

- The Furniture (Quality Control) Order, 2025 published in Notification
 No. S.O.801(E) in Gazette of India dated 14th February, 2025.
- (ii) The Air Conditioner and its related Parts, Hermetic Compressor and Temperature Sensing Controls (Quality Control) Amendment Order, 2025 published in Notification No. S.O.695(E) in Gazette of India dated 11th February, 2025.
- (iii) The Stainless Steel Pipes and Tubes (Quality Control) Order, 2025 published in Notification No. S.O.693(E) in Gazette of India dated 11th February, 2025.
- (iv) The Air Cooler and Air Filters (Quality Control) Order, 2025 published in Notification No. S.O.529(E) in Gazette of India dated 30th January, 2025.
- (v) The Flashlight (Quality Control) Order, 2025 published in Notification No. S.O.501(E) in Gazette of India dated 28th January, 2025.
- (vi) The Refrigerating Appliances (Quality Control) Amendment Order,
 2025 published in Notification No. S.O.358(E) in Gazette of India dated 21st January, 2025.
- (vii) The Electrical Appliances for domestic water heating (Quality Control) Order, 2025 published in Notification No. S.O.355(E) in Gazette of India dated 21st January, 2025.
- (viii) The Laboratory Glassware (Quality Control) Amendment Order, 2024 published in Notification No. S.O.5358(E) in Gazette of India dated 11th December, 2024.
- (ix) The Electrical Fence Energizers (Quality Control) Order, 2024 published in Notification No. S.O.4958(E) in Gazette of India dated 19st November, 2024.

- A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development & Regulation) Act, 1992:-
 - S.O.7624(E) published in Gazette of India dated 26th November,
 2024, regarding syncing of ITC (HS), 2022 Schedule-1 (Import Policy) with the Finance Act 2024 (No. 2 of 2024) dated 16th August, 2024.
 - S.O.5160(E) published in Gazette of India dated 29th November, 2024, regarding amendment in Import Policy Condition of ITC HS Codes 85423100, 85423900, 85423200, 85429000 and 85423300 covered under Chapter 85 of ITC (HS), 2022, Schedule-1 (Import Policy).
 - S.O.5251(E) published in Gazette of India dated 5th December,
 2024, regarding Export of Broken Rice to Senegal and Gambia through National Cooperative Exports Limited (NCEL).
 - S.O.5654(E) published in Gazette of India dated 31st December, 2024, regarding Extension in Import Period for Yellow Peas under ITC(HS) Code 07131010 of Chapter 07 of ITC (HS) 2022, Schedule-I(Import Policy).
 - S.O.5651(E) published in Gazette of India dated 31st December,
 2024, regarding imposition of Quantitative Restriction on import of
 Low Ash Metallurgical Coke under Chapter 27 of ITC (HS) 2022,
 Schedule-I (Import Policy).
 - (vi) S.O.5636(E) published in Gazette of India dated 30th December,
 2024, regarding imposition of Minimum Export Price (MEP) on
 Export of Honey.
 - (vii) S.O.5644(E) published in Gazette of India dated 31st December,

2024, regarding imposition of Minimum Import Price (MIP) on import of Soda Ash covered under Chapter 28 of ITC (HS) 2022, Schedule-I (Import Policy).

- (viii) S.O.23(E) published in Gazette of India dated 2nd January, 2025, regarding amendment in Foreign Trade Policy 2023 to include Para 1.07A and 1.07B for consultation with stakeholders to seek views, suggestions, comments or feedback from relevant stakeholders, including importers/exporters/industry experts concerning the formulation or amendment of the Foreign Trade Policy.
- S.O.101(E) published in Gazette of India dated 6th January, 2025, regarding Export of Wheat to Nepal through National Cooperative Exports Limited (NCEL).
- S.O.97(E) published in Gazette of India dated 6th January, 2025, regarding amendment in Import Policy and Import Policy Condition of Synthetic Knitted Fabrics Covered under Chapter 60 of the ITC (HS), 2022.
- (xi) S.O.200(E) published in Gazette of India dated 13th January, 2025, regarding notification of Schedule-II (Export Policy) of ITC(HS) 2022, in sync with Finance Act 2024 dated 16.08.2024.
- (xii) S.O.361(E) published in Gazette of India dated 21st January, 2025, regarding amendment in Export Policy condition of Agarwood (Aquilaria Malaccensis) Chips and Powder and Agar Oil obtained from artificially propagated sources.
- (xiii) S.O.439(E) published in Gazette of India dated 23rd January, 2025, regarding Introduction of new Scheme as 'Diamond imprest Authorization' under Chapter 4 of Foreign Trade Policy 2023.
- (xiv) S.O.444(E) published in Gazette of India dated 24th January, 2025,

regarding amendment in Import Policy Condition of Glufosinate Technical covered under HS Code 38089390 of Chapter 38 of Schedule-I (Import Policy) of ITC (HS) 2022.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy of the Ministry of Home Affairs, Indo-Tibetan Border Police Force, Armourer Cadre (Group 'B' and 'C' posts), Recruitment (Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.03(E) in Gazette of India dated 3rd January, 2025, together with a Corrigendum thereto published in Notification No. G.S.R. 118(E) dated 4th February, 2025 under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.
- (2) A copy of the Notification No. G.S.R. 133(E) (in English version only) published in Gazette of India dated 13th February, 2025, containing Corrigendum to the Notification No. G.S.R.856(E) dated 21st November, 2023 issued under clause (b) sub-section (2) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Raksha University, Gandhinagar, for the year 2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Raksha University, Gandhinagar, for the year 2023-2024, together with audit report thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Human Rights Commission India, New Delhi, for the year 2023-2024.
 - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the National Human Rights

Commission India, New Delhi, for the year 2023-2024.

- (iii) Memorandum of Action Taken (Hindi and English versions) on the Annual Report of the National Human Rights Commission of India, New Delhi, for the year 2023-2024.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Panchayati Raj (Prof. S. P. Singh Baghel) laid on the Table a copy each of the following Notifications (Hindi and English versions) issued under Sections 2 and 3A of the Live-Stock Importation Act, 1898:-

- S.O.4396(E) published in Gazette of India dated 10th October, 2024 making certain amendments in the Notification No. S.O.1495(E) dated 11th June, 2014.
- (2) S.O.320(E) published in Gazette of India dated 17th January, 2025 making certain amendments in the Notification No. S.O.3926(E) dated 22nd September, 2021.
- S.O.1139(E) published in Gazette of India dated 12th March, 2025 making certain amendments in the Notification No. S.O.2666(E) dated 17th October, 2014.

The Minister of State in the Ministry of Home Affairs (Shri Bandi Sanjay Kumar) laid on the Table a copy of the Notification No S.O.1240(E) (Hindi and English version) published in Gazette of India dated 18th March, 2025 notifying the campuses established at Nagpur (Maharashtra), Raipur (Chhattisgarh) and Khordha (Odisha) shall include as the campuses of the National Forensic Sciences University under sub-section (2) of Section 53 of the National Forensic Sciences University Act, 2020.

The Minister of State in the Ministry of Rural Development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) on behalf of the Minister of State in the Ministry of Rural Development (Shri Kamlesh Paswan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Infrastructure Development Agency, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Infrastructure Development Agency, New Delhi, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Textiles (Shri Pabitra Margherita) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
 - Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2023-2024.
 - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council (PDEXCIL),

Mumbai, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development and Export Promotion Council (PDEXCIL), Mumbai, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

4. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 24th March, 2025, Rajya Sabha agreed to the amendments made by Lok Sabha at its sitting held on the 12th March, 2025, in the Oilfields (Regulation and Development) Amendment Bill, 2024, as passed by Rajya Sabha.
- (ii) That at its sitting held on Monday, the 24th March, 2025, Rajya Sabha concurred in the recommendation of the Lok Sabha that to appoint one Member to the Joint Committee on the Constitution (One Hundred and Twenty-Ninth Amendment) Bill, 2024 and the Union Territories Laws (Amendment) Bill, 2024 in the vacancy caused by the resignation of Shri V. Vijayasai Reddy from the membership of the Rajya Sabha and also communicate the name of Shri Yerram Venkata Subba Reddy who had been appointed to the said Joint Committee to fill the vacancy.

5. Report of Study Visit of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Faggan Singh Kulaste laid on the Table the Study visit Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Ranchi, Kolkata and Raipur from 17 to 22 January 2025.

6. Statements of Standing Committee on Consumer Affairs, Food and Public Distribution

Shri Rajmohan Unnithan laid on the Table the Final Action Taken Statements (Hindi and English versions) showing action taken by the Government on the recommendations contained in Chapters I and V of the following Action Taken Reports of the Standing Committee on Consumer Affairs, Food and Public Distribution:-

- (1) First Report (Eighteenth Lok Sabha) on Action Taken by the Government on the observations/recommendations contained in the Thirty-seventh Report (Seventeenth Lok Sabha) on the subject 'Initiatives in the North East in the Field of Consumer Rights Protection' pertaining to Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (2) Second Report (Eighteenth Lok Sabha) on Action Taken by the Government on the observations/ recommendations contained in the Thirty-eighth Report (Seventeenth Lok Sabha) on the subject 'Functioning of Warehousing Development and Regulatory Authority (WDRA)' pertaining to Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution);

- (3) Third Report (Eighteenth Lok Sabha) on Action Taken by the Government on the observations/ recommendations contained in the Thirty-ninth Report (Seventeenth Lok Sabha) on the subject 'Regulation of Weights and Measures with Specific Reference to Dispensing Machines at Fuel Stations' pertaining to Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (4) Fourth Report (Eighteenth Lok Sabha) on Action Taken by the Government on the observations/ recommendations contained in the Fortieth Report (Seventeenth Lok Sabha) on the subject 'Transforming Fair Price Shops' pertaining to Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

7. Reports of Standing Committee on Science and Technology, Environment, Forests and Climate Change

Shri Tapir Gao laid on the Table the following Reports (Hindi and English versions) of Standing Committee on Science and Technology, Environment, Forests and Climate Change:-

- Three Hundred Eighty-seventh Report on Demands for Grants (2025-26) of the Department of Atomic Energy.
- (2) Three Hundred Eighty-eighth Report on Demands for Grant (2025-26) of the Department of Biotechnology.
- (3) Three Hundred Eighty-ninth Report on Demands for Grants (2025-26) of the Department of Scientific and Industrial Research.

- (4) Three Hundred Ninetieth Report on Demands for Grants (2025-26) of the Department of Science and Technology.
- (5) Three Hundred Ninety-first Report on Demands for Grants (2025-26) of the Department of Space.
- (6) Three Hundred Ninety-second Report on Demands for Grants (2025-26) of the Ministry of Environment, Forest and Climate Change.
- (7) Three Hundred Ninety-third Report on Demands for Grants (2025-26) of the Ministry of Earth Sciences.

8. Reports of Standing Committee on Transport, Tourism And Culture

Shrimati June Maliah laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- Three Hundred Seventy-fifth Report on Demands for Grants (2025-26) of Ministry of Civil Aviation.
- (2) Three Hundred Seventy-sixth Report on Demands for Grants (2025-26) of Ministry of Culture.
- (3) Three Hundred Seventy-seventh Report on Demands for Grants(2025-26) of Ministry of Ports, Shipping and Waterways.
- (4) Three Hundred Seventy-eighth Report on Demands for Grants(2025-26) of Ministry of Road Transport and Highways.
- (5) Three Hundred Seventy-ninth Report on Demands for Grants (2025-26) of Ministry of Tourism.

9. Motion regarding the Report of the Joint Committee on The 'Constitution (One Hundred and Twenty-Ninth Amendment) Bill, 2024 and the Union Territories Laws (Amendment) Bill, 2024' – Extension Of Time

Shri P P Chaudhary moved the following motion:-

"That this House do extend time for the presentation of the Report of the Joint Committee on the 'Constitution (One Hundred and Twenty-Ninth Amendment) Bill, 2024 and the Union Territories Laws (Amendment) Bill, 2024' upto the first day of last week of the Monsoon Session, 2025".

The motion was put to vote and adopted.

^{*}1.01 P.M.

10. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1. Shri Kali Charan Singh regarding need to establish a Government Medical College and Hospital in Chatra district, Jharkhand.
- 2. Smt. Kamlesh Jangde regarding need to restore stoppage of trains at various railway stations in Janjgir-Champa Parliamentary Constituency.
- 3. Smt. Shobhanaben Mahendrasinh Baraiya regarding need to improve mobile telecom services in Sabarkantha and Aravalli districts, Gujarat.
- 4. Shri Rajiv Pratap Rudy regarding need to take comprehensive measures to safeguard the tigers from poaching.

^{*} From 12.08 P.M. to 1.00 P.M., Members raised matters of urgent public importance.

- 5. Shri Dharambir Singh regarding railway related issues of Bhiwani-Mahendragarh Parliamentary Constituency, Haryana.
- 6. Smt. D. K. Aruna regarding need for establishment of an IIIT in Mahabubnagar Parliamentary Constituency, Telangana.
- 7. Shri Kota Srinivasa Poojary regarding need to amend the provision under Employees' State Insurance Act to provide ESI facilities to the organizations having minimum of 5 employees.
- 8. Shri Anurag Sharma regarding need for improvement in electricity distribution service in Jhansi and Lalitpur districts in Uttar Pradesh.
- 9. Shri Mukeshkumar Chandrakaant Dalal regarding need for conservation of Halari donkeys found in Halar region of Gujarat.
- 10. Shri Vishnu Dayal Ram regarding need to provide financial assistance for Radha Krishna Festival of Babhandi Village in Palamu Parliamentary Constituency, Jharkhand.
- 11. Shri Pratap Chandra Sarangi regarding need for establishment of skill development centres at Balasore in Odisha.
- 12. Smt. Anita Subhadarshini regarding need to develop Marada Jagannath Temple in Ganjam district, Odisha as a tourist destination.
- 13. Shri Harish Chandra Meena regarding conservation of Tigers in Ranthambore National Park in Tonk-Sawai Madhopur Parliamentary Constituency, Rajasthan.
- 14. Shri M. K. Raghavan regarding need to introduce new express trains including Vande Bharat Express train from Kerala to different major cities of country.
- 15. Ms. S. Jothimani regarding need for implementation of comprehensive Gender Education Curriculum in schools.

- 16. Shri Ve Vaithilingam regarding need for establishment of Puducherry Public Service Commission or Puducherry Sub-ordinate Service Selection Board.
- 17. Shri Shafi Parambil regarding need for mandatory recruitment of trained psychologists in hospitals to deal with Postpartum Depression (PPD) diagnosis and treatment.
- 18. Shri Ramasahayam Raghuram Reddy regarding problems being faced by Chilli growers in Telangana.
- 19. Shri Babu Singh Kushwaha regarding implementation of Pradhan Mantri Fasal Bima Yojana and PM Kisan Samman Nidhi Scheme in Jaunpur Parliamentary Constituency, Uttar Pradesh.
- 20. Shri Neeraj Maurya regarding need to declare Holiday on the occasion of Ashoka Jayanti.
- 21. Shri Kalipada Saren Kherwal regarding elephant menace in Jangalmahal region of West Bengal.
- 22. Shri K.E. Prakash regarding need to review the departure timing of Yercaud Super Fast Express (Train No. 22650) from Erode Junction in Tamil Nadu.
- 23. Shri Appalanaidu Kalisetti regarding need to expedite completion of construction of Rehabilitation and Resettlement Colony under Kovvada Nuclear Power Plant Project in Andhra Pradesh.
- 24. Shri Shrirang Appa Chandu Barne regarding need to reduce GST rate on Self- Insurance Scheme.
- 25. Smt. Sambhavi regarding need to provide modern state of the art Infrastructure at Dr. Rajendra Prasad Central Agricultural University, Pusa, Samastipur, Bihar.
- 26. Shri E.T. Mohammed Basheer regarding need to establish proposed Equal Opportunity Commission in the country.

- 27. Shri Rajkumar Roat regarding CBI Inquiry into fake encounters in naxal-affected areas.
- 28. Shri Vishaldada Prakashbapu Patil regarding need for implementation of Pradhan Mantri Swasthya Suraksha Yojana in Miraj Region of Sangli, Maharashtra.

1.02 P.M.

11. Government Bill – Passed

The Finance Bill, 2025

Time Allocated: 8 Hrs. Time Taken: 8 Hrs. 43 Mts.

Further discussion on the motion for consideration of the Bill, moved by Shri Pankaj Chaudhary on 24th March, 2025, continued.

The following members took part in the debate:-

- 1. Ms. S Jothimani
- 2. Shri Dhairyasheel Sambhajirao Mane
- 3. Shri Lalji Verma
- 4. Shri Jagdambika Pal
- 5. Smt. Dhanorkar Pratibha Suresh
- 6. Shri Gurmeet Singh Meet Hayer
- 7. Shri K C Venugopal
- 8. Ms Iqra Choudhary
- 9. Adv K. Francis George
- 10. Shri Shafi Parambil

Smt. Nirmala Sitharaman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 4 was adopted.

Clause 5 was adopted, as amended.

Clause 6 was adopted, as amended.

Clause 7 was adopted.

Clauses 8 and 9 were adopted

Clause 10 was adopted.

Clause 11 was adopted, as amended.

Clause 12 was adopted.

Clause 13 was adopted, as amended.

Clauses 14 to 16 were adopted.

Clauses 17 and 19 were adopted.

Clause 20 was adopted, as amended.

Clauses 21 and 22 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 38 to the Finance Bill, 2025 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clauses 22A was adopted.

New Clause 22A was also adopted.

Clause 23 was adopted.

Clauses 24 to 36 were adopted.

Clause 37 was adopted, as amended.

Clauses 38 to 39 were adopted.

Clause 40 was adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 40 to the Finance Bill, 2025 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clauses 40A was adopted.

New Clause 40A was also adopted.

Clauses 41 to 46 were adopted.

Clause 47 was adopted, as amended

Clause 48 was adopted, as amended.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 45 to the Finance Bill, 2025 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clauses 48A and 48B were adopted. New Clauses 48A and 48B were also adopted.

Clause 49 was adopted, as amended.

Clause 50 was adopted, as amended.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 49 to the Finance Bill, 2025 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 50A was adopted.

New Clause 50A was also adopted.

Clauses 51 to 58 were adopted.

Clauses 59 to 140 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 50 to the Finance Bill, 2025 and that this amendment may be allowed to be moved".

Shri N K Premachandran raised Point of Order under Rule 219 of the Rules of Procedure and Conduct of Business in Lok Sabha and under Article 110 of the Constitution of India.

Thereafter, the Speaker[@] ruled out the Point of Order raised by Shri N K Premachandran.

The motion was adopted.

An amendment for insertion of new clauses 141, 142, 143, 144 and 145 was adopted.

New Clauses 141, 142, 143, 144 and 145 were also adopted.

The First Schedule and Second Schedule were adopted.

The Third Schedule was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill, as amended, was passed.

3.39 P.M.

12. Government Bill – passed

The Boilers Bill, 2024

[®] Original in Hindi. For details, please see debates of the day.

The motion for consideration of the Bill was moved by Shri Piyush Goyal.

The following members took part in the debate:-

- 1. Dr. Kalyan Vaijinathrao Kale
- 2. Shri Rajkumar Chahar
- 3. Shri Anand Bhadauria
- 4. Prof. Sougata Ray
- 5. Thiru D M Kathir Anand
- 6. Shri Bastipati Nagaraju
- 7. Shri Kaushalendra Kumar
- 8. Shri Bajrang Manohar Sonwane
- 9. Shri Ravindra Dattaram Waikar
- 10. Shri Sher Singh Ghubaya
- 11. Shri Hasmukhbhai Somabhai Patel
- 12. Shri Abhay Kumar Sinha
- 13. Adv K. Francis George
- 14. Shri N K Premachandran
- 15. Shri Arvind Ganpat Sawant
- 16. Shri E T Mohammed Basheer
- 17. Shri Vishaldada Prakashbapu Patil
- 18. Dr. Lata Wankhede
- 19. Smt. Bharti Pardhi

Shri Piyush Goyal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 to 45 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Piyush Goyal.

The motion was adopted and the Bill, as amended, was passed.

6.09 P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 26th March, 2025)

UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, March 26, 2025/Chaitra 5, 1947 (Saka)

No. 62

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Dr. Debendra Pradhan, Member of the Twelfth and Thirteenth Lok Sabhas;

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed soul.

11.02 A.M.

2. Starred Questions

Starred Question Nos. 361 - 370 were orally answered. Replies to Starred Question Nos. 371 – 380 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4141 – 4370 were laid on the Table.

12.02 P.M.

4. Papers laid on the Table

The Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs (Dr. L. Murugan) laid on the Table:-

- A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2023-2024.
 - (ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Satish Chandra Dubey) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the Singareni Collieries Company Limited, Kothagadem Collieries, for the year 2023-2024.
- (2) Annual Report of the Singareni Collieries Company Limited, Kothagadem Collieries, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Gati Shakti Vishwavidyalaya, Vadodara, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gati Shakti Vishwavidyalaya, Vadodara, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Minority Affairs; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri George Kurian) laid on the Table:-

- (1) A copy of the Notification No. G.S.R.1129(E) (Hindi and English versions) published in Gazette of India dated 11th March, 2025, making further amendments in Schedule to the Haj Committee Act, 2002, mentioned therein, under sub-section (2) of Section 41 of the said Act.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 44 of the Haj Committee Act, 2002:-
 - S.O.593(E) published in Gazette of India dated 3rd February, 2025, notifying adoption of the Central Civil Services (CCS) Conduct Rules, 1964 and Central Civil Services (CCS)- Classification, Control and Appeal (CCA) Rules, 1965 for the regular employees of Haj Committee of India.
 - G.S.R.170(E) published in Gazette of India dated 11th March, 2025, making certain amendments in the Haj Committee Rules, 2002, mentioned therein.

5. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 25th March, 2025, Rajya Sabha passed the Disaster Management (Amendment) Bill, 2024, as passed by Lok Sabha, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

6. Reports of Committee on Public Accounts

Dr. Amar Singh presented the following Reports (Hindi and English versions) of the Committee on Public Accounts (2024-25):-

- Report No. 19 on 'Compliance Audit of Central Board of Indirect Taxes and Customs (CBIC)'.
- (2) Report No. 20 on 'Sub optimum utilization of the capacities of GSAT-18 Satellite'.
- (3) Report No. 21 on 'Short closure of project for development of Special Grade Carbon Fibre'.

7. Statements of Committee on Welfare of Other Backward Classes

Shri Ganesh Singh laid on the Table the following Final Action Taken Statements (Hindi and English versions) of the Committee on Welfare of Other Backward Classes:-

(1) Statement showing Final Action Taken by the Government on the observations/recommendations contained in Chapter I of the Second Report (Eighteenth Lok Sabha) of the Committee (2024-25) on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-seventh Report (Seventeenth Lok Sabha) of the Committee on 'Measures undertaken to secure representation of OBCs in employment and for

their welfare in Steel Authority of India Limited (SAIL) and Rashtriya Ispat Nigam Limited (RINL)' pertaining to the Ministry of Steel.

Statement showing Final Action Taken by the Government on the (2) observations/recommendations contained in Chapter I of the Fourth Report (Eighteenth Lok Sabha) of the Committee (2024-25) on Action Taken by the Government the on Observations/Recommendations contained in the Thirty-third Report (Seventeenth Lok Sabha) of the Committee on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Central Reserve Police Force (CRPF)' pertaining to the Ministry of Home Affairs.

8. Report of Standing Committee on Housing and Urban Affairs

Shri Magunta Sreenivasulu Reddy presented the Fourth Report (Hindi and English versions) on Action Taken by the Government on the Recommendations/Observations contained in the First Report of the Standing Committee on Housing and Urban Affairs (2024-25) on the subject, 'Demands for Grants (2024-2025)' of the Ministry of Housing and Urban Affairs.

9. Reports of Standing Committee on Education, Women, Children, Youth and Sports

Dr. Angomcha Bimol Akoijam laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports:-

> 363rd Report on Demands for Grants (2025-26) pertaining to the Department of School Education and Literacy, Ministry of Education.

(2) 364th Report on Demands for Grants (2025-26) pertaining to the Department of Higher Education, Ministry of Education.

10. Statements by Ministers

- (i) The Minister of Consumer Affairs, Food and Public Distribution; and Minister of New and Renewable Energy (Shri Pralhad Joshi) made a statement regarding the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Energy on Demands for Grants (2024-2025) pertaining to the Ministry of New and Renewable Energy.
- (ii) The Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) made a statement regarding the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Railways on Demands for Grants (2024-2025) pertaining to the Ministry of Railways.

12.08 P.M.

11. [@]Announcement by the Speaker

The Speaker announced that the Matters of Urgent Public Importance raised during 'Zero Hour' will now be termed as 'Matters of Public Importance'.

^e Original in Hindi. For details, please see debates of the day.

[#]1.00 P.M.

12. *Observation by the Speaker

The Speaker observed that Members should maintain high standards of integrity in the House.

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

13. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1. Shri P.P. Chaudhary regarding need to take comprehensive measures to control unregulated online trading platforms in the country.
- 2. Shri Bhartruhari Mahtab regarding need to develop 'Bhubaneswar New' Railway Station at Barang in Odisha as a smart railway station.
- 3. Shri Ashok Kumar Rawat regarding need to set up a Software Technology Park of India at Sandila in Misrikh Parliamentary Constituency, Uttar Pradesh.
- 4. Shri Dilip Saikia regarding need to restore train stoppages at railway stations in Darrang-Udalguri Parliamentary Constituency, Assam.
- 5. Shri Janardan Singh Sigriwal regarding introduction of new trains for Maharajganj Parliamentary Constituency, Bihar.

[#] From 12.08 P.M. to 1.00 P.M., Members raised matters of public importance.

^{*} Original in Hindi. For details, please see debates of the day.

- 6. Shri Ganesh Singh regarding need to establish a Navodaya Vidyalaya, Krishi Vigyan Kendra and a Food Processing Park in Maihar district, Madhya Pradesh.
- 7. Shri Mukesh Rajput regarding need to establish a Potato Development Board.
- 8. Shri Pradeep Purohit regarding need to control the spread of spurious liquor in Odisha and other parts of the country.
- 9. Shri Suresh Kumar Kashyap regarding need to restore provision of night stay at Sainik Rest House at Paonta Sahib, Sirmaur district, Himachal Pradesh.
- 10. Shri Bidyut Baran Mahato regarding need to construct a railway line between Jhargram and Purulia in West Bengal.
- 11. Shri Darshan Singh Choudhary regarding need to include basic legal education in school curriculum.
- 12. Shri Hibi Eden regarding situation arising out of offshore mining activities along Kerala coast.
- 13. Dr. Shivaji Bandappa Kalge regarding need to declare Latur, Maharashtra a Special Economic Zone.
- 14. Dr. Shashi Tharoor regarding need for GST exemption on all products of Khadi & Village Industries.
- 15. Shri K. Sudhakaran regarding need for an underpass at OKUP school along National Highway No. 66 in Kannur, Kerala.
- 16. Shri Pradyut Bordoloi regarding need to conduct Elephant Specific Environment Impact Assessments (EIs) in different areas of Assam to address human-elephant conflicts in the State.
- 17. Shri Daroga Prasad Saroj regarding issues pertaining to power sector in Azamgarh district, Uttar Pradesh.
- 18. Shri Virendra Singh regarding alleged irregularities in utilization of CSR fund.

- 19. Shri Khalilur Rahaman regarding erosion caused by Ganga River in Murshidabad, West Bengal.
- 20. Smt. Pratima Mondal regarding need for implementation of 5-day work week in Banks of the country.
- 21. Dr. T Sumathy alias Thamizhachi Thangapandian regarding need to declare heat waves, a natural disaster.
- 22. Shri Sribharat Mathukumilli regarding need to take steps to address the problem of Corneal blindness in the country.
- 23. Smt. Lovely Anand regarding construction of road in Sheohar Parliamentary Constituency, Bihar.
- 24. Shri K. Radhakrishnan regarding exemption of toll tax for persons residing near Panniankara toll plaza on National Highway No. 544 in Kerala.
- 25. Shri Tangella Uday Srinivas regarding need to include Government General Hospital, Kakinada under Pradhan Mantri Swasthya Suraksha Yojana.
- 26. Shri Chandra Prakash Choudhary regarding pollution caused by factories in Giridih district, Jharkhand.

2.00 P.M.

14. Government Bill – passed

The "Tribhuvan" Sahkari University Bill, 2025

Time Allocated: 3 Hrs. Time Taken: 4 Hrs. 20 Mts.

The motion for consideration of the Bill was moved by Shri Amit Shah.

The following members took part in the debate:-

- 1. Smt. Geniben Nagaji Thakor
- 2. Shri Mitesh Patel Bakabhai

- 3. Shri Virendra Singh
- 4. Prof. Sougata Ray
- 5. Shri K E Prakash
- 6. Shri Sribharat Mathukumilli
- 7. Shri Dileshwar Kamait
- 8. Shri Bhaskar Murlidhar Bhagare
- 9. Shri Arvind Ganpat Sawant
- 10. Shri Naresh Ganpat Mhaske
- 11. Shri M K Raghavan
- 12. Shri Arun Govil
- 13. Shri Abhay Kumar Sinha
- 14. Shri Aditya Yadav
- 15. Dr. Kadiyam Kavya
- 16. Shri Ganesh Singh
- 17. Shri Sachithanantham R
- 18. Dr. Gumma Thanuja Rani
- 19. Shri Rajesh Ranjan
- 20. Dr. M P Abdussamad Samadani
- 21. Adv K. Francis George
- 22. Shri N K Premachandran
- 23. Dr. Prashant Yadaorao Padole
- 24. Shri Janardan Mishra
- 25. Shri Balashowry Vallabhaneni
- 26. Shri Gurmeet Singh Meet Hayer
- 27. Shri Eatala Rajender
- 28. Shri Vishaldada Prakashbapu Patil
- 29. Shri Chhotelal
- 30. Dr. Jayanta Kumar Roy

Shri Amit Shah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clauses 7 and 8 were adopted.

Clauses 9 to 20 were adopted.

Clauses 21 to 40 were adopted.

Clause 41 was adopted.

Clauses 42 to 53 were adopted.

The First Schedule and Second Schedule were adopted.

Clause 1 was adopted.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Amit Shah.

The motion was adopted and the Bill was passed.

6.20 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 27th March, 2025)

UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, March 27, 2025/Chaitra 6, 1947 (Saka)

No. 63

11.00 A.M.

1. Starred Questions

Starred Question Nos. 381 - 389 were orally answered. Replies to Starred Question Nos. 390 – 400 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4371 – 4600 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table:-

- A copy each of the following Notifications (Hindi and English versions) under Section 182 of the Electricity Act, 2003:-
 - (i) The Joint Electricity Regulatory Commission of UT of J&K and UT of Ladakh (Framework for Resource Adequacy) Regulations, 2024 published in Notification No. JERC-JKL/REG/2024/13 in Gazette of India dated 18th February, 2025.

- (ii) The Joint Electricity Regulatory Commission for the UT of J&K and UT of Ladakh, (Recruitment, Control and Service Conditions of Officers and Staff) Regulations, 2024 published in Notification No. JERC/Accts-08/2024/12 in Gazette of India dated 19th December, 2024.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
 - The Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (First Amendment) Regulations,
 2024 published in Notification No. F.No. L-1/260/2021/CERC in Gazette of India dated 24th December, 2024.
 - Notification No. L-1/260/2021/CERC published in Gazette of India dated 10th December, 2024 notifying that Clause 8 of Regulation 8 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024 shall, unless notified otherwise, come into effect from 00.00 hours of 23.12.2024 and until the period ending 24.00 hours of 22.12.2024, para 27(3) (a) of the Order dated 06.02.2023 in Petition No. 01/SM/2023 shall continue to be in operation.

The Minister of State in the Ministry of Road Transport and Highways (Shri Ajay Tamta) laid on the Table a copy each of the following papers (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

(1) S.O.613(E) published in Gazette of India dated 4th February, 2025, regarding user fee notification published vide S.O. 4153 (E) dated 05th September, 2022 for use of section from Km. 1.000 to Km. 136.000 [starting at 1.00 Km. distance from Km. 36.083 on NH-44 (old NH-1) and ending at 1.00 Km. distance from Km. 64.330 on NH-19 (old NH-2) on NH No. NE2 in the State of Haryana and Uttar Pradesh on TOT mode.

- (2) S.O.686(E) published in Gazette of India dated 10th February, 2025, regarding user fee Notification for the project of two lane with paved shoulder of Bijapur-Hubli section of NH-218 (New NH-52) from Km. 56.000 to Km. 106.260 of NH-218 in the State of Karnataka.
- (3) S.O.687(E) published in Gazette of India dated 10th February, 2025, regarding user fee Notification for the project of four laning of Mirza Chowki to Farakka Section from design chainage Km. 232.100 to Km. 242.450 (existing Km. 235.132 to Km. 245.600) of NH-33 & (old NH-80) in the State of Jharkhand on Hybrid Annuity Mode.
- (4) S.O.698(E) published in Gazette of India dated 11th February, 2025, regarding user fee Notification for the project of 4/6 laning of Tolling, Operation, Maintenance, and Transfer of four lane MH/TS Border to Armur (from Km. 175.000 to Km. 313.507) & Adloor Yellareddy to Bowenpally (from Km. 373.762 to Km. 486.838) of NH-44 (old NH-7) in the State of Telangana.
- (5) S.O.819(E) published in Gazette of India dated 14th February, 2025, regarding user fee Notification for the project of use of section from Km.
 0.000 to Km. 66.916 (length 66.916 Km.) of National Expressway No.NE-4C in the State of Rajasthan.
- (6) S.O.820(E) published in Gazette of India dated 14th February, 2025, regarding user fee Notification for the project of four laning of Tejajinagar to Balwara to Dhangaon Section of NH-347BG (Indore to Boregaon, Pkg-II & Pkg-III) Design Ch. Km. 9.000 to Design Ch. Km. 82.810 (length 74.30 Km.) under Bharatmala Pariyojana Phase-I in the State of Madhya Pradesh.
- (7) S.O.928(E) published in Gazette of India dated 20th February, 2025, regarding user fee Notification for the project of four and more lane of section End of Hardoi Bypass to End of Hardoi District (from Km. 175.080 Km. 229.070) of NH No. 731 in the State of Uttar Pradesh.

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- (8) S.O.929(E) published in Gazette of India dated 20th February, 2025, regarding user fee Notification for the project of four laning of Thanjavur-Trichy Section from design Km. 80.000 to Km. 136.490 (existing Km. 80.000 to Km. 135.750) of NH-67 (New No.83) in the State of Tamil Nadu.
- (9) S.O.931(E) published in Gazette of India dated 21st February, 2025, regarding user fee Notification for the project of 2 lane with paved shoulder of Jirapur-Susner-MP-RJ Border Road from design Km. 0.000 to Km. 40.400 excluding 1.1 Km. from chainage 26.400 to 27.500 and including 6.8 Km. bypass from chainage 22.800 to 29.600 (exiting Km. 0.000 to Km. 40.800) of NH-752B in the State of Madhya Pradesh under EPC mode.
- (10) S.O.983(E) published in Gazette of India dated 27th February, 2025, regarding user fee Notification for the project of four or more lane of Muzaffarnagar Miranpur Section from design Km. 97.450 to design Km. 123.450 (existing Km. 5.085 to Km. 30.610) and Spur of Muzaffarnagar connecting NH-709AD and NH-334 bypassing Muzaffarnagar town from design Km. 0.000 to design Km. 10.157 (existing Km. 72.600 to Km. 113.450) in the State of Uttar Pradesh on EPC mode.
- (11) S.O.984(E) published in Gazette of India dated 27th February, 2025, regarding user fee Notification for the project of four or more lane of Harda Betul Section from design Km. (-) 0.400 to 121.248 of NH-47 in the state of Madhya Pradesh.

The Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) laid to lay on the Table:-

 (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology, Entrepreneurship and Management, Thanjavur, for the year 2023-2024.

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- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Food Technology, Entrepreneurship and Management, Thanjavur, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology, Entrepreneurship and Management, Kundli, for the year 2023-2024.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Food Technology, Entrepreneurship and Management, Kundli, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Tokhan Sahu) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Capital Region Planning Board, New Delhi, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Capital Region Planning Board and the Ministry of Housing and Urban Affairs for the year 2022-2023.
- (4) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2023-2024.
 - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Jal Shakti (Shri Raj Bhushan Choudhary) laid on the Table a copy each of the following papers (Hindi and English versions) under Section 55 of the Dam Safety Act, 2021:-

- The Dam Safety Measures for Dams other than Specified Dams Regulations, 2024 published in Notification No. F.No. TE-32/2/2023-NDSA in Gazette of India dated 21st January, 2025.
- (2) The Vulnerability and Hazard Classifications of Dams Regulations, 2024 published in Notification No. F.No. TE-32/2/2023-NDSA-MOWR in Gazette of India dated 17th December, 2024.

The Minister of State in the Ministry of Road Transport and Highways (Shri Ajay Tamta) on behalf of the Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988:-

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- The National Highways Authority of India (Recruitment, Seniority and Promotion) Regulations, 1996 published in Notification No. N.H.
 AR-12011/1/95-Admn in Gazette of India dated 11th March, 1996.
- (ii) The National Highways Authority of India (Joining Time) Regulations, 1996 published in Notification No. NHAR-12011/6/95-Admn in Gazette of India dated 18th April, 1996.
- (iii) The National Highways Authority of India (Incentive) Regulations, 1995 published in Notification No. NHAR-12011/10/95-Admn in Gazette of India dated 18th April, 1996.
- (iv) The National Highways Authority of India (Leave Travel Concession)
 Regulations, 1997 published in Notification No. NHAR-12011/12/95 Admn in Gazette of India dated 20th March, 1997.
- The National Highways Authority of India (Transaction of Business),
 Regulations, 1997 published in Notification No. NHAR-12011/2/95 Admn in Gazette of India dated 20th March, 1997.
- (vi) The National Highways Authority of India (Conduct, Discipline and Appeal), Regulations, 1997 published in Notification No. NHAR-12011/13/95-Admn in Gazette of India dated 2nd May, 1997.
- (vii) The National Highways Authority of India (Leave) Regulations, 1997 published in Notification No. NHAR-12011/16/95-Admn in Gazette of India dated 2nd May, 1997.
- (viii) The National Highways Authority of India (Travelling Allowance and Daily Allowance) Regulations, 1997 published in Notification No.
 NHAR-12011/19/95-Admn. in Gazette of India dated 2nd May, 1997.
- (ix) The National Highways Authority of India (Medical Attendance and Treatment) Regulations, 1997 published in Notification No. NHAR-12011/11/95-ADMN in Gazette of India dated 15th September, 1997.

- The National Highways Authority of India (Medical Attendance and Treatment) Amendment Regulation 2004 published in Notification No. NHAR-12011/11/95-Admn in Gazette of India dated 19th March, 2004.
- (xi) The National Highways Authority of India (Medical Attendance and Treatment) Amendment Regulation, 2006 published in Notification No. NHAR-12011/11/95-Admn in Gazette of India dated 1st September, 2006.
- (xii) The National Highways Authority of India (Recruitment, Seniority and Promotion) Amendment Regulations, 2008 published in Notification No. NHAI-F.No.11011/02/2008-Admn in Gazette of India dated 3rd July, 2008.
- (xiii) The National Highways Authority of India (Recruitment, Seniority and Promotion) Amendment Regulations, 2008 published in Notification No. NHAI-F.No.11012/46/2005-Admn in Gazette of India dated 23rd September, 2008.
- (xiv) The National Highways Authority of India (Leave Travel Concession)
 Amendment Regulations, 2008 published in Notification No. NHAI/
 12011/12/95-Admn. in Gazette of India dated 12th December, 2008.
- (xv) Notification No. NHAI-F.No.11012/147/2009-Admn published in Gazette of India dated 30th December, 2009 containing Corrigendum to the National Highways Authority of India (Recruitment, Seniority and Promotion) Amendment Regulation, 2009, mentioned therein.
- (xvi) The National Highways Authority of India (Recruitment, Seniority and Promotion) Amendment Regulations, 2010 published in Notification No. NHAI/11011/09/2009-HR.I. in Gazette of India dated 14th January, 2010.

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- (xvii) The National Highways Authority of India (Recruitment, Seniority and Promotion) Amendment Regulations, 2014 published in Notification No. NHAI/11011/17/2012-HR.I in Gazette of India dated 13th August, 2014.
- (xviii) The National Highways Authority of India (Transaction of Business) Amendment Regulations, 2015 published in Notification No. NHAI/BM-11041/122/2011-Coord. in Gazette of India dated 19th November, 2015.
- (xix) The National Highways Authority of India (Recruitment, Seniority and Promotion) Amendment Regulations, 2016 published in Notification No. 11012/248/2015-Admn in Gazette of India dated 19th February, 2016.
- (xx) The National Highways Authority of India (Recruitment, Seniority and Promotion) Regulations, 2024 published in Notification No. F.No.11011/19/2014-Admn in Gazette of India dated 30th December, 2024, together with a Corrigendum thereto published in the Notification No. F.No. 11011/19/2024-Admn dated 20th January, 2025.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Cooperation; and Minister of State in the Ministry of Civil Aviation (Shri Murlidhar Mohol) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Amethi, for the year 2023-2024, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, Amethi, for the year 2023-2024.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

4. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 13th February, 2025, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven Members from Rajya Sabha to associate with the Committee on Public Undertakings for the term beginning on the 1st May, 2025 and ending on the 30th April, 2026 and also communicate the names of the following seven members of Rajya Sabha who have been elected to the said Committee:-
 - 1. Dr. John Brittas
 - 2. Shri Neeraj Dangi
 - 3. Shri Milind Murli Deora
 - 4. Dr. Bhagwat Karad
 - 5. Shri Surendra Singh Nagar
 - 6. Shri Debashish Samantaray
 - 7. Shri Arun Singh
- (ii) That at its sitting held on the 26th March, 2025, Rajya Sabha passed the Banking Laws (Amendment) Bill, 2024, as passed by Lok Sabha, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

5. Bill as amended by Rajya Sabha – Laid on the Table.

The Banking Laws (Amendment) Bill, 2024.

6. Statements of Committee on Estimates

Shri. Pradan Baruah laid on the Table, the following Statements (Hindi and English versions) of the Committee on Estimates (2024-25):-

- (1) Statement Showing Final Action Taken by the Government in respect of Observations/Recommendations contained in Chapter I of the Twentythird Action Taken Report (17th Lok Sabha) on Observations/Recommendations contained in the Fourteenth Report of the Committee on Estimates (17th Lok Sabha) on the Subject 'Review of Funds Allocations and Utilization under MPLAD Fund Scheme' pertaining to Ministry of Statistics and Programme Implementation.
- (2) Statement Showing Final Action Taken by the Government in respect of Observations/Recommendations contained in Chapter I and Chapter V of the Thirty-sixth Action Taken Report (17th Lok Sabha) on Observations/Recommendations contained in the Thirtieth Report of the Committee on Estimates (16th Lok Sabha) on the Subject 'Performance of the National Action Plan on Climate Change' pertaining to the Ministry of Environment, Forest and Climate Change.

7. Reports of Committee on Public Undertakings

Shri Baijayant Panda presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings (18th Lok Sabha): -

- (1) Ninth Report on comprehensive examination of 'IFCI Limited'.
- (2) Tenth Report on audit based examination of 'Design and Development (D&D) in Hindustan Aeronautics Limited (HAL)' based on Chapter-II of C&AG Report No. 18 of 2023.

- (3) Eleventh Report on audit based examination of 'Reviewing Timely Submission of Action Taken Notes (ATNs) on C&AG Paras/Reports (Commercial) by the Ministries/Departments'.
- (4) Twelfth Report on comprehensive examination of 'IREL (India) Limited'.

8. Report of Joint Committee on Offices of Profit

Shri Eatala Rajender presented the First Report (Hindi and English versions) of the Joint Committee on Offices of Profit (Eighteenth Lok Sabha).

9. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri P.P. Chaudhary laid on the Table, the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- 145th Report on Demands for Grants (2025-26) of the Department of Personnel and Training.
- 146th Report on Demands for Grants (2025-26) of the Departments of Administrative Reforms & Public Grievances, and Pension & Pensioners' Welfare.
- (3) 147th Report on Demands for Grants (2025-26) of the Department of Justice.
- (4) 148th Report on Demands for Grants (2025-26) of the Department of Legal Affairs.
- (5) 149th Report on Demands for Grants (2025-26) of the Legislative Department.

- (6) 150th report on Action Taken on 141st Report of the Committee on the subject 'Judicial Infrastructure in the North-Eastern States of India'.
- (7) 151st Report on Action Taken on 143rd Report of the Committee on the subject 'Review of the Working of Legal Aid under the Legal Services Authorities Act, 1987'.

10. Statements by Minister

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) made the following statements regarding:-

- (1) the status of implementation of the recommendations contained in the 326th Report of the Standing Committee on Transport, Tourism and Culture on 'Role of Indian Missions Globally for the growth of Tourism in India' pertaining to the Ministry of Tourism.
- (2) the status of implementation of the recommendations contained in the 347th Report of the Standing Committee on Transport, Tourism and Culture on action taken by the Government on the recommendations/observations contained in the 326th Report of the Committee on 'Role of Indian Missions Globally for the growth of Tourism in India' pertaining to the Ministry of Tourism.

12.08 P.M.

11. *Announcements by the Speaker

The Speaker made an announcement regarding the Medical Camp for Members set up by PRIDE.

The Speaker also announced that members may submit suggestions on the Constitution (One Hundred and Twenty-Ninth Amendment) Bill, 2024 to the concerned Joint Committee.

[#]2.03 P.M.

12. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1. Shri Eatala Rajender regarding need for customs duty and Tax exemption on machines and medicines used for treatment of Kidney disease.
- 2. Dr. Vinod Kumar Bind regarding need to provide stoppage to Banaras Lucknow Intercity Express at Suriyawan Railway station in Bhadohi Parliamentary Constituency, Uttar Pradesh.
- 3. Shri Manoj Tiwari regarding need to establish a Medical college and 500-bedded Hospital in North East Delhi Parliamentary Constituency.
- 4. Shri Ravi Kishan regarding need to establish a Planetorium at Gorakhpur, Uttar Pradesh.
- 5. Shri Praveen Patel regarding need to revive Mau Aima Cooperative Spinning Mill in Prayagraj, Uttar Pradesh.

^{*} Original in Hindi. For details, please the debates of the day.

[#] From 12.09 P.M. to 2.03 P.M., Members raised matters of public importance.

- 6. Smt. Mala Rajya Laxmi Shah regarding need to provide 200 unit free electricity to people displaced due to Tehri dam project in Tehri Garhwal and Uttarkashi districts in Uttarakhand.
- 7. Shri Trivendra Singh Rawat regarding need to construct a heliport in Haridwar, Uttarakhand.
- 8. Shri Manish Jaiswal regarding need for initiative to equip iron and steel based Micro, Small and Medium Enterprises (MSMEs) with clean and sustainable manufacturing technologies.
- 9. Shri Mansukhbhai Dhanjibhai Vasava regarding production and disposal of solid waste in the country.
- 10. Shri Jagdambika Pal regarding need to enhance the honorarium of Anganwadi workers and improve their service conditions.
- 11. Shri Ashish Dubey regarding need to establish a Railway Museum in Jabalpur, Madhya Pradesh.
- 12. Shri Parimal Suklabaidya regarding need to increase the seats in all Departments of Assam University.
- 13. Shri Ananta Nayak regarding need to establish a Kendriya Vidyalaya at Karanjia in Mayurbhanj district, Odisha.
- 14. Shri Kodikunnil Suresh regarding need for a Special Central Scheme to ensure restoration and conservation of river Pamba in Kerala.
- 15. Shri Satpal Brahamchari regarding issues pertaining to train services.
- 16. Adv Gowaal Kagada Padavi regarding need to take comprehensive steps for irrigation in Nandurbar Parliamentary Constituency, Maharashtra.
- 17. Ms. Praniti Sushilkumar Shinde regarding situation of Textile Industry in Solapur, Maharashtra due to increasing influx of low-cost Chinese micro-fibre materials.

- 18. Shri Ummeda Ram Beniwal regarding alleged illegal transaction of land in border areas of Barmer district, Rajasthan.
- 19. Dr. Mohammad Jawed regarding need to declare Jalalgarh-Kishanganj Rail line Project as a National Security Project and expedite its completion.
- 20. Ms. Iqra Choudhary regarding problems being faced by the construction workers in the country.
- 21. Shri Laxmikant Pappu Nishad regarding rehabilitation of people displaced due to floods in Sant Kabir Nagar Parliamentary Constituency, Uttar Pradesh.
- 22. Shri D.M. Kathir Anand regarding need for GST exemption on all recognized Private educational institutions in the country.
- 23. Shri Kaushalendra Kumar regarding progress of Smart City projects in Bihar.
- 24. Shri Sanjay Dina Patil regarding need to increase General and Sleeper class coaches in trains.
- 25. Shri Bajrang Manohar Sonwane regarding implementation of Jal Jeevan Mission in Beed district, Maharashtra.
- 26. Dr. Shrikant Eknath Shinde regarding need to constitute a 'Rare Disease Treatment Fund' to extend financial help to patients suffering from rare diseases.
- 27. Shri Abhay Kumar Sinha regarding need to declare and observe holiday on 14th April on the occasion of Ashoka Jayanti and rename the Central University of South Bihar as 'Samrat Ashoka Central University'.

2.03 P.M.

13. Amendments made by Rajya Sabha to Government Bills – Agreed to

(i) [@]The Disaster Management (Amendment) Bill, 2024.

The motion that the following amendments made by Rajya Sabha in the Bill, as passed by Lok Sabha, be taken into consideration was moved by Shri Amit Shah.

ENACTING FORMULA

 That at page 1, line 1, <u>for</u> the words, "Seventy-fifth", the words "Seventy-sixth" be <u>substituted.</u>

CLAUSE 1

2. That at page 1, line 4, <u>for</u> the figure, "2024", the figure, "2025" be <u>substituted.</u>

<u>CLAUSE 6</u>

- 3. That at page 5, line 47, <u>for</u> the figure, "2024", the figure, "2025" be <u>substituted.</u>
- 4. That at page 6, line 13, <u>for</u> the figure, "2024", the figure, "2025" be <u>substituted.</u>

CLAUSE 51

- 5. That at page 14, line 21, <u>for</u> the figure, "2024", the figure, "2025" be <u>substituted.</u>
- 6. That at page 14, line 27, <u>for</u> the figure, "2024", the figure, "2025" be <u>substituted.</u>

The motion for consideration was adopted.

^e The Bill was passed by Lok Sabha on the 12th December, 2024, and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 25th March, 2025 and returned it to Lok Sabha on the same day.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Amit Shah.

The motion was adopted and the amendments were agreed to.

(ii) ^{\$}The Railways (Amendment) Bill, 2024

The motion that the following amendments made by Rajya Sabha in the Bill, as passed by Lok Sabha, be taken into consideration was moved by Shri Ashwini Vaishnaw.

ENACTING FORMULA

 That at page 1, line 1, <u>for</u> the words, "Seventy-fifth", the words "Seventy-sixth" be <u>substituted.</u>

<u>CLAUSE 1</u>

2. That at page 1, line 3, <u>for</u> the figure, "2024", the figure, "2025" be <u>substituted.</u>

CLAUSE 3

- 3. That at page 2, line 30, <u>for</u> the figure, "2024", the figure, "2025" be <u>substituted.</u>
- That at page 2, line 35, <u>for</u> the figure, "2024", the figure, "2025" be <u>substituted.</u>

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Ashwini Vaishnaw.

The motion was adopted and the amendments were agreed to.

^s The Bill was passed by Lok Sabha on the 11th December, 2024, and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 10th March, 2025 and returned it to Lok Sabha on the same day.

2.07 P.M.

14. Government Bill – passed

The Immigration and Foreigners Bill, 2025.

Time Allocated: 2 Hrs. Time Taken: 4 Hrs. 15 Mts.

The motion for consideration of the Bill was moved by Shri Amit Shah.

The following members took part in the debate:-

- 1. Shri Manish Tewari
- 2. Smt. Aparajita Sarangi
- 3. Shri Rajeev Rai
- 4. Prof. Sougata Ray
- 5. Smt. Kanimozhi Karunanidhi
- 6. Shri Putta Mahesh Kumar
- 7. Smt. Lovely Anand
- 8. Shri Anil Yeshwant Desai
- 9. Shri Shrirang Appa Chandu Barne
- 10. Shri Sukhdeo Bhagat
- 11. Shri Abhijit Gangopadhyay
- 12. Shri Sudhakar Singh
- 13. Shri Maddila Gurumoorthy
- 14. Shri Navaskani K
- 15. Shri K Radhakrishnan
- 16. Shri Kamakhya Prasad Tasa
- 17. Shri Manoj Kumar
- 18. Shri Malvinder Singh Kang
- 19. Shri Raja Ram Singh
- 20. Shri Tangella Uday Srinivas
- 21. Shri Madhavaneni Raghunandan Rao
- 22. Dr. Kirsan Namdeo
- 23. Adv K. Francis George
- 24. Shri N K Premachandran
- 25. Shri Patel Umeshbhai Babubhai
- 26. Dr. Rabindra Narayan Behera

- 27. Shri Ramashankar Rajbhar
- 28. Shri Rajesh Ranjan
- 29. Shri Darshan Singh Choudhary

Shri Amit Shah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 to 9 were adopted.

Clauses 10 to 13 were adopted.

Clause 14 was adopted.

Clause 15 was adopted.

Clauses 16 to 18 were adopted.

Clauses 19 to 25 were adopted.

Clause 26 was adopted.

Clauses 27 to 36 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Amit Shah.

The motion was adopted and the Bill was passed.

6.22 P.M.

(Lok Sabha adjourned till 11.00 A.M., Friday, the 28th March, 2025)

UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, March 28, 2025 / Chaitra 7, 1947 (Saka)

No. 64

11.00 A.M.

1. Starred Questions

Starred Question Nos. 401 - 407 were orally answered. Replies to Starred Question Nos. 408 – 420 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4601 – 4830 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following Statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Sixteenth, Seventeenth and Eighteenth Lok Sabhas:-

SIXTEENTH LOK SABHA

1.	Statement No. 20	Thirteenth Session, 2017-2018
		SEVENTEENTH LOK SABHA
2.	Statement No. 9	Tenth Session, 2022

- 3. Statement No. 7 Twelfth Session, 2023
- 4. Statement No. 7 Fourteenth Session, 2023

EIGHTEENTH LOK SABHA

- 6. Statement No. 4 Second Session, 20247. Statement No. 3 Third Session, 2024
- 8. Statement No. 1 Fourth Session, 2025

The Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare (Shri Prataprao Jadhav) laid on the Table:-

- A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2023-2024.
 - (ii) Annual Report of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2023-2024 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Goa Antibiotics and Pharmaceuticals Limited, Goa, for the year 2023-2024.
 - (ii) Annual Report of the Goa Antibiotics and Pharmaceuticals Limited, Goa, for the year 2023-2024 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2023-2024.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2023-2024.

- Statement regarding Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2023-2024.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Food Safety and Standards Authority of India, New Delhi, for the year 2023-2024.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Safety and Standards Authority of India, New Delhi, for the year 2023-2024.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Cigarettes and other Tobacco Products (Packaging and Labelling) Amendment Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.742(E) in Gazette of India dated 3rd December, 2024 under sub-section (3) of Section 31 of the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003.
- (12) A copy of the Food Safety and Standards (Second Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.1516(E) in Gazette of India dated 15th December, 2017 under Section 93 of the Food Safety and Standards Act, 2006.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2023-2024.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Medical Sciences, Imphal West, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Medical Sciences, Imphal West, for the year 2023-2024.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education & Research, Chandigarh, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education & Research, Chandigarh, for the year 2023-2024.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Ports, Shipping and Waterways (Shri Shantanu Thakur) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Gautam Budh Nagar, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Gautam Budh Nagar, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958:-
 - (i) S.O.616(E) published in Gazette of India dated 4th February, 2025 exempting Indian fishing boats of less than 24 meters in length from the requirements of the Merchant Shipping (Indian Fishing Boats Inspection) Rules, 1988, subject to the conditions that fishing boats carry the equipment prescribed in the rules and regulations, mentioned therein.
 - S.O.826(E) published in Gazette of India dated 17th February, 2025 regarding guidelines for specialized fishing vessels for fishing operations in the southern ocean.
 - (iii) G.S.R.155(E) published in Gazette of India dated 28th February,
 2025 making certain amendments in the Notification No. G.S.R.
 543(E) dated 02.09.2020.

The Minister of State in the Ministry of Defence (Shri Sanjay Seth) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Textiles (Shri Pabitra Margherita) laid on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the South Asian University, New Delhi, for the year ended 31st December, 2023 together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the South Asian University, New Delhi, for the year ended 31st December, 2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Shrimati Nirmala Sitharaman) laid on the Table a copy of the Notification No. 20/2025-Customs (Hindi and English versions) published in Gazette of India dated 27nd March, 2025, together with an explanatory memorandum, making certain amendments in the Notification Nos 11/2018-Customs dated 02.02.2018 and 11/2021-Customs dated 01.02.2021 to impose a total import duty of 10% on import of Bengal gram (desi chana) (HS 713 20 20) from 1st April, 2025 under Section 159 of the Customs Act, 1962.

4. Addition of a new Direction 1A to the Directions by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

Secretary General laid on the Table a copy of new Direction 1A (Hindi and English versions) issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

5. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Appropriation (No.3) Bill, 2025, passed by the Lok Sabha on the 21st March, 2025.
- (ii) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Finance Bill, 2025, passed by the Lok Sabha on the 25th March, 2025

6. Reports of Standing Committee on Labour, Textiles and Skill Development

Shri Basavaraj Bommai presented the following Reports (Hindi and English versions) of the Standing Committee on Labour, Textiles and Skill Development:-

- Fourth Report on 'Demands for Grants (2025-26)' of the Ministry of Labour & Employment.
- (2) Fifth Report on 'Demands for Grants (2025-26)' of the Ministry of Textiles.
- (3) Sixth Report on 'Demands for Grants (2025-26)' of the Ministry of Skill Development & Entrepreneurship.

7. Statements of the Standing Committee on Labour, Textiles and Skill Development

Shri Basavaraj Bommai laid on the Table, Four Statements (Hindi and English versions) showing further Action Taken by the Government on the Observations/Recommendations of the Standing Committee on Labour, Textiles and Skill Development contained in the following Reports:-

- Forty-sixth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Forty-first Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' of the Ministry of Labour & Employment.
- (2) Forty-eighth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Forty-third Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' of the Ministry of Skill Development & Entrepreneurship.
- (3) Fifty-seventh Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Fiftieth Report (Seventeenth Lok Sabha) on 'Welfare Schemes and Social Security Measures for Textiles Workers in Organised and Unorganised Sectors' pertaining to the Ministry of Textiles.
- (4) Fifty-eighth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Forty-ninth Report (Seventeenth Lok Sabha) on 'Functioning of Directorate General of Training' pertaining to the Ministry of Skill Development & Entrepreneurship.

8. Statements of Standing Committee on Water Resources

Shri Narayandas Ahirwar laid on the Table, the following Final Action Taken Statements (Hindi and English versions) of the Standing Committee on Water Resources (2024-25):-

- (1) Final Action Taken Statement on Eighteenth Report on Action Taken on Observations / Recommendations contained in Fifteenth Report (17th Lok Sabha) on 'Demands for Grants (2022-23)' of the Ministry of Jal Shakti – Department of Water Resources, River Development and Ganga Rejuvenation.
- (2) Final Action Taken Statement on Twenty-sixth Report on Action Taken on Observations / Recommendations contained in Twenty-third Report (17th Lok Sabha) on 'Glacier Management in the Country – Monitoring of Glaciers/Lakes including Glacial Lake Outbursts leading to Flash Floods in the Himalayan Region'.

9. Report of Standing Committee on Education, Women, Children, Youth and Sports

Prof. Varsha Eknath Gaikwad laid on the Table, the 365th Report (Hindi and English versions) on Demands for Grants (2025-26) of the Standing Committee on Education, Women, Children, Youth and Sports pertaining to the Ministry of Women and Child Development.

10. Report of Standing Committee on Industry

Shri Chandan Chauhan laid on the Table, the 328th Report (Hindi and English versions) on 'Review of Performance of Prime Minister's Employment Generation Programme (PMEGP)' of the Standing Committee on Industry pertaining to the Ministry of Micro, Small and Medium Enterprises (MSME).

11. Statement by Minister

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Tokhan Sahu) on behalf of the Minister of Housing and Urban Affairs; and Minister of Power (Shri Manohar Lal) made a statement regarding withdrawal made from Contingency Fund of India to meet out expenditure in emergent case of new scheme namely Deendayal Jan Aajeevika Yojana (Shehari)-Pilot.

12.08 P.M.

12. Government Bill – Introduced

The Indian Ports Bill, 2025.

Shri Manish Tewari and Prof. Sougata Ray opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Ports, Shipping and Waterways (Shri Sarbananda Sonowal) replied to the clarifications sought by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

(Lok Sabha adjourned at *1.02 P.M. and re-assembled at 2.03 P.M.)

2.03 P.M.

13. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Smt. Mahima Kumari Mewar regarding need to remove the dilapidated railway quarters obstructing traffic in Degana on Nagaur-Merta road in Rajsamand Parliamentary Constituency, Rajasthan.

^{*} From 12.15 P.M. to 1.02 P.M., Members raised matters of public importance.

- 2. Dr. Manna Lal Rawat regarding need to permit operation of flight services during night time from Maharana Pratap Airport, Udaipur, Rajasthan.
- 3. Shri Santosh Pandey regarding need to construct permanent building for Head Post Office at Kawardha in Rajnandgaon Parliamentary Constituency, Chhattisgarh.
- 4. Smt. Bharti Pardhi regarding need to start direct flight services between Birsi Airport, Gondia, Maharashtra and Delhi.
- 5. Shri Mitesh Patel regarding need to rename 'Utarsanda Railway Station' in Kheda district, Gujarat as 'Sardar Vallabhbhai Patel Railway Station'.
- 6. Dr. Anand Kumar Gond regarding need to introduce direct flight services from Shravasti Airport, Uttar Pradesh to Delhi and Mumbai.
- 7. Smt. Smita Uday Wagh regarding need to appoint Principals and Teachers on permanent basis in Navodaya Vidyalayas.
- 8. Shri Rodmal Nagar regarding need to set up a Mega Food Park in Rajgarh Parliamentary Constituency, Madhya Pradesh.
- 9. Shri Jugal Kishore regarding need to construct road to facilitate 'Parikrama' of Trikuta Parvat, the abode of Mata Vaishno Devi Temple in Katra in Jammu & Kashmir.
- 10. Shri Vijay Baghel regarding need to revive and develop Bhilai Airport, Madhya Pradeh.
- 11. Shri Naveen Jindal regarding need to include agricultural activities under Mahatma Gandhi National Rural Employment Guarantee Scheme.
- 12. Adv. Dean Kuriakose regarding need to establish a Human-Wildlife Conflict Mitigation and Resource Utilization Framework.

- 13. Shri K. C. Venugopal regarding need to include the work pertaining to preservation and maintenance of water resources under operational framework of MGNREGA.
- 14. Shri Anto Antony regarding need to expedite implementation of Sabarimala Greenfield Airport Project in Kottayam district, Kerala.
- 15. Shri Brijendra Singh Ola regarding need to construct a new railway line between Jhunjhunu and Ratangarh in Rajasthan.
- 16. Shri Amrinder Singh Raja Warring regarding problems being faced by rice millers in Punjab due to delay in Paddy procurement in the State.
- 17. Dr. Amar Singh regarding need to ensure enhanced compensation for acquisition of land of farmers in Punjab by National Highway Authority of India.
- 18. Shri Zia Ur Rehman regarding need to provide Aadhaar card and Passport facilities in Sambhal district of Uttar Pradesh.
- 19. Shri Krishna Prasad Tenneti regarding need to regulate and promote AYUSH as mainstream healthcare system.
- 20. Shri Omprakash Bhupalsinh alias Pavan Rajenimbalkar regarding need to extend time-limit for procurement of Soyabean from farmers by NAFED in Maharashtra.
- 21. Shri N. K. Premachandran regarding need to address the problems being faced by Anganwadi workers in the country.
- 22. Shri Hanuman Beniwal regarding physical verification of EC Compliance Reports submitted by Cement Companies in Rajasthan.

2.04 P.M.

14. Government Bill – passed

The Carriage of Goods by Sea Bill, 2024

Time Allocated: 2 Hrs. Time Taken: 1 Hrs. 38 Mts.

The motion for consideration of the Bill was moved by Shri Sarbananda Sonowal.

The following members took part in the debate:-

- 1. Shri Vijayakumar Alias Vijay Vasanth
- 2. Shri Krishna Prasad Tenneti
- 3. Shri Aditya Yadav
- 4. Dr. Nishikant Dubey
- 5. Smt. Pratima Mondal
- 6. Smt. Supriya Sule
- 7. Shri Dileshwar Kamait
- 8. Shri Arvind Ganpat Sawant
- 9. Shri Ravindra Dattaram Waikar
- 10. Shri Maddila Gurumoorthy
- 11. Shri Sudama Prasad
- 12. Shri N K Premachandran
- 13. Shri Vishaldada Prakashbapu Patil
- 14. Shri Sagar Eshwar Khandre
- 15. Shri Sudhakar Singh
- 16. Dr. Mallu Ravi

Shri Sarbananda Sonowal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 and 4 were adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clauses 7 to 12 were adopted.

The Schedule was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Preamble and the Long Title were also adopted.

The motion that the Bill be passed, as amended, was moved by Shri Sarbananda Sonowal.

The motion was adopted and the Bill, as amended was passed.

3.42 P.M.

15. Private Members' Resolution – Under consideration

Further Discussion on the following resolution moved by Shri Shafi Paramabil on the 26th July, 2024 continued:-

"Having regard to the fact that:-

(a) before the de-regulation of airfare in the year 1994, the air tariffs were fully regulated by the Government of India to keep airfares under check;

(b) with the repeal of the Air Corporations Act in March 1994, airlines are free to fix reasonable tariffs under the provisions of sub-rule (1) of Rule 135 of Aircraft Rules, 1937;

(c) although Rule 135(4) of the Aircraft Rules, 1937 empowers the Directorate General of Civil Aviation (DGCA) to issue directions to an airline in case it has established excessive tariff under rule 135(1) or has indulged in

oligopolistic practice; the said provision is rendered ineffectual on account of the arbitrary and unbridled powers given under Rule 135(1) of the Rules to the airlines to establish tariff;

(d) ever since the adoption of the policy of deregulation, there has been a considerable increase in airfare depending on market dynamics and competitiveness;

(e) recent years have witnessed an exorbitant rise in both domestic and international airfare, especially during the holiday seasons affecting a large number of passengers including the expatriates living in the Gulf Countries;

(f) most of the migrant workers in the Gulf region are unskilled and semiskilled workers with limited income, the unscrupulous increase in airfare during the vacation seasons always drags them into a huge debt trap;

(g) in the case of the expatriates, most of the migrant workers get leave only during the vacation season and hence the emotional value of uniting with family is most important for them most of the time, they are forced to pay their oneyear savings only for the round trip airfare charges and many expatriates complain about the huge loan they had to take in order to get tickets;

(h) as the airlines operate at full capacity during the peak season and earn huge profit margins, the current policy of 'unregulated overpricing' is unethical, unfair and an injustice to the poor migrant workers living abroad;

(i) although the Directorate General of Civil Aviation (DGCA) has created 'Tariff Monitoring Units', it only ensures that the fares charged by the airlines are within the prescribed tariffs of the airlines displayed on their websites;

(j) airline companies need to be deregulated in order to ensure competitiveness, growth and efficiency in the aviation sector, the Government cannot ignore the sentiments of the key stakeholders of the industry- the passengers; and

(k) realizing the seriousness of the situation, the Parliamentary Committee on Travel, Tourism and Culture has already stated that the self-regulating mechanisms of the current airline monitoring regime are inadequate to address the financial burden of the passengers on the one hand and the tariff structure of the airline companies on the other,

this House urges upon the Government to-

(i) initiate appropriate measures to regulate the airfare in such a way that there is a reasonable upper limit on the maximum fare that an airline can fix in a specific route;

(ii) convene a joint meeting with airline operators, representatives of the people and all other relevant stakeholders to discuss the issue of excessive airfare during the vacation seasons urgently; and

(iii) establish a quasi-judicial body to regulate and monitor the air tariff ethically and equitably.".

The following Members took part in the debate:-

- 1. Shri Rajiv Pratap Rudy
- 2. Adv Dean Kuriakose
- 3. Shri Anand Bhadauria
- 4. Ms Mahua Moitra
- 5. Shri Rajesh Ranjan
- 6. Shri Hibi Eden
- 7. Shri Lavu Sri Krishna Devarayalu
- 8. Shri Abdul Rashid Sheikh
- 9. Ms. Praniti Sushilkumar Shinde
- 10. Shri Virendra Singh
- 11. Adv. Chandra Shekhar
- 12. Shri K C Venugopal
- 13. Shri Raja Ram Singh
- 14. Shri Praveen Patel

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 1st April, 2025)

UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, April 1, 2025 / Chaitra 11, 1947 (Saka)

No. 65

11.00 A.M.

1. Starred Questions

Starred Question Nos. 421 - 426 were orally answered. Replies to Starred Question Nos. 427 – 440 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4831 – 5060 were laid on the Table.

(Due to interruptions, Lok Sabha adjourned at 12.05 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

 A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-

- Statement regarding Review by the Government of the working of the India International Convention and Exhibition Centre Limited, New Delhi, for the year 2023-2024.
- (ii) Annual Report of the India International Convention and Exhibition Centre Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- Report of the Comptroller and Auditor General of India-Union Government (Report No. 1 of 2025) - Finance and Communication (Compliance Audit) for the year ended 31st March, 2023.
- (2) Report of the Comptroller and Auditor General of India- Union Government (Report No. 2 of 2025) on Working of Mancheswar Carriage Repair Workshop in East Coast Railway and Construction of 5th and 6th line between Chhatrapati Shivaji Maharaj Terminus (CSMT)-Kurla Station- (Compliance Audit-Railways) for the year ended March, 2023.
- (3) Union Government-Appropriation Accounts (Postal Services) for the year 2023-2024.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table a copy of the Indo-Tibetan Border Police Force, General Duty Cadre (Group 'C' Posts) Recruitment (Amendment) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.171(E) in Gazette of India dated 11th March, 2025 under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.

The Minister of State in the Ministry of Minority Affairs; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri George Kurian) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Fisheries Development Board, Hyderabad, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Fisheries Development Board, Hyderabad, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Textiles (Shri Pabitra Margherita) laid on the Table:-

(1) A copy of the Notification No. S.O.712(E) (Hindi and English versions) published in Gazette of India dated 11th February, 2025, regarding reconstitution of the National Jute Board with effect from 29th September, 2024, for a period of two years, Chairman and Members mentioned therein, issued under sub-section (1) of Section 3 of the National Jute Board Act, 2008.

3

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, New Delhi, for the year 2023-2024.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council of India (TEXPROCIL), Mumbai, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council of India (TEXPROCIL), Mumbai, for the year 2023-2024.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Industry Export Promotion Council (WOOLTEXPRO), Mumbai, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Industry Export Promotion Council (WOOLTEXPRO), Mumbai, for the year 2023-2024.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts (EPCH), New Delhi, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts (EPCH), New Delhi, for the year 2023-2024.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

4. [@]Message from Rajya Sabha

Secretary General reported that Rajya Sabha at its sitting held on 1st April, 2025, Rajya Sabha passed the Protection of Interests in Aircraft Objects Bill, 2025.

5. [@]Bill as passed by Rajya Sabha – Laid on the Table

The Protection of Interests in Aircraft Objects Bill, 2025.

6. Reports of Committee on Welfare of Other Backward Classes

Shri Ganesh Singh presented the following Reports (Hindi and English versions) of the Committee on Welfare of Other Backward Classes:-

- (1) Fifth Report of the Committee (2024-25) on action taken by the Government on the Observations/Recommendations contained in their Thirty-second Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of Other Backward Classes in employment and for their welfare in Central Industrial Security Force (CISF)' pertaining to the Ministry of Home Affairs.
- (2) Sixth Report of the Committee (2024-25) on the subject 'Implementation of various measures/schemes for Welfare of OBCs' under the Ministry of Social Justice & Empowerment (Department of Social Justice and Empowerment).

[@] At 5.40 P.M.

(3) Seventh Report of the Committee (2024-25) on the subject 'Formulation and implementation of Reservation Policy for OBCs in the posts and services under Government of India & Union Territories and Measures undertaken to secure representation of OBCs in employment and for their welfare in various Departments/Organisations/ Institutions under Department of Personnel and Training (DoPT)' pertaining to the Ministry of Personnel, Public Grievances and Pensions.

7. Report of Standing Committee on External Affairs

Dr Shashi Tharoor presented the Sixth Report (Hindi and English versions) of the Standing Committee on External Affairs (Eighteenth Lok Sabha) on the subject 'Indian Diaspora Overseas including NRIs, PIOs, OCIs and Migrant Workers: All Aspects of their Conditions and Welfare, including the status of the Emigration Bill'.

8. [#]Report of Business Advisory Committee

Shri Arjun Ram Meghwal presented the Ninth Report of the Business Advisory Committee.

9. Statements by Ministers

(i) The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Ram Nath Thakur) on behalf of the Minister of Agriculture and Farmers Welfare; and Minister of Rural Development (Shri Shivraj Singh Chouhan) made a statement regarding the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for

[#] At 4.06 P.M.

Grants (2024-2025) (Demand No. 2) pertaining to the Department of Agricultural Research and Education, Ministry of Agriculture and Farmers Welfare.

- (ii) The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Ram Nath Thakur) made a statement regarding 'withdrawal of funds from the Contingency Fund of India under PM-KISAN Scheme'.
- (iii) The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Heavy Industries; and Minister of State in the Ministry of Steel (Shri Bhupathi Raju Srinivasa Varma) made a statement regarding the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Coal, Mines and Steel on Demands for Grants (2024-2025) pertaining to the Ministry of Steel.

2.04 P.M.

10. *Calling Attention

Shri K. C. Venugopal called the attention of the Minister of Fisheries, Animal Husbandry and Dairying regarding hardships faced by fishermen community.

The Minister of Panchayati Raj; and Minister of Fisheries, Animal Husbandry and Dairying made a statement in regard thereto.

The Minister of Panchayati Raj; and Minister of Fisheries, Animal Husbandry and Dairying also replied to the clarifications sought by the members.

^{*} From 2.04 P.M. to 2.55 P.M.

2.56 P.M.

11. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1. Shri Dilip Saikia regarding increasing demographic change in the country.
- 2. Dr. Nishikant Dubey regarding land for proposed establishment of military station in Deoghar, Jharkhand.
- 3. Smt. Bharti Pardhi regarding need to facilitate availability of Solar energy based Agricultural equipments to farmers in Balaghat and Seoni in Madhya Pradesh.
- 4. Shri Ganesh Singh regarding need for upgradation of power-grids to facilitate implementation of PM-KUSUM and PM Surya Ghar-Muft Bijli Yojana.
- 5. Shri Khagen Murmu regarding railway related issues of Maldaha Uttar Parliamentary Constituency, West Bengal.
- 6. Shri Yogender Chandolia regarding need to establish a Convention Centre in North-West Delhi Parliamentary Constituency.
- 7. Smt. Himadri Singh regarding need to establish a Sports Complex in Vicharpur in Shahdol Parliamentary Constituency, Madhya Pradesh.
- 8. Shri Ashok Kumar Rawat regarding need to establish Indoor Stadium in Sandila/Bilhaur in Misrikh Parliamentary Constituency, Uttar Pradesh.
- 9. Smt. Mahima Kumari Mewar regarding need to provide stoppage to trains at Ren Railway Station in Rajsamand Parliamentary Constituency, Rajasthan.

- 10. Shri Vijay Baghel regarding sanction of new railway projects in Chhattisgarh.
- 11. Shri Ananta Nayak regarding need to develop Sitabinj in Keonjhar district, Odisha as a tourist place.
- 12. Shri Ramesh Awasthi regarding need to improve flight connectivity to Kanpur.
- 13. Dr. Daggubati Purandeswari regarding need for introduction of graded front of pack nutrition label and 'health tax' on sugary beverages and ultra-processed junk foods.
- 14. Ms. S Jothimani regarding need for a 100-bedded ESI Hospital in Karur district, Tamil Nadu.
- 15. Adv. Adoor Prakash regarding need to release the Pink Book (2025-2026) of Indian Railways.
- 16. Shri Murari Lal Meena regarding need to construct a Washing Pit Line at Bandikui Junction in Rajasthan.
- 17. Shri Hibi Eden regarding need to construct underpasses/overbridges on the stretch of National Highway No. 66 from Edappally to Moothakunnam in Kerala.
- 18. Dr. Shivaji Bandappa Kalge regarding establishment of a multispecialty ESIS Hospital in Latur, Maharashtra.
- 19. Smt. Krishna Devi Shivshankar Patel regarding need to address the issues of farmers in Banda Parliamentary Constituency, Uttar Pradesh.
- 20. Shri Devesh Shakya regarding need to set up a market place (Mandi) for sale-purchase of Green Peas in Etah Parliamentary Constituency, Uttar Pradesh.
- 21. Smt. June Maliah regarding need for clarity on Over The Top (OTT) regulation Framework.

- 22. Shri Kalipada Saren Kherwal regarding need to declare Ramgarh, Lalgarh & Chilkigarh Rajbaris in Jhargram Parliamentary Constituency, West Bengal as heritage sites.
- 23. Shri K.E. Prakash regarding need for tax exemption on packaged rice and rice bran in Tamil Nadu.
- 24. Dr. Byreddy Shabari regarding need to provide Health/Life Insurance coverage to Sanitation workers of the country.
- 25. Shri Giridhari Yadav regarding need to construct school building for Kendriya Vidyalaya in Banka, Bihar.
- 26. Shri Rajabhau Parag Prakash Waje regarding need to provide free treatment and medicines to the children suffering from Type-1 diabetes in the country.
- 27. Shri E.T. Mohammed Basheer regarding recent revision of text books.
- 28. Shri Chandan Chauhan regarding need to give environment clearance for construction of Mawana-Makdumpur road in Bijnor Parliamentary Constituency, Uttar Pradesh.
- 29. Shri Umeshbhai Babubhai Patel regarding need to protect the interests of people facing demolition of their houses in Dadra and Nagar Haveli and Daman and Diu.

2.56 P.M.

12. Government Bill – under consideration

The Coastal Shipping Bill, 2024.

Time Allocated: 2 Hrs. Time Taken: 3 Hrs. 05 Mts.

The motion for consideration of the Bill was moved by Shri Sarbananda Sonowal.

The following members took part in the debate:-

- 1. Shri Manickam Tagore B
- 2. Shri Arun Govil
- 3. Shri Naresh Chandra Uttam Patel
- 4. Prof. Sougata Ray
- 5. Thiru D M Kathir Anand
- 6. Shri Lavu Sri Krishna Devarayalu
- 7. Dr. Alok Kumar Suman
- 8. Shri Anil Yeshwant Desai
- 9. Smt. Supriya Sule
- 10. Shri Ravindra Dattaram Waikar
- 11. Km. Sudha R
- 12. Shri Mukeshkumar Chandrakaant Dalal
- 13. Shri Maddila Gurumoorthy
- 14. Shri Sudhakar Singh
- 15. Shri Tangella Uday Srinivas
- 16. Shri Raja Ram Singh
- 17. Shri Navaskani K
- 18. Shri Anand Bhadauria

- 19. Dr. Rani Srikumar
- 20. Shri N K Premachandran
- 21. Dr. D Ravi Kumar
- 22. Shri Darshan Singh Choudhary
- 23. Shri Captain Viriato Fernandes
- 24. Adv K. Francis George

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 2nd April, 2025)

UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, April 2, 2025 / Chaitra 12, 1947 (Saka)

No. 66

11.00 A.M.

1. Starred Questions

Starred Question Nos. 441 - 447 were orally answered. Replies to Starred Question Nos. 448 – 460 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5061 – 5290 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Grih

Kalyan Kendra, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs (Dr. L. Murugan) laid on the Table a copy of the Cable Television Networks (Amendment) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.65(E) in Gazette of India dated 17th January, 2025 under sub-section (3) of Section 22 of the Cable Television Networks (Regulation) Act, 1995.

The Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

4. Message from Rajya Sabha

Secretary General reported that Rajya Sabha, at its sitting held on 1st April, 2025, agreed without any amendment to the 'Tribhuvan Sahkari University Bill, 2025, as passed by Lok Sabha.

5. Report of Committee on Petitions

Shri Chandra Prakash Joshi presented the First Report (Hindi and English versions) of the Committee on Petitions on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Seventeenth Lok Sabha) in their Sixty-second Report on the representation of Prof. Sandeep Chatterjee requesting for fair inquiry into the matter of his suspension from the services of Film and Television Institute of India (FTII) and expediting its resolution.

6. Report of Standing Committee on Education, Women, Children, Youth and Sports

Adv Dean Kuriakose laid on the Table, the 366th Report (Hindi and English versions) on Demands for Grants (2025-26) pertaining to the Ministry of Youth Affairs and Sports of the Standing Committee on Education, Women, Children, Youth and Sports.

7. Statement by Minister

The Minister of State in the Ministry of Rural Development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) made a statement regarding 'withdrawal of funds from the Contingency Fund of India for servicing Interest on Sovereign Guarantee Bonds (SGBs) raised by Mahanagar Telephone Nigam Limited (MTNL)'.

8. Motion

Shri Kiren Rijiju moved the following motion:-

"That this House do agree with the Ninth Report of the Business Advisory Committee presented to the House on 1^{st} April, 2025."

The motion was put to vote and adopted.

12.04 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1. Smt. Shobhanaben Baraiya regarding four-laning of NH 848 and construction of a bridge over Vatrak river near Vatrak Village in Gujarat.
- 2. Shri Suresh Kumar Kashyap regarding need to check smuggling of Chinese Garlic.
- 3. Shri Raju Bista regarding need to expedite construction of alternative highway to Darjeeling and Siliguri Ring Road Projects in West Bengal.
- 4. Shri Anurag Sharma regarding inclusion of 'Bundeli' language in the Eighth Schedule to the Constitution.
- 5. Dr. Sanjay Jaiswal regarding need to establish an Intra Circle Hub (ICH) Centre at Narkatiaganj in West Champaran district, Bihar.
- 6. Smt. Manju Sharma regarding need to constitute Airport Advisory Committee for Jaipur Airport.
- 7. Smt. Anita Subhadarshini regarding need to expedite environmental clearance and land acquisition process for speedy implementation of Pipalapanka Dam Project in Aska Parliamentary Constituency, Odisha.
- 8. Dr. K Sudhakar regarding delay in distribution of assistive devices to Divyangjans and Senior Citizens in Chikkaballapur Parliamentay Constituency under ADIP and RVY Schemes.
- 9. Shri Gajendra Singh Patel regarding need to increase sections from class I to VIII and introduce teaching of all subjects in class XI and XII in Kendriya Vidyalaya, Kasrawad in Khargone Parliamentary Constituency, Madhya Pradesh.
- 10. Shri Ravi Kishan regarding need to set up fast track courts for disposal of cyber-crimes.
- 11. Shri Dulu Mahato regarding alleged misappropriation of coal in Dhanbad district, Jharkhand.

- 12. Shri Darshan Singh Choudhary regarding need to increase the width of roads constructed under Pradhan Mantri Gram Sadak Yojana.
- 13. Shri Mitesh Bakabhai Patel regarding need to establish Grain ATM-Annapurti in Anand Parliamentary Constituency, Gujarat.
- 14. Smt. Pratibha Suresh Dhanorkar regarding need to increase the quantity of foodgrains distributed thourgh PDS.
- 15. Shri Ummeda Ram Beniwal regarding allocation and appropriation of Lignite Mines in Barmer, Rajasthan.
- 16. Shri Kodikunnil Suresh regarding need to declare Kuttanad and Upper Kuttanad in Kerala as a Special Agricultural Zone (SAZ).
- 17. Adv. Dean Kuriokose regarding need to address the problems faced by the Department of Posts.
- 18. Md. Rakibul Hussain regarding need for CBI investigation into death of workers due to alleged illegal rat-hole mining in Dima Hasao, Assam.
- 19. Shri Ramasahayam Raghuram Reddy regarding need to establish a National Design Centre (NDC) in Telangana.
- 20. Ms. Iqra Choudhary regarding various issues relating to Railway Services in Kairana Parliamentary Constituency, Uttar Pradesh.
- 21. Shri Ramashankar Rajbhar regarding need for legislation to uproot superstition from the country.
- 22. Prof. Sougata Ray regarding need for comprehensive measures to address the increasing incidents of suicide committed by students in higher educational institutes.
- 23. Thiru Thanga Tamilselvan regarding need to review the decision regarding exclusion of farmers from the PM-KISAN Scheme owing to acquisition of land ownership after 1st February, 2019.
- 24. Shri G. Lakshminarayana regarding need to establish a Textile Park in Anantpur Parliamentary Constituency, Telangana.
- 25. Shri Naresh Ganpat Mhaske regarding need to increase the amount of pension under National Social Assistance Programme.

- 26. Shri Rajesh Verma regarding need to establish a modern multi-purpose stadium under Khelo India Scheme in Khagaria district, Bihar.
- 27. Dr. D. Ravi Kumar regarding need for legislation to control crimes/killings in the name of honour in the country.
- 28. Shri Maddila Gurumoorthy regarding problems being faced by the chilli growers in Guntur, Andhra Pradesh.
- 29. Shri N. K. Premachandran regarding need to sanction for development of Kollam-Edamon and Edamon-Punalur bypass projects on old NH-744 in Kerala.
- 30. Shri Chandra Prakash Choudhary regarding alleged coal-pilferage in Jharkhand.

12.04 P.M.

10. Amendments made by Rajya Sabha to Government Bills – Agreed to [@] The Banking Laws (Amendment) Bill, 2024.

The motion that the following amendments made by Rajya Sabha in the Bill, as passed by Lok Sabha, be taken into consideration was moved by Shri Pankaj Chaudhary on behalf of Smt. Nirmala Sitharaman.

ENACTING FORMULA

 That at page 1, line 1, <u>for</u> the words, "Seventy-fifth", the words "Seventy-sixth" be <u>substituted.</u>

CLAUSE 1

2. That at page 1, line 5, <u>for</u> the figure, "2024", the figure, "2025" be <u>substituted.</u>

The motion for consideration was adopted.

^e The Bill was passed by Lok Sabha on the 3rd December, 2024, and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 26th March, 2025 and returned it to Lok Sabha on the same day.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Pankaj Chaudhary.

The motion was adopted and the amendments were agreed to.

12.06 P.M.

11. Government Bills – Passed

- (i) The Waqf (Amendment) Bill, 2025, as Reported by Joint Committee
- (ii) The Mussalman Wakf (Repeal) Bill, 2024.

Time Allocated: 8 Hrs. Time Taken: 13 Hrs. 53 Mts.

The motion for consideration of the Bills was moved by Shri Kiren Rijiju.

Prof. Sougata Ray moved an amendment on the motion for consideration.

The following members took part in the combined debate:-

- 1. Shri Gaurav Gogoi
- 2. Shri Ravi Shankar Prasad
- 3. Shri Akhilesh Yadav
- 4. Shri Kalyan Banerjee
- 5. Shri Raja A
- 6. Shri Krishna Prasad Tenneti
- 7. ^{*}Shri Rajiv Ranjan Singh
- 8. Shri Arvind Ganpat Sawant
- 9. Shri Nilesh Dnyandev Lanke
- 10. Dr. Shrikant Eknath Shinde
- 11. Shri Imran Masood
- 12. Shri Anurag Singh Thakur
- 13. Shri Arun Bharti

^{*} Minister of Panchayati Raj; and Minister of Fisheries, Animal Husbandry and Dairying

- 14. Shri Mohibbullah
- 15. Shri P V Midhun Reddy
- 16. Shri Sudhakar Singh
- 17. Shri K Radhakrishnan
- 18. Shri K C Venugopal
- 19. [#]Shri Amit Shah
- 20. Shri E T Mohammed Basheer
- 21. Dr. Rajkumar Sangwan
- 22. Dr. Mohammad Jawed
- 23. Ms Iqra Choudhary
- 24. Shri Gurmeet Singh Meet Hayer
- 25. Shri Vijay Kumar Hansdak
- 26. Smt. Kamaljeet Sehrawat
- 27. Shri Subbarayan K
- 28. Shri Tangella Uday Srinivas
- 29. Shri Mian Altaf Ahmad
- 30. Ms. S Jothimani
- 31. Shri Tejasvi Surya
- 32. Dr. Thirumaavalavan Tholkappiyan
- 33. Shri Raja Ram Singh
- 34. Shri M Mallesh Babu
- 35. Shri Afzal Ansari
- 36. Shri Amrinder Singh Raja Warring
- 37. Smt. Smita Uday Wagh
- 38. Smt. Harsimrat Kaur Badal
- 39. Shri Dileshwar Kamait

[#] Minister of Home Affairs; and Minister of Cooperation

- 40. Shri Hibi Eden
- 41. ^{\$}Shri George Kurian
- 42. Dr. Sambit Patra
- 43. Shri Rajesh Ranjan
- 44. Shri Shyamkumar Daulat Barve
- 45. Dr. Nishikant Dubey
- 46. Md Abu Taher Khan
- 47. Thiru Dayanidhi Maran
- 48. Shri N K Premachandran
- 49. Shri Zia Ur Rehman
- 50. Shri Rajkumar Roat
- 51. Shri Hanuman Beniwal
- 52. Shri Abdul Rashid Sheikh
- 53. Shri Mohmad Haneefa
- 54. Adv K. Francis George
- 55. Adv. Chandra Shekhar
- 56. Shri Abhijit Gangopadhyay
- 57. Shri Asaduddin Owaisi
- 58. Shri P P Chaudhary
- 59. Shri Durai Vaiko
- 60. Shri Chandra Prakash Choudhary
- 61. Shri Jagdambika Pal

Shri Kiren Rijiju replied to the combined debate.

The amendment, moved by Prof. Sougata Ray on the motion for consideration of the Bill, was put to vote and negatived.

^{\$} Minister of State in the Ministry of Minority Affairs; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying

(i) The Waqf (Amendment) Bill, 2025, as Reported by Joint Committee

The Speaker made an observation regarding definition of lobby.

On the motion for consideration of the Waqf (Amendment) Bill, 2025 as reported by the Joint Committee, the House divided: [#]Ayes 288, [#]Noes 232. The motion was adopted.

Clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 2A was adopted.

Clause 3 was adopted.

Clause 4 was adopted, as amended.

Shri Kiren Rijiju moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 110 to the Waqf (Amendment) Bill, 2025 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 4A was adopted.

New Clause 4A was added to the Bill.

Clause 5 was adopted.

Clause 6 was adopted.

[#] Subject to correction.

Clauses 7 and 8 were adopted.

On amendment No. 87 moved by Shri N.K. Premachandran to Clause 9, the House divided and result of Division was: [#]Ayes 231, [#]Noes 288. The amendment was accordingly negatived.

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Clauses 9 and 10 were adopted

Clause 11 was adopted.

Clause 12 was adopted.

Clauses 13 and 14 were adopted.

Clause 15 was adopted.

Shri Kiren Rijiju moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 111 to the Waqf (Amendment) Bill, 2025 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 15A was adopted.

New Clause 15A was added to the Bill.

Clause 15A was adopted, as amended.

Clauses 16 and 17 were adopted.

Clause 18 was adopted.

[#] Subject to correction.

Clauses 19 and 20 were adopted.

Clause 21 was adopted.

Clauses 22 and 23 were adopted.

Clause 24 was adopted.

Clause 24A was adopted.

Clauses 25 to 27 were adopted.

Clause 28 was adopted.

Clauses 29 to 34 were adopted.

Clause 35 was adopted.

Clauses 37 to 40 were adopted.

Clause 40A was adopted.

Clause 41 was adopted.

Clauses 42 to 44 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed, was moved by Shri Kiren Rijiju. On the motion the House divided: [#]Ayes 288, [#]Noes 232.

The motion was adopted and the Bill, as reported by Joint Committee, was passed, as amended.

[#] Subject to correction.

1.56 A.M.

(ii) The Mussalman Wakf (Repeal) Bill, 2024.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Kiren Rijiju.

The motion was adopted and the Bill, as amended, was passed.

1.59 A.M.

12. Statutory Resolution – Adopted

Shri Amit Shah moved the following resolution:-

"That this House approves the Proclamation issued by the President on the 13^{th} February, 2025 under article 356(1) of the Constitution in relation to the State of Manipur."

The following members spoke on the Resolution:-

- 1. Dr. Shashi Tharoor
- 2. Shri Lalji Verma
- 3. Ms Sayani Ghosh

- 4. Smt. Kanimozhi Karunanidhi
- 5. Shri Arvind Ganpat Sawant
- 6. Smt. Supriya Sule
- 7. Shri Abhay Kumar Sinha
- 8. Shri Kishori Lal

Shri Amit Shah replied to the Statutory Resolution.

The resolution was put to vote and adopted.

2.41 A.M.

(Lok Sabha adjourned till 11.00 A.M., today, Thursday, the 3rd April, 2025)

UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, April 3, 2025 / Chaitra 13, 1947 (Saka)

No. 67

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Arasan Murugesan, Member of the Sixth Lok Sabha;

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed soul.

11.02 A.M.

2. Starred Questions

Starred Question Nos. 461 - 466 were orally answered. Replies to Starred Question Nos. 467 – 480 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 5291 – 5520 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The Minister of State in the Ministry of Road Transport and Highways (Shri Ajay Tamta) laid on the Table:-

- A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
 - S.O.1083(E) published in Gazette of India dated 4th March, 2025, regarding user fee Notification for the project of four or more lane section of Kanpur-Kabrai Section from existing Km. 7.430 to Km. 130.100 (design chainage Km. 0.000 to Km. 123.863) on NH-86 in the State of Uttar Pradesh.
 - S.O.1084(E) published in Gazette of India dated 4th March, 2025, regarding user fee Notification for the project of two lane with paved shoulders of Seetharamapuram to Duttalur Section from Km.
 0.000 to 36.400 of NH-167BG in the State of Andhra Pradesh.
 - (iii) S.O.1132(E) published in Gazette of India dated 11th March, 2025, regarding user fee Notification for the project of two lane to four lane the stretch from Km. 143.00 to Km. 160.00 (Gondal-Ribda Section) and from Km. 0.00 to 143.00 and 160.00 to Km. 217.00 (Porbandar-Rajkot-Bamanbore Section) on NH-8B in the State of Gujarat on BOT (Toll) basis.
 - (iv) S.O.1133(E) published in Gazette of India dated 11th March, 2025, regarding user fee Notification for the project of four or more lane section of Mathura to Devinagar Bypass from design Km. 0.000 to design Km. 66.000 of NH-530B in the State of Uttar Pradesh.
 - (v) S.O.1179(E) published in Gazette of India dated 13th March, 2025,

regarding user fee Notification for the project of four or more lane of Jind-Gohana section from deign Km. 0.000 to Km. 40.601 of NH-352A in the State of Haryana.

- (vi) S.O.1180 (E) published in Gazette of India dated 13th March, 2025, regarding user fee Notification for the project of four or more lane section of Alandi Palkhi Marg section from design Km. 166.400 to Km. 220.900 of NH-965 in the State of Maharashtra.
- (vii) S.O.1181(E) published in Gazette of India dated 13th March, 2025, regarding user fee Notification for the project of two lane with paved shoulder of Jhalmala-Sherpur Section from design Km. 30.600 to Km. 67.880 (existing Km. 30.600 to Km. 67.800) of NH-930 in the State of Chhattisgarh on EPC mode.
- (viii) S.O.1242(E) published in Gazette of India dated 18th March, 2025, regarding user fee Notification for the project of four or more lane of Hyderabad – Vijayawada Section of NH-65 from Chainage Km. 40.000 to Km. 221.500 in the States of Telangana and Andhra Pradesh.
- (ix) S.O.1243(E) published in Gazette of India dated 18th March, 2025, regarding publication of amendment fee notification S.O. 5415 (E) dated 27th December, 2021 for the project of Rewari to Narnaul Section from design Km. 0.00 to Km. 44.50 (existing Km. 11.78 to Km. 56.90) of NH-11 and Rewari Bypass from design Km. 0.00 to Km. 14.40 (exiting Km. 0.00 to Km. 14.40) of NH-11 in the States of Haryana and Rajasthan.
- (x) S.O.1313(E) published in Gazette of India dated 19th March, 2025, regarding user fee Notification for the project of four lanes of Raebareli to Prayagraj from Design Km. 0.000 to Km. 87.156 (Existing Km. 82.650 to Km. 161.450 of NH-24B and link road from Km. 161.450 of NH24B to Km. 641.350 of NH2 (New NH-19) of NH-30 in the State of Uttar Pradesh.
- (xi) S.O.1314(E) published in Gazette of India dated 19th March, 2025, regarding user fee Notification for the project of two/four lane with paved

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shoulder of Raebareli-Jagdishpur section from design Km. 00.000 to Km. 50.120 (existing chainage Km. 0.00 to Km. 47.930), excluding the section from Km. 42.500 to Km. 47.720 of NH-330A in the State of Uttar Pradesh.

- (xii) S.O.5320(E) published in Gazette of India dated the 10th December, 2024 declaring new National Highway No. 146 in the State of Madhya Pradesh.
- (xiii) S.O.5419(E) published in Gazette of India dated 13th December, 2024, entrusting the stretches, mentioned therein, of new National Highway No. 753L to National Highways Authority of India in the State of Maharashtra.
- (xiv) S.O.5420(E) published in Gazette of India dated the 13th December, 2024 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xv) S.O.5421(E) published in Gazette of India dated 13th December, 2024, entrusting the stretches, mentioned therein, of new National Highway No. 347B to National Highways Authority of India in the State of Madhya Pradesh.
- (xvi) S.O.5422(E) published in Gazette of India dated the 13th December, 2024 entrusting the stretches, mentioned therein, of National Highways to the State Government of Madhya Pradesh.
- (xvii) S.O.5531(E) published in Gazette of India dated the 23rd December, 2024 declaring new National Highway No. 61 in the State of Maharashtra.
- (xviii) S.O.5577(E) published in Gazette of India dated the 27th December, 2024 making certain amendments in the Notification No. S.O.1670(E) dated 26th May, 2020.
- (xix) S.O.5578(E) published in Gazette of India dated the 27th December, 2024 entrusting the stretches, mentioned therein, of NE8, NH-751 and NH-751D to National Highways Authority of India in the State of Gujarat.
- (xx) S.O.5579(E) published in Gazette of India dated the 27th December, 2024
 making certain amendments in the Notification No. S.O.910(E) dated 21st

April, 2010.

- (xxi) S.O.5580(E) published in Gazette of India dated the 27th December, 2024 making certain amendments in the Notification No. S.O.3140(E) dated 8th July, 2022.
- (xxii) S.O.5581(E) published in Gazette of India dated the 27th December, 2024 entrusting the stretches, mentioned therein, of National Highway No.146 to National Highways Authority of India in the State of Madhya Pradesh.
- (xxiii) S.O.5582(E) published in Gazette of India dated the 27th December, 2024 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xxiv) S.O.1278(E) published in Gazette of India dated the 19th March, 2025 declaration of new National Highway No. 27 in the State of Bihar.
- (xxv) S.O.1279(E) published in Gazette of India dated the 19th March, 2025 declaration of new National Highway Nos. 347B and 753L in the State of Madhya Pradesh.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (xii) to (xvi) of (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under Section 11 of the National Highways Authority of India Act, 1988:-
 - S.O.1280(E) published in Gazette of India dated the 19th March, 2025 making certain amendments in the Notification No. S.O.978(E) dated 1st March, 2023.
 - S.O.1281(E) published in Gazette of India dated the 19th March, 2025 making certain amendments in the Notification No. S.O.386(E) dated 16th February, 2010.
 - S.O.1282(E) published in Gazette of India dated the 19th March, 2025 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

The Minister of State in the Ministry of Cooperation; and Minister of State in the Ministry of Civil Aviation (Shri Murlidhar Mohol) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Aviation University, Amethi, for the year 2023-2024, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Aviation University, Amethi, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi National Aviation University, Amethi, for the year 2022-2023, together with Audit Report thereon.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Rajiv Gandhi National Aviation University, Amethi, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

5. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on 2nd April, 2025, Rajya Sabha agreed to the amendments made by Lok Sabha in the Boilers Bill, 2024.
- (ii) That at its sitting held on 2nd April, 2025, Rajya Sabha agreed without any amendments to the Immigration and Foreigners Bill, 2025, as passed by the Lok Sabha.

6. Reports of Standing Committee on Rural Development and Panchayati Raj

Shri Saptagiri Sankar Ulaka presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development and Panchayati Raj:-

- (1) Eighth Report on 'Rural Employment through Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA)' pertaining to the Department of Rural Development (Ministry of Rural Development).
- (2) Ninth Report on 'Impact of National Social Assistance Programme (NSAP) on the Poor and Destitute in the Villages' pertaining to the Department of Rural Development (Ministry of Rural Development).

7. Report of Standing Committee on Coal, Mines And Steel

Shri Anurag Singh Thakur presented the Seventh Report (Hindi and English versions) of the Standing Committee on Coal, Mines and Steel on the subject 'Implementation and Utilization of District Mineral Foundation (DMF) Fund and Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) – A Review' relating to the Ministry of Mines.

8. Statement by Minister

Shri Manohar Lal made a statement regarding the status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Housing and Urban Affairs on PM Street Vendor's AtmaNirbhar Nidhi (PM SVANidhi) pertaining to the Ministry of Housing and Urban Affairs.

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4.51 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1. Shri Mukeshkumar Chandrakaant Dalal regarding need to develop wetland recognized cities in the line of Indore and Udaipur to promote sustainable development of cities in the country.
- 2. Shri Damodar Agrawal regarding need to construct Ajmer-Kota railway line.
- 3. Dr. Hemant Vishnu Savara regarding need to improve passenger facilities at Gholvad Railway Station, Palghar district, Maharashtra.
- 4. Shri Kota Srinivasa Poojary regarding need to expedite laying of CNG pipeline work and supply of CNG to petrol pumps in Udupi district in Karnataka.
- 5. Shri Naveen Jindal regarding need to launch a time-bound National Non-communicable Disease Control Mission and regulation of Branched-Chain Amino-Acids (BCAA) supplements.
- 6. Shri Sukanta Kumar Panigrahi regarding need for a multipurpose major irrigation project including construction of dam at Gambhira Darha in Boudh district, Odisha.
- 7. Smt. Malvika Devi regarding need to create ecological parks in all the districts including Kalahandi and Naupada districts of Odisha.
- 8. Shri Lumba Ram regarding railway related issues of Jalore and Sirohi districts, Rajasthan.
- 9. Shri Trivendra Singh Rawat regarding need to implement land consolidation (Chakbandi) of agricultural landholdings in hill districts of Uttarakhand.

- 10. Smt. Kalaben Mohanbhai Delkar regarding need for recruitment of staff in Education and Health Departments in Dadra and Nagar Haveli Parliamentary Constituency.
- 11. Smt. D.K. Aruna regarding need for road connectivity to all the unconnected habitations under PMGSY in Mahbubnagar Parliamentary Constituency, Telangana.
- 12. Dr. Manna Lal Rawat regarding need to build a Memorial in honour of Maharana Pratap, the valiant Rajput ruler at Bandoli village in Chawand, Rajasthan.
- 13. Shri Pradeep Purohit regarding need to set up a monitoring system to oversee the utilization of funds allocated under MGNREGS in Odisha.
- 14. Shri Kuldeep Indora regarding need to extend benefits of Government schemes to families of freedom fighters.
- 15. Dr. Prashant Yadaorao Padole regarding need to impose ban on single use plastic in stringent manner.
- 16. Shri Rahul Kaswan regarding construction of Railway overbridge in Churu district headquarters in Rajasthan.
- 17. Shri Vijaykumar alias Vijay Vasanth regarding need for a special scheme to address the problems being faced by fishermen in Kanyakumari, Tamil Nadu.
- 18. Shri B. Manickam Tagore regarding need to revise the income limit of Rs. 8 Lakh to determine the creamy layer within the OBC Category.
- 19. Shri Virendra Singh regarding unregistered finance companies.
- 20. Shri Babu Singh Kushwaha regarding the difficulties faced by the people to record their thumb impression on biometric identification machine to avail the benefits of subsidized foodgrains under National Food Security Act.

- 21. Shri G. Selvam regarding need to address the demands of residents living in the vicinity of the Kalpakkam Nuclear Power Plant in Kancheepuram Parliamentary Constituency, Tamil Nadu.
- 22. Shri Murasoli S. regarding establishment of Krishi Vigyan Kendra in Thanjavur Parliamentary Constituency, Tamil Nadu.
- 23. Dr. Alok Kumar Suman regarding need to expedite development of City Gas Distribution network in Bihar.
- 24. Shri Vallabhaneni Balashowry regarding need for a study by National Centre for Coastal Research to find solution to sea erosion along Chinna Gollapalem village in Andhra Pradesh.
- 25. Shri Hanuman Beniwal regarding need to provide adequate funds under Samagra Shiksha Abhiyan in Rajasthan.

^{*}4.53 P.M.

10. Government Bill – Passed

The Coastal Shipping Bill, 2024.

Time Allocated: 2 Hrs. Time Taken: 4 Hrs. 09 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Sarbananda Sonowal on 1^{st} April, 2025 continued.

Shri Sarbananda Sonowal replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

^{*} From 12.03 P.M. to 4.52 P.M., Members raised matters of public importance.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was adopted.

Clauses 6 and 7 were adopted.

Clause 8 was adopted.

Clauses 9 to 14 were adopted.

Clauses 15 and 16 were adopted.

Clause 17 was adopted.

Clauses 18 to 42 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Sarbananda Sonowal.

The motion was adopted and the Bill, as amended, was passed.

5. 38 P.M.

11. Government Bill – Passed

The Protection of Interests in Aircraft Objects Bill, 2025.

Time Allocated: 4 Hrs. Time Taken: 3 Hrs. 19 Mts. The motion for consideration of the Bill was moved by Shri Kinjarapu Rammohan Naidu.

The following members took part in the debate:-

- 1. Dr. M K Vishnu Prasad
- 2. Shri Rajiv Pratap Rudy
- 3. Mrs Ruchi Vira
- 4. Smt. Pratima Mondal
- 5. Shri N K Premachandran
- 6. Shri C N Annadurai
- 7. Shri Lavu Sri Krishna Devarayalu
- 8. Shri Ramprit Mandal
- 9. Shri Anil Yeshwant Desai
- 10. Smt. Supriya Sule
- 11. Shri Naresh Ganpat Mhaske
- 12. Shri Radhakrishna
- 13. Shri Darshan Singh Choudhary
- 14. Shri E T Mohammed Basheer
- 15. Dr. Rajkumar Sangwan
- 16. Dr. D Ravi Kumar
- 17. Shri Tangella Uday Srinivas
- 18. Adv K. Francis George
- 19. Shri Hanuman Beniwal

- 20. Shri Ravindra Shukla Alias Ravi Kishan
- 21. Shri Vishaldada Prakashbapu Patil
- 22. Thiru D M Kathir Anand
- 23. Shri Vijay Kumar Dubey
- 24. Shri Kodikunnil Suresh
- 25. Shri Jagdambika Pal

Shri Kinjarapu Rammohan Naidu replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 12 were adopted.

First Schedule, Second Schedule and Third Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kinjarapu Rammohan Naidu.

The motion was adopted and the Bill was passed.

8.57 P.M.

(Lok Sabha adjourned till 11.00 A.M., Friday, the 4th April, 2025)

UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, April 4, 2025 / Chaitra 14, 1947 (Saka)

No. 68

11.00 A.M.

1. Starred Questions

Starred Question No. 481 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 482 – 500 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5521 – 5750 were laid on the Table.

12.00 Noon

3. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 3rd April, 2025 and continued on the 4th April, 2025, Rajya Sabha agreed without any amendment to the Waqf (Amendment) Bill, 2025 and the Mussalman Wakf (Repeal) Bill, 2025, as passed by Lok Sabha.

12.02 P.M.

4. *Observation by the Speaker

The Speaker made an observation regarding certain remarks made by a member of other House in the premises of Parliament.

12.03 P.M.

5. *Valedictory Reference

Speaker made Valedictory Reference on the conclusion of the Fourth Session of the Eighteenth Lok Sabha.

12.05 P.M.

6. National Song

The National Song was played.

12.06 P.M.

(Lok Sabha adjourned sine-die at 12.06 P.M.)

UTPAL KUMAR SINGH Secretary General

^{*} Original in Hindi. For details, please see the debates of the day.